BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 955 OF 2024

IN THE MATTER OF

PRESIDENT MUNICIPAL COMMITTEE THATHRI ...Applicant

VERSUS

UNION TERRITORY OF J&K AND OTHERS ...Respondents

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18/12/2024

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Dated: 18 /02/2025

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 955 OF 2024

IN THE MATTER OF

PRESIDENT MUNICIPAL COMMITTEE THATHRI ...Applicant

VERSUS

UNION TERRITORY OF J&K AND OTHERS ...Respondents

REPLY ON BEHALF OF RATLE HYDRO POWER PROJECT DRABSHALLA, DISTRICT KISHTWAR, JAMMU & KASHMIR (RESPONDENT NO. 04)

MOST RESPECTFULLY SHOWETH:

I, Shashi Paul Singh, aged about 46 years, currently working as Group Senior Manager (Env.) and posted at Ratle Hydro Power Project Drabshalla, District Kishtwar, Jammu & Kashmir do hereby solemnly affirm and state as under:

That I, in my official capacity in the Ratle Hydro Power Project Drabshalla, District Kishtwar, Jammu & Kashmir, i.e. Respondent No. 04 in the above-mentioned matter, conversant with the facts and circumstances of the case on the basis of official records, and have been authorized therefore competent to swear this affidavit.

I. That on the very outset the Respondent No. 04 deny each and every allegation made in the petition except that of those specially admitted herein below.

II. That the contents of the petition have been read over by Respondent No. 04 and reply to the same is as follows, besides, filing para wise reply to the same the respondent is filing a short reply with preliminary objections and if need arise then a detailed reply will be filed at later stage with the permission of the Hon'ble Tribunal.

PRELIMINARY SUBMISSIONS:

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18.7.24

1. That the present application is not maintainable either in law or in facts. Even the applicant has concealed the material facts from this Hon'ble Tribunal and has not approached with clean hands and the same is liable to be dismissed being baseless and incorrect.

2. The reply is being filed on behalf of Respondent No. 4, Ratle Hydro Power Project Drabshalla, District Kishtwar, Jammu & Kashmir in compliance with the Hon'ble Tribunal's order dated 03.12.2024, wherein the Respondent is directed to file objection to the Joint Committee Report. At the outset, the Respondent denies all the allegations made by the Applicant in the letter petition dated 25.11.2023 and reserves the right to file a detailed reply if the need arises, with the permission of this Hon'ble Tribunal. A copy of the order dated 03.12.2024 is **Annexed as R4/1.**

3. That the Ratle Hydroelectric Power Corporation Limited (RHPCL) was incorporated on 01.06.2021, as a joint venture between NHPC Limited and Jammu & Kashmir State Power Development Corporation Limited (JKSPDC), with an equity shareholding of 51% and 49%, respectively. The registered office of the Company is situated at Room No. 8, Block 2, NHPC Regional Office, JDA Commercial Complex, Narwal, Jammu, Union Territory of Jammu & Kashmir. Currently, RHPCL is engaged in the implementation of the 850 MW Ratle Hydroelectric Project, located in Tehsil Drabshalla, District Kishtwar, in the Union Territory of Jammu & Kashmir.

4. That the construction of Ratle Hydroelectric Project has been awarded by RHPCL to M/s Megha Engineering & Infrastructures Limited ("MEIL") under an Engineering, Procurement, and Construction ("EPC") Turnkey Contract mode on 18.01.2022.

5. That the Environmental Impact Assessment (EIA) studies for the Ratle Hydroelectric Project were conducted in 2012 by R.S. Envirolink Technologies Pvt. Limited, Gurugram. Based on these studies, the EIA and Environmental Management Plan (EMP) reports for the project were prepared by the said consultants. Subsequently, Environmental Clearance (EC) was granted to the Ratle Hydroelectric Project by the Ministry of Environment, Forest and Climate Change (MoEF&CC) vide letter No. J-12011/39/2010-IA dated 12.12.2012. The copy of Environmental Clearance (EC) letter dated 12.12.2012 is annexed as **R4/2.**

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6. That it would be relevant to mention here that the Ratle Hydroelectric Project was conceived by the then State of J&K and the construction of Project was awarded to M/s GVK on IPP cum BOOT mode in the year 2010. The project was abandoned by M/s GVK in the mid of the year 2014. Subsequently the project was revived by GOI followed by signing of MOU between NHPC, JKSPDC and GoJK on 03.02.2019 and supplementary MOU dated 03.01.2021. The Copies of these MOUs are annexed as **R4/3(Colly).**

7. That in terms of the above MOUs a new Joint Venture Company namely "Ratle Hydroelectric Power Corporation Limited" (RHPCL) was incorporated on 01.06.2021 for implementation of Ratle HE Project. As such, after a span of almost 8 years, the said abandoned Project has been allotted to RHPCL on "as is where is basis". Vide letter No. J-12011/39/2010-1A dated 27.09.2021, the Environment Clearance of Project was transferred by MoEF&CC in the name of RHPCL.

8. That the 850 MW Ratle Hydroelectric Project, being a run-of-the-river hydroelectric power project, falls within the purview of the Indus Waters Treaty signed between India and Pakistan in 1960. Consequently, the project is of significant national importance. The project is progressing at an accelerated pace (till date expenditure amounting to ₹800 crores Approx incurred) to ensure compliance with stipulated timelines, considering factors such as the reorganization of Jammu & Kashmir as a Union Territory, its status as a priority project for the Government of India. It is therefore in the National interest that the Project is completed. It is pertinent to mention that various external forces have raised objections to the construction and commissioning of this hydroelectric power project, given that the Indus River(s) flows into Pakistan after passing through Indian territory. At the international level, the neighbouring country has even initiated proceedings before the International Court of Justice (ICJ). In this regard, a Committee of Neutral Experts has been constituted under the framework of the Indus Waters Treaty to address the concerns raised.

A copy of the newspaper article dated 24.06.2024, titled *"Indus Water Treaty: 40-member delegation visits Ratle Hydroelectric Project in Kishtwar"*, is annexed herewith as **Annexure R4/4**. Additionally, a copy of the newspaper article dated 26.06.2024,

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published in *The Hindu*, titled *"Pakistan Delegation Allowed Access to Ratle Power Project on Chenab River in J&K"*, is annexed herewith as **Annexure R4/5**.

9. That the allegations made by the Applicant concerning the unauthorized dumping of debris and muck into the Chenab River are baseless and lack substantive evidence. The muck generated from the construction activities is being managed in adherence to the applicable environmental guidelines and the conditions stipulated in the Environmental Clearance (EC). Three Muck disposal sites have been designated as per the Environmental Management Plan (EMP) and Muck Management Plan, both of which are explicitly referenced in the Environmental Clearance granted to the Project and also categorically mentioned in the Contract Agreement executed with M/s Megha Engineering & Infrastructures Limited (M/s MEIL), Hyderabad, Telangana. These designated sites ensure the proper and systematic disposal of muck generated from the construction activities of the Ratle Hydroelectric Project. The details of these three designated sites are as follows:

Site 1: Right bank of river Chenab d/s of proposed Dam with approx. length 1350 m:

Site 2: Left bank of river Chenab d/s of proposed Dam with approx.length 1400 m and

Site 3: Right bank of Kuligad nalla with approx. length 450 m.

Details of designated Muck disposal sites

Description	Area (Ha)	Capacity (Lakh CuM)	Khasra Nos. of land
Muck Disposal site-1 (right bank of river)	**14.81**	**12.8**	mentioned site is part of forest land diverted for use vide GOJK order No. 234-FST of 2012 dated 27.04.2012 and subsequently, forest clearance transferred in favour of RHPCL vide MoEF&CC communication No. 15-01/2021- Jammu dated 08.03.2022

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Muck Disposal site-2 (left bank of river)	**11.95**	**7.6**	mentioned site falls under Khasra No. 2879/265/185 Min. and 293/232 Min. in village Dugga and said land acquired in 2012 by JKPDC, one of the Promoters of RHPCL
Muck Disposal site-3 (r/b of Kuligad Nalla)	**3.82**	**3.4**	Khasra No. 171 Min and 172 Min. in village Khori (land acquired in 2012 by JKPDC, one of the Promoters of RHPCL)
Total	**30.58**	**23.8**	

A Copy of Muck Disposal Plan is **Annexed as R4/6.**

10. That in accordance with the conditions mentioned in the Environmental Clearance (EC), a total of 24.4 lakh cubic meters of muck is projected to be generated as a result of excavation activities. Of this, approximately 50% (i.e., 12.2 lakh cubic meters) will be utilized for construction purposes. The remaining 12.2 lakh cubic meters will be systematically disposed of at the above three designated muck disposal sites, with appropriate measures undertaken for the consolidation and stabilization of the dumped material.

11. That as per the topographical survey of the area, at present, the existing average width of the river course in the muck disposal area is nearly 41 mtr, which is same as that of previously existing natural course of the river. The construction activities of Ratle Hydroelectric Project have not caused any encroachment of river or any decrease in the width of river course and as such, the water in the river is flowing normally as per the natural river course.

12. That approximately 4.60 lakh cubic meters of muck has been utilized by Respondent No. 05, M/s MEIL for construction purposes such as aggregate/sand processing, retaining structures, crate works, construction of roads and Power House ramp etc. Additionally, about 3.38 lakh cubic meters of muck have been temporarily stacked in the Dam body area for the construction of essential components like coffer dyke/ dam

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etc. As per the construction planning, this muck will be relocated and reused/recycled upon the completion of these structures.

13. That the remaining quantity of muck (approximately 2.36 lakh cubic meters) has been safely disposed of at the designated sites, as per the EC conditions, by providing crate works, retaining structures etc. As submitted by M/s MEIL, approx. 1.86 Lakh cum of muck has been dumped at Muck disposal site-I (right bank) whereas approx. 0.50 Lakh cum of muck has been dumped at Muck disposal site-II (left bank).

14. That to avoid any potential spillage of muck into the Chenab River, the dumping of muck on the right bank of the river has been completely ceased since July 2024. The District Administration has been duly informed regarding the cessation of dumping activities at the right bank. Furthermore, MEIL (Megha Engineering and Infrastructures Limited) has undertaken to ensure that any muck inadvertently spilled at Muck Disposal Site-I (right bank) will be retrieved and relocated. The retrieved muck shall be utilized for further construction activities associated with the Project, thereby adhering to principles of sustainable waste management and minimizing environmental impact.

15. That on the request of contractor, M/s MEIL, Ratle Project, has provided an alternative site at Joshana village, Salana (Kandini) and Dugga village for the temporary stacking of muck. The said alternative site(s) are having spans more than 14 hectares and are identified as Khasra No. 317/308/209 Min (Joshana), 19, 20 (Salana-Kandini) and 289/265/185 Min., 293/232 Min. (Dugga) which is part of acquired land for the Ratle Project. The providing of alternative site at Joshana village to MEIL for temporary stacking of muck has been intimated to MoEF&CC and J&K Pollution Control Committee in October 2024. A Copy of Maps and Details of alternative sites (within Project acquired land) for temporary stacking of muck is **Annexed as R4/7.** It is pertinent to mention herein, at the cost of repetition, that the alternative site has been provided solely for the temporary stacking of muck, which is being utilized for construction activities as previously stated herein.

16. That the alternative sites are situated at a significant distance from the river, ensuring compliance with environmental safeguards. Pursuant to the above arrangement, the contractor, M/s MEIL, has commenced the process of stacking muck temporarily at the

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aforementioned alternative site. Further, the retrieval and relocation of muck from the right bank disposal area has also been initiated by M/s MEIL. As of now, approximately 1.26 lakh cubic meters of muck has been successfully relocated to the alternative sites.

17. That the periodic environmental compliance reports have been prepared and submitted timely to the Jammu & Kashmir Pollution Control Committee (J&K PCC) in accordance with the applicable statutory requirements and guidelines by answering respondent. These reports document the measures undertaken to ensure compliance with environmental norms, including the proper disposal of muck and other safeguards implementation. The compliance reports with regard to any observations or notices received on the periodic reports so submitted by answering respondent have also been filed to the satisfaction of the concerned Authorities along with details of requisite suitable action taken. A copy of the periodic compliance reports submitted to the MoEF&CC and J&K Pollution Control Committee is **Annexed as R4/8.**

18. That, during the routine inspection, the Ministry of Environment, Forest and Climate Change (MoEF&CC) issued a show-cause notice to Ratle Hydro Electric Power Corporation Limited vide no. IA-J11014/257/2024/IA-I dated 22.10.2024. In response, respondent no. 04 satisfactorily submitted its reply on 20.11.2024, confirming compliance with all 14 conditions of the environmental clearance. The MoEF&CC acknowledged the same and requested its sub-office in Jammu to review the compliance. A copy of reply to the said show-cause notice is annexed herewith as **Annexure R4/9.**

19. That, as stated in the Joint Committee Report, the Jammu & Kashmir Pollution Control Committee has issued directions and legal notices to M/s Megha Engineering & Infrastructures Limited ("MEIL") for the dumping of muck near a water body and the dumping of muck near the TRT on the right bank (downstream). These notices were issued on **18.12.2023** and **26.09.2024**, respectively. In response to these notices, M/s Megha Engineering & Infrastructures Limited submitted its replies on **30.01.2024** and **08.10.2024**, respectively. A copy of the replies submitted by MEIL is annexed herewith as **Annexure R4/10.**

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18/2/25

20. That the Thathri Town, situated in District Doda of the Union Territory of Jammu & Kashmir, is located approximately 4 kilometres downstream of the Ratle Dam site on the left bank of the Chenab River. It is respectfully submitted that there is no likelihood of a rise in water levels or flooding in Thathri Town due to construction activities of the Ratle Hydro-Electric Project. The project activities do not involve any obstruction to the natural flow of the Chenab River that could potentially result in such impacts as apprehended in the letter petition under consideration.

21. That Till date, neither any complaints have been received from any local residents of Thathri Town regarding any rise in water level, flooding, or damage to residential structures or shops attributable to the construction activities of the Ratle Hydro-Electric Project nor have any directions been issued by the District Administration regarding alleged damage to structures or flooding.

22. That the Project Proponent remains committed to comply with all environmental and safety norms, ensuring that the project activities do not cause any harm to the local community, properties and environment.

23. That M/s MEIL, has been regularly instructed by Ratle Hydro Power Corporation Limited (RHPCL), to ensure strict adherence to the applicable environmental laws and norms during the execution of the project works. Specific instructions have been issued to M/s MEIL for ensuring that muck and debris generated from the construction activities are deposited exclusively at the designated muck disposal sites that have been duly handed over for this purpose, without any spillage into the river Chenab or any other water body. A copy of letter to M/s MEIL is **Annexed as R4/11.**

24. That the allegations made by the Applicant concerning the construction of a concrete wall along both sides of the river at Thathri Town, it is submitted that the activities and measures specified in the R&R Plan shall be implemented in full compliance with the approved guidelines. The implementation of the R&R Plan, including the disbursement of benefits, will be overseen and executed through the Commissioner of R&R for the Ratle HE Project, who holds the office of Deputy Commissioner, Kishtwar. Total cost of the updated R&R Package approved by GoJK vide Order dated 16.08.2024 is Rs. 120.32 Crore and the implementation of the R&R Package is under progress by Commissioner R&R, Ratle HE Project as mentioned above.

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25. That the muck is now being temporarily stored far from the river and all construction activities are being undertaken in compliance with environmental safeguards. the water continues to flow freely in the river, there is no imminent threat posed to the aquatic life therein.

26. That the Respondent No. 04 remains committed to ensure that all construction activities are conducted in an environmentally responsible manner and in compliance with the directives of this Hon'ble Tribunal and the relevant statutory provisions.

27. That the Respondent No. 4 has fully complied with all applicable environmental norms and has implemented necessary measures to prevent any form of pollution. In view of these facts, the allegations made by the Applicant are entirely baseless, unfounded, and lack merit. It is therefore respectfully submitted that the petition is liable to be dismissed in its entirety.

It is therefore, submitted that the present Original Application may kindly be dismissed for the reason stated above and pass such further orders as this Hon'ble Tribunal deems fit in the interest of justice and equity.

18/02/25
DEPONENT

I Identify the deponent who has Signed put TI. In my presence

VERIFICATION

I, the above-named deponent do hereby verify that the contents of the above affidavit are true and correct on the basis of official record maintained by the Respondent No. 04 in daily course of its business, no part of it is false and nothing material has been concealed there from.

18 FEB 2025

Verified at_____ on this _____day of February, 2025

18/02/25
DEPONENT

ATTESTED
Vijay
NOTARY PUBLIC
GOVT. OF INDIA

NOTARY VIJAY KUMAR Delhi Regn. No. 17819 GOVT. OF INDIA

18 FEB 2025

ANNEXURE- R4/1

Item No. 06 Court No. 2

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION No. 955/2024
(IA NO 618/2024)

President Municipal Committee Thathri Applicant

Versus

Union Territory of J&K Respondent(s)

Date of hearing: 03.12.2024

CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: None

Respondents: Mr. G. M. Kawoosa, Advocate for UT of Jammu and Kashmir and SPDC (through VC)
Mr. Mohit Singhal and Mr. Raj Kumar, Advocates for CPCB with Mr. Bharat Sharma, Member Secretary, Ms. Urmilla Thakur and Mr. Kamal Bandhu, Law Officers, CPCB
Mr. Jayant Sood, Senior Advocate with Mr. Narender Pal Singh and Ms. Anjali, Advocates for respondent no. 4 and 7
Mr. Nikhil Goel, Senior Advocate with Mr. Varun Chugh, Ms. Ipshita, Mr. Utsav Magotra, Ms. Shagun Shahi, Ms. Siddhi Gupta and Mr. Aadithya Koshy, Advocates for respondent no. 5.
Mr. Ghansham Singh, MS JKPCC (through VC)

ORDER

1. Joint Committee report dated 25.11.2024 has been filed through Central Pollution Control Board vide email dated 30.11.2024.

2. Learned counsels appearing for respondent 4, 5 and 7 states that they want to file objection to report and for this purpose wants a longer time of almost a month.

3. *Prima facie* we find from record that dumping of muck is on the side of river damaging everyday, river hydrology, morphology and ecology and also affecting flora and fauna and it is a matter which requires urgent attention and Proponents who are carrying on such kind of activities must be stopped from carrying out such activities. Therefore, a longer date in such matter will only encourage and continue with destruction of environment everyday which cannot be permitted, particularly, considering the fact that area concerned is a fragile area of Himalaya.

4. However, since reasonable opportunity against Joint Committee report need to be granted to Proponents, we allow two weeks' time to concerned respondents to file objections, if any, to Joint Committee report.

5. List on 18.12.2024.

6. **IA No. 618/2024**: Pursuant to order dated 27.11.2024, Member Secretary, CPCB is present and tenders apology and states that in future such lapses shall not occur.

7. We accordingly take a lenient view in the matter and do not proceed to take any action for non-compliance of Tribunal's order against Member Secretary, CPCB.

8. I.A stands disposed of.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

December 03, 2024
ORIGINAL APPLICATION No. 955/2024
(IA NO 618/2024
AB

Annex - Ia

J-12011/39/2010-IA-1
Ministry of Environment & Forests
Government of India
(IA Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road,
New Delhi-110003

Dated 12, December, 2012

To,

The Director (Design & Engineering)
M/s Ratle Hydro Electric Project Pvt. Ltd.
GVK Technical & Consultancy Services Pvt. Ltd.,
2nd Floor, Tower-C Building No.10
DLF Cyber City, Phase-II,
Gurgaon- 122 002, Haryana.

Subject: Ratle HEP (850MW) Project in Kishtwal District of Jammu & Kashmir by M/s Ratle Hydro Electric Project Pvt. Ltd. - for Environmental Clearance Regarding.

Sir,

This has reference to your letter no. Nil Dt.17.5.2012 on the above mentioned subject.

2. It is noted that the proposed project is a run of the river scheme near village Drabshala in Kishtwar District of Jammu & Kashmir. The project envisages construction of a Concrete Gravity Dam of 133m high concrete gravity dam from the deepest foundation level across Chenab River near Drabshal Village to generate 850 MW of hydropower. The catchment area of the project is 14,209 Sq.km. Total land requirement is 567.21 ha. Out of which 373.29 ha State land, 55 ha is Private land and 138.93 ha is forest land. Total land coming under submergence is 203 ha. A total 240 families are likely to be affected due to this project. An underground powerhouse is proposed on the right bank of the river with 4 units of 205 MW each + one additional unit of 30 MW to ensure continuous ecological release at the downstream. No National Park/wildlife Sanctuary/Biosphere Reserve/Historical Monuments/Religious, places etc. exists

within 10 km radius of the project. The estimated cost of the project is Rs.5353.82 Crores out of which 262.35 Crores will be for Environmental Management Plan (EMP) and will be constructed will be completed in 60 months.

3. The Project proposal was considered by the Expert Appraisal Committee (EAC) for River Valley & Hydroelectric Power Projects in its 59th meeting held on 20th -20st July 2012. Public Hearing for the project was conducted on 7.4.2012 at Drabshala in Kishtwar District of Jammu & Kashmir. Forest Clearance for diversion of 138.93 ha of forest land has been approved by Govt. of Jammu & Kashmir on 27.4.2012.

4. The Expert Appraisal Committee (EAC), after due consideration of the relevant documents submitted by the project proponent and clarification furnished in response to its observation, have recommended for grant of Environmental Clearance for the project mentioned above. Accordingly, the Ministry of Environment and Forest hereby accords necessary Environmental Clearance for the above project as per the provisions of Environmental Impact Assessment Notification, 2006 and its subsequent amendment in 2009 subject to compliance of the following conditions:

Part A : Specific Conditions

(i) The Catchment Area Treatment (CAT) Plan as proposed in the EIA/EMP Report shall be undertaken in consultation with the State Forest Department and major work shall be completed before impounding of reservoir.

Item	I Year	II Year	III Year	IV Year	Total
Biological Measures					
Afforestation (ha)	2243	1747	923	-	4913
Enrichment Plantation (ha)	-	112	79	-	191
Pasture Development	-	376	195	-	591
Nursery Development (Nos)	3	-	-	-	3

Watch & ward (Nos)	240	240	240	240	960
Engineering Measures					
Contour Bunding (ha)	434	409	324	171	1338
Check Dams (NOs)	50	25	30	20	125

(ii) All the commitments made during the public hearing shall be fulfilled completely.

(iii) The details of land holding of project affected persons whose land is being acquired shall be submitted to this ministry. The R&R benefits for the land losing households will be as per the National Rehabilitation and Resettlement Policy, 2007 (NRRP,2007) or as per the State Rehabilitation and Resettlement Policy, whichever is higher. Adequate publicity of the compensation package shall be made in the affected villages.

(iv) A Monitoring Committee for R&R shall be constituted which must include representatives of project affected persons from SC/ST category and a women beneficiary.

(v) Consolidation and compilation of muck shall be carried- out only in the designated muck dumping sites as submitted in the EIA/EMP report. As per the proposed muck disposal plan, out of 24.4 lakh m^3 of muck to be generated due to excavation, about 50% (i.e.12.2 lakh m^3) will be utilized for construction purpose and the remaining 12.2 lak m^3 will be dumped at the 3 designated areas in an allocated area of 30.59 ha. The identified muck dumping sites shall be at-least 30m horizontally away from the edge of the river corresponding to high flood level (HFL).

(vi) Muck dumping sites should be handed over to Forest Department only after restoration including plantations etc.

(vii) A provision of an additional unit of 30 MW has been made in the project, which will be running for 24 hours continuously to maintain a minimum discharge of 33.43, cumecs/sec, during the lean season from November-February (About 27% of lean season) at the downstream, shall be strictly adhered-to. Monsoon flow shall be at least 30% of the Monsoon discharge.

(viii) An Auto mechanism/by pass arrangement in dam design shall be made to ensure release of environmental flow water in event of the 30 MW turbine or when it is put under maintenance.

(ix) Continuous Monitoring system for environmental flow measurement shall be installed and data shall be displayed at appropriate site for information of civil society, stake holders and regulators. Six monthly results shall be submitted to the regional Office of the Ministry and SPCB.

(x) Real time telemetry and data acquisition system including all weather hydro metrological stations shall be installed for in-flow monitoring and advance flood warning. Advance flood warning and advance communication systems shall be installed in consultation with the downstream District Authorities.

(xi) As proposed in the EMP, the compensatory Afforestation Programme on 277.84 ha of land with 13 plant species shall be undertaken in consultation with the State Forest Department. Native species should be preferred in plantation. The allocated grant of Rs.1467.59 lakhs for this purpose shall be fully utilized and not to be diverted for any other purpose.

(xii) Greenbelt development along the approach roads, residential areas, office complex, dam site and other working areas shall be undertaken. The allocated budget of Rs.73 lakhs for this purpose shall be fully utilized and not to be diverted to any other purpose.

(xiii) As proposed in the EMP, the Biodiversity Conservation and Wildlife Management Plans shall be taken up and implementation shall be included in the sixth monthly compliance report to be submitted to the Ministry, including its Regional Office.

(xiv) Indigenous plant species should be used for implementation of Biodiversity Management Plan and for Compensatory Afforestation. Expertise from R&D centers may be used for propagation techniques. Provision should also be made to include researchers to implement these plans and carrying out plantation.

(xv) Equipment likely to generate high noise levels shall meet the ambient noise standards as notified under the noise Pollution (Regulation and Control) Rules 2000, as amended in 2010 under Environment Protection Act (EPA), 1986. For this, necessary insulation arrangement etc. to be ensured.

(xvi) A provision of Rs. 30 Crores earmarked towards the Local Area Development Activities (LADA) shall be fully utilized and not to be diverted for any other purpose. The implementation of activities as submitted to the Ministry shall be taken up as soon possible. In addition, a grant of Rs. 30 Crores earmarked for Corporate Social Responsibility

(CSR) and Rs.30 Crores for skill development purpose shall also be duly utilized and not to be diverted for any other purpose.

(xvii) LADA activities may be undertaken by M/s Ratle Hydro Electric Project Pvt. Ltd to enhance delivery mechanism for operational point of view.

(xviii) Tie-ups shall be made with existing city hospitals for disposal of Bio-medical waste in case district hospital at Kishtwar does not have the facility for handling biomedical waste as proposed in the report.

(xix) Any other clearance from other organization/department, if required, shall be obtained before commencement of the project.

Part-B General Conditions

(i) Adequate arrangement for providing free fuel like kerosene/wood/LPG shall be made at project cost for the labour engaged in the construction work so that indiscriminate felling of trees is prevented.

(ii) Medical facilities as well as recreational facilities shall also be provided to labourers.

(iii) All the labourers to be engaged for construction works shall be thoroughly examined by health personal and adequately treated before issuing them work permit.

(iv) No fugitive dust emissions should be observed at the construction sites. Water sprinkling arrangements should be made to suppress the fugitive emissions.

(v) Potable drinking water and proper sanitary facilities shall be provided for the labour force and the local area people.

(vi) Restoration of construction area including dumping site of excavated materials shall be ensured by leveling, filling up of burrow pits, landscaping etc. The area should be properly treated with suitable plantation.

(vii) Environmental parameters shall be monitored regularly and six monthly reports shall be submitted to the regional Office of the Ministry and State Pollution Control Board for review.

(viii) The project proponent shall also submit six monthly compliance reports of the stipulated EC conditions (both hard copies as well as by e-mail) to the respective Regional Office of MoEF and state Pollution Control Board. Monitoring report and compliance report shall be up-loaded on the web-site of project proponent.

5. The Project Proponent shall provide full cooperation and all required documents, data and access to the Officials of Regional Office of MoEF who would be monitoring the implementation of environmental safeguards.

6. Besides the above stated conditions, M/s Ratle hydro Electric Project Pvt. Ltd and Government of Jammu & Kashmir shall also implement all other environmental safeguards, as proposed in the EIA/EMP report and other reports from time to time. The J & K Government may also like to monitor implementation of EMP at regular interval.

7. Any change in the scope of the project shall be intimated to the Ministry and fresh approval, if required, shall be taken from the Ministry.

8. The Ministry reserve the right to add additional safeguard measures subsequently, if found necessary and to take action including revoking of the clearance under the provisions of the Environment (Protection) Act, 1986 to ensure effective implementation of the suggested safeguards measure in a time-bound and satisfactory manner.

9. This clearance letter is valid for a period of 10 years from the date of issue of this letter for commencement of construction work.

10. A Multi-disciplinary committee for monitoring the implementation of environmental safe guards during construction shall be constituted by the Project Proponent in consultation with the Ministry as early as possible. The Proponent shall suggest the members and their profile for approval of the Ministry. Proponent shall organize six monthly meetings of the committee and submit the monitoring report to the Ministry.

11. A copy of the clearance letter shall be sent by the Proponent to local Panchayat, Zila parishad/Municipal Corporation, Urban local body and local NGO, if any, from whom suggestations/representations were received while processing the proposal. The clearance letter shall also be put on its web-sites by the project proponent.

12. The proponent should advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letter are available with the State Pollution Control Board/committee and may also be seen at Website of the Ministry of Environment and Forests at http://www.envfor.nic.in.

13. After 5 years of the commissioning of the Project, a study shall be undertaken regarding impact of the project on the environment and downstream ecology. The study shall be undertaken by an independent agency, to be decided in consultation with the Ministry.

14. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) including the respective Regional office of MoEF and Zonal Office of CPCB and SPCB.

15. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days from the date of issue, as prescribed under Section 10 of the National Green Tribunal Act, 2010.

Yours faithfully,

12.12.12

(B.B. Barman)
Director

Copy to:

1. The Secretary, Ministry of Power, Shram Shakit Bhawan, Rafi Marg, New Delhi-1
2. The Advisor (Power), Planning Commission, Yozna Bhawan, New Delhi-110 001
3. Special Secretary, Power Development Department, Government of Jammu & Kashmir, Civil, Secretariat Jammu, Jammu & Kashmir.
4. Secretary, Department of Environment & Forests, Government of Jammu & Kashmir, Jammu.
5. The Chief Engineer, Project Appraisal Directorate, Central Electricity Authority, Sewa Bhawan, R.K.Puram, New Delhi- 110 066
6. The Regional Office, Ministry of Environment & Forests, Chandigarh.
7. Member Secretary J&K State Pollution Control Board, Super Bazar Building, III Floor, Jammu.
8. EI- Division, Minstry of Environment & Forests, New Delhi- 110 003
9. PS to JS (AT)/ Dir (BB)/ P.V. S. Rao (Scientist 'B')
10. Guard File

(B.B.Barman)
Director

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Jammu and Kashmir

e-Stamp

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Certificate Issued Date	:	24-Dec-2020 05:01 PM
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Unique Doc. Reference	:	SUBIN-JKJK12519204014268522806 97S
Purchased by	:	Sanjeev Arora
Description of Document	:	Article 4 Affidavit
Property Description	:	Supplementary MOU for Ratle
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	JKSPDC AND JKPDD
Second Party	:	NHPC LTD Faridabad
Stamp Duty Paid By	:	JKSPDC AND JKPDD
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

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SUPPLEMENTARY MEMORANDUM OF UNDERSTANDING

For Execution of Ratle Hydro Electric Project (850 MW) in Chenab River Basin of Jammu & Kashmir

RS 0002857943

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

This Supplementary Memorandum of Understanding in modification of earlier Memorandum of Understanding of 3rd February, 2019 is signed on this 3rd day of January, 2021 among:

Hon'ble Lieutenant Governor of Union Territory of Jammu & Kashmir, for and on behalf of the President of India, through Principal Secretary to Government, Power Development Department, Government of Union Territory of Jammu and Kashmir which expression shall include his successor and assign(s) of the first part;

Jammu & Kashmir State Power Development Corporation Limited (JKSPDCL), a company incorporated under the Companies Act, 1956 having its registered office at Exhibition Ground, Srinagar – 190001; through its Managing Director, which expression shall include his successors, executors, administrators and assign(s) of the second part;

National Hydroelectric Power Corporation (NHPC) Ltd., a company incorporated under the Companies Act, 1956 and also a Generating & Power Trading company within the meaning of the Electricity Act, 2003, having its registered office at NHPC Office Complex, Sector – 33, Faridabad, Haryana 121003; through its Chairman and Managing Director, which expression shall include his successors, executors, administrators and assign(s) of the third part; and

Whereas, a Memorandum of Understanding (MoU) was signed on 3rd day of February, 2019 amongst the then Government of Jammu & Kashmir (GoJK), JKSPDCL and NHPC Ltd. for "Execution of Ratle Hydro Electric Project (850 MW) in Chenab River Basin of Jammu & Kashmir" and which shall form **Appendix-I** to this Supplementary Memorandum of Understanding ; and

Whereas, the Public Investment Board(PIB) in its meeting held on 07.09.2020, for considering approval for implementation of Ratle HE Project (850 MW), Government of Union Territory of Jammu and Kashmir, has interalia recommended the implementation of the Project through Joint Venture mode wherein the share of NHPC in the Joint Venture shall not be brought below 51% and share of JKSPDCL shall not be brought below 49% due to strategic considerations; and

Whereas, the minutes of PIB meeting issued by Ministry of Financevide O.M. dated 28.09.2020 shall form **Appendix-II** to this Supplementary Memorandum of Understanding.

Now, therefore, this Supplementary Memorandum of Understanding among the Government of Union Territory of Jammu and Kashmir, JKSPDCL and NHPC sets out the following modifications clause by clause in the Memorandum of Understanding signed on 03.02.2019:-

I. SETTING UP OF THE JOINT VENTURE COMPANY (JVC)

Clause (a) :Substituted by:-

A Joint Venture Company (JVC) under the Companies Act, 2013 shall be set up in Union Territory of Jammu and Kashmir between JKSPDCL and NHPC Ltd. to implement the Project in accordance with the terms and conditions agreed herein, after obtaining approval from the Government of India (GoI) and from the Government of Union Territory of Jammu and Kashmir. The JVC shall be incorporated under the name Jammu Hydroelectric Power Corporation Limited

Clause(b) :Substituted by:-

The equity share of NHPC Ltd. in the JVC shall not be brought below 51% and equity share of JKSPDCL shall not be brought below 49%.

Clause(c) :Deleted

Clause(d): Deleted

Clause(e): Deleted

Clause(f):*(No change)*

The JVC will not be under obligation to bear any cost arisen from any arbitral/contractual liability pending against the project prior to its takeover by the JVC from JKPDD.

Clause (g): Substituted by:-

The timely and pari passu contribution towards their share of equity shall be the responsibilities of the parties to this Memorandum of Understanding .

Clause(h): Substituted by:-

The Government of Union Territory of Jammu and Kashmir shall make available unencumbered land as may be required for the project being taken up by the JVC, to the JVC on leasehold basis as per the land laws applicable to the Union Territory of Jammu & Kashmir from time to time, through transfer or acquisition, including compulsory acquisition. There shall be no revision in the cost of land and related compensation etc. except in case when such increase is as per the directions of any court, tribunal or statutory authority.

Clause(i):Substituted by:-

In accordance with the extant National Hydro Policy of the GoI, the Government of Union Territory of Jammu and Kashmir is entitled to have 12% free power and additional 1% free power for the Local Area Development Fund(LADF), however, to make the Project viable, Government of Union Territory of Jammu and Kashmir has agreed to provide exemption for free power in a decremental manner (i.e the free power to the Government of Union Territory of Jammu and Kashmir would be 1% in the first year after the Commercial Operation Date (COD) rising 1% per year to 12% in the 12th year), exemption of water cess for 10 years from the Commercial Operation Date and local taxes including reimbursement of SGST during the construction period.

Clause(j):Substituted by:-

The Government of Union Territory of Jammu and Kashmir shall be entitled to have first right of refusal for purchase of power from the JVC in proportion to the share of JKSPDCL, in the equity of the JVC at the price determined as per regulatory norms.

Clause(k):Substituted by:-

The cost of work done on the project at the time of its taking over as assessed by IIT Delhi, who have already been appointed by the then GoJK, shall be booked to the JVC.

Clause(l):Deleted

II. RIGHTS AND OBLIGATIONS OF THE GOVERNMENT OF UNION TERRITORY OF JAMMU & KASHMIR / JKSPDCL

Clause(a): Substituted by:-

The Revenue receipts on account of sale of timber, royalty on river bed materials etc. arising as a result of the submergence of the area by the Project shall accrue to Government of Union Territory of Jammu and Kashmir.

Clause(b):Substituted by:-

The Rights in fisheries , navigation, exploitation of tourism potential etc in respect of the ponds created by the Project shall vest with the Government of Union Territory of Jammu and Kashmir.

Clause(c):Deleted

Clause(d):Substituted by:-

The scope and cost of power evacuation is not part of the project cost as reflected in the PIB note. The modalities of power evacuation system shall

be decided by the Board of JVC as per the extant guidelines; UT of GOJK shall facilitate the same.

III. MANPOWER REQUIREMENT

Substituted by:-

The staff for Rehabilitation and Resettlement (R&R) activities shall be deputed by Government of Union Territory of Jammu and Kashmir to JVC and the remaining staff to the JVC shall be provided in the following manner:

Clause(a):Substituted by:-

Group A&B staff in the JVC shall be deployed by way of the deputation from NHPC, JKSPDCL/Departments of Government of Union Territory of Jammu and Kashmir equally or through recruitment by the JVC as per DPE norms, if applicable.

Clause(b):Substituted by:-

Eighty percent (80%) of Group C&D staff in JVC shall be domiciles of Union Territory of Jammu and Kashmir subject to their suitability, availability and eligibility. Out of this, ten percent (10%) of the staff shall be recruited from Project Affected Families (PAF), subject to suitability, availability and eligibility.

Clause (c):Deleted.

Clause(d): (No change)

For the jobs created through the project, after providing suitable training and skill development in the required field, provision shall be made for employment at a rate not lower than the minimum wages admissible.

(IV) RIGHTS AND OBLIGATIONS OF THE JOINT VENTURE COMPANY

Clause(a): Substituted by:-

Without prejudice to Government of Union Territory of Jammu and Kashmir land laws, the JVC shall have exclusive rights over the Project.

Clause(b):(*No Change*)

The design, construction and operation of the Project would be as per provisions of the Indus Waters Treaty. The JVC shall also render all assistance needed by the Government of India in view of the provisions of the Treaty.

Clause(c):Substituted by:-

The JVC would comply with conditions imposed by the Government of India from time to time in respect of clearances to the Project. It would also comply with conditions imposed by Government of Union Territory of Jammu and Kashmir in respect of clearance to the Project.

TITLE SUBSTITUTED BY;

JOINT RESPONSIBILITY OF THE GOVERNMENT OF UNION TERRITORY OF JAMMU AND KASHMIR AND JOINT VENTURE COMPANY TOWARDS THE R&R AND OTHER WORKS.

Clause(a): Substituted by:-

The work of R&R of the oustees of the Project would be the joint responsibilities of the JVC and Government of Union Territory of Jammu and Kashmir. The entire expenditure incurred on this account would be borne by the JVC. The benefits shall be extended in accordance with the approved R&R plan for the project, however, its rates shall be as provided in the case of Kishanganga HE Project of NHPC. The Government of

Union Territory of Jammu and Kashmir would provide staff on deputation to enable the JVC to carry out this task.

Clause(b):Substituted by:-

The Government of Union Territory of Jammu and Kashmir/JKSPDCL shall facilitate the transfer of all clearances from the Government of India and Union Territory Government as would be mandatory for the Project implementation, in favour of JVC.

Clause(c):Substituted by:-

The security managements for the Project areas shall be looked after by the Government of Union Territory of Jammu and Kashmir. However, specific security arrangements for guarding the Project sites, temporary and permanent installations etc shall be made by the JVC

(V) MODE OF IMPLEMENTATION

Clause(a):Substituted by:-

The Board of Directors of JVC will have representation from NHPC and JKSPDCL / Government of Union Territory of Jammu and Kashmir in proportion to their equity in the JVC. The Chairman of the Board of Directors shall be a non-executive professional, who shall be appointed by the Government of Union Territory of Jammu and Kashmir in consultation with NHPC.

Clause (b) : (No change)

The Chief Executive Officer(CEO) shall be responsible for the day to day management of the JVC. The post of CEO shall be below board level and shall be held by nominee of NHPC.

Clause(c): (No change)

The management structure of the JVC shall be as mutually agreed.

***Clause(d):*Deleted**

Clause(e): (No change)

The JVC shall endeavour to complete the Project within the time schedule approved by the Government of India and the time schedule will commence from the date of accord of approval subject to acquisition of land and obtaining all statutory clearances.

***Clause(f):Substituted by*:-**

The head office / registered office of JVC shall be in the Union Territory of Jammu & Kashmir.

VII. FUNDING ARRANGEMENT

Clause(a): (No change)

The Project shall be financed through a debt and equity mix of 70:30.

***Clause(b): Substituted by*:-**

NHPC shall invest the equity from its Internal Resources (IR).The Grant from budget of Government of India shall be capped at Rs. 776.44 crore for equity contribution of JKSPDCL (49%) in the JVC. The additional equity contribution by JKSPDCL on account of any increase in project cost due to escalation/or any other reason whatsoever, shall be required to be met by JKSPDCL.

***Clause(c):*(Deleted)**

Clause(d): (No change)

The JVC shall meet its other financial requirements on its own without the cost to the parties. It shall not be obligatory on the part of parties to give any guarantee and security for raising of funds by JVC. The financial liabilities of the parties shall be limited only to the extent of their respective shareholding in the JVC.

VIII. LEASEHOLD RIGHTS

Substituted by:-

The leasehold rights of the land required for the Project, against payment as fixed by Government of Union Territory of Jammu and Kashmir, shall be granted for the life of the project as per applicable laws of Union Territory of Jammu and Kashmir.

(IX) PROTECTION OF ENVIRONMENT

The JVC will comply with all measures prescribed under the law of the protection of the environment.

(X) MONITORING

Substituted by: -

The implementation of this Memorandum of Understanding will be monitored by a Committee comprising of a representative each from Ministry of Power, Government of India, Government of Union Territory of Jammu and Kashmir, NHPC and JKSPDCL.

XI. MISCELLANEOUS

Clause(a):Substituted by: -

Any other matter not included in this Memorandum of Understanding which is necessary for the smooth functioning of the JVC will be finalized by NHPC, JKSPDCL, Government of Union Territory of Jammu and Kashmir on mutually agreed terms and conditions.

Clause(b): Substituted by:-

Through this Supplementary Memorandum of Understanding read with the earlier Memorandum of Understanding of 3rd February,2019 all the parties affirm their commitment to fulfil and achieve the objectives mutually agreed upon.

Clause(c):Substituted by:-

This Supplementary Memorandum of Understanding read together with the Memorandum of Understanding of 03rd February, 2019 (Appendix-I)shall remain valid for a period of two years from the date of the signing of this Supplementary Memorandum of Understanding or until the formation of JVC, whichever is earlier.

Clause(d):Substituted by: -

In the event of any dispute or differences relating to the interpretation and application of the provisions of this Supplementary Memorandum of Understanding read with the earlier Memorandum of Understanding of 3rd February,2019, then such dispute or difference shall be resolved by mutual discussion between the Ministry of Power, GoI and Government of Union Territory of Jammu and Kashmir.

Signed this day the 3rd January, 2021 at Jammu

For and on the behalf of
Jammu and Kashmir State Power Development Corporation Ltd

03/01/2021

(Raja Yaqoob Farooq), IRS-IT
Managing Director,
Jammu and Kashmir State Power Development Corporation Ltd.

For and on the behalf of
NHPC Ltd

(A.K Singh)
Chairman &
Managing Director,
NHPC Ltd.

For and on the behalf of
The Lieutenant Governor of Union Territory of Jammu & Kashmir

(Rohit Kansal), IAS
Principal Secretary to Government of Jammu & Kashmir
Power Development Department

H 937567

MEMORANDUM OF UNDERSTANDING

For Execution of Ratle Hydro Electric Project (850 MW) in Chenab River Basin of Jammu & Kashmir

This Memorandum of Understanding is made on this 3rd day of February, 2019 among:

Hon'ble Governor of Jammu & Kashmir State through Commissioner / Secretary to Government, Power Development Department, Government of Jammu and Kashmir (GoJK) which expression shall include his successor and assign(s) of the first part;

Jammu and Kashmir State Power Development Corporation Limited (JKSPDC), a company incorporated under the Companies Act, 1956 having its registered office at Exhibition Ground, Srinagar – 190001; through its Managing Director, which expression shall include his successors, executors, administrators and assign(s) of the second part;

NHPC Ltd., a company incorporated under the Companies Act, 1956 and also a Generating & Power Trading company within the meaning of the Electricity Act, 2003, having its registered office at NHPC Office Complex, Sector – 33, Faridabad, Haryana 121003; through its Chairman and Managing Director, which expression shall include his successors, executors, administrators and assign(s) of the third part; and

Whereas, the Government of Jammu & Kashmir is committed to harnessing the hydroelectric potential of Chenab River through Ratle Hydro Electric Project (850 MW), in the Chenab River Basin in accordance with the provisions of Indus Waters Treaty; and

Whereas, the Ministry of Power, Government of India (GoI) is keen to add new power generation capacity with a view to meeting the gap between the demand and supply in the country; and

Whereas, in order to achieve the objective of increasing the power generation capacity, the Government of Jammu & Kashmir has proposed to develop Ratle Hydro Electric Project (850 MW), hereinafter referred to as the 'Project' through a Joint Venture Company (JVC) to be set up between the JKSPDC and NHPC under the Companies Act, 2013; and

Whereas, JKSPDC and NHPC have accepted the proposal of the Government of Jammu & Kashmir,

Now, therefore, this Memorandum of Understanding among the GoJK, JKSPDC and NHPC sets out the rights and obligations of the parties to construct, commission and operate the Project through a Joint Venture Company (JVC) as under:

I. SETTING UP OF THE JVC

(a) A Joint Venture Company (JVC) under the Companies Act, 2013 shall be set up in J&K between JKSPDC and NHPC to implement the Project in accordance with the terms and conditions agreed herein, after obtaining approval from the Government of India (GoI) and from the Government of Jammu & Kashmir (GoJK).

(b) Detailed modalities shall be worked out separately as would be mutually acceptable to both the parties. However, NHPC shall have the share of not less than 51% and JKSPDC shall have the share of not more than 49% of the total shareholding in the JVC.

(c) For the initial 5 years from Date of Commercial Operation (COD), NHPC shall retain its equity in the JVC. From end of 5th year onwards NHPC's Equity shall be purchased by JKSPDC in 15 yearly equal instalments. NHPC's Equity will be reduced to Nil in 20 years from the date of COD and JKSPDC will own the Project fully, thereafter.

(d) Purchase of equity by JKSPDC from the NHPC should be at the book value of shares so that the NHPC receives the buyback price based on the PAR value of equity shares plus pro-rata share in the retained earnings.

(e) The recouping of loss of Return on Equity (ROE) till COD shall be payable to NHPC. The rate of return on equity for the purpose of calculating loss on account of equity invested by NHPC during construction shall be as mutually agreed.

(f) The JVC will not be under obligation to bear any cost arisen from any arbitral/ contractual liability pending against the project prior to its takeover by the JVC from JKPDD.

(g) The timely and pari passu contribution towards their share of equity shall be the responsibilities of the parties to this MoU. Whereas, GoJK/ JKSPDC shall either provide equity from their internal resources or arrange the grant from GoI, for the equity portion of GoJK / JKSPDC, in the Joint Venture Company. Whereas, NHPC shall invest the equity from its Internal Resources (IR).

(h) The GoJK shall make available unencumbered land as may be required for the project being taken up by the JVC, to the JVC on leasehold basis as per the land laws applicable to the State of Jammu & Kashmir from time to time, through transfer or acquisition, including compulsory acquisition. There shall be no revision in the cost of land and related compensation etc. except in case when such increase is as per the directions of the court.

(i) In accordance with the extant National Hydro Policy of the GoI, the GoJK is entitled to have 12% free power and additional 1% free power for the Local Area Development Fund (LADF), however, to make the Project viable, GoJK has agreed to provide exemptions for free power, water cess and local taxes including SGST as per mutually agreed terms and conditions.

(j) As per the norms of GoI for power allocation the GoJK shall be entitled to have first right of refusal for purchase of power from the JVC in proportion to the share of JKSPDC, in the equity of the JVC at the price determined as per regulatory norms.

(k) The cost of work done on the project at the time of its taking over as assessed by IIT Delhi, who have already been appointed by the GoJK, shall only be booked to the JVC.

(l) The project cost shall be worked out as per DPR as concurred by the Central Electricity Authority.

II. RIGHTS AND OBLIGATIONS OF THE GOVERNMENT OF JAMMU & KASHMIR/JKSPDC

(a) The Revenue receipts on account of sale of timber, royalty on river bed materials etc. arising as a result of the submergence of the area by the Project shall accrue to GoJK.

(b) The Rights in fisheries, navigation, exploitation of tourism potential etc. in respect of the ponds created by the Project shall vest with the GoJK.

(c) The GoJK shall not dilute its equity until the sub-debt is serviced by the JVC.

(d) The modalities of power evacuation system shall be decided by the Board of the JVC, the GoJK shall facilitate the same.

III. MANPOWER REQUIREMENT

The staff for Rehabilitation and Resettlement (R&R) activities shall be deputed by GoJK to JVC and the remaining staff to the JVC shall be provided in the following manner:

(a) Group A&B staff in the JVC shall be deployed by way of the deputation from NHPC, JKSPDC/Departments of GoJK equally or through recruitment by the JVC as per DPE norms, if applicable.

(b) Eighty percent (80%) of Group C&D staff in JVC shall be permanent Residents of J&K State subject to their suitability, availability and eligibility. Out of this, ten percent (10%) of the staff shall be recruited from Project Affected Families (PAF), subject to suitability, availability and eligibility.

(c) The change in manpower of NHPC in Group A, B, C and D shall be as mutually agreed after change in equity proportion of NHPC.

(d) For the jobs created through the project, after providing suitable training and skill development in the required field, provision shall be made for employment at a rate not lower than the minimum wages admissible.

IV. RIGHTS AND OBLIGATIONS OF THE JVC

(a) Without prejudice to GoJK land laws, the JVC shall have exclusive rights over the Project.

(b) The design, construction and operation of the Project would be as per provisions of the Indus Waters Treaty. The JVC shall also render all assistance needed by the Government of India in view of the provisions of the Treaty.

(c) The JVC would comply with conditions imposed by the Government of India from time to time in respect of clearances to the Project. It would also comply with conditions imposed by GoJK in respect of clearances to the Project.

V. JOINT RESPONSIBILITY OF THE GoJK AND JVC TOWARDS THE R&R AND OTHER WORKS

(a) The work of R&R of the oustees of the Project would be the joint responsibilities of the JVC and GoJK. The entire expenditure incurred on this account would be borne by the JVC. The benefits shall be extended in accordance with the approved R&R Plan for the Project, however, its rates shall be as provided in the case of Kishanganga HE Project of NHPC. The GoJK would provide staff on deputation to enable the JVC to carry out this task.

(b) The government of J&K / JKSPDC shall facilitate the transfer of all clearances from the Government of India and State Government as would be mandatory for the Project implementation, in favour of JVC.

(c) The security arrangements for the Project areas shall be looked after by the GoJK. However, specific security arrangements for guarding the Project sites, temporary and permanent installations etc. shall be made by the JVC.

VI. MODE OF IMPLEMENTATION

(a) The Board of Directors of JVC will have equal representation from NHPC and JKSPDC / GoJK. The Chairman of the Board of Directors shall be a non-executive professional, who shall be appointed by GoJK in consultation with NHPC.

(b) The Chief Executive Officer (CEO) shall be responsible for the day to day management of the JVC. The post of CEO shall be below board level and shall be held by nominee of NHPC.

(c) The management structure of the JVC shall be as mutually agreed.

(d) Any change in the structures of the management of the JVC which is mutually agreed by the parties shall not have an impact on the ongoing activities of the Project.

(e) The JVC shall endeavour to complete the Project within the time schedule approved by the Government of India and the time schedule will commence from the date of accord of approval subject to acquisition of land and obtaining all statutory clearances.

(f) The head office / registered office of JVC shall be in the State of Jammu & Kashmir.

VII. FUNDING ARRANGEMENT

(a) The Project shall be financed through a debt and equity mix of 70:30.

(b) The GoJK/ JKSPDC shall provide equity either from their internal resources or arrange grant from GoI, for the equity portion of GoJK / JKSPDC, in the Joint Venture Company. Whereas, NHPC shall invest the equity from its Internal Resources (IR).

(c) The GoJK shall take up with GoI to provide Subordinate Debt of appropriate amount to improve the viability of the Project, at suitable terms and conditions.

(d) The JVC shall meet its other financial requirements on its own without the cost to the parties. It shall not be obligatory on the part of the parties to give any guarantee and security for raising of funds by JVC. The financial liabilities of the parties shall be limited only to the extent of their respective shareholding in the JVC.

VIII. LEASEHOLD RIGHTS

The leasehold rights of the land required for the Project, against payment and land revenue as fixed by State Government, shall be granted for a period of 40 years in accordance with State Laws.

IX. PROTECTION OF ENVIRONMENT

The JVC will comply with all measures prescribed under the law for the protection of the environment.

X. MONITORING

The implementation of this MOU will be monitored by a Committee comprising of a representative each from Ministry of Power, Government of India, GoJK, NHPC and JKSPDC.

XI. MISCELLANEOUS

(a) Any other matter not included in this MOU which is necessary for the smooth functioning of the JVC will be finalized by NHPC, JKSPDC, GoJK on mutually agreed terms and conditions.

(b) Through this Memorandum of Understanding, all the parties affirm their commitment to fulfil and achieve the objectives mutually agreed upon in this Memorandum of Understanding.

(c) This Memorandum of Understanding shall remain valid for a period of two years from the date of its signing or until the formation of JVC, whichever is earlier.

(d) In the event of any dispute or difference relating to the interpretation and application of the provisions of this MOU, such dispute or difference shall be resolved by mutual discussion between the Ministry of Power, GoI and GoJK.

Signed this day the 3rd February, 2019 at Jammu.

For and on the behalf of

Jammu and Kashmir State Power Development Corporation Ltd

(Hirdesh Kumar), IAS

Managing Director,
Jammu and Kashmir State Power Development Corporation Ltd

For and on the behalf of

NHPC Ltd

(Balraj Joshi)

Chairman & Managing Director,
NHPC Ltd

For and on the behalf of
The Governor of Jammu & Kashmir

(Hirdesh Kumar), IAS

Commissioner / Secretary to
Government of Jammu & Kashmir
Power Development Department

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ANNEXURE- R4/4

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Reserve Bank Of India Le

Indus Water Treaty: 40-member delegation visits Ratle hydroelectric project in Kishtwar

Notifications Powered by iZooto



Cavalcade Of Delegation Members. Photo: (Screengrab From A Video)

GK Web Desk June 24, 2024 11:17 pm

Srinagar, Jun 24: The Indus Water Treaty (IWT) cat is out of the bag again as a 40-member delegation comprising Pakistanis, Indians and members of International community today visited the different units of 850-mega watt Ratle hydroelectric power project in J&K's Kishtwar district on Monday.

This is a first visit to J&K by Pakistani delegates in over five-years and as India's most trusted high-lift helicopter, Boeing CH 47 Chinook hovered over the skies of J&K's Kishtwar, it became the major attraction of people living in the town while it landed near Chowgan ground in the district.

The delegation, including from India and Pakistan, comprises of members from World Bank too.

During their four-day visit to Jammu and Kashmir, the delegation will visit dams being built in the region by India, against which Pakistan had sought the intervention of the International Community, raising objections over the construction of Ratle and Kisheganga projects.

The delegation after landing, amid high security were driven straight to Ratle hydroelectric power project site situated on the banks of river Chenab at Drabshala on Batote-Kishtwar national highway in Kishtwar district.

Talks were held in a confidential atmosphere, reported news agency KNO.

"After reaching the project site, the delegation visited the offices where they went through the papers related to the construction of the project and got a briefing from the National Hydroelectric Power Corporation (NHPC) officers," a source in the Ratle project said.

The delegation will be staying in Kishtwar for a few days and is also expected to visit the 1000-megawatt Pakal Dool hydroelectric project being built on Marusudar River coming from Marwah, a tributary of river Chenab.

The 850-megawatt Ratle power project is a run of the river project which was started 11 years ago when on June 25, 2013 the then Prime Minister Dr. Manmohan Singh had laid the foundation stone from Chowgan ground at Kishtwar. The project was delayed after some internal issues and also when the construction GVK Reddy group had ended the agreement with the government.

Notifications Powered by iZooto

Kishenganga project and had sought settlement through neutral experts. Later on Pakistan had withdrawn the request and had sought adjudication through the Court of arbitration, to which India objected and sought settlement through neutral experts.

The negotiations failed as neither of the parties backtracked, which forced the World Bank to appoint a neutral expert and the chair of the Court of Arbitration in October 2022 and issued notices for the modification of the treaty. India had warned that nothing like such parallel consideration is covered under the IWT.

In July 2023, the Court of Arbitration ruled that it was "competent to consider and determine the disputes set forth by Pakistan's request for arbitration." After filing its first Memorial, Pakistan presented its documents supporting its legal case and the Court held its first visit to the Neelum-Jhelum Hydro-Electric Plant in Pakistan-Occupied Kashmir which was aimed getting familiarize with the general aspects of the design and operation of run-of-river hydro-electric plants along the Indus system of rivers.

India refused to take part in the Court of arbitration and submitted its Memorial to the Neutral Experts and in September last year Pakistan joined the second meeting of the parties held by Neutral Experts in Vienna.

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ANNEXURE- R4/5

Pakistan delegation allowed access to Ratle power projects on Chenab river in J&K

The delegation, which is on the second day of its visit to Kishtwar, visited the 850-MW hydroelectric power project on the Chenab river at Drabshalla village and inspected several units of the project

Published - June 26, 2024 04:13 am IST - SRINAGAR



PEERZADA ASHIQ



The Ratle power project is a run-of-the-river hydroelectric power project in the Chenab Valley. Photo: rhpcindia.com

A five-member Pakistan delegation and neutral experts of the World Bank toured the Ratle power project, a run-of-the-river hydroelectric power project in the Chenab Valley, on Tuesday.

The delegation, which is on the second day of its visit to Kishtwar, visited the 850-MW Ratle project on the Chenab river at Drabshalla village and inspected several units of the project. The inspection by the 40-odd member team, including delegates from India, was kept away from the media gaze.

Pakistan has been raising technical objections in different forums, including the Permanent Indus Commission, since 2006 regarding power projects in J&K and even demanded an arbitration by different international forums, which was rejected by India.

Official sources said the Pakistani delegation is also likely to inspect the 1,000-megawatt Pakal Dul hydroelectric project being built on Marusudar river, which emerges from the Marwah Valley before entering into the Chenab river.

Pakistan also raised its objection over the Kishanganga project in Kashmir valley in 2006. Officials are tight-lipped on whether the delegates will be given access to the power project set up over the Kishanganga river in north Kashmir's Bandipora district. The delegation will be in J&K till June 28.

India has the right over the run-of-the-river water under the Indus Water Treaty over the three rivers flowing through J&K and complete rights over the waters flowing through the three rivers in Punjab.

Pakistan alleges that the power projects set up on rivers in J&K "will cut flows on the river, which feeds 80 per cent of its irrigated agriculture". It has been seeking the intervention of neutral experts and approached an arbitration court as well. India has been maintaining that it abides by the IWT and water usage is carried out as per the treaty signed between India and Pakistan in 1960.

Published – June 26, 2024 04:13 am IST

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7 MUCK DISPOSAL PLAN

7.1 INTRODUCTION

Ratle HEP is a run-of-river scheme on River Chenab near Drabshala village in Kishtwar District of J&K, being developed by GVK Ratle Hydro Electric Project Pvt. Ltd. (GVKRHEPPL). The proposed layout of the project and design of civil engineering structures have been so carried out as to utilize the hydro power potential optimally.

Apart from the land for facilitating and construction of project components, land is also required for dumping of the muck which will be generated during construction of the project. A significant quantity of muck is expected to be generated as a result of excavation activities at Dam site, tunneling, underground Power House & other appurtenant works and other developmental activities etc. Muck generated from excavation of any project component needs to be disposed off in a planned manner so that it occupies least possible space and is disposed off an a environment friendly manner by creating terracing, planting trees etc. The dumping sites need to be rehabilitated in the environmentally sound and scientific manner. In the case of Ratle HEP it will be endeavored to use excavated muck in construction as much as possible and only remaining muck is to be disposed off in identified/approved dumping areas. The muck disposal sites will be rehabilitated as soon as these are full completely so as to minimize the impact on environment and visual aesthetics of the area.

7.2 MUCK GENERATION & ITS USE IN THE PROJECT

Total quantity of muck generated from surface as well as underground excavations is estimated as 24.4 lakh cum. The possibility of using excavated rock material for producing coarse and fine aggregates for use in civil works was examined. Six samples were collected from four drifts of dam site – 2 on right bank and 2 on left bank and tested. Based on test results, the excavated material was found suitable to use as coarse as well as fine aggregate in concrete. Further, suitability of rock material from the excavated muck of Pressure Shaft and Power House will continue to be tested on continuous basis during execution of the project and depending upon test results, its usage in production of aggregate and sand will be maximized Besides, concrete production, the muck would be utilized for coffer dams, upstream guide bunds and embankments at diversion site, roads (filling material), retaining walls, other protection works etc.

About 50% of the total muck generated 12.2 lac m^3 will be used for the construction/ protection works and the balance muck generated from all the components will be 12.2

lac m^3 and with 63% swelling factor, the total quantity of muck to be disposed off will be about 20 lac m^3.

The total muck generated and to be disposed off are given in **Table 7.1.**

Table 7.1: Muck to be generated from various project activities

S. No.	Item of Work	Excavation Quantity (Cum)	Qty. of muck to be utilized (50%) (Cum)	Qty. of muck unutilized (Cum) (Col.3-Col.4)	Total Qty. of Muck to be disposed assuming 63% swelling factor(Cum) (1.63x Col.5)
1	2	3	4	5	6
1	Concrete Dam and Plunge Pool	1130545	565273	565273	921394
2	River Diversion Works	344452	172226	172226	280728
3	Intake	89500	44750	44750	72943
4	Pressure Shaft and Adits	54590	27295	27295	44491
5	Power House and Transformer Cavern	268874	134437	134437	219132
6	D/S Surge Tank	124061	62031	62031	101110
7	TRT	205950	102975	102975	167849
8	P.H Access Tunnels & Adits	50869	25435	25435	41458
9	Pothead Yard	171000	85500	85500	139365
	Total	**24,39,841**	**12,19,921**	**12,19,921**	**19,88,471**

7.3 DUMPING SITES

For selection of probable dumping sites, several traverses of the entire project area and the near vicinity were taken. Area at higher elevation in the u/s side of the Dam (i.e. in the Reservoir area) was also investigated. The populated and vegetated areas were not considered suitable as the dump trucks would have required traversing through the populated areas. The available dumping sites were selected after detailed examination of environmental, economic and social aspects.

7.3.1 Alternatives Studied

The following alternate sites were investigated to examine the possibility of dumping of muck.

a) Alternate-1

A possible site approximately 4.0 km downstream of the proposed dam was examined (see Figure 7.1). Both the banks of river Chenab were inspected. The site is downstream of village Thathri.



Figure 7.1: A site on the left bank of river 4 km d/s of proposed dam site



Figure 7.2: Dumping site on the right bank of river 4 km d/s of proposed dam site

As can be seen in the photograph (Figure 7.1), the left bank has very steep slopes and thus will accommodate very less quantity of muck. The right bank has got many trees at

the lower level where as the higher level has steep slopes and has also got many trees (Figure 7.2). In addition, a road will be required to be constructed all along the right bank and this road will also require a bridge to cross over the river opposite village Thathri. There are also small streams and rivulets traversing the area. Further, on the right bank the muck will have to be transported through populated village of Thathri. The demerits of this Alternative-1 site are summarised below:

De-merits:

1. Steep slopes and therefore will accommodate less muck than the earlier recommended area.
2. Visibly more trees and plants compared to the earlier recommended area.
3. There are small streams and rivulets traversing through the area which is not recommended by MoEF
4. If the dumping site is selected on the right bank, a new road and a bridge would be required to be constructed. Besides, the dump trucks will be required to traverse through Thathri village.

b) Alternate-2

This site is approximately 10 km downstream of the proposed dam site on the right bank of river Chenab (Figures 7.3 & 7.4). As can be seen in the photo below, there is a RBM terrace at the lower level while the level above HFL has steep to moderate slopes. The area has moderate vegetation cover. The area is dissected by many streams and rivulets. Besides the bridge, the road which will be required to be constructed to utilise this site will traverse through populated areas. The area which can be utilised for dumping lies in the flood zone and therefore huge protection works shall be required.



Figure 7.3: Dumping Site on the right bank of river 10 km d/s of proposed dam site



Figure 7.4: Another view of dumping site on the right bank of river 10 km d/s of proposed dam site

The demerits of this Alternative site are summarized below:

De-merits:

i. Area available above HFL is more forested than the area recommended area earlier.
ii. Long road will be required to be constructed which might involve more forest land than the recommended land. In addition, a bridge will also be required.
iii. There are small streams and rivulets traversing through the area which is not recommended by MoEF
iv. The area is in the flood zone and therefore would require huge protection works.

c) Alternate-3

This site is approximately 15 km downstream of the proposed dam site (Figure 7.5).



Figure 7.5: Alternate dumping site-3 on the right bank of river 15 km d/s of proposed dam site



Figure 7.6: Alternate dumping site-3 view of the land at higher elevation

The area above HFL has moderate slopes. The area at higher elevation has villages, streams, rivulets and systematic plantation as can be seen in Figures 7.5 & 7.6. The road which will be required to be constructed to utilise this site will be passing through populated and forested areas.

De-merits:

i. The area has systematic plantation.

ii. Long road will be required to be constructed which might involve more forest land than that in the earlier recommended areas.

iii. There are small streams and rivulets traversing through the area which is not recommended by MoEF, Government of India.

iv. The area is populated.

Finally following three sites were identified for use as dumping sites **(See Figures 7.7 - 7.8)**.

Zone -I: on the right bank of river Chenab u/s of village Thathri and d/s of the proposed Dam in an approximate length of 1350 m.

Zone-II: on the left of river Chenab d/s of the proposed Dam and at a lower level then the existing NH-1B in a length of 1400 m.

Zone-III: on the right bank of Kuligad nalla above NH-1B in a length of 450 m.

The following points were considered and followed as guideline for finalization of the above 3 zones to be used as dumping sites:

i) The dumping sites were selected as close as possible to the project area to avoid long distance transport of muck.

ii) Standard distance between each dumping site and river bed is maintained as per MoEF guidelines.

iii) The sites were free from active landslides or creep and care were taken that the sites should not have a possibility of toe erosion and slope instability.

iv) The dumping sites are either at higher level than the flood level or are away from the river course so that the possibility of muck falling into the river is avoided.

v) There is no active channel or stream flowing through the dumping sites.

vi) The sites were far away from human settlement areas.

The muck is proposed to be disposed at designated sites, where a capacity of 23.8 lakh m^3 is available. Most of the excavated material is proposed to be dumped at three suitable locations identified specifically for this purpose. These proposed locations are spread over land area of 30.58 ha comprising forest land, state land as well as private land. The capacity of each muck dumping site is given in **Table 7.2.**

Table 7.2: Details of muck dumping sites

Description	Area (ha)	Capacity (Lakh cum)
Zone –I (Right Bank of river Chenab)	14.81	12.8
Zone –II (Left bank of river Chenab)	11.95	7.6
Zone –III (Right Bank of Kuligad Nala)	3,82	3.4
Total	**30.58**	**23.8**

The Designated Dumping areas were jointly inspected by the Forest officials, JKSPDC Officials and Project officials. The number of Trees, Poles and Saplings were enumerated in each dumping site (Zone-I)and are given in **Table 7.3**.

Table 7.3: Details of trees, poles & saplings in the dumping area

S. No.	Project Component	Number				
		Conifer trees	Broad Leaved trees	Broad Leaved poles	Broad Leaved Saplings	TOTAL
1	Dumping Site (Zone-1)	46	128	303	395	872

As is evident from the above, the total number of trees, poles and saplings in Zone-I is 872 out of which only174 numbers are trees while the rest of them are either poles or saplings.



Figure 7.7: Zone-I: Right bank of river Chenab



Figure 7.8: Zone-II: left bank of river Chenab

7.4 METHODOLOGY OF DUMPING REHABILTATION OF DUMPING SITES

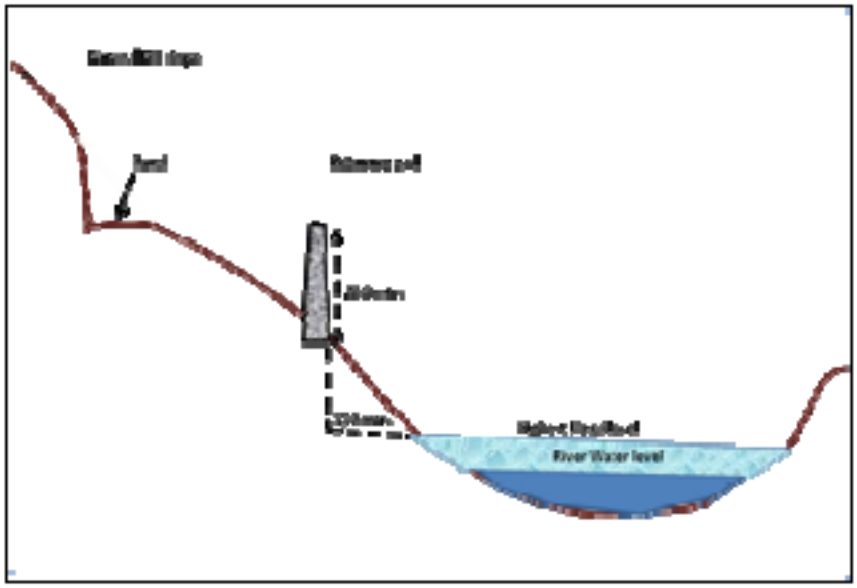
The generated muck will be carried in dumper trucks covered with heavy duly tarpaulin properly tied to the vehicle in tune with international practice. All precautionary measures will be followed during the dumping of muck. All dumpers will be well maintained to avoid any chances of loose soil being fallen during the transportation. All routes will be wetted prior to the movement of dump trucks. Dumping would be avoided during the high speed wind, so that suspended particulate matters (SPM) level could be maintained. Further, the dumping will be avoided during heavy traffic. After the dumping the surface of dumps will be wetted with the help of sprinklers and compacted.

The Rehabilitation plan of muck dumping sites includes engineering and biological measures. Most of the total unused excavated muck would be placed at an angle of repose to avoid any slippage of the muck at the proposed dumping sites. Besides, required quantity would be stacked along the roads, which would be utilised either in widening of the road or in newly constructed roads. In the former case slopes would be broken up by creating benches across the slope. This will be done to provide stability to the slopes and also to provide ample space for planting of trees which would further help in holding and consolidating the material stacked at different sites. As stated earlier, efforts will be made to disposed off the muck within short distances from sites of its generation.

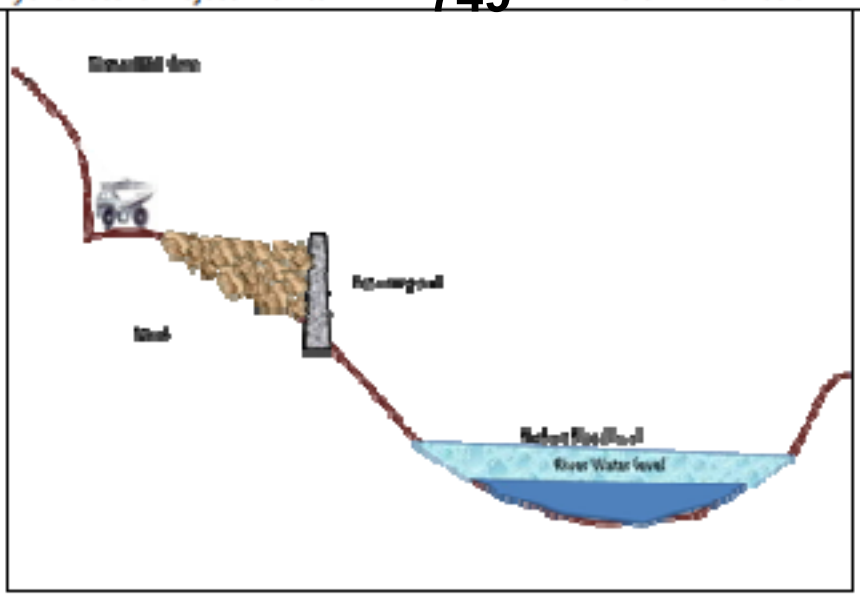
The capacity/volume of the muck dumping sites is more than the volume of the muck to be disposed. It may appear that the area requirement is in excess but the same is

required for temporary storage of usable muck, traffic movement of dumpers and lifters. The spoil from various construction sites would be disposed off at designated sites in a controlled and orderly manner. All measures would be adopted to ensure that the dumping of muck does not cause injury or inconvenience to the people or the property around the area. The general topography of the disposal area is mild sloped. The spillage of muck into the river at any site would be prevented by making concrete retaining walls to retain the muck pile. It shall be ensured that dumping is carried out at a minimum distance of 30 m away from the active river bank. The top surface would be leveled and graded after the capacity of any dumping site is exhausted. The top surface will be covered with soil and grass seeding will be ensured to promote vegetation cover (**See Figure 7.9**).

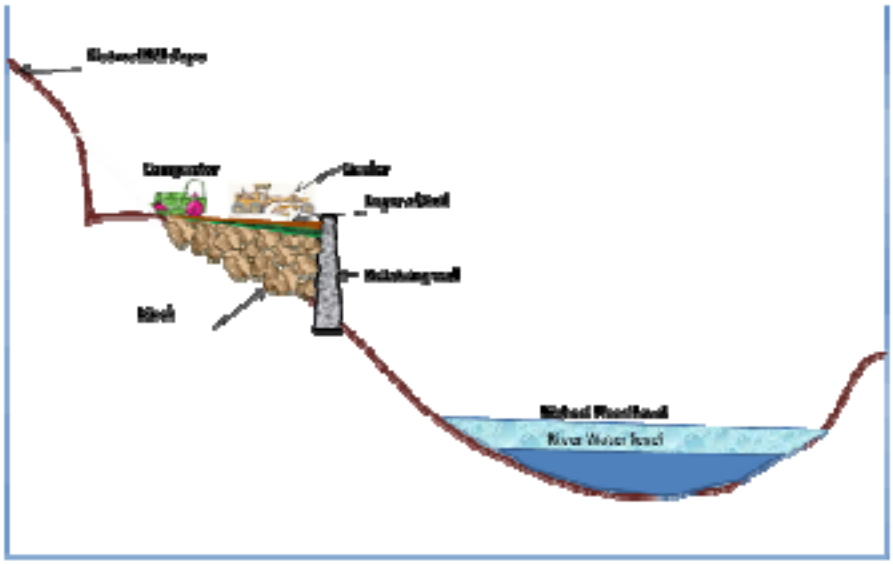
The following measures shall be adopted:



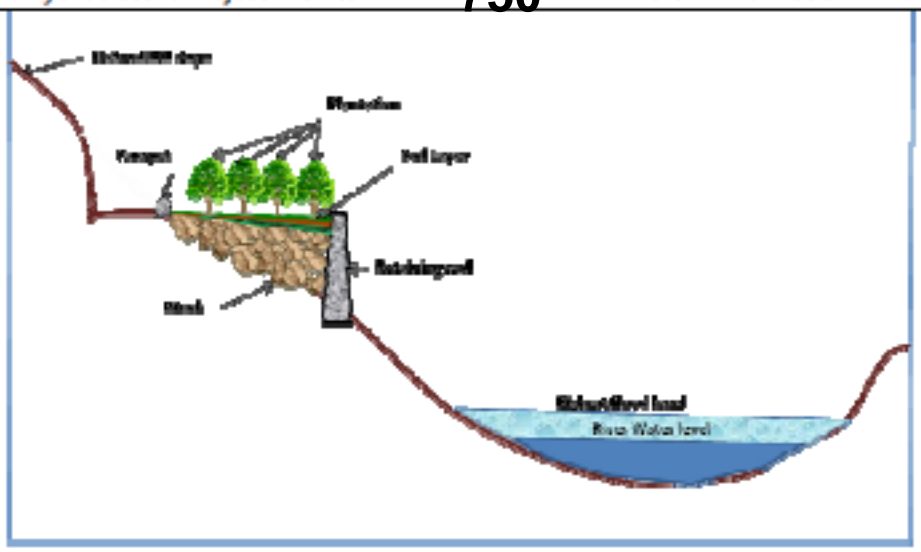
Stage-1: Construction of Retaining wall



Stage-2: Dumping of muck in layers



Stage-3: Layer of soil & Compaction



Stage-4: Plantation

Figure 7.9: Methodology of Dumping

A) ENGINEERING MEASURES

i) Retaining Walls

Total area for the dumping of muck is 30.58 ha which can accommodate about 23.8 lakh cum of muck whereas only 20 lakh cum muck is required to be disposed. The total length of retaining wall proposed to be constructed along the river would be about 3200 meter. The height of these retaining walls including MSE wall panels will be approximately 20m. The angle of repose would be 35^0 to 40^0. These retaining walls are proposed to be located at about 30.0m distance from the highest flood level. A typical sketch of the retaining wall is given in Figure 7.16. Total financial outlay for the retaining walls is ` 5725.00 lakhs, given in Table 7.4.

Table 7.4: Cost estimates for different measures at the dumping sites

S. No	Particular	Volume (cum)	Rate in ₹ per cum	Cost in Lakhs
1	Earth work excavation for foundation	6250	400.00	25.00
2	Cement concrete for retaining wall	6240	8000.00	500.00
3	MSE Wall Panel with Ribbed	18000	20000.00	3600.00

	Steel Strips			
4	Approach Road to Muck Dumping Site	4 km	400.00 Lakh /km	1600.00
	Total			**5725.00**

ii) Compaction

Compaction is an engineering measure, which would reduce bulk density of the muck thereby optimising the use of muck disposal area and would make it suitable for the plantation and other biological measures. Top surface would be levelled and graded to make the alternative use. The muck will be spread in layers of 500-700mm thick layers. Top surface would be levelled and graded to make the alternative use. On top a layer of soil would be spread to make the land suitable for plantation. The total cost for the process of compaction is **₹ 1000.00 lakhs**

iii) Fencing

Fencing is a bio-engineering measure. After rehabilitation of muck the dumping areas need protection for some time from disturbing by human and domestic animals. For this reason fencing over the muck deposits is required. Barbed wire strands with two diagonal strands, clamped to wooden/ concrete posts placed at 3 m distance are proposed around the dumping piles. Project authorities will establish temporary wind barriers around 3 sides of dumps in close of settlement area. Total budget for the fencing would be **₹100.00 lakhs**.

B) BIOLOGICAL MEASURES

Top surfaces and slopes of all dumping areas would be left with a total area of about 20 ha. These areas will be treated for the purpose of plantation. Vegetation cover controls the hydrological and mechanical effects on soils and slopes. Therefore, biological measures to stabilize the loose slope are essential. In order to implement the biological measures in dumping areas the following activities would be taken into account. The biological measures include the following:

i) Soil treatment

Muck dumped at various sites is not considered to be nutrient rich as it is excavated from tunnels and other structures. In order to make it suitable for the plantation it will be provided bio treatment. The work plan will be formulated for re-vegetation of the dumping sites through Integrated Biotechnological Approach.

ii) Plantation

The selected species will be planted after their nurseries have been developed. The dumping areas are very small therefore; separate nursery would not be

required. The nurseries developed for the implementation of CAT plan can be used for the rehabilitation of dumping areas. Nearly 1-2 years old saplings would be used for the plantation. The plantation can be carried out in lines across the slopes. Grass and herb species would be used in the inter space of tree species. They will help in providing the continuous chain of support in retaining debris, reinforcing soil and increasing the infiltration capacity of the area.

After the process of compaction total area of about 20 ha will be available for the plantation. About 50,000 plant saplings will be planted at different dumping sites. Total budget for the biological measures would be ₹ **675.00 lakhs**. Detailed financial outlay for the biological measures is given in **Table 7.5**.

Table 7.5: Total financial outlay for the biological measures at dumping sites

S. No	Particulars	Quantity	Rate (in `)	Amount (in Lakhs)
1	Rolling of Muck	Lump sum		100.00
2	Pitting (size: 0.45 m x 0.45 m x 0.45 m)	50,000 pits	100.00/pit	50.00
3	Raising of plants (including nursery cost, manure, transport etc.)	50,000 plants	50.00/plant	25.00
4	Maintenance, watering, transport, etc	Lump sum		500.00
	Total			**675.00**

In Ratle HEP a very scientific approach and methodology was followed for identification of the dumping sites. All possible alternate sites were inspected and examined before rejecting or selecting any site. All the three finalised sites are:

i) With minimum possible forest cover: The area is mostly barren and rocky and covered with predominantly bushes. The total number of trees, poles and saplings is 872 out of which only 174 are trees while the rest all are poles and saplings.
ii) The populated /settlement areas are far away from the identified dump zones and therefore will be least impact on human life.
iii) Away from the river (30 m away from the HFL as per guidelines): The dumping sites are either at higher level than the flood level or are 30 m away from the river course to provide protection from high flood.
iv) The identified muck sites close to the project area to avoid hazards related to transport of muck to long distances.

v) With Retaining structures in the entire dumping area: Retaining wall have been suitably designed and proposed to be constructed all along the river bank which will prevent muck from falling into the river.

vi) With appropriate Restoration & Rehabilitation plan: all the three identified sites are proposed to be restored and re-habilitated in a very scientific manner and once completed will not only present an aesthetic view but will help the environment since the area which is rock and barren will be converted into forest cover because of the proposed plantation.

7.5 MONITORING & COMPLIANCES

i. Muck shall be dumped from bottom in layers of 500-700mm depending on size of boulders.

ii. Each layer shall be rolled compacted.

iii. A layer of soil shall be spread on top of it to make it suitable for plantation.

iv. Water testing facilities shall be set up for checking quality parameter of water.

v. Soil samples shall be regularly collected and tested for checking the level of contamination.

vi. Prescribed norms and approvals will be sought from PCB wherever necessary.

vii. All norms of Forest department, PCB and MoEF and their acts related to muck disposal shall be complied with.

viii. Design consultant shall be engaged for designing of retaining structures.

ix. Plantation shall be done on the reclaimed land and native variety of plants and trees shall be planted.

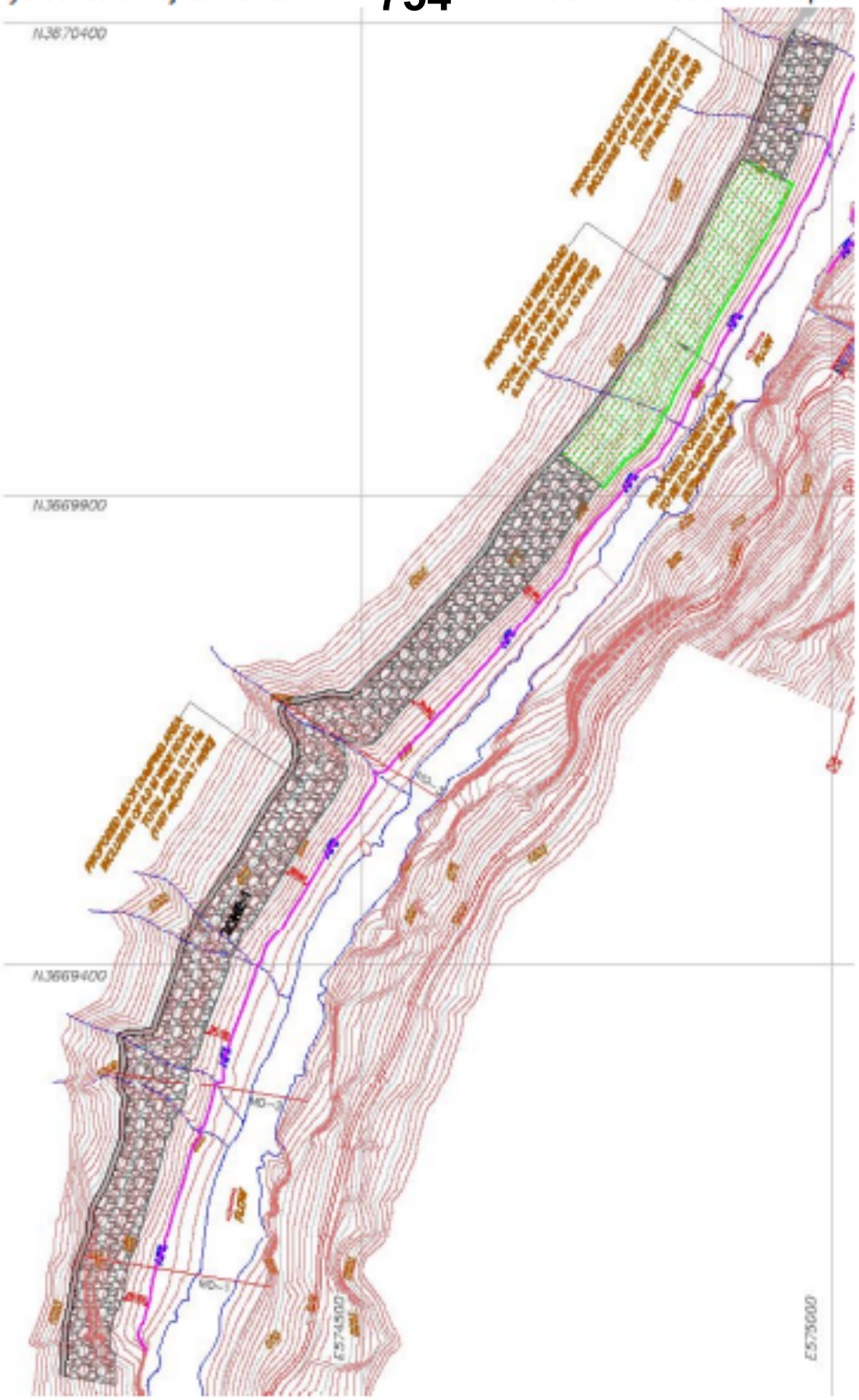


Figure 7.10: Muck Disposal Area (Zone– I) (Right Bank of River Chenab)

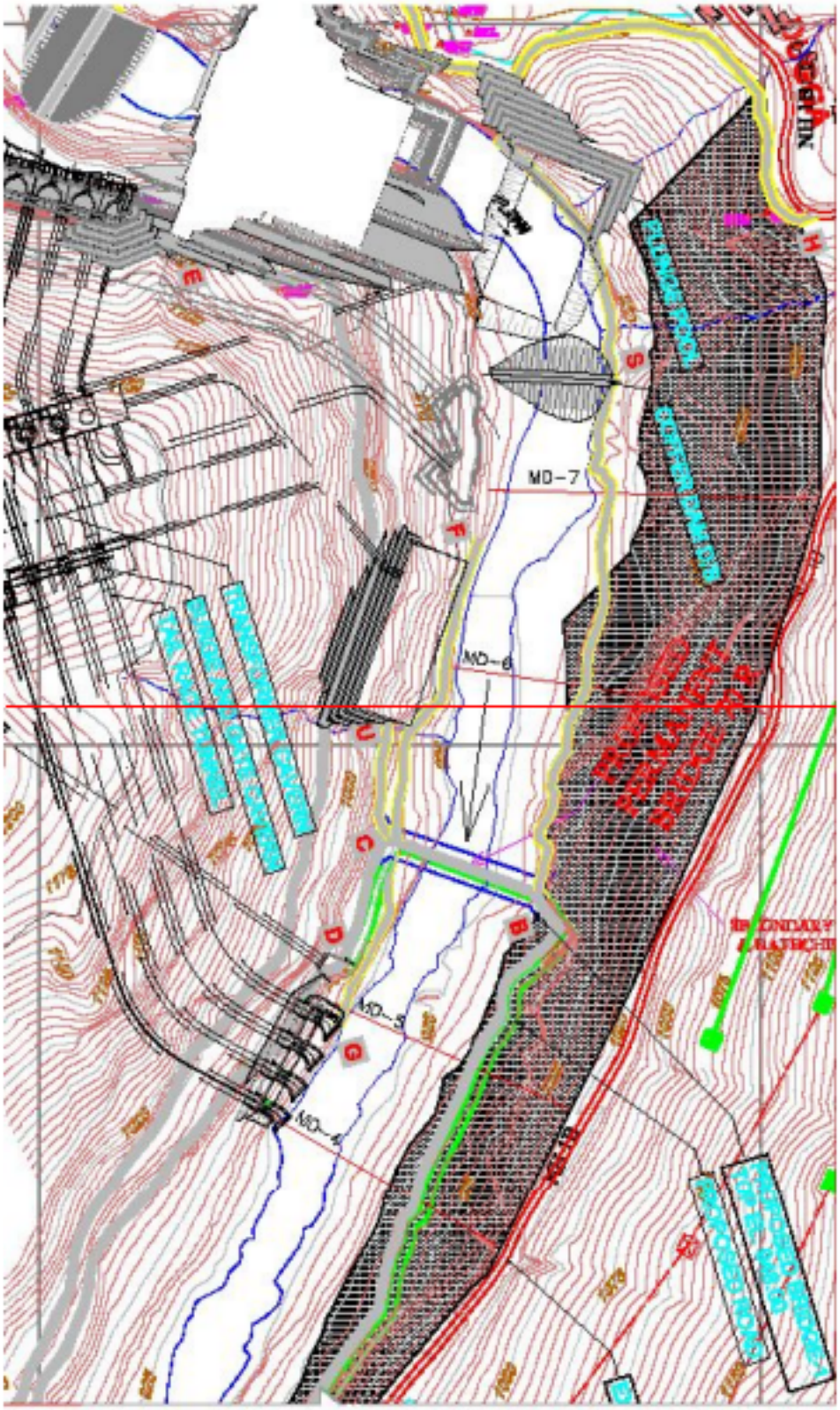


Figure 7.11: Muck Disposal Area (Zone– II) (Left Bank of River Chenab)

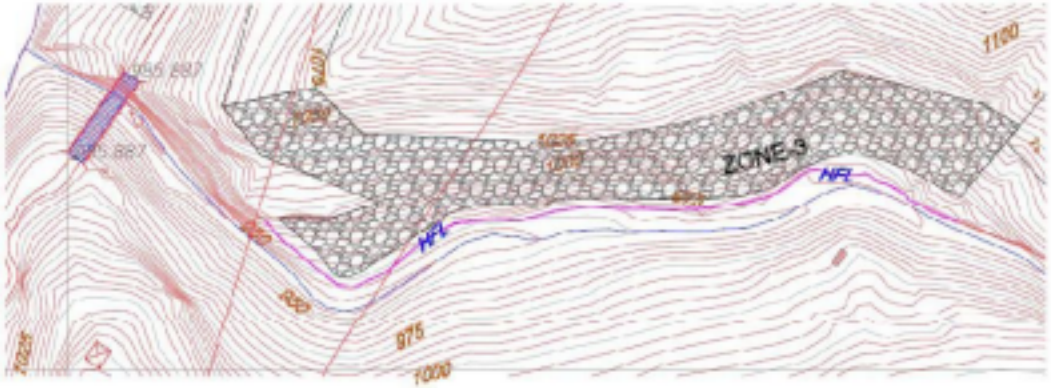


Figure 7.12: Muck Disposal Area (Right Bank of Kuligad Nalla)

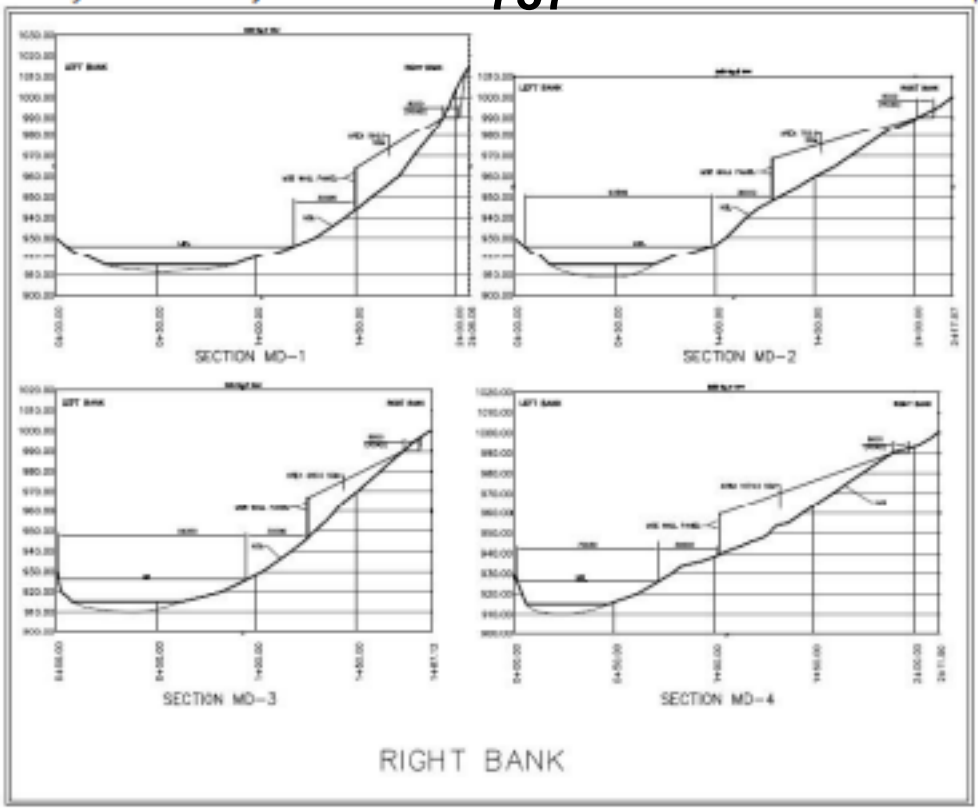


Figure 7.13: Cross Sections of Muck Disposal Area – Zone –I (Right Bank)

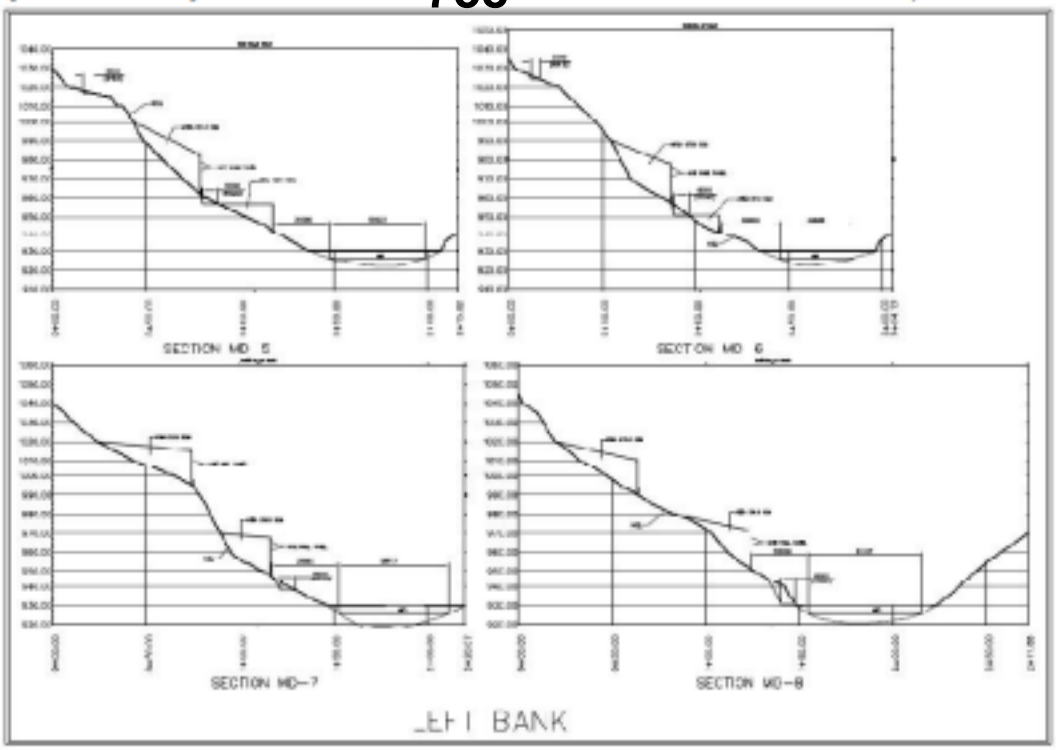


Figure 7.14: Cross Sections of Muck Disposal Area – Zone –II (Left Bank)

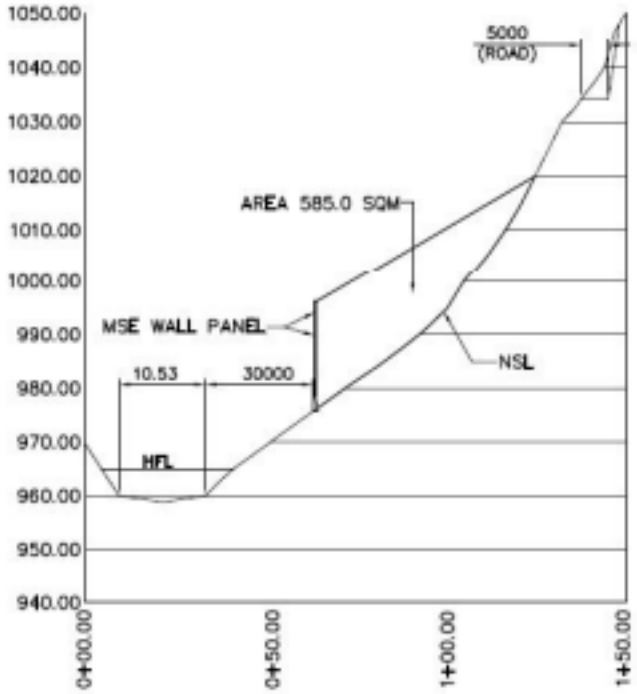


Figure 7.15: Cross Sections of Muck Disposal Area – Zone –III (Right Bank of Kuligad Nalla)

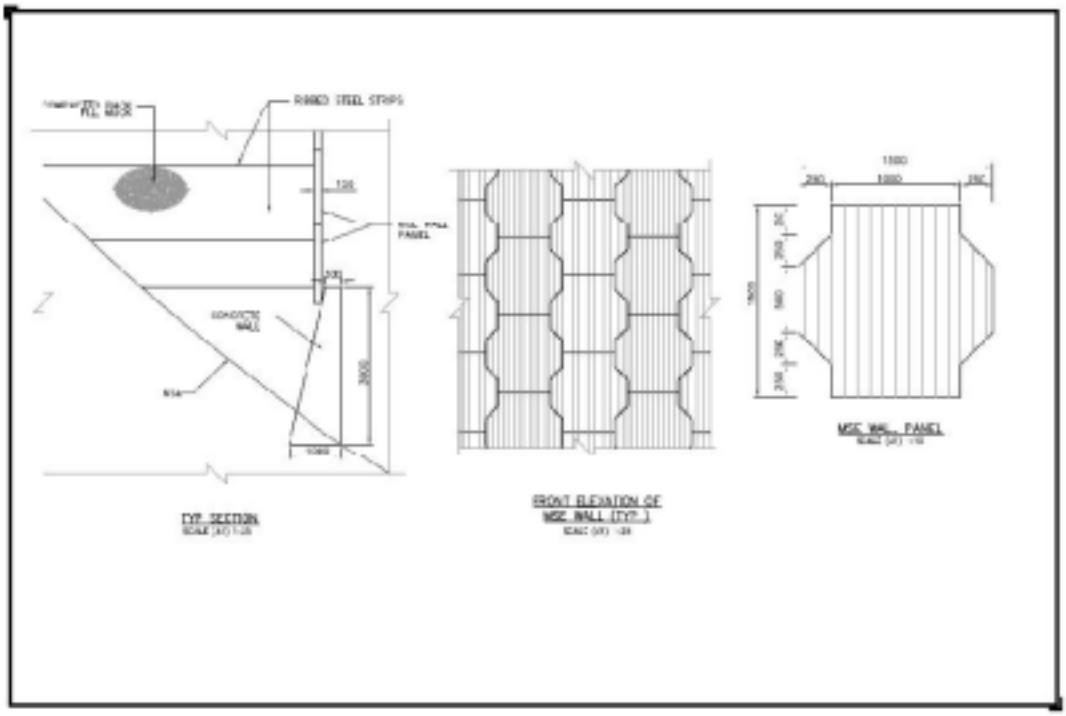


Figure 7.16: Typical Section of Retaining wall with MSE Wall Panel

7.6 FINANCIAL REQUIREMENT

The total estimated cost of the muck disposal & rejuvenation of muck disposal sites would be ` 7500.00 lakhs and is given in **Table 7.6**.

Table 7.6: Financial requirements for implementation of Muck Disposal Plan

S. No.	Item	Amount (₹ in lakh)
1.	Engineering Measures	5725.00
2.	Compaction	1000.00
3	Fencing	100.00
4	Biological Measures	675.00
	Total	**7500.00**

Pvt Land = 200-01
State = 1052-12
Total 2052-13

E.No=16

OFFICE OF THE ADLL.DEPUTY COMMISSIONER
KISHTWAR
(Collector Land Acquisition Ratle HEP Drabshalla Kishtwar)

Compensation = 1493503 71=00
Land/Trees

FINAL AWARD

On the requisition of **Executive Engineer Civil Investigation & Design Division Kishtwar** for acquisition of land for **construction of Ratlle Hydro Electric Power Project Drabshala Village Joshana Tehsil & District Kishtwar**, the **Tehsildar Kishtwar** was directed to prepare the land acquisition papers coming under the alignment of **Ratlle Hydro Electric Power Project Drabshala Village Joshana Tehsil & District Kishtwar**, who got prepared the requisite acquisition papers through concerned field staff and submitted to this office duly completed in all respects for further necessary action. The particulars of land involved in this case are as under:

S.No	Name of District	Name of Tehsil	Name of Village	Khsra No.	Area	
					K	M
1.	KISHTWAR	KISHTWAR	JOSHANA	290/72 min	00	18
2.	KISHTWAR	KISHTWAR	JOSHANA	73 min	00	06
3.	KISHTWAR	KISHTWAR	JOSHANA	74 min	02	09
4.	KISHTWAR	KISHTWAR	JOSHANA	75	06	13
5.	KISHTWAR	KISHTWAR	JOSHANA	292/77 min	07	01
6.	KISHTWAR	KISHTWAR	JOSHANA	78	02	19
7.	KISHTWAR	KISHTWAR	JOSHANA	79	01	14
8.	KISHTWAR	KISHTWAR	JOSHANA	296/90 min	23	09
9.	KISHTWAR	KISHTWAR	JOSHANA	91	01	01
10.	KISHTWAR	KISHTWAR	JOSHANA	92	00	14
11.	KISHTWAR	KISHTWAR	JOSHANA	93	02	18
12.	KISHTWAR	KISHTWAR	JOSHANA	94	01	06
13.	KISHTWAR	KISHTWAR	JOSHANA	95	01	05
14.	KISHTWAR	KISHTWAR	JOSHANA	96 min	02	17
15.	KISHTWAR	KISHTWAR	JOSHANA	97 min	01	14
16.	KISHTWAR	KISHTWAR	JOSHANA	98	01	12
17.	KISHTWAR	KISHTWAR	JOSHANA	99 min	00	13
18.	KISHTWAR	KISHTWAR	JOSHANA	100 min	01	05
19.	KISHTWAR	KISHTWAR	JOSHANA	298/103 min	24	00
20.	KISHTWAR	KISHTWAR	JOSHANA	317/308/209 min	951	03
21.	KISHTWAR	KISHTWAR	JOSHANA	309/213	00	10
22.	KISHTWAR	KISHTWAR	JOSHANA	310/315/213 min	03	07
23.	KISHTWAR	KISHTWAR	JOSHANA	310/315/213 min	00	06
24.	KISHTWAR	KISHTWAR	JOSHANA	310/305/213	01	10
25.	KISHTWAR	KISHTWAR	JOSHANA	310/305/213	06	00
26.	KISHTWAR	KISHTWAR	JOSHANA	310/305/213	26	18
27.	KISHTWAR	KISHTWAR	JOSHANA	214 min	04	00
28.	KISHTWAR	KISHTWAR	JOSHANA	214 min	602	13
29.	KISHTWAR	KISHTWAR	JOSHANA	215	19	03
30.	KISHTWAR	KISHTWAR	JOSHANA	216	00	04

31.	KISHTWAR	KISHTWAR	JOSHANA	217	20	07
32.	KISHTWAR	KISHTWAR	JOSHANA	218 min	54	16
33.	KISHTWAR	KISHTWAR	JOSHANA	218 min	267	13
34.	KISHTWAR	KISHTWAR	JOSHANA	219	113	09
				This Khasra has been denotified.		
35.	KISHTWAR	KISHTWAR	JOSHANA	265	01	07
36.	KISHTWAR	KISHTWAR	JOSHANA	266	01	03
37.	KISHTWAR	KISHTWAR	JOSHANA	267	00	12
38.	KISHTWAR	KISHTWAR	JOSHANA	268	01	06
39.	KISHTWAR	KISHTWAR	JOSHANA	269	01	13
40.	KISHTWAR	KISHTWAR	JOSHANA	270	02	06
41.	KISHTWAR	KISHTWAR	JOSHANA	271	00	14
42.	KISHTWAR	KISHTWAR	JOSHANA	272	00	08
				TOTAL AREA OF VILLAGE JOSHANA:	**2166**	**02**
				GRAND TOTAL AFTER DENOTIFICATION:	**2052**	**13**

The Executive **Engineer Civil Investigation & Design Division Kishtwar** in token of its acceptance and correctness authenticated the Shajra Khasra of the land. Thereafter Notification u/s 4 (I) Vide No: **ACR/LA/1513-18 dt: 25-03-2010** of the land Acquisition Act was issued in this case. A copy of the notification was submitted to Secretary to Government Revenue department J&K through Deputy Commissioner Kishtwar for favour of information. Two copies of notification were sent to **Tehsildar Kishtwar** for fixing up one copy at some conspicuous place in the village and returning the second copy duly served upon the concerned landowners. One copy of the Notification were each sent to the Manager Government Ranbir Press Jammu & Joint Director Jammu for publishing it in the ensuing Government Gazette / news papers.

In response to this notification the interested persons did not file objections **u/s 5-A** of the land Acquisition Act.

The case was as such submitted to Revenue Secretary through **Deputy Commissioner Kishtwar** for issuance of **declaration u/s 6,7 & 17** of the Land Acquisition Act, and the same was issued by Revenue Secretariat **vide No: Rev/LAJ/08/2011 dated:** 08-04-2011 for further necessary action. On receipt of this, **Notification u/s 9&9-A** of Land Acquisition Act was issued **vide No: ACR/LA/437-42 dt: 27-05-2011**, and a copy was served upon the interested persons through subordinate Revenue staff to appear personally or though an agent to file their objections regarding amount of compensation to be assessed as well as objections to the measurement of land, if any, within 15 days from the date of issuance of the said notice. Each copy of the notification was sent to Divisional Commissioner Jammu, Joint Director Information Jammu through Deputy Commissioner Kishtwar & Executive Engineer PDC Division Kishtwar.

A corrigendum for Khasra No. 75 appearing at S.no. 4 and Khasra No: 270 appearing at S.No: 40 has been issued by the then Collector Land Acquisition (ACR) Kishtwar **vide no. ACR/LA/3651-57 dtd. 29/03/2012** as these Khasra nos. were inadvertently written in previous notifications as 07 Kanals 06 marlas instead of 06 Kanals 13 Marlas and 02 Kanals 08 Marlas, instead of actual area 02 Kanals 06 Marlas respectively.

Besides, the then Collector Land Acquisition (ACR) Kishtwar has also denotified Khasra no. 219 measuring 113Kanal 09 Marla (Gair Mumkin River)

vide his no. **ACR/LA/3657-62 dtd. 29/03/2012** which was notified in previous notification i.e Sec. 4 and subsequently u/s 6 & 7, 9&9A inadvertently. After the denotification of Khasra No. 219 and the corrigendum of Khasra No. 75 and Khasra No. 270, the total land area in this case remains **2052** Kanals **13** Marlas instead of **2166**Kanal **02**Marla. In response to above said notification the interested persons did not file any objection.

From the perusal of average sale rates statement furnished by the Tehsildar Kishtwar appended with the file, it reveals that average sale rate of Village Joshana is Rs. 5.0 lacs per Kanal & market rates of land in same village is Rs. 5.0 lacs per Kanal. From the perusal of record it reveals that no award has been issued in this Village in last three years.

On the recommendation of Deputy Commissioner Kishtwar/Div. Com Jammu/Financial Commissioner Revenue J&K Govt. in Revenue Department has approved the following rates as per kind of Soil in the Instant case vide No:- **Rev/LAJ/08/2011 dt:- 23-04-2012** with the direction that compensation of the land shall be made to the rightful claimants in accordance with the provision of the land Acquisition **Act 1990** and rules circular instruction issued by the Government from time to time and also under **LB-10 of 1980 dt:- 23-02-1980.**

S.No	Rates Sanctioned by Worthy Deputy Commissioner	Kind of Soil
1	Rs. 1.75 lacs/Kanal	Irrigated Land
2	Rs. 1.50 lacs/Kanal	Un-irrigated
3	Rs. 0.75 lacs/Kanal	Banjar Qadeem
4	Rs. 0.60 lacs/Kanal	Ger Mumkin Phat/Nala/Kassi/Jar

Therefore, the landowners are now entitled for payment of compensation in this case as per rates mentioned above. They are also entitled for **Jabrana @ 15%** on the compensation amount. Accordingly the apportionment statement of compensation as per Approved rates and as per entries of the Khasra Girdawari with effect from 1971 till date, provision of Agrarian Reforms Act and latest guidelines issued by the Revenue Department is worked out as under:

Accordingly Compensation of land as per Approved rates worked out is as under:

1.	Amount of Land Compensation	=	Rs. 12,86,40,500/-
2.	Compensation of Trees	=	Rs. 9,70,167/-
3.	Total (1 + 2)	=	Rs. 12,96,10,667/-
4.	Jabrana @ 15%	=	Rs. 1,94,41,600/-
5.	Total (4 + 5)	=	Rs. 14,90,52,267/-
6.	Administrative/Incidental Charges of the Collectorate @ 0.20%	=	Rs. 2, 98,104/-
7.	Total (6+7)	=	Rs. 14,93,50,371/-

Therefore in Exercise of the Powers vested in me under Section 11 of the J&K State Land Acquisition Act, I **Jitendra Kumar Singh (IAS)** Collector Land Acquisition Ratle HEP Drabshala Kishtwar (Addl. Deputy Commissioner) Kishtwar do hereby issue an Award of Fourteen Crores Ninety Three Lacs Fifty Thousand Three Hundred and Seventy One Rupees **(Rs. 14,93,50,371=)** for land measuring **(2052 Kanal & 13 Marlas)** in **Village Joshana** for the construction of **Ratle Hydro Electric Power Project Drabshala Kishtwar.**

Collector Land Acquisition
(Ratle HEP Drabshalla Kishtwar)
(Adll. Deputy Commissioner)
Kishtwar.

Necessary Certificates are also recorded as under: -
Certified that: -

1) The Land has not been acquired earlier or paid by any other department.
2) Private Negotiation was not possible in this case.
3) Fruit bearing trees are not involved in this case.
4) Non-fruit bearing trees are involved in this case.
5) Structures are not involved in this case.
6) Forest land, Kahchirayi, Dharmarth or any other land attached to any religious, social or charitable organization is not involved in this case.
7) The land is required for Public purpose.
8) EP/Nazool/Auqaf/Saffron growing land is not involved in this case.
9) The landowners are not going landless.
10) Funds for the purpose are available.

1976 and the latest guidelines issued by the Revenue Department vide No: - (LB) 10/80 dt: - 23-02-08.

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Collector Land Acquisition
(Ratle HEP Drabshalla Kishtwar)
(Adll. Deputy Commissioner)
Kishtwar.

No: ADC/LA/(38-48)/12
Date: 11-09-2012

Copy to the:-

1) Financial Commissioner Revenue J&K Srinagar for favour of information.

2) Secretary to Govt Revenue Deptt. J&K Civil Secretariat Srinagar for favour of information.

3) Divisional Commissioner Jammu for favour of information.

4) Deputy Commissioner Kishtwar for favour of information.

5) Tehsildar Kishtwar for information & n/a.

6) Executive Engineer JKPDC Division Kishtwar for information & necessary action.

F No=17

OFFICE OF THE ADLL.DEPUTY COMMISSIONER
KISHTWAR
(Collector Land Acquisition Ratle HEP Drabshalla Kishtwar)

FINAL AWARD

On the requisition of **Executive Engineer Civil Investigation & Design Division Kishtwar** for acquisition of land for **construction of Rattle Hydro Electric Power Project Drabshala Village Joshana Tehsil & District Kishtwar**, the **Tehsildar Kishtwar** was directed to prepare the land acquisition papers coming under the alignment of **Rattle Hydro Electric Power Project Drabshala Village Joshana Tehsil & District Kishtwar**, who got prepared the requisite acquisition papers through concerned field staff and submitted to this office duly completed in all respects for further necessary action. The particulars of land involved in this case are as under:

S. No	Name of District	Name of Tehsil	Name of Village	Khasra No.	Area	
					K	M
1.	KISHTWAR	KISHTWAR	JOSHANA	206	13	09
2.	KISHTWAR	KISHTWAR	JOSHANA	207	04	08
3.	KISHTWAR	KISHTWAR	JOSHANA	208	06	15
4.	KISHTWAR	KISHTWAR	JOSHANA	318/208/2	03	08
5.	KISHTWAR	KISHTWAR	JOSHANA	319/208/2 min	06	00
6.	KISHTWAR	KISHTWAR	JOSHANA	319/208/2 min	30	00
7.	KISHTWAR	KISHTWAR	JOSHANA	319/208/2min	100	00
8.	KISHTWAR	KISHTWAR	JOSHANA	45	04	10
9.	KISHTWAR	KISHTWAR	JOSHANA	46	05	03
10.	KISHTWAR	KISHTWAR	JOSHANA	49	09	14
11.	KISHTWAR	KISHTWAR	JOSHANA	51 min	01	01
12.	KISHTWAR	KISHTWAR	JOSHANA	51 min	01	02
13.	KISHTWAR	KISHTWAR	JOSHANA	52	05	08
14.	KISHTWAR	KISHTWAR	JOSHANA	53	06	18
15.	KISHTWAR	KISHTWAR	JOSHANA	54	03	10
16.	KISHTWAR	KISHTWAR	JOSHANA	55	01	16
17.	KISHTWAR	KISHTWAR	JOSHANA	56	04	00
18.	KISHTWAR	KISHTWAR	JOSHANA	57	03	03
19.	KISHTWAR	KISHTWAR	JOSHANA	58	03	17
20.	KISHTWAR	KISHTWAR	JOSHANA	59	03	18
21.	KISHTWAR	KISHTWAR	JOSHANA	60	03	00
22.	KISHTWAR	KISHTWAR	JOSHANA	61	03	03
23.	KISHTWAR	KISHTWAR	JOSHANA	60/1	00	17
24.	KISHTWAR	KISHTWAR	JOSHANA	62	07	07
25.	KISHTWAR	KISHTWAR	JOSHANA	63	05	12
26.	KISHTWAR	KISHTWAR	JOSHANA	64	02	05
27.	KISHTWAR	KISHTWAR	JOSHANA	65	03	02
28.	KISHTWAR	KISHTWAR	JOSHANA	66	09	09
29.	KISHTWAR	KISHTWAR	JOSHANA	67	02	09
30.	KISHTWAR	KISHTWAR	JOSHANA	68	02	16
31.	KISHTWAR	KISHTWAR	JOSHANA	69	01	15
32.	KISHTWAR	KISHTWAR	JOSHANA	70 min	04	01

90

33.	KISHTWAR	KISHTWAR	JOSHANA	71 min	03	00
34.	KISHTWAR	KISHTWAR	JOSHANA	290/72	02	06
35.	KISHTWAR	KISHTWAR	JOSHANA	73 min	00	13
36.	KISHTWAR	KISHTWAR	JOSHANA	74 min	00	07
37.	KISHTWAR	KISHTWAR	JOSHANA	76 min	01	13
38.	KISHTWAR	KISHTWAR	JOSHANA	76 min	01	03
39.	KISHTWAR	KISHTWAR	JOSHANA	317/308/209 min	15	10
TOTAL AREA OF VILLAGE JOSHANA:					**288**	**08**

The Executive **Engineer Civil Investigation & Design Division Kishtwar** in token of its acceptance and correctness authenticated the Shajra Khasra of the land. Thereafter Notification u/s 4 (I) Vide No: **ACR/LA/3193-99 dt: 31-03-2011** of the land Acquisition Act was issued in this case. A copy of the notification was submitted to Secretary to Government Revenue department J&K through Deputy Commissioner Kishtwar for favour of information. Two copies of notification were sent to **Tehsildar Kishtwar** for fixing up one copy at some conspicuous place in the village and returning the second copy duly served upon the concerned landowners. One copy of the Notification were each sent to the Manager Government Ranbir Press Jammu & Joint Director Jammu for publishing it in the ensuing Government Gazette / news papers.

In response to this notification the interested persons did not file objections **u/s 5-A** of the land Acquisition Act.

The case was as such submitted to Revenue Secretary through **Deputy Commissioner Kishtwar** for issuance of **declaration u/s 6,7 & 17** of the Land Acquisition Act, and the same was issued by Revenue Secretariat vide **No: Rev/LAJ/67/2011 dated: 24-10-2011** for further necessary action. On receipt of this, **Notification u/s 9&9-A** of Land Acquisition Act was issued vide **No: ACR/LA/1186A-1186F dt: 24-11-2011** and a copy was served upon the interested persons through subordinate Revenue staff to appear personally or through an agent to file their objections regarding amount of compensation to be assessed as well as objections to the measurement of land, if any, within 15 days from the date of issuance of the said notice. Each copy of the notification was sent to Divisional Commissioner Jammu, Joint Director Information Jammu through Deputy Commissioner Kishtwar & Executive Engineer PDC Division Kishtwar.

After this, corrigendum for Khasra No: 319/208/2 min appearing at S.No: 7, Khasra no. 73 min appearing at S.No. 35 and Khasra No. 74 min appearing at S.No 36 has been issued by the then Collector Land Acquisition (ACR) Kishtwar vide his no. **ACR/LA/3663-68 dtd. 29/03/2012** as these Khasra nos. were inadvertently written in previous notifications as 100 Kanals 04 Marlas instead of 100 Kanals, 19 Marlas instead of 13 marlas and 02 Kanals 16 Marlas instead of 07 Marlas respectively. Thus the total area which is to be dropped in the above said three Khasra nos comes to 02 Kanals 19 Marlas. So, the total area now to acquire in this case comes as 288 Kanals 08 Marlas only instead of 291 Kanals 07 Marlas.

From the perusal of average sale rates statement furnished by the Tehsildar Kishtwar appended with the file, it reveals that average sale rate of Village Joshana is Rs. 5.0 lacs per Kanal & market rates of land in same village is Rs. 5.0 lacs per Kanal. From the perusal of record it reveals that no award has been issued in this Village in last three years.

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On the recommendation of Deputy Commissioner Kishtwar/Div. Com Jammu/Financial Commissioner Revenue J&K i.e Govt. in Revenue Department has approved the following rates as per kind of Soil in the Instant case vide No:- **Rev/LAJ/67/2011 dt:- 23-04-2012** with the direction that compensation of the land shall be made to the rightful claimants in accordance with the provision of the land Acquisition **Act 1990** and rules circular instruction issued by the Government from time to time and also under **LB-10 of 1980 dt:- 23-02-1980.**

S.No	Rates Sanctioned by Worthy Deputy Commissioner	Kind of Soil
1	Rs. 1.75 lacs/Kanal	Irrigated Land
2	Rs. 1.50 lacs/Kanal	Un-irrigated
3	Rs. 0.75 lacs/Kanal	Banjar Qadeem
4	Rs. 0.60 lacs/Kanal	Ger Mumkin Phat/Nala/Kassi/Jar

Therefore, the landowners are now entitled for payment of Land compensation in this case as per rates mentioned above. They are also entitled for **Jabrana @ 15%** on the compensation amount. Accordingly the apportionment statement of compensation as per approved rates and as per entries of the Khasra Girdawari with effect from 1971 till date, provision of Agrarian Reforms Act and latest guidelines issued by the Revenue Department is worked out as under:

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Accordingly Compensation of land as per Approved rates worked out is as under:

1.	Amount of Land Compensation	=	Rs. 2,53,18,500/-
2.	Compensation of Trees	=	Rs. 5,72,310/-
3.	Total (1 + 2)	=	Rs. 2,58,90,810/-
4.	Jabrana @ 15%	=	Rs. 38,83,622/-
5.	Total (3 + 4)	=	Rs. 2,97,74,432/-
6.	Administrative/Incidental Charges of the Collectorate @ 0.20%	=	Rs. 59,548/-
7.	Total (5+6)	=	Rs. 2,98,33,980/-

Therefore in Exercise of the Powers vested in me under Section 11 of the J&K State Land Acquisition Act, **I Jitendra Kumar Singh IAS** Collector Land Acquisition Ratle HEP Drabshala Kishtwar (Adll. Deputy Commissioner) Kishtwar do hereby issue an Award of **Two Crores Ninety Eight Lacs Thirty Three Thousands Nine Hundred and Eighty Rupees (Rs. 2,98,33,980/=)** for land measuring **(288 Kanal & 08 Marlas)** in **Village Joshana** for the construction of **Ratle Hydro Electric Power Project Drabshala Kishtwar.**

10/7/12

Collector Land Acquisition
(Ratle HEP Drabshalla Kishtwar)
(Adll. Deputy Commissioner)
Kishtwar.

Necessary Certificates are also recorded as under: -
Certified that: -

1) The Land has not been acquired earlier or paid by any other department.
2) Private Negotiation was not possible in this case.
3) Fruit bearing trees are not involved in this case.
4) Non-fruit bearing trees are involved in this case.
5) Structures are not involved in this case.
6) Forest land, Kahchirayi, Dharmarth or any other land attached to any religious, social or charitable organization is not involved in this case.
7) The land is required for Public purpose.
8) EP/Nazool/Auqaf/Saffron growing land is not involved in this case.
9) The landowners are not going landless.
10) Funds for the purpose are available.

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11) The payment of compensation will be made under Agrarian Reforms Act 1976 and the latest guidelines issued by the Revenue Department vide No: - (LB) 10/80 dt: - 23-02-08.

19/12

Collector Land Acquisition
(Ratle HEP Drabshalla Kishtwar)
(Adll. Deputy Commissioner)
Kishtwar.

No: ADC/LA/44-49/12/K.
Date: 11-09-2012.

Copy to the:-

1) Financial Commissioner Revenue J&K Srinagar for favour of information.

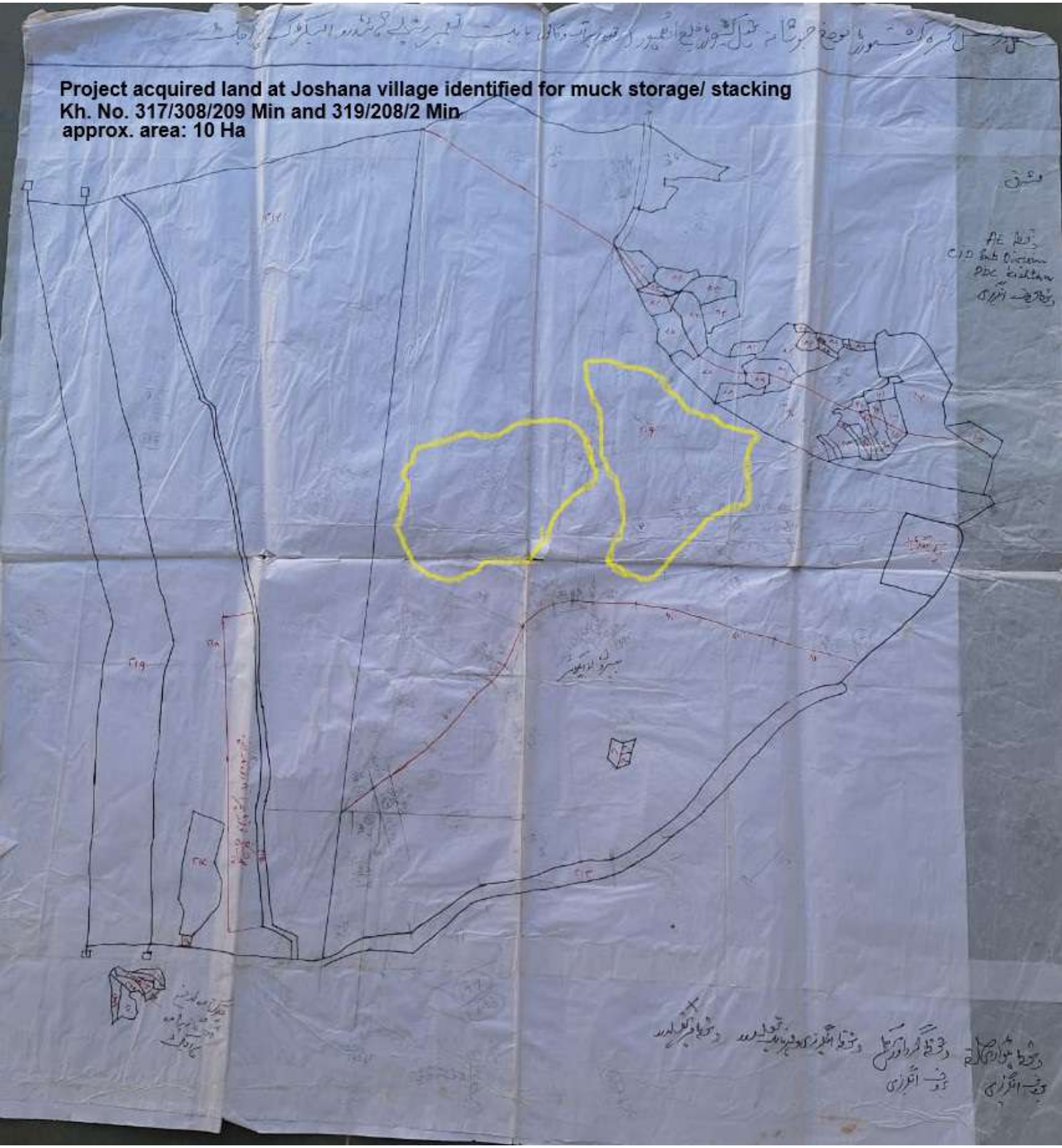
2) Secretary to Govt Revenue Deptt. J&K Civil Secretariat Srinagar for favour of information.

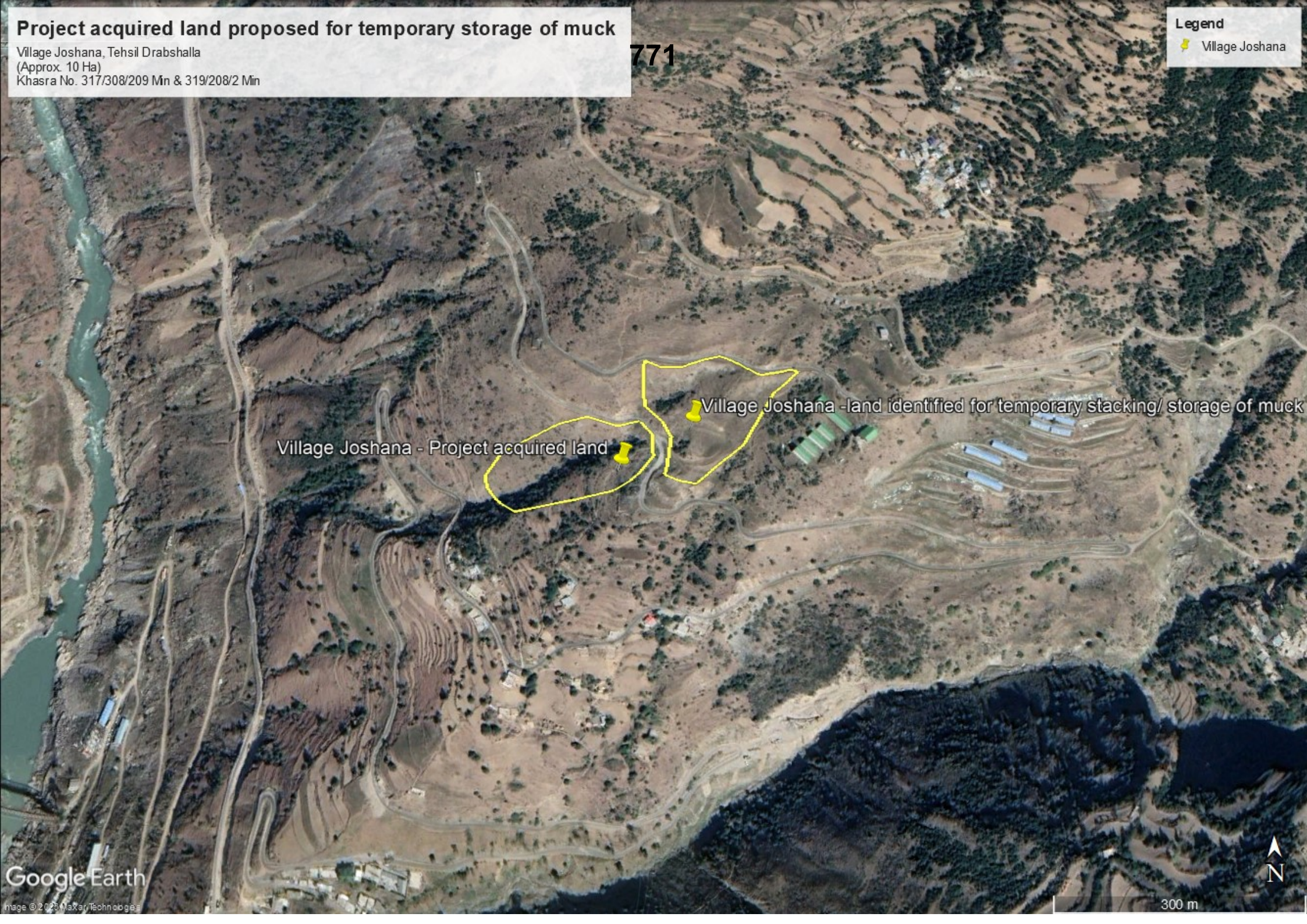
3) Divisional Commissioner Jammu for favour of information.

4) Deputy Commissioner Kishtwar for favour of information.

5) Tehsildar Kishtwar for information and n/a .

6) Executive Engineer JKPDC Division Kishtwar for information & necessary action.


Project acquired land at Joshana village identified for muck storage/ stacking
Kh. No. 317/308/209 Min and 319/208/2 Min
approx. area: 10 Ha


Project acquired land proposed for temporary storage of muck
Village Joshana, Tehsil Drabshalla
(Approx. 10 Ha)
Khasra No. 317/308/209 Min & 319/208/2 Min
771
Legend
Village Joshana
Village Joshana -land identified for temporary stacking/ storage of muck
Village Joshana - Project acquired land
Google Earth
N
300 m

OFFICE OF THE ADLL. DEPUTY COMMISSIONER KISTWAR

(Collector Land Acquisition Ratle HEP Drabshalla Kishtwar)

FINAL AWARD

On the requisition of **Executive Engineer Civil Investigation & Design Division Kishtwar** for acquisition of land for **construction of Ratle Hydro Electric Power Project Drabshala Village Salana Tehsil & District Kishtwar**, the **Tehsildar Kishtwar** was directed to prepare the land acquisition papers coming under the alignment of **Ratle Hydro Electric Power Project Drabshala Village Salana Tehsil & District Kishtwar**, who got prepared the requisite acquisition papers through concerned field staff and submitted to this office duly completed in all respects for further necessary action. The particulars of land involved in this case are as under:

S.No	Name of District	Name of Tehsil	Name of Village	Khasra No.	Area	
					K	M
1.	KISHTWAR	KISHTWAR	SALANA	19	01	01
2.	KISHTWAR	KISHTWAR	SALANA	519/514/211 min	07	13
3.	KISHTWAR	KISHTWAR	SALANA	212	00	18
4.	KISHTWAR	KISHTWAR	SALANA	508/213	03	02
5.	KISHTWAR	KISHTWAR	SALANA	509/213	02	00
6.	KISHTWAR	KISHTWAR	SALANA	510/213	05	00
7.	KISHTWAR	KISHTWAR	SALANA	214 min	04	16
8.	KISHTWAR	KISHTWAR	SALANA	214 min	09	05
9.	KISHTWAR	KISHTWAR	SALANA	215 min	01	17
10.	KISHTWAR	KISHTWAR	SALANA	215 min	01	16
11.	KISHTWAR	KISHTWAR	SALANA	216	02	12
12.	KISHTWAR	KISHTWAR	SALANA	217 min	04	07
13.	KISHTWAR	KISHTWAR	SALANA	217 min	01	09
14.	KISHTWAR	KISHTWAR	SALANA	218 min	04	03
15.	KISHTWAR	KISHTWAR	SALANA	218 min	03	11
16.	KISHTWAR	KISHTWAR	SALANA	219	01	16
17.	KISHTWAR	KISHTWAR	SALANA	256	02	13
18.	KISHTWAR	KISHTWAR	SALANA	257	04	05
19.	KISHTWAR	KISHTWAR	SALANA	14 min	01	00
20.	KISHTWAR	KISHTWAR	SALANA	16 min	02	00
21.	KISHTWAR	KISHTWAR	SALANA	20	10	05
				TOTAL AREA OF VILAGE SALANA:	75	09

The Executive **Engineer Civil Investigation & Design Division Kishtwar** in token of its acceptance and correctness authenticated the Shajra Khasra of the land. Thereafter Notification u/s 4 (I) Vide No: ACR/LA/3186-92 dt: 31-03-2011 of the land Acquisition Act was issued in this case. A copy of the notification was submitted to Secretary to Government Revenue department J&K through Deputy Commissioner Kishtwar for favour of information. Two copies of notification were sent to **Tehsildar Kishtwar** for fixing up one copy at some conspicuous place in the village and returning the second copy duly served upon the concerned landowners. One copy of the Notification were each sent

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to the Manager Government Ranbir Press Jammu & Joint Director Jammu for publishing it in the ensuing Government Gazette / news papers.

In response to this notification the interested persons did not file any objections **u/s 5-A** of the land Acquisition Act.

The case was as such submittec to Divisional Commissioner through **Deputy Commissioner Kishtwar** for issuance of **declaration u/s 6,7** of the Land Acquisition Act, and the same was issued by Divisional Commissioner **vide Notification No: 68-Divcom of 2011 dated: 02-09-2011** for further necessary action. Further keeping in view the urgency for taking over possession on the said land on the recommendation of Financial Commissioner Revenue, the Revenue Department vide notification **No: 59-RD of 2011 dated: 24-10-2011** has issued notification **u/s 17** of the Land Acquisition Act in the instant case. On receipt of this, **Notification u/s 9&9-A** of Land Acquisition Act was issued **vide No: ACR/LA/898-905 dt: 28-09-2011**, and a copy was served upon the interested persons through subordinate Revenue staff to appear personally or through an agent to file their objections regarding amount of compensation to be assessed as well as objections to the measurement of land, if any, within 15 days from the date of issuance of the said notice. Each copy of the notification was sent to Divisional Commissioner Jammu, Joint Director Information Jammu through Deputy Commissioner Kishtwar & Executive Engineer PDC Division Kishtwar.

After this, corrigendum for Khasra No. 218 appearing at S.no. 07 & S.No. 08 has been issued by then Collector Land Acquisition (ACR Kishtwar) vide his no. **ACR/LA/3085-90 dtd. 09/04/2012** as these Khasra nos. were inadvertently written in previous notifications as 05 Kanals 06 marlas instead of 04 Kanals 16 Marlas and 09 Kanals 07 Marlas instead of 09 Kanals 05 Marlas respectively. And for Khasra No. 218 min appearing at S.No. 15 was written as 04 Kanals 02 Marlas instead of 03 Kanals 11 Marlas in which area of 11 Marlas has already been acquired by PDD department for construction of 400 KV transmission line tower.

In response to above mentioned notification the interested persons did not file any objection.

From the perusal of average sale rates statement furnished by the Tehsildar Kishtwar appended with the file, it reveals that average sale rate of Village Salana is Rs. 2.0 lacs per Kanal & market rates of land in same village is Rs. 5.0 lacs per Kanal. From the perusal of record it reveals that no award has been issued in this Village in last three years. The committee under the chairmanship of District Collector Kishtwar i.e, Deputy Commissioner Kishtwar has approved the following rates in the instant case.

S.No	Rates Sanctioned by Worthy Deputy Commissioner	Kind of Soil
1	Rs. 1.75 lacs/Kanal	Irrigated Land
2	Rs. 1.50 lacs/Kanal	Un-irrigated
3	Rs. 0.75 lacs/Kanal	Banjar Qadeem
4	Rs. 0.60 lacs/Kanal	Ger Mumkin Phat/Nala/Kassi/Jar

These rates were conveyed to this office vide No: - DCK/LA/52-56/12 dt:- 11-04-2012 with the direction that compensation of the land shall be made to the rightful claimants strictly in accordance with the provisions of the land

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Acquisition Act 1990 and Rules made there under, Circular instructions issued by the Government from time to time and under LB-10 of 1980 dt:- 23-02-1980.

Therefore, the landowners are now entitled for payment of compensation in this case as per rates approved by the Deputy Commissioner Kishtwar. They are also entitled for Jabrana @ 15% on the compensation amount. Accordingly the apportionment statement of compensation as per approved rates and as per entries of the Khasra Girdawari with effect from 1971 till date, provision of Agrarian Reforms Act and latest guidelines issued by the Revenue Department is worked out as under:

Accordingly Compensation of land as per Approved rates worked out is as under:

1. Amount of Land Compensation	=	Rs. 91,02,250/-
2. Compensation of Trees	=	Rs. 1,71,673/-
3. Total (1 + 2)	=	Rs. 92,73,923/-
4. Jabrana @ 15%	=	Rs. 13,91,088/-
5. Total (3 + 4)	=	Rs. 1,06,65,011/-
6. Administrative/Incidental Charges of the Collectorate @ 0.20%	=	Rs. 21,330/-
7. Total (5+6)	=	Rs. 1,06,86,341/-

8. Therefore, in Exercise of the Powers vested in me under Section 11 of the J&K State Land Acquisition Act, I **Jitendra Kumar Singh IAS** Collector Land Acquisition Ratle HEP Drabshalla Kishtwar (Adll. Deputy Commissioner) Kishtwar do hereby issue an Award of **One Crore Six Lacs Eighty Six Thousand Three Hundred Fourty One Rupees (Rs.1,06,86,341/-)** for land measuring (**7-5 Kanal & 09 Marlas**) in Village **SALANA** for the construction of **Ratle Hydro Electric Power Project Drabshala Kishtwar.**

10/9/12

Collector Land Acquisition
(Ratle HEP Drabshalla Kishtwar)
(Adll. Deputy Commissioner)
Kishtwar.

Necessary Certificates are also recorded as under: -
Certified that: -

1) The Land has not been acquired earlier or paid by any other department.

2) Private Negotiation was not possible in this case.

3) Fruit bearing trees are not involved in this case.

4) Non-fruit bearing trees are involved in this case.

5) Structures are not involved in this case.

6) Forest land, Kahchirayi, Dharmarth or any other land attached to any religious, social or charitable organization is not involved in this case.

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7) The land is required for Public purpose.

8) EP/Nazool/Auqaf/Saffron growing land is not involved in this case.

9) The landowners are not going landless.

10) Funds for the purpose are available.

11) The payment of compensation will be made under Agrarian Reforms Act 1976 and the latest guidelines issued by the Revenue Department vide No: - (LB) 10/80 dt: - 23-02-08.

Collector Land Acquisition,
(Ratle HEP Drabshalla Kishtwar),
(Adll. Deputy Commissioner),
Kishtwar.

No: ADC/LA/156-61/2012
Date: 11/09/2012

Copy to the:-

1) Financial Commissioner Revenue J&K Srinagar for favour of information.

2) Secretary to Govt Revenue Deptt. J&K Civil Secretariat Srinagar for favour of information.

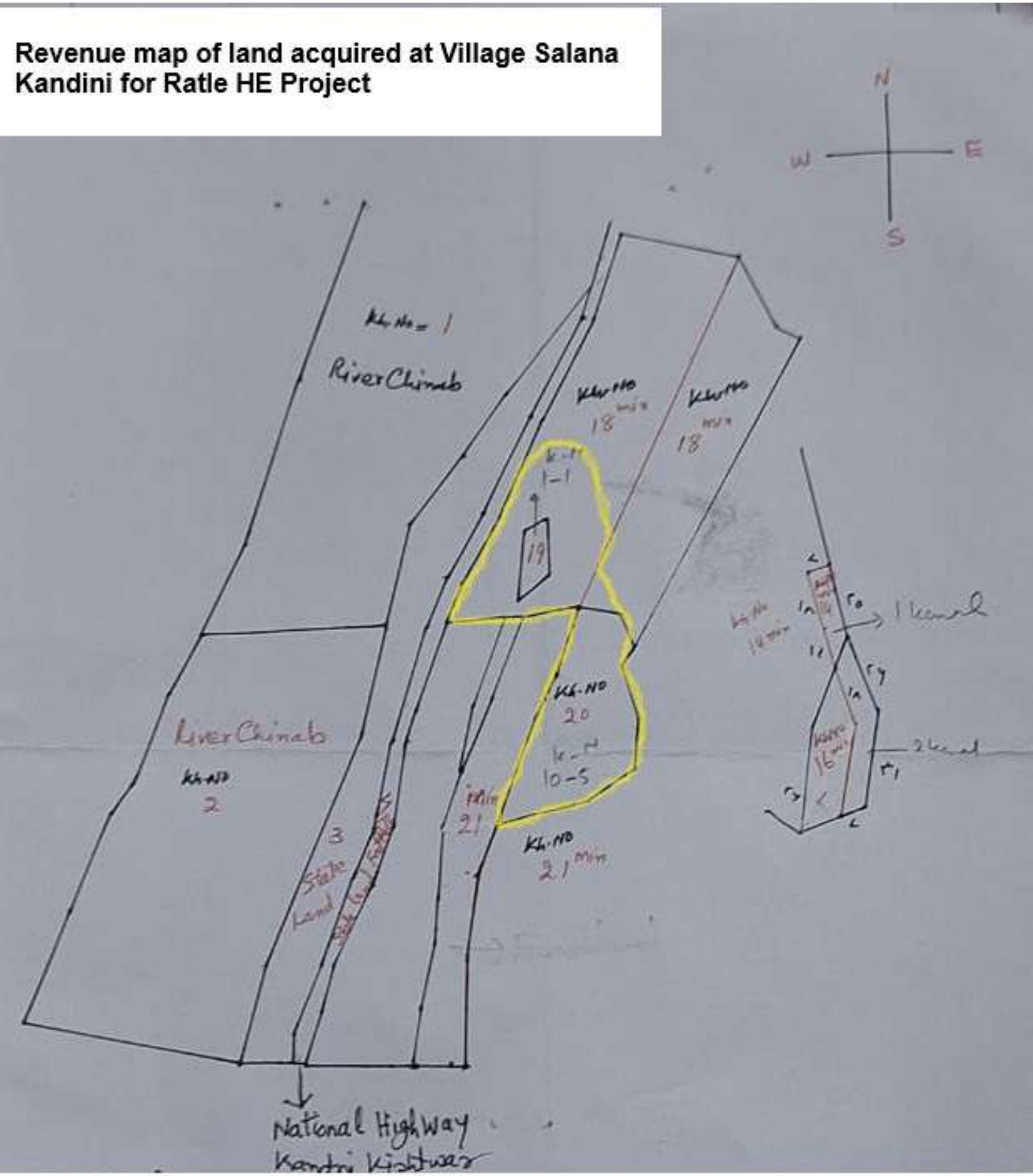
3) Divisional Commissioner Jammu for favour of information.

4) Deputy Commissioner Kishtwar for favour of information.

5) Tehsildar Kishtwar for information & n/a.

6) Executive Engineer JKPDC Division Kishtwar for information & necessary action.

Revenue map of land acquired at Village Salana Kandini for Ratle HE Project



Project acquired land identified for stacking of muck at Salana Kandini Kh. No. 19, 20 approx. area : 0.6 Ha

Project acquired land proposed for temporary storage of muck

Village Salana Kandini, Tehsil Drabshalla
(Approx. 0.6 Ha)
Khasra No. 19,20

Legend



OFFICE OF THE COLLECTOR LAND ACQUISITION
(ASSTT. COMMISSIONER REVENUE) KISHTWAR.

778

Put = NJ
State = 253-14
Tahsil 253-14 Compensation = 17514053=00

FINAL AWARD

On the requisition of **Executive Engineer Civil Investigation & Design Division Kishtwar** for acquisition of Land for construction of **Ratle Hydro Electric Power Project Drabshala Village Dugga Tehsil & District Kishtwar.** Accordingly, the Tehsildar Kishtwar was directed to prepare the land acquisition papers coming under the alignment of **Ratle Hydro Electric Power Project Drabshala Village Dugga Tehsil & District Kishtwar**, who got prepared the requisite acquisition papers through concerned field staff and submitted to this office duly completed in all respects for further necessary action. The particulars of land involved in this case are as under: -

S.No	Name of the Distict	Name of the Tehsil	Name of Village	Khasra No.	Area	
					K	M
1.	KISHTWAR	KISHTWAR	DUGGA	289/265/185	81	08
2.	KISHTWAR	KISHTWAR	DUGGA	293/232 min	172	03
GRAND TOTAL					**253**	**14**

The Executive **Engineer Civil Investigation & Design Division Kishtwar** in token of its acceptance and correctness authenticated the Shajra Khasra of the land. Thereafter Notification u/s 4 (I) Vide No: **ACR/LA/858-65 dt: 29-09-2011** of the land Acquisition Act was issued in this case. A copy of the notification was submitted to Secretary to Government Revenue department J&K through your good office for favour of information. Two copies of notification were sent to **Tehsildar Kishtwar** for fixing up one copy at some conspicuous place in the village and returning the second copy duly served upon the concerned landowners. One copy of the Notification were each sent to the Manager Government Ranbir Press Jammu & Joint Director Jammu for publishing it in the ensuing Government Gazette / news papers.

In response to this notification the interested persons did not file objections **u/s 5-A** of the land Acquisition Act.

The case was as such submitted to Revenue Secretary through **Deputy Commissioner Kishtwar** for issuance of **declaration u/s 6,7 & 17** of the Land Acquisition Act, and the same was issued by Revenue Secretariat **vide Notification No: 68-RD of 2011 dated: 13-12-2011** for further necessary action. On receipt of the above said Notifications u/s 6, 7 & 17 of said act, Notification u/s 9&9-A of Land Acquisition Act was issued **vide No: ACR/LA/1356-62 dt:17-12-2011,** and a copy was served upon the interested persons through subordinate Revenue staff to appear personally or though an agent to file their [illegible] compensation to be assessed as well as

objections to the measurement of land, if any, within 15 days from the date of issuance of the said notice. Each copy of the notification was sent to Divisional Commissioner Jammu, Joint Director Information Jammu and your good office & Executive Engineer PDC Division Kishtwar.

From the perusal of average sale rates statement furnished by the Tehsildar Kishtwar appended with the file, it reveals that average sale rate of Village Dugga is Rs. 6,00,000/- per Kanal & market rates of land in same village is Rs. 6,00,000/- per Kanal. From the perusal of record it reveals that no award has been issued in this Village in last three years but the committee under the chairmanship of District Collector Kishtwar i.e, Deputy Commissioner Kishtwar has approved following rates:

S.No	Rates Sanctioned by Worthy Deputy Commissioner	Kind of Soil
1	Rs. 1.75 lacs/Kanal	Irrigated Land
2	Rs. 1.50 lacs/Kanal	Un-irrigated
3	Rs. 0.75 lacs/Kanal	Banjar Qadeem
4	Rs. 0.60 lacs/Kanal	Ger Mumkin Phat/Nala/Kassi/Jar

These rates were conveyed to this office vide No:- ADCK/LA/01-03/12 dt:- 03-04-2012 with the direction that compensation of the land shall be made to the rightful claimants in accordance with the provision of the land Acquisition **Act 1990** and rules circular instruction issued by the Government from time to time and also under **LB-10 of 1980 dt:- 23-02-1980.**

Therefore the landowners are now entitled for payment of compensation in this case as sanctioned by Deputy Commissioner Kishtwar. They are also entitled for **Jabrana @ 15%** on the compensation amount.

Accordingly the apportionment statement of compensation as per sanctioned rates and as per entries of the Khasra Girdawari with effect from 1971 till date, provision of Agrarian Reforms Act and latest guidelines issued by the Revenue Department is worked out as under:

Accordingly Compensation of land as per proposed rates worked out as under:

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1.	Amount of Land Compensation	=	Rs. 1,52,22,000/-
2.	Jabrana @ 15%	=	Rs. 22,83,300/-
3.	Total (1 + 2)	=	Rs. 1,75,05,300/-
4.	Administrative/Incidental Charges of the Collectorate @ 0.05%=		Rs. 8,753/-
5.	Total (3+4)	=	Rs. 1,75,14,053/-

Therefore in Exercise of the Powers vested in me under Section 11 of the J&K State Land Acquisition Act, **I Rajesh Kumar Shavan KAS** Collector Land Acquisition (Asstt. Commissioner Revenue) Kishtwar do hereby issue an Award of **One Crore Seventy five Lacs Fourteen thousand Fifty Three Rupees (Rs. 1,75,14,053=)** for land measuring **(253 Kanal & 14 Marlas)** for the construction of **Ratle Hydro Electric Power Project Drabshala Village Dugga.**

Collector Land Acquisition
(Asstt. Commissioner Revenue)
Kishtwar.
12.6.20

Necessary Certificates are also recorded as under: -

Certified that: -

1) The Land has not been acquired earlier or paid by any other department.
2) Order of under Section 17 of the Land Acquisition Act has been received.
3) Private Negotiation was not possible in this case.
4) Fruit bearing trees are not involved in this case.
5) Non-fruit bearing trees are not involved in this case.
6) Structures are not involved in this case.
7) Forest land, Kahchirayi, Dharmarth or any other land attached to any religious, social or charitable organization is not involved in this case.
8) The land is required for Public purpose.
9) EP/Nazool/Auqaf/Saffron growing land is not involved in this case.
10) The landowners are not going landless.
11) Funds for the purpose are available.
12) The payment of compensation will be made under Agrarian Reforms Act

No: - (LB) 10/80 dt: - 23-02-08. And mutations attested by Tehsildar only after complete disbursement of compensation to land owners.

Collector Land Acquisition
(Asstt. Commissioner Revenue)
Kishtwar.

No: ACR/LA/420-25
Date: 12-06-2012

12.6.12

Copy to the:-

1) Financial Commissioner Revenue J&K Srinagar for favour of information.
2) Secretary to Govt Revenue Deptt. J&K Civil Secretariat Srinagar for favour of information.
3) Divisional Commissioner Jammu for favour of information.
4) Deputy Commissioner Kishtwar for favour of information.
5) Tehsildar Kishtwar for information & direction that the necessary mutations of land may be attested under rules only after receipt of the certificate from the Collectorate that the land owners are paid the compensation.
6) Executive Engineer JKPDC Division Kishtwar for information & necessary action.

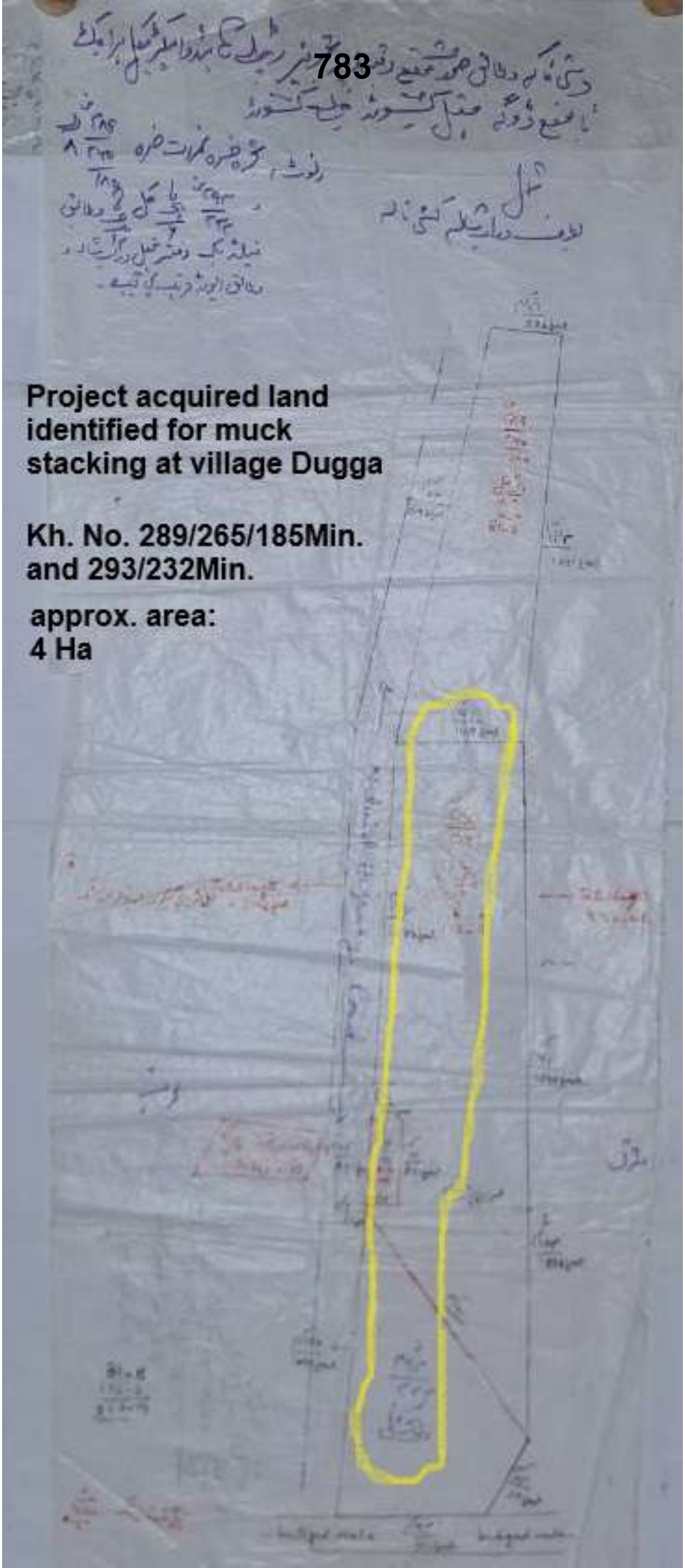
782

APORTIONMENT OF LAND OWNERS WHOSE LAND IN UNDER THE ALIGNMENT OF RATTLE HYDRO ELECTRIC POWER PROJECT DRABSHALA VILLAGE DUGGA TEHSIL & DISTRICT KISHTWAR

S. No	Name of the land owner	Name of the tenant	Spot Posttion	Khasra No.	Area		Kind of Soil	Compensation of land (In Rupees)	Jabrana 15% (In Rupees)	Total compensation (In Rupees)
					K	M				
1.	State	Maqbooza Ab Latief S/o Ab Aziz Mattoo 25 Kanals, Maqbooza Shara Aam 01 Kanal, Remaining area Maqbooza Sarkar	Maqbooza Ab Latief 25 Kanal, Remaining Land in Occupation of Abdul Kalam, Abdul Salam, Shahid Rashid SS/o Abdul Rashid equal share holders, Manzoor Ahmad, Javed Iqbal, Irshad Ahmad Ss/o Ghulam Mohd equal one share, Shafi Mohd, Mohd Aslam, Mohd Ashraf Ss/o Abdul Razzaq equal one share, Gulzar Hussain, Gh Mohd Ss/o Bashir Ahmad Mattoo	289/265/ 185	81	08	G.M Adak	48,84,000	7,32,600	56,16,600
2.	State	Maqbooza Sarkar	Maqbooza Sarkar	293/232	172	06	G.M	1,03,38,000	15,50,700	1,18,88,700
			Grand Total		**253**	***14***	---	**1,52,22,000**	**22,83,300**	**1,75,05,300**
			Administrative/Incidental charges of the Collectorate U/S 48 of J&K Land Acquisition Act @ 0.05%:							**8,753**
									Grand Total:	**1,75,14,053**

Collector Land Acquisition,
Asstt. Commissioner (Revenue),
Kishtwar

12.6.01



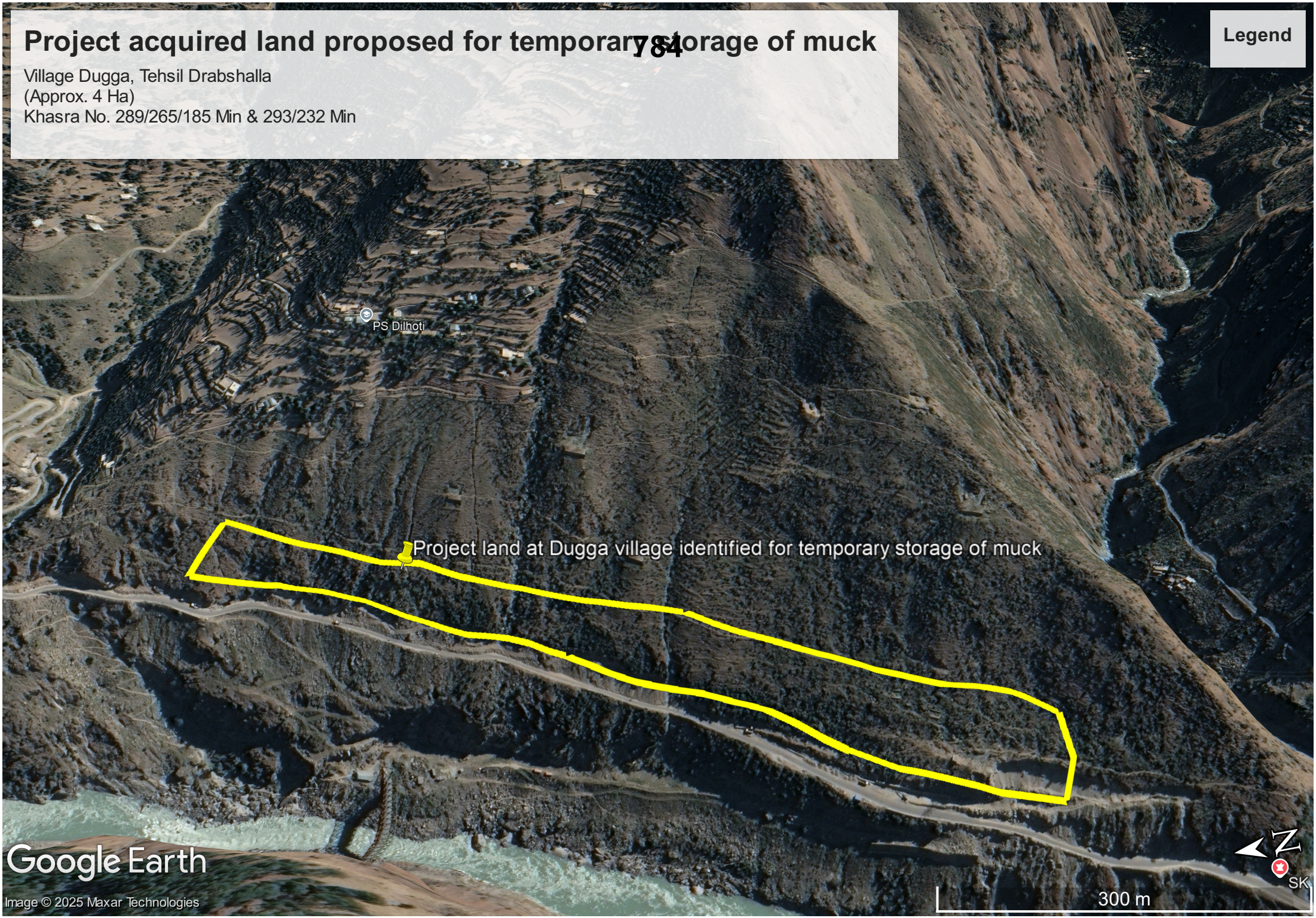
Project acquired land identified for muck stacking at village Dugga

Kh. No. 289/265/185Min. and 293/232Min.

approx. area:
4 Ha

Project acquired land proposed for temporary storage of muck

Village Dugga, Tehsil Drabshalla
(Approx. 4 Ha)
Khasra No. 289/265/185 Min & 293/232 Min



ANNEXURE R4/8

रतले हाइड्रोइलेक्ट्रिक पॉवरकॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

ANNEXURE-I

850MW RATLE HE PROJECT, DISTRICT KISHTWAR, UT JAMMU AND KASHMIR

SIX MONTHLY COMPLIANCE REPORT ON ENVIRONMENTAL ASPECTS
(for the period April 2024 to September 2024)

1	**Name of Project**	Ratle Hydro-Electric Project (850MW)
2	**Type of Project**	Hydro-Electric Project (Run of the River scheme)
3	**Clearance letters OM No. and date**	
	(a) Environment Clearance	(a) MoEF&CC letter No. J-12011/39/2010-IA.I dated 12.12.2012 MoEF&CC letter No. J-12011/39/2010-IA.I dated 27.09.2021 (approval accorded for transfer of EC in the name of RHPCL).
	(b) Forest Clearance	(b) Order No. 234-FST of 2012 dated 27.04.2012 of GOJK (for diversion of 138.93 Ha Forest land) and No. 108-FST of 2014 dated 05.03.2014 of GOJK (for diversion of 29.13 Ha Forest land). Vide communication No. 15-01/2021-Jammu dated 08.03.2022, approval accorded by MoEF&CC, GOI for change of User Agency from JKSPDC to RHPCL.
4	Locations	
	(a) District(s)	(a) Kishtwar
	(b) State	(b) Jammu and Kashmir
	(c) Latitude	(c) 33°10'43" N
	(d) Longitude	(d) 75°48'26" E

रतले हाइड्रोइलेक्ट्रिक पॉवरकॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

5	Address for Correspondence (a) Address of concerned Project Head (with Pin code, Telephone/Fax no.)	**(a) Chief Executive Officer** Ratle Hydroelectric Power Corporation Ltd. Ratle HE Project Shalimar Colony, Tehsil and District - Kishtwar, UT Jammu and Kashmir Pin code- 182 204 Telephone:- 01995-295171 email id: rhpcl@nhpc.nic.in
	(b) Address of concerned HOD in Corporate Office (with Pin code, Telephone/Fax no.)	(b) Regd. Office: **Chief Executive Officer** Ratle Hydroelectric Power Corporation Ltd. Room No. 08, Block No. 02, NHPC Regional Office, JDA Commercial Complex No. 01, Narwal, Jammu (UT J&K) - 180 006 email id: rhpcl@nhpc.nic.in
6	Details of Environmental Management Plan	Environmental Management Plans to be implemented at the Project as provided in the EMP Report are as follows:

Sl.No.	Environmental Management Plan
1	Biodiversity Management Plan
2	Catchment Area Treatment Plan
3	Fishery Development and Management Plan
4	Solid Waste Management Plan
5	Public Health Delivery System
6	Energy Conservation Measures
7	Muck Disposal Plan
8	Landscaping & Restoration of Quarry & Construction Areas
9	Air & Water Environment Management Plan
10	Reservoir Rim Treatment Plan
11	Compensatory Afforestation Plan
12	Rehabilitation & Resettlement Plan
13	Dam Break Modelling & Disaster Management Plan
14	Local Area Development Plan

		15 CSR Activities 16 Local Skill Development Plan 17 Environmental Monitoring Programme
7	Breakup for Project area (Land details)	Forest Land : 138.93 ha Private Land : 55.52 ha State/Govt. Land : 233.96 ha River Bed land : 138.81 ha Total Land : 567.22 ha **Note**:- i) Above land details are as per GOJK Order No. 55-JK(PDD) of 2022 dated 10.05.2022. ii) Vide GOJK Order No.108-FST of 2014 dated 05.03.2014, sanctioned has been accorded for diversion of 29.13ha social forestry land, which is part of 233.96ha State land mentioned above.
8	Breakup of Project affected population with enumerations of those losing house/dwelling units only, agriculture land only, both house and agriculture land and landless labours / artisians. (a) SC/ST/Adivasis (b) Others	Details of PAFs Displaced PAFs : 31 Non Displaced PAFs : 270 Total PAFs : 301 a) Scheduled Tribe : 17 families b) Rural Artisans/ Small Traders : 62 families (Above details are as per updated R&R Plan of Ratle HE Project approved by GOJK on dated 16.08.2024)
9	Financial Details (a) Project cost as originally planned and subsequent revised estimates and the year of price reference (b) Actual expenditure incurred on the Project so far	a) Original TEA approved cost (2012): Rs. 5517.02 Cr (completion cost) Cabinet Investment sanction approved (2021): Rs.5281.94Cr (Nov 2018 PL) b) Actual expenditure The cost of work done on the Project at the time of its taking over by JVC (as assessed by IIT, Delhi) : 120.86 Cr Expenditure incurred by RHPCL : Rs. 751.06 Cr (till September 2024)

	(c) Allocation made for Environment Management Plan (d) Actual expenditure incurred on EMP so far	Allocations for EMP : Rs. 262.35 Cr (as approved by MoEF&CC) Details of expenditure already incurred on EMP prior to formation of RHPCL i.e. 01.06.2021 shall be suitably updated upon receipt of records from JKSPDC. The details of expenditure incurred on EMP upto September 2024 as available with the Project is given below:- i)Payment released on account of Forest Clearance: Rs.1773.07 Lakh *(including Rs.179.71 Lakh on account of Compensatory Afforestation Programme)* ii) R&R Plan : Rs.10.25 Cr iii)Solid Waste Management Plan* : Rs.21.52 Lakh iv)Public health delivery system* : Rs.317.12 Lakh *(includes Rs.1.50 Crore paid by RHPCL to District Administration in August 2024)* v)Energy Conservation measure* : Rs.90.06 Lakh vi)CAT Plan : Rs. 15.34 Lakh vii)Muck Disposal Plan* : Rs.10.97 Cr viii)CSR Plan : Rs.62.15 Lakh ix)Air & Water Environment Management Plan*: Rs. 141.69 Lakh x)Environmental Monitoring Programme*:Rs.21.01 Lakh *also includes the expenditure incurred by Contractor as per the Contract Agreement
10	Forest Land Requirements (a) Status of approval for diversion of Forest Land for non-forestry use	(a) Sanction accorded by GOJK for diversion of 138.93 Ha Forest land for use vide Order No. 234-FST of 2012 dated 27.04.2012 and for use of 29.13 Ha Social Forestry land vide Order No. 108-FST of 2014 dated 05.03.2014. Vide communication No. 08.03.2022, approval accorded by MoEF&CC, GOI for change of User Agency from JKSPDC to RHPCL.

रतले हाइड्रोइलेक्ट्रिक पॉवरकॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

	(b) The status of clear felling of trees in Forest Land	(b) Clear felling status:- The status shall be suitably updated upon receipt of records from JKSPDC.
11	Status of Construction (a) Date of commencement (actual and/or planned) (b) Date of completion (actual and/or planned)	The work for Turnkey Execution of Ratle HE Project has been awarded to M/s MEIL on 18.01.2022. (a) Date of commencement of major works of the Project (actual): 18.01.2022 (b) Date of completion (planned): 10.02.2026 (60 months from the date of Investment approval).
12	Reasons for the delay (if the Project is yet to be started)	Not Applicable. (As per Cabinet Investment sanction dated 11.02.2021, Ratle HE Project is to be executed by JV of NHPC and JKSPDC with completion period of 60 months from the date of Investment approval)
13	Details of Site visits (a) By Monitoring Committee (b) By Regional Office	------ The inspection of Project was made by MoEF&CC, Sub Regional Office, Jammu on 06.05.2024.
14.	Brief note on the status of compliance of the conditions stipulated by MOEF&CC	Details enclosed as **Appendix-I**.

रतले हाइड्रोइलेक्ट्रिक पॉवरकॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

Appendix-I

STATUS OF COMPLIANCE OF CONDITIONS STIPULATED BY MoEF&CC, GOVT OF INDIA

(Environment Clearance letter No. J-12011/39/2010-IA.I dated 12.12.2012 and No. J-12011/39/2010-IA.I dated 27.09.2021)

<table>
<tr><th>Sl. No.</th><th>Specific Conditions</th><th>Compliance Status</th></tr>
<tr><td>i</td><td>The Catchment Area Treatment (CAT) Plan as proposed in the EIA/EMP Report shall be undertaken in consultation with the State Forest Department and major work shall be completed before impounding of reservoir.
<table>
<tr><th>Item</th><th>I Year</th><th>II Year</th><th>III Year</th><th>IV Year</th><th>Total</th></tr>
<tr><td colspan="6">Biological Measures</td></tr>
<tr><td>Afforestation (ha)</td><td>2243</td><td>1747</td><td>923</td><td>-</td><td>4913</td></tr>
<tr><td>Enrichment Plantation (ha)</td><td>-</td><td>112</td><td>79</td><td>-</td><td>191</td></tr>
<tr><td>Pasture Development</td><td>-</td><td>376</td><td>195</td><td>-</td><td>591</td></tr>
<tr><td>Nursery Development (Nos)</td><td>3</td><td>-</td><td>-</td><td>-</td><td>3</td></tr>
<tr><td>Watch & ward (Nos)</td><td>240</td><td>240</td><td>240</td><td>240</td><td>960</td></tr>
<tr><td colspan="6">Engineering Measures</td></tr>
<tr><td>Contour Bunding (ha)</td><td>434</td><td>409</td><td>324</td><td>171</td><td>1338</td></tr>
<tr><td>Check Dams (NOs)</td><td>50</td><td>25</td><td>30</td><td>20</td><td>125</td></tr>
</table></td><td>- J&K Forest Department was requested vide letter No. RATLE/CEO/Env/ 2022/271 dated 04.07.2022 for implementation of CAT Plan.
- CAT Plan was again submitted to J&K Forest Department vide letter dated 29.09.2022.
- In order to review and finalize the CAT Plan, following meetings were held by the J&K Forest Department:
- by Nodal Officer(FCA)/CCF, J&K on dated 25.11.2022.
- by Director, Department of Soil and Water Conservation, J&K on dated 30.01.2023.
- by Additional PCCF, Jammu on dated 01.02.2023.
- It was suggested by the J&K Forest Department to make the CAT Plan site specific as per the relevant working Plans and to justify the area to be treated with respect to the catchment, along with ground truthing.
- Accordingly, vide LOA dated 17.05.2024, the Consultancy services of National Environmental Engineering Research Institute (NEERI), Nagpur have been hired for formulating a comprehensive site specific CAT Plan.
- The field surveys for ground truthing have been carried out by teams of Scientists from NEERI. The microplanning of CAT Plan is</td></tr>
</table>

		under progress and the draft CAT Plan is likely be submitted by NEERI very soon. - After obtaining approval from PCCF(HoFF), J&K/ GOJK, the implementation of CAT Plan shall be started through J&K Forest Department.
ii	All the commitments made during the public hearing shall be fulfilled completely.	- The R&R Plan of the Project was approved by GOJK in 2013 after consultations with all stakeholders and duly considering the aspirations and demands of local people. - As per provisions of MoU, the rates of various benefits contained in R&R Plan of Project have been updated. - The updated R&R Package of Ratle HE Project has been approved by Govt. of Jammu and Kashmir, vide Order dated 16.08.2024, for total cost of Rs.120.3216 Crore. - The R&R Plan, Local Area Development Plan, Skill Development Activities and the CSR Activities have been taken up for implementation through Commissioner R&R (Deputy Commissioner, Kishtwar). - An amount of Rs.10.25 Crore stands already released in favour of Commissioner R&R for the above purpose. - As envisaged in the Govt. Order, the implementation of R&R Package has been initiated through Commissioner, R&R (Deputy Commissioner, Kishtwar). - The provision for required funds has also been kept by RHPCL for ensuring timely implementation of R&R Package.

iii	The details of land holding of project affected persons whose land is being acquired shall be submitted to this ministry. The R&R benefits for the land losing households will be as per the National Rehabilitation and Resettlement Policy, 2007 (NRRP, 2007) or as per the State Rehabilitation and Resettlement Policy, whichever is higher. Adequate publicity of the compensation package shall be made in the affected villages.	- R&R Package for Ratle HE Project was sanctioned by GOJK in 2013 vide Order No. 91-PDD of 2013 dated 21.03.2013 for a total amount of Rs. 110.00 Crore. - The above R&R Package includes the Rehabilitation and Resettlement Plan (Rs. 20.00 Crore) prepared on the basis of NRRP 2007, Local Area Development Plan including Skill Development Plan (Rs. 60.00 Crore) and Corporate Social Responsibility Plan (Rs.30.00 Crore). - As per R&R Plan approved by GOJK in 2013, the Deputy Commissioner, Kishtwar has been appointed as Commissioner R&R for implementation of R&R Plan. - A part of R&R benefits as per approved Plan of 2013 stand already released to the beneficiaries. - Now, as per MoU, the rates of various benefits contained in R&R Plan have been updated. - The updated R&R Package of Ratle HE Project has been approved by Govt. of Jammu and Kashmir, vide Order dated 16.08.2024, for total cost of Rs.120.3216 Crore. - The implementation of R&R Package has been initiated through Commissioner, R&R (Deputy Commissioner, Kishtwar).
iv	A Monitoring Committee for R&R shall be constituted which must include representatives of project affected persons from SC/ST category and a women beneficiary.	- Earlier, the R&R Monitoring Committee for Ratle HE Project was constituted by GOJK in 2014 vide Order dated 12.02.2014. - Now, after approval of revised R&R Plan by GOJK in August 2024, the Commissioner R&R (Deputy Commissioner, Kishtwar) has been requested for constitution of Monitoring Committee vide letter No. RATLE/CEO/2024/E-70 dated 16.11.2024.

v	Consolidation and compilation of muck shall be carried-out only in the designated muck dumping sites as submitted in the EIA/EMP report. As per the proposed muck disposal plan, out of 24.4 lakh m3 of muck to be generated due to excavation, about 50% (i.e.12.2 lakh m3) will be utilized for construction purpose and the remaining 12.2 lakh m3 will be dumped at the 3 designated areas in an allocated area of 30.59 ha. The identified muck dumping sites shall be at-least 30m horizontally away from the edge of the river corresponding to high flood level (HFL).	- Three (03) designated muck disposal sites with area 30.59 Ha stand handed over to M/s MEIL for proper disposal of muck. - Muck Disposal sites -I & II (downstream of Dam site) on right bank and left bank of river respectively, have been utilized by the Contractor for dumping of the muck. - As per the details provided by the Contractor, substantial amount of generated muck has been utilized by the Contractor in processing of aggregates, Tunnel works, construction of approach roads, protection works, Crate walls, RR Masonry walls etc. - Some part of generated muck has been temporarily stacked by MEIL along the river bank on right side and then across the river for construction of coffer dykes/Dams, so as to isolate river area for construction of Main Dam. - The Contractor has confirmed that temporarily stacked muck/ muck dumped on the right bank of river will be suitably retrieved and relocated for use in the Project construction works. - However, to avoid any spillage of muck into the river, the dumping of muck on the right bank of river Chenab has been stopped since July 2024 under intimation to the District Administration/ GOJK. - Further, an alternative location within the acquired Project land in Joshana village has been identified which is far away from the river (almost 8 km away) and the said location is being utilized by the Contactor for temporary storage/ stacking of muck. - The same has been intimated to MoEF&CC and J&K pollution Control Committee in the compliance reports, for kind information.

vi	Muck dumping sites should be handed over to Forest Department only after restoration including plantations etc.	- After completion of Project works, the muck disposal sites shall be suitably rehabilitated by way of plantation and other engineering & biological measures. - Further, the Muck dumping sites shall be handed over to J&K Forest Department after their complete restoration.
vii	A provision of an additional unit of 30 MW has been made in the project, which will be running for 24 hours continuously to maintain a minimum discharge of 33.43, cumecs/sec, during the lean season from November-February (About 27% of lean season) at the downstream, shall be strictly adhered-to. Monsoon flow shall be at least 30% of the Monsoon discharge.	Shall be complied - The Project is under construction phase and additional unit of 30 MW is also a part of the Project. - This additional unit of 30 MW shall be installed in the project before its commissioning, which will be running for 24 hours continuously to maintain a minimum discharge of 33.43, cumecs/sec, during the lean season.
viii	An Auto mechanism / by pass arrangement in dam design shall be made to ensure release of environmental flow water in event of the 30 MW turbine or when it is put under maintenance.	Shall be complied - To ensure continuous release of environmental flow, the maintenance of 30MW turbine shall be planned only in Monsson season when all main Units are in operation 24X7. - Also to ensure continuous release of environmental flow in the event of 30MW turbine being under maintenance, the provision has been kept in Plant Control & Monitoring (SCADA) system for control of reservoir level and downstream release consideration for environmental flow.

ix	Continuous Monitoring system for environmental flow measurement shall be installed and data shall be displayed at appropriate site for information of civil society, stake holders and regulators. Six monthly results shall be submitted to the regional Office of the Ministry and SPCB.	Shall be complied - The Dam is not yet constructed, as such, the river is flowing with its normal seasonal discharge. - The continuous monitoring system for environmental flow measurement shall be installed once the Dam structure is completed. - Accordingly, the data related to environmental flow shall be submitted to sub Regional office of Ministry, on regular basis.
x	Real time telemetry and data acquisition system including all weather hydro metrological stations shall be installed for in-flow monitoring and advance flood warning. Advance flood warning and advance communication systems shall be installed in consultation with the downstream District Authorities.	- An Automatic Water Level Recorder (AWLR) has been installed on river Chenab (upstream of Dam site), as part of Early Flood Warning System and the data is being monitored in real time and stored at NHPC Master Control Room. - An All-Weather Station has also been installed by the Project at the colony area and the data is being collected round the clock.
xi	As proposed in the EMP, the compensatory Afforestation Programme on 277.84 ha of land with 13 plant species shall be undertaken in consultation with the State Forest Department. Native species should be preferred in plantation. The allocated grant of Rs.1467.59 lakhs for this purpose shall be fully utilized and not to be diverted for any other purpose.	- An amount of Rs. 1.79 Crore has been deposited with J&K Forest Department (in 2012 and 2014) towards Compensatory Afforestation Programme for Ratle HE Project. - The Forest Department must have completed the works under Compensatory Afforestation Programme. - In this regard, J&K Forest Department has been requested to provide the physical and financial progress of the works competed under the said programme (Ref: letter No. RATLE/GM(E)/2023/E-39 dated 16.10.2023, No. RATLE/CE/2024/E-47 dated 12.08.2024 and No. RATLE/CEO/2024/E-77 dated 02.12.2024). - In this regard, Nodal Officer (FCA), J&K vide his letter No. PCCF/FCA/1333-C/5061-65 dated 06.12.2024, has sought detailed report

		regarding works carried out under Compensatory Afforestation programme. - As soon as the details/ progress of CA works are received from the J&K Forest Department, the same shall be submitted to MoEF&CC on priority.
xii	Greenbelt development along the approach roads, residential areas, office complex, dam site and other working areas shall be undertaken. The allocated budget of Rs.73 lakhs for this purpose shall be fully utilized and not to be diverted to any other purpose.	Shall be complied. - Green belt development is part of the Landscaping and Restoration Plan proposed in the EMP. - Currently, the construction activities are under progress for Dam, approach roads etc. and the construction of Office buildings and residential complexes are yet to start. - The development of green belt shall be carried out coinciding with the progress of construction works, in consultation with J&K Forest Department and Horticulture Department, as stipulated in the EMP. - In the meantime, vide letter No. RATLE/CEO/2024/78 dated 03.12.2024, the green belt development plan has been submitted to J&K Forest Department for detailed planning/ implementation. - The necessary provision of funds has been kept by RHPCL to ensure proper implementation of the Plan.
xiii	As proposed in the EMP, the Biodiversity Conservation and Wildlife Management Plans shall be taken up and implementation shall be included in the six monthly compliance report to be submitted to the Ministry, including its Regional Office.	- Biodiversity Conservation and Management Plan was submitted to J&K Forest Department vide letter No. RATLE/GM(C-I)/2022/62 dated 29.09.2022. - The matter was discussed with J&K Forest Department in review meeting held by Nodal Officer (FCA)/Chief Conservator of Forests, UT J&K on dated 25.11.2022 and with Conservator of Forests, Chenab Circle, Doda at

		Kishtwar on 15.03.2023. - Vide letter No. Ratle/CEO/2023/E-49 dated 09.11.2023 and No. RATLE/CE/2024/E-46 dated 12.08.2024, J&K Forest Department has been requested for an early approval of the Plan and its timely implementation. - The matter is under regular pursuance with J&K Forest Department for timely approval and implementation of the Plan.
xiv	Indigenous plant species should be used for implementation of Biodiversity Management Plan and for Compensatory Afforestation. Expertise from R&D Centers may be used for propagation techniques. Provision should also be made to include researchers to implement these Plans and carrying out plantation.	Shall be complied
xv	Equipment likely to generate high noise levels shall meet the ambient noise standards as notified under the noise Pollution (Regulation and Control) Rules 2000, as amended in 2010 under Environment Protection Act (EPA), 1986. For this, necessary insulation arrangement etc. to be ensured.	Being complied
xvi	A provision of Rs. 30 Crores earmarked towards the Local Area Development Activities (LADA) shall be fully utilized and not to be diverted for any other purpose. The implementation of activities as submitted to the Ministry shall be taken up as soon possible. In addition, a grant of Rs. 30 Crores earmarked for Corporate Social Responsibility (CSR) and Rs.30 Crores for skill development purpose shall also be duly utilized and not to be diverted for any other purpose.	- Local Area Development Activities (LADA) and CSR Component is a part of overall R&R Package approved by GOJK vide Order dated 16.08.2024 for a total cost of Rs.120.3216 Crore. - The Local Area Development and CSR Activities, have been taken up for implementation though Commissioner, R&R, Ratle HEP i.e. Deputy Commissioner, Kishtwar. - Recently, Commissioner R&R has held a Public meeting in this regard on 03.12.2024 and the implementation of R&R Package has been initiated.

		- The necessary provision of funds has been kept by RHPCL for ensuring timely implementation of LADA and CSR activities.
xvii	LADA activities may be undertaken by M/s Ratle Hydro Electric Project Pvt. Ltd to enhance delivery mechanism for operational point of view.	- LADA activities are being carried out by Commissioner R&R/ District Administration in line with the approval of R&R Package conveyed by GOJK.
xviii	Tie-ups shall be made with existing city hospitals for disposal of Bio-medical waste in case district hospital at Kishtwar does not have the facility for handling biomedical waste as proposed in the report.	Being complied - An agreement has been made with M/s Kashmir Health Care Systems, Pulwama, J&K (authorized by J&K Poilution Control Committee) vide No. KHCS/24/928 for collection of biomedical waste generated by M/s MEIL, Ratle HEP, Drabshalla and its scientific treatment at their facility at Pulwama, Kashmir, as per Bio Medical Waste (Management & Handling) Rules 2016.
xix	Any other clearance from other organization/department, if required, shall be obtained before commencement of the project	Shall be complied
Sl. No.	**General Conditions**	**Compliance status**
i	Adequate arrangement for providing free fuel like kerosene/wood/LPG shall be made at project cost for the labour engaged in the construction work so that indiscriminate felling of trees is prevented.	- Common mess facilities have been developed by MEIL for their workers at Drabshalla. - The LPG from Depot(s) at Drabshalla and Kishtwar is being used as fuel for labour colonies.
ii	Medical facilities as well as recreational facilities shall also be provided to labourers.	- One Dispensary has been set up by Contractor at Project site which is being manned by One Doctor and 13 paramedical staff. - Further, two Ambulances have also been deployed to cater to the health requirements of their staff and labour force.

		- In addition, one First Aid Centre has been established by Ratle Project at Shalimar Colony which is being manned by one Doctor and 2 paramedical staff. - Recreational facilities are also being ensured.
iii	All the labourers to be engaged for construction works shall be thoroughly examined by health personal and adequately treated before issuing them work permit.	- Health measures for labourers being taken up by the major Contractor.
iv	No fugitive dust emissions should be observed at the construction sites. Water sprinkling arrangements should be made to suppress the fugitive emissions.	- As submitted by M/s MEIL, a fleet of 3 Water Tankers has been deployed for sprinkling of water at work sites 24X7 for suppression of dust arising out of construction activities. - The drilling equipments deployed at Dam site have been equipped /supported with water jets sprinkling facilities to avoid any dust emissions. - The fleet of water Tankers shall be further strengthened, if required, to enhance the water sprinkling measures to mitigate fugitive dust emissions effectively.
v	Potable drinking water and proper sanitary facilities shall be provided for the labour force and the local area people.	Being complied
vi	Restoration of construction area including dumping site of excavated materials shall be ensured by levelling, filling up of burrow pits, landscaping etc. The area should be properly treated with suitable plantation.	- Currently, the major construction activities for Dam and other Project Components are under progress. - Restoration of construction areas with proper treatment and plantation of suitable species shall be taken up upon completion of construction activities/ prior to commissioning of the Project.
vii	Environmental parameters shall be monitored regularly and six monthly reports shall be submitted to the regional Office of the Ministry and State Pollution Control Board for review.	- The sampling & monitoring of environmental quality parameters has been carried out at Project sites. The test reports are enclosed herewith as **Appendix-II**.

viii	The project proponent shall also submit six monthly compliance reports of the stipulated EC conditions (both hard copies as well as by e-mail) to the respective Regional Office of MoEF and State Pollution Control Board. Monitoring report and compliance report shall be up-loaded on the web-site of project proponent.	- 06 monthly reports on the status of compliance of the stipulated EC conditions are being regularly submitted and the same are also being put on the website of RHPCL i.e. www.rhpcindia.com.
Other Conditions mentioned in the EC Letter		
5.	The Project Proponent shall provide full cooperation and all required documents, data and access to the Officials of Regional Office of MoEF who would be monitoring the implementation of environmental safeguards.	Being complied
6.	Besides the above stated conditions, M/s Ratle hydro Electric Project Pvt. Ltd and Government of Jammu & Kashmir shall also implement all other environmental safeguards, as proposed in the EIA/EMP report and other reports from time to time. The J&K Government may also like to monitor implementation of EMP at regular interval.	Being complied
7.	Any change in the scope of the Project shall be intimated to the Ministry and fresh approval, if required, shall be taken from the Ministry.	- In case of any change in the scope of Project, the same shall be intimated to MoEF&CC, GOI and approval thereof shall be taken from the Ministry.
10.	A Multi-disciplinary committee for monitoring the implementation of environmental safe guards during construction shall be constituted by the Project Proponent in consultation with the Ministry as early as possible. The Proponent shall suggest the members and their profile for approval of the Ministry. Proponent shall organize six monthly meetings of the committee and submit the monitoring report to the Ministry.	- In Dec 2023, the proposal was submitted to MoEF&CC, Sub Regional Office, Jammu for constitution of Multi-Disciplinary Committee to oversee the implementation of environmental safeguard measures at Ratle HEP. - Subsequently, as suggested by MoEF&CC sub Office, Jammu, the proposal for constitution of MDMC has been submitted to MoEF&CC, New Delhi vide communication dated 12.09.2024. - A request letter from RHPCL vide No. RATLE/CEO/2024/E-80 dated

		10.12.2024, has again been written to MoEF&CC for constitution of the MDMC.
11.	A copy of the clearance letter shall be sent by the Proponent to local Panchayat, Zila parishad/Municipal Corporation, Urban local body and local NGO, if any, from whom suggestions / representations were received while processing the proposal. The clearance letter shall also be put on its web-sites by the project proponent.	- Environment Clearance letter of Ratle HE Project has been put on the website of RHPCL i.e. www.rhpcindia.com. (status shall be suitably updated upon receipt of records from JKSPDC)
12.	The proponent should advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letter are available with the State Pollution Control Board/committee and may also be seen at Website of the Ministry of Environment and Forests at http://www.envfor.nic.in.	- Environment Clearance letter of Ratle HE Project has been put on the website of RHPCL i.e. **www.rhpcindia.com**. - The information pertains to 2012-13 when the Project was being taken up by JKPDC. - Now, the Project has been taken over in June 2021 by RHPCL (a JV of NHPC and JKPDC). - The Jammu and Kashmir Power Development Corporation has been requested to provide a copy of the advertisement in two local newspapers regarding grant of EC to Ratle HE Project in 2012. The information is awaited from JKPDC. - As soon as the above information is received by RHPCL, the same shall be forwarded to MoEF&CC on priority, for record and reference.
13	After 5 years of the commissioning of the Project, a study shall be undertaken regarding impact of the project on the environment and downstream ecology. The study shall be undertaken by an independent agency, to be decided in consultation with the Ministry.	Shall be complied

14	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) including the respective Regional office of MoEF and Zonal Office of CPCB and SPCB.	- 06 monthly reports on the status of compliance of stipulated EC conditions are being regularly submitted.

*The previous records of Project regarding implementation of EMPs in compliance to the EC conditions are yet to be handed over by JKSPDC. The above information shall be suitably updated upon receipt of records and shall also be submitted to MoEF&CC for kind information.

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रतले हाइड्रोइलेक्ट्रिक पॉवरकॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

ANNEXURE-II

Ratle HE Project (850 MW)

(Status Report as on 30.09.2024)

Ratle Hydro-Electric Project is a run-of-river scheme proposed on river Chenab in District Kishtwar of UT Jammu and Kashmir with installed capacity of 850MW. The Project envisages construction of 133mtr high (from deepest foundation level) Concrete Gravity Dam, an underground Power House to accommodate 4 units of capacity 205MW each and one Auxiliary Unit of capacity 30MW.

Initially, the construction of Project was taken up by J&K State Power Development Corporation through M/s GVK however the work was stopped in 2014. The plan for execution of Project was revived by Ministry of Power, GOI in 2018 in consultation with Govt. of Jammu and Kashmir. The MoU was signed on 03.02.2019 and subsequently, supplementary MoU was signed on 03.01.2021 between NHPC (51%) and JKSPDC (49%) for formation of new Joint Venture for execution of Ratle HE Project. The new JV with the name "Ratle Hydroelectric Power Corporation Ltd." was incorporated on 01.06.2021 for execution of 850MW Ratle HE Project.

1. Status of Clearances:

Clearance	Status
Appraisal by CEA	TEA accorded by CEA on 19.12.2012. TEA further transferred in the name of RHPCL vide communication No. CEA-SY-25-50/1/2019-PAC Division/438-43 dated 29.12.2021
Forest Clearance	Accorded by GOJK in favour of JKSPDC on 27.04.2012 (for diversion of 138.93 Ha Forest land) and on 05.03.2014 (for diversion of 29.13 Ha Forest land) respectively. Vide communication No. 15-01/2021-Jammu dated 18.01.2022 and 08.03.2022, approval accorded by MoEF&CC, GOI for change of User Agency from JKSPDC to RHPCL.
Environment Clearance	Accorded by MoEF&CC vide letter No. J-12011/39/2010-IA.I dated 12.12.2012. The EC was transferred by MoEF&CC in the name of RHPCL vide communication No. J-12011/39/2010-IA.I dated 27.09.2021.
Indus water Clearance	Accorded by MoWR (Indus Wing) on 16.08.2012. Vide letter dated 02.07.2021, MoWR (Indus Wing) has confirmed the validity of IWT Clearance of the Project in favour of RHPCL.
PIB/CCEA Clearance	Cabinet has accorded the Investment sanction of Rs. 5281.94Cr for implementation of 850MW Ratle HE Project communicated vide MoP letter dated 11.02.2021.
R&R Plan Approval	- In 2013, GOJK had approved the R&R Package of Project for a total amount of Rs. 110 Crore. In line with the provisions of MoU for formation of Joint Venture (RHPCL), the rates of benefits of R&R Plan of Project were updated and the proposal was

submitted to GOJK. GOJK, vide Order dated 16.08.2024, has accorded approval to the updated R&R Package of Ratle HE Project with total cost of Rs.120.3216 Crore. The R&R Plan, Local Area Development Plan, Skill Development Activities and the CSR Activities have been taken up for implementation through Commissioner R&R (Deputy Commissioner, Kishtwar).

2. **Award of construction works**

The work for Turnkey Execution of Ratle HE Project has been awarded to M/s MEIL on 18.01.2022. The diversion of river Chenab through Diversion Tunnel has been achieved on 27.01.2024. The excavation of MAT and CVT has also been completed whereas the work on other associated components viz. TRTs, Pressure shafts, Power House, Surge chamber and Dam stripping is under progress by the Contractor. As per Investment sanction accorded to the Project by GOI, the Project is scheduled to be completed by February 2026.

3. **Status of Land Acquisition and transfer of land to RHPCL**

As mentioned in GOJK Order No. 55-JK (PDD) of 2022 dated 10-05-2022 (in terms of Administrative Council Decision No. 48/3/2022 dated 15-03-2022), State land measuring 233.96 Ha and Private land measuring 55.52 Ha has been acquired by JKSPDC through concerned Revenue Collectorate(s) of J&K Govt. for construction of Ratle HE Project in terms of Jammu and Kashmir State Land Acquisition Act. The Awarded amount on account of acquisition of land stands already deposited with concerned Revenue Collectorate(s) and the Land Awards have been issued by GOJK in favour of JKSPDC. Vide aforementioned Govt. Order dated 10.05.2022, JKPDD has been authorized to lease out land acquired by JKPDC for development of 850MW Ratle HEP to RHPCL. The sanction has also been accorded by GOJK for use of land measuring 138.81 Ha falling under river bed. The land acquired for Ratle HE Project has been physically taken over by RHPCL from JKSPDC. The execution of land lease agreement is under progress with JKSPDC/JKPDD.

4. **Status of R&R Plan Implementation**

Vide Order No. 91-PDD of 2013 dated 21.03.2013 issued by GOJK in terms of Cabinet decision No. 44/7/2013 dated 15.03.2013, the sanction had been accorded to the R&R Package of 850MW Ratle HE Project for a total amount of Rs. 110.00 Crore. The above R&R Package sanctioned by GOJK includes the R&R Plan (Rs. 20.00 Crore), Local Area Development Plan including Skill Development Plan (Rs. 60.00 Crore) and Corporate Social Responsibility Plan (Rs.30.00 Crore). A part of R&R benefits as per the approved Plan stands already released to the beneficiaries.

In compliance to provisions of the MoU signed for incorporation of RHPCL, the rates of various provisions were updated as per the rates provided in case of Kishanganga HE Project of NHPC and the updated R&R Plan of Ratle HE Project was submitted to JKPDC / JKPDD and Department of DMRRR in 2021 and 2022 respectively, for further

examination. The Govt. of Jammu and Kashmir, vide Order dated 16.08.2024, has accorded approval to the updated R&R Package of Ratle HE Project with total cost of Rs.120.3216 Crore. As envisaged in the Govt. Order, the R&R Package is to be implemented through Commissioner, R&R (Deputy Commissioner, Kishtwar). The R&R Plan, Local Area Development Plan, Skill Development Activities and the CSR Activities have been taken up for implementation through Commissioner R&R (Deputy Commissioner, Kishtwar). An amount of Rs.10.25 Crore stands already released in favour of Commissioner R&R for the above purpose.

5. Status of Infrastructure works

i) The construction of access roads leading to major structures has been completed.
ii) The layout of Project colony at Drabshala is under the stage of finalization.
iii) A temporary Office setup has been developed at Project site, Drabshalla which is under use by the Project.
iv) 33/11 KV receiving station for Ratle HE Project has been constructed (partially) through JKPDD. Matter is under pursuance with J&K Govt. for making it functional.
v) A Dispensary has been set up at Project site and another at Shalimar Office which is being manned by one Doctor and two paramedical staff.
vi) A Quality Control Lab has been established at site through Contractor and is operational.
vii) The security posts have also been constructed at work sites.
viii) The demarcation of almost 50% of Project land has been completed through District Revenue Authorities.

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Idma Laboratories Limited

TEST REPORT

Lab No.	170624N-E-027		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Ambient Air		
Customer's Description of Sample#	Ambient Air		
Quantity#	01 No.		
Packing, Markings#	Filter Paper Packed in polythene pouch.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	NIL	Dated	13/06/2024
Date of Receipt of Sample	17/06/2024		
Period of Analysis	17/06/2024 To 21/06/2024		
Sampling Team	Idma Representative Team	Client	Mr. Aziz Tantry
Sampling Location#	Camp Area		
Visual Observation	N/A		
Date of Sampling	15/06/2024		
Date of Reporting	21/06/2024		
Sampling Protocol	NAAQMS/36/2012-13 USEPA:2013		
Testing Protocol	NAAQS		

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (ATMOSPHERIC POLLUTION)				
1	PM10	µg/m³	75.3	Max. 100	NAAQMS/36/2012-13(Gravimetric method)
2	SO2	µg/m³	15.6	Max. 80	NAAQMS/36/2012-13(Improved West & Gaeke method)
3	NO2	µg/m³	17.4	Max. 80	NAAQMS/36/2012-13(Modified Jacob & Hochheiser method)
4	PM2.5	µg/m³	35.3	Max. 60	NAAQMS/36/2012-13(Gravimetric method)
5	CO	mg/m³	0.42	Max. 2	NAAQMS/36/2012-13

Represents details provided by the customer.

End of Report

Reviewed by

Authorised signatory

21/06/24

Idma Laboratories Limited

Idma Corporate Park,

391, Industrial Area, Phase - 1,

Panchkula - 134113,

Haryana (India)

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TEST REPORT

Lab No.	170624N-E-028		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Ambient Air		
Customer's Description of Sample#	Ambient Air		
Quantity#	01 No.		
Packing, Markings#	Filter Paper Packed in polythene pouch.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	NIL	Dated	13/06/2024
Date of Receipt of Sample	17/06/2024		
Period of Analysis	17/06/2024 To 21/06/2024		
Sampling Team	Idma Representative Team	Client	Mr. Aziz Tantry
Sampling Location#	Dam Top Ground		
Visual Observation	N/A		
Date of Sampling	15/06/2024		
Date of Reporting	21/06/2024		
Sampling Protocol	NAAQMS/36/2012-13 USEPA:2013		
Testing Protocol	NAAQS		

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (ATMOSPHERIC POLLUTION)	-	-	-	-
1	PM10	µg/m³	76.1	Max. 100	NAAQMS/36/2012-13(Gravimetric method)
2	SO2	µg/m³	14.9	Max. 80	NAAQMS/36/2012-13(Improved West & Gaeke method)
3	NO2	µg/m³	16.5	Max. 80	NAAQMS/36/2012-13(Modified Jacob & Hochheiser method)
4	PM2.5	µg/m³	34.8	Max. 60	NAAQMS/36/2012-13(Gravimetric method)
5	CO	mg/m³	0.35	Max. 2	NAAQMS/36/2012-13

Represents details provided by the customer.

End of Report

Reviewed by

Authorised signatory

Idma Laboratories Limited

Idma Corporate Park,

391, Industrial Area, Phase - 1,

Panchkula - 134113,

Haryana (India)

Tel No. 0172 - 5064827,- 5064830

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TEST REPORT

Lab No.	170624N-E-029		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Ambient Air		
Customer's Description of Sample#	Ambient Air		
Quantity#	01 No		
Packing, Markings#	Filter Paper Packed in polythene pouch.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	NIL	Dated	13/06/2024
Date of Receipt of Sample	17/06/2024		
Period of Analysis	17/06/2024 To 21/06/2024		
Sampling Team	Idma Representative Team	Client	Mr. Aziz Tantry
Sampling Location#	Down Stream		
Visual Observation	N/A		
Date of Sampling	15/06/2024		
Date of Reporting	21/06/2024		
Sampling Protocol	NAAQMS/36/2012-13 USEPA:2013		
Testing Protocol	NAAQS		

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (ATMOSPHERIC POLLUTION)	-	-	-	-
1	PM10	µg/m³	76.2	Max. 100	NAAQMS/36/2012-13(Gravimetric method)
2	SO2	µg/m³	15.5	Max. 80	NAAQMS/36/2012-13(Improved West & Gaeke method)
3	NO2	µg/m³	17.1	Max. 80	NAAQMS/36/2012-13(Modified Jacob & Hochheiser method)
4	PM2.5	µg/m³	35.8	Max. 60	NAAQMS/36/2012-13(Gravimetric method)
5	CO	mg/m³	0.41	Max. 2	NAAQMS/36/2012-13

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TEST REPORT

Lab No.	170624N-E-030		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Ambient Air		
Customer's Description of Sample#	Ambient Air		
Quantity#	01 No.		
Packing, Markings#	Filter Paper Packed in polythene pouch.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	NIL	Dated	13/06/2024
Date of Receipt of Sample	17/06/2024		
Period of Analysis	17/06/2024 To 21/06/2024		
Sampling Team	Idma Representative Team	Client	Mr. Aziz Tantry
Sampling Location#	Up Stream		
Visual Observation	N/A		
Date of Sampling	15/06/2024		
Date of Reporting	21/06/2024		
Sampling Protocol	NAAQMS/36/2012-13 USEPA:2013		
Testing Protocol	NAAQS		

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (ATMOSPHERIC POLLUTION)	-	-	-	-
1	PM10	µg/m³	74.9	Max. 100	NAAQMS/36/2012-13(Gravimetric method)
2	SO2	µg/m³	14.8	Max. 80	NAAQMS/36/2012-13(Improved West & Gaeke method)
3	NO2	µg/m³	16.4	Max. 80	NAAQMS/36/2012-13(Modified Jacob & Hochheiser method)
4	PM2.5	µg/m³	35.9	Max. 60	NAAQMS/36/2012-13(Gravimetric method)
5	CO	mg/m³	0.44	Max. 2	NAAQMS/36/2012-13

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Idma Laboratories Limited

TEST REPORT

Lab No.	170624N-E-031		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	NOISE LEVEL (AMBIENT)		
Customer's Description of Sample#	NOISE LEVEL (AMBIENT)		
Quantity#	01 No.		
Packing, Markings#	Instrument at Site		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	NIL	Dated	13/06/2024
Date of Receipt of Sample	17/06/2024		
Period of Analysis	17/06/2024 To 21/06/2024		
Sampling Team	Idma Representative Team	Client	Mr. Aziz Tantry
Sampling Location#	Camp Area		
Visual Observation	N/A		
Date of Sampling	15/06/2024		
Date of Reporting	21/06/2024		
Sampling Protocol	CPCB PROTOCOL;2015		
Testing Protocol	EPA/CPCB		

RESULTS

S.No.	Test Parameter	Units	Results	Limits	Test Method
	CHEMICAL DISCIPLINE (Noise Levels)	-	-	-	-
1	Lday	dB(A)	67.5	Max 75	EPA Guideline Manual July 2008
2	LNight	dB(A)	56.9	Max 70	EPA Guideline Manual July 2008

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TEST REPORT

Lab No.	170624N-E-032		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	NOISE LEVEL (AMBIENT)		
Customer's Description of Sample#	NOISE LEVEL (AMBIENT)		
Quantity#	01 No.		
Packing, Markings#	Instrument at Site.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	NIL	Dated	13/06/2024
Date of Receipt of Sample	17/06/2024		
Period of Analysis	17/06/2024 To 21/06/2024		
Sampling Team	Idma Representative Team	Client	Mr. Aziz Tantry
Sampling Location#	Dam Top Ground		
Visual Observation	N/A		
Date of Sampling	15/06/2024		
Date of Reporting	21/06/2024		
Sampling Protocol	CPCB PROTOCOL:2015		
Testing Protocol	EPA/CPCB		

RESULTS

S.No.	Test Parameter	Units	Results	Limits	Test Method
	CHEMICAL DISCIPLINE (Noise Levels)	-	-	-	-
1	Lday	dB(A)	67.1	Max 75	EPA Guideline Manual July 2008
2	LNight	dB(A)	55.2	Max 70	EPA Guideline Manual July 2008

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Reviewed By

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TEST REPORT

Lab No.	170624N-E-033		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	NOISE LEVEL (AMBIENT)		
Customer's Description of Sample#	NOISE LEVEL (AMBIENT)		
Quantity#	01 No.		
Packing, Markings#	Instrument at Site.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	NIL	Dated	13/06/2024
Date of Receipt of Sample	17/06/2024		
Period of Analysis	17/06/2024 To 21/06/2024		
Sampling Team	Idma Representative Team	Client	Mr. Aziz Tantry
Sampling Location#	Down Stream		
Visual Observation	N/A		
Date of Sampling	15/06/2024		
Date of Reporting	21/06/2024		
Sampling Protocol	CPCB PROTOCOL:2015		
Testing Protocol	EPA/CPCB		

RESULTS

S.No.	Test Parameter	Units	Results	Limits	Test Method
	CHEMICAL DISCIPLINE (Noise Levels)	-	-	-	-
1	Lday	dB(A)	66.2	Max 75	EPA Guideline Manual July 2008
2	LNight	dB(A)	56.1	Max 70	EPA Guideline Manual July 2008

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Idma Laboratories Limited

TEST REPORT

Lab No.	170624N-E-034		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	NOISE LEVEL (AMBIENT)		
Customer's Description of Sample#	NOISE LEVEL (AMBIENT)		
Quantity#	01 No.		
Packing, Markings#	Instrument at Site.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	NIL	Dated	13/06/2024
Date of Receipt of Sample	17/06/2024		
Period of Analysis	17/06/2024 To 21/06/2024		
Sampling Team	Idma Representative Team	Client	Mr. Aziz Tantry
Sampling Location#	Up Stream		
Visual Observation	N/A		
Date of Sampling	15/06/2024		
Date of Reporting	21/06/2024		
Sampling Protocol	CPCB PROTOCOL.2015		
Testing Protocol	EPA/CPCB		

RESULTS

S.No.	Test Parameter	Units	Results	Limits	Test Method
	CHEMICAL DISCIPLINE (Noise Levels)	-	-	-	-
1	Lday	dB(A)	68.2	Max 75	EPA Guideline Manual July 2008
2	LNight	dB(A)	59.7	Max 70	EPA Guideline Manual July 2008

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TEST REPORT

Lab No.	170624N-E-035		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Noise Level D.G.		
Customer's Description of Sample#	Noise Level D.G.		
Quantity#	01 No.		
Packing, Markings#	Instrument at Site.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	NIL	Dated	13/06/2024
Date of Receipt of Sample	17/06/2024		
Period of Analysis	17/06/2024 To 21/06/2024		
Sampling Team	Idma Representative Team	Client	Mr. Aziz Tantry
Sampling Location#	DG Noise Cummins 500 KVA (Up Stream)		
Visual Observation	N/A		
Date of Sampling	15/06/2024		
Date of Reporting	21/06/2024		
Sampling Protocol	CPCB PROTOCOL:2015		
Testing Protocol	CPCB		

RESULTS

S.No.	Test Parameter	Units	Result	Specifications	Test Method
	CHEMICAL DISCIPLINE (Source Noise Level)	-	-	-	-
1	1.0 m from the enclosure surface	dB(A)	73.3	Max. 75.0	EPA Guideline Manual July 2008
2	0.5 m surface acoustic enclosure when door are open	dB (A)	101.6	--	EPA Guideline Manual July 2008
3	0.5 m surface acoustic enclosure when door are Close	dB (A)	76.0	--	EPA Guideline Manual July 2008
4	Insertion Loss	dB (A)	25.6	Min. 25	EPA Guideline Manual July 2008

Represents details provided by the customer. **End of Report**

Reviewed by

Authorised signatory

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TEST REPORT

Lab No.	170624N-E-036		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Noise Level D.G.		
Customer's Description of Sample#	Noise Level D.G.		
Quantity#	01 No.		
Packing, Markings#	Instrument at Site		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	NIL	Dated	13/06/2024
Date of Receipt of Sample	17/06/2024		
Period of Analysis	17/06/2024 To 21/06/2024		
Sampling Team	Idma Representative Team	Client	Mr. Aziz Tantry
Sampling Location#	DG Noise Cummins 500 KVA (Down Stream)		
Visual Observation	N/A		
Date of Sampling	15/06/2024		
Date of Reporting	21/06/2024		
Sampling Protocol	CPCB PROTOCOL:2015		
Testing Protocol	CPCB		

RESULTS

S.No.	Test Parameter	Units	Result	Specifications	Test Method
	CHEMICAL DISCIPLINE (Source Noise Level)	-	-	-	-
1	1.0 m from the enclosure surface	dB(A)	72.9	Max. 75.0	EPA Guideline Manual July 2008
2	0.5 m surface acoustic enclosure when door are open	dB (A)	102.4	--	EPA Guideline Manual July 2008
3	0.5 m surface acoustic enclosure when door are Close	dB (A)	78.2	--	EPA Guideline Manual July 2008
4	Insertion Loss	dB (A)	26.2	Min. 25	EPA Guideline Manual July 2008

Represents details provided by the customer.

End of Report

Reviewed by

Authorised signatory

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TEST REPORT

Lab No.	170624N-E-037		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Waste Water (RO Outlet)		
Customer's Description of Sample#	Waste Water (RO Outlet)		
Quantity#	5 Ltr		
Packing, Markings#	Plastic Can.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	NIL	Dated	13/06/2024
Date of Receipt of Sample	17/06/2024		
Period of Analysis	17/06/2024 To 21/06/2024		
Sampling Team	Idma Representative Team	Client	Mr. Aziz Tantry
Sampling Location#	Camp Area		
Visual Observation	N/A		
Date of Sampling	15/06/2024		
Date of Reporting	21/06/2024		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	-		

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (Waste Water)	-	-	-	-
1	pH	-	7.92	5.5-9.0	APHA4500-H+ B24th Edition, 2023
2	Chemical Oxygen Demand (COD)	mg/L	48.4	Max 250	CPCB Guide Manual:Water & waste water Analysis
3	Biochemical Oxygen Demand (BOD), 3-days at 27 °C	mg/L	8	Max 30	CPCB Guide Manual:Water & waste water Analysis
4	Oil & Grease	mg/L	<2.6	Max 10	EPA Method 1664
5	Total Dissolved Solids (TDS)	mg/L	410	-	APHA2540 C24th Edition, 2023
6	Total Suspended Solids (TSS)	mg/L	31	Max 100	APHA2540 D24th Edition, 2023

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End of Report

Reviewed by: Dipa Jain, Asst. Tech. Manager, Idma Laboratories Ltd., Panchkula — 21/06/24

Authorised signatory: Kartar Singh, Tech. Mgr., Idma Laboratories Ltd., Panchkula — 21/06/24

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TEST REPORT

Lab No.	170624N-E-038		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Waste Water (RO Outlet)		
Customer's Description of Sample#	Waste Water (RO Outlet)		
Quantity#	5 Ltr.		
Packing, Markings, Seal & Quantity#	Plastic Can.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	NIL	Dated	13/06/2024
Date of Receipt of Sample	17/06/2024		
Period of Analysis	17/06/2024 To 21/06/2024		
Sampling Team Idma	Idma Representative Team	Client	Mr. Aziz Tantry
Sampling Location#	RO Plant Area		
Visual Observation	N/A		
Date of Sampling	15/06/2024		
Date of Reporting	21/06/2024		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	-		

RESULTS

S.No.	Test Parameter	Units	Results	Test Method
	CHEMICAL TESTING (Waste Water)	-	-	-
1	pH	-	7.74	APHA4500-H+ B24th Edition, 2023
2	Chemical Oxygen Demand (COD)	mg/L	32	CPCB Guide Manual:Water & waste water Analysis
3	Biochemical Oxygen Demand (BOD), 3-days at 27 °C	mg/L	4	CPCB Guide Manual:Water & waste water Analysis
4	Oil & Grease	mg/L	<2.5	EPA Method 1664
5	Total Dissolved Solids (TDS)	mg/L	452	APHA2540 C24th Edition, 2023
6	Total Suspended Solids (TSS)	mg/L	20	APHA2540 D24th Edition, 2023

Represents details provided by the customer.

End of Report

Reviewed By

Authorised signatory

Idma Laboratories Limited
Idma Corporate Park,
391, Industrial Area, Phase - 1,
Panchkula - 134113,
Haryana (India)
Tel No. 0172 - 5064827,- 5064830
Website : www.idmagroup.co.in
Email : commercial@idmalab.co.in

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Idma Laboratories Limited

TEST REPORT

Lab No.	170624N-E-039		Page No. 1/2
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt - Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Drinking Water (RO)		
Customer's Description of Sample#	Drinking Water (RO)		
Quantity#	5 Ltr.+250 ml		
Packing, Markings, Seal & Quantity#	Plastic Can+ Glass Bottle.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	NIL	Dated	13/06/2024
Date of Receipt of Sample	17/06/2024		
Period of Analysis	17/06/2024 To 21/06/2024		
Sampling Team Idma	Idma Representative Team	Client	Mr. Aziz Tantry
Sampling Location#	Camp Area		
Visual Observation	N/A		
Date of Sampling	15/06/2024		
Date of Reporting	21/06/2024		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	IS: 10500:2012		

RESULTS

S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate	
	Chemical Testing (Water)	-	-	-	-	-
1	Color	Hazen	<1	Max. 5	Max. 15	APHA 2120 B&C 24th Edition, 2023
2	Odour	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2150 B 24th Edition, 2023
3	pH	-	7.21	6.5-8.5	No Relaxation	APHA 4500H+B 24th Edition, 2023
4	Alkalinity as CaCO3	mg/L	60	Max. 200	Max. 600	APHA 2320 B 24th Edition, 2023
5	Boron	mg/L	<0.0005	Max. 0.5	Max. 2.4	APHA 3120 B 24th Edition, 2023
6	Calcium as Ca	mg/L	15.2	Max. 75	Max. 200	APHA 3500-Ca B 24th Edition, 2023
7	Chloride as Cl	mg/L	<5	Max. 250	Max. 1000	APHA 4500Cl- B 24th Edition, 2023
8	Magnesium as Mg	mg/L	2.43	Max. 30	Max. 100	APHA 3500 Mg B 24th Edition, 2023

Reviewed by

Authorised Signatory

Idma Laboratories Limited

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Idma Laboratories Limited

TEST REPORT

Lab No.	170624N-E-039	Page No. 2/2

S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate	
9	Cyanide as CN	mg/L	<0.01	Max. 0.05	No Relaxation	APHA 4500CN-C&F 24th Edition, 2023
10	Fluoride as F	mg/L	0.21	Max. 1	Max. 1.5	CPCB Guide Manual:Water & waste water Analysis
11	Hardness Total (as CaCO3)	mg/L	48	Max. 200	Max. 600	APHA 2340C 24th Edition, 2023
12	Total Dissolved Solids	mg/L	96	Max. 500	Max. 2000	APHA 2540 C 24th Edition, 2023
13	Sulphate as SO4	mg/L	1.8	Max. 200	Max. 400	APHA 4500-SO^{-2}4 E 24th Edition, 2023
14	Turbidity	NTU	<1	Max. 1	Max. 5	APHA 3130 B 24th Edition, 2023
15	Taste	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2160 B 24th Edition, 2023
16	Residual Free chlorine	mg/L	0.21	Min. 0.2	1	APHA 4500Cl B 24th Edition, 2023
17	Cadmium	mg/L	<0.0005	Max. 0.003	No Relaxation	APHA 3120 B 24th Edition, 2023
18	Copper as Cu	mg/L	<0.0005	Max. 0.05	Max. 1.5	APHA 3120 B 24th Edition, 2023
19	Iron as Fe	mg/L	0.0008	Max. 1.0	No Relaxation	APHA 3120 B 24th Edition, 2023
20	Manganese as Mn	mg/L	<0.0005	Max. 0.1	Max. 0.3	APHA 3120 B 24th Edition, 2023
21	Nickel as Ni	mg/L	<0.0005	Max. 0.02	No Relaxation	APHA 3120 B 24th Edition, 2023
22	Zinc as Zn	mg/L	<0.0005	Max. 5	Max. 15	APHA 3120 B 24th Edition, 2023
23	Aluminum as Al	mg/L	<0.0005	Max. 0.03	Max. 0.2	APHA 3120 B 24th Edition, 2023
24	Selenium as Se	mg/L	<0.0005	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023
25	Silver as Ag	mg/L	<0.0005	Max. 0.1	No Relaxation	APHA 3120 B 24th Edition, 2023
26	Mercury as Hg	mg/L	<0.0005	Max. 0.001	No Relaxation	APHA 3120 B 24th Edition, 2023
27	Total Arsenic	mg/L	<0.0005	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023
28	Total Chromium	mg/L	<0.0005	Max. 0.05	No Relaxation	APHA 3120 B 24th Edition, 2023
	Biological Testing (Water)	-	-	-	-	-
29	E. Coli	/100ml	Absent	Shall not be detectable in any 100ml sample	—	FSSAI Lab Manual
30	Total Coliform Bacteria	/100ml	Absent	Shall not be detectable in any 100ml sample	—	FSSAI Lab Manual

Represents details provided by the customer.

End of Report

Authorised Signatory

Idma Laboratories Limited
Karter Singh
Tech. Mgr.
Panchkula

Idma Laboratories Limited

Idma Corporate Park,

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Idma Laboratories Limited

TEST REPORT

Lab No.	170624N-E-040		Page No. 1/2
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project VIII- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Drinking Water		
Customer's Description of Sample#	Drinking Water		
Quantity#	5 Ltr.+250 ml		
Packing, Markings, Seal & Quantity#	Plastic Can+ Glass Bottle.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	NIL	Dated	13/06/2024
Date of Receipt of Sample	17/06/2024		
Period of Analysis	17/06/2024 To 21/06/2024		
Sampling Team Idma	Idma Representative Team	Client	Mr. Aziz Tantry
Sampling Location#	GVK Colony		
Visual Observation	N/A		
Date of Sampling	15/06/2024		
Date of Reporting	21/06/2024		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	IS: 10500:2012		

RESULTS

S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate	
	Chemical Testing (Water)	-	-	-	-	-
1	Color	Hazen	<1	Max. 5	Max. 15	APHA 2120 B&C 24th Edition, 2023
2	Odour	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2150 B 24th Edition, 2023
3	pH	-	7.38	6.5-8.5	No Relaxation	APHA 4500H+B 24th Edition, 2023
4	Alkalinity as CaCO3	mg/L	180	Max. 200	Max. 600	APHA 2320 B 24th Edition, 2023
5	Boron	mg/L	0.0006	Max. 0.5	Max. 2.4	APHA 3120 B 24th Edition, 2023
6	Calcium as Ca	mg/L	34.8	Max. 75	Max. 200	APHA 3500-Ca B 24th Edition, 2023
7	Chloride as Cl	mg/L	10	Max. 250	Max. 1000	APHA 4500Cl- B 24th Edition, 2023
8	Magnesium as Mg	mg/L	12.9	Max. 30	Max. 100	APHA 3500 Mg B 24th Edition, 2023

Reviewed by

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TEST REPORT

Lab No.	170624N-E-040					Page No. 2/2
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate	
9	Cyanide as CN	mg/L	<0.01	Max. 0.05	No Relaxation	APHA 4500CN-C&F 24th Edition, 2023
10	Fluoride as F	mg/L	0.65	Max. 1	Max. 1.5	CPCB Guide Manual Water & waste water Analysis
11	Hardness Total (as CaCO3)	mg/L	140	Max. 200	Max. 600	APHA 2340C 24th Edition, 2023
12	Total Dissolved Solids	mg/L	256	Max. 500	Max. 2000	APHA 2540 C 24th Edition, 2023
13	Sulphate as SO4	mg/L	4.8	Max. 200	Max. 400	APHA 4500-SO^{2}-4 E 24th Edition, 2023
14	Turbidity	NTU	<1	Max. 1	Max. 5	APHA 3130 B 24th Edition, 2023
15	Taste	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2160 B 24th Edition, 2023
16	Residual Free chlorine	mg/L	0.22	Min. 0.2	1	APHA 4500Cl B 24th Edition, 2023
17	Cadmium	mg/L	<0.0005	Max. 0.003	No Relaxation	APHA 3120 B 24th Edition, 2023
18	Copper as Cu	mg/L	<0.0005	Max. 0.05	Max. 1.5	APHA 3120 B 24th Edition, 2023
19	Iron as Fe	mg/L	0.0012	Max. 1.0	No Relaxation	APHA 3120 B 24th Edition, 2023
20	Manganese as Mn	mg/L	<0.0005	Max. 0.1	Max. 0.3	APHA 3120 B 24th Edition, 2023
21	Nickel as Ni	mg/L	<0.0005	Max. 0.02	No Relaxation	APHA 3120 B 24th Edition, 2023
22	Zinc as Zn	mg/L	0.0007	Max. 5	Max. 15	APHA 3120 B 24th Edition, 2023
23	Aluminium as Al	mg/L	<0.0005	Max. 0.03	Max. 0.2	APHA 3120 B 24th Edition, 2023
24	Selenium as Se	mg/L	<0.0005	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023
25	Silver as Ag	mg/L	<0.0005	Max. 0.1	No Relaxation	APHA 3120 B 24th Edition, 2023
26	Mercury as Hg	mg/L	<0.0005	Max. 0.001	No Relaxation	APHA 3120 B 24th Edition, 2023
27	Total Arsenic	mg/L	<0.0005	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023
28	Total Chromium	mg/L	<0.0005	Max. 0.05	No Relaxation	APHA 3120 B 24th Edition, 2023
	Biological Testing (Water)	-	-	-	-	-
29	E. Coli	/100ml	Absent	FSSAI Lab Manual	–	IS 15185:2016
30	Total Coliform Bacteria	/100ml	Absent	FSSAI Lab Manual	–	IS 15185:2016

Represents details provided by the customer.

End of Report

Reviewed Signatory

Authorised Signatory
Kartar Singh
Tech. Mgr.

Idma Laboratories Limited

Idma Corporate Park,

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Idma Laboratories Limited

TEST REPORT

Lab No.	170624N-E-041		Page No. 1/2
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Drinking Water (RO)		
Customer's Description of Sample#	Drinking Water (RO)		
Quantity#	5 Ltr.+250 ml		
Packing, Markings, Seal & Quantity#	Plastic Can+ Glass Bottle		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	NIL	Dated	13/06/2024
Date of Receipt of Sample	17/06/2024		
Period of Analysis	17/06/2024 To 21/06/2024		
Sampling Team Idma	Idma Representative Team	Client	Mr. Aziz Tantry
Sampling Location#	New Camp Down Stream		
Visual Observation	N/A		
Date of Sampling	15/06/2024		
Date of Reporting	21/06/2024		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	IS: 10500:2012		

RESULTS

S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate	
	Chemical Testing (Water)	-	-	-	-	-
1	Color	Hazen	1	Max. 5	Max. 15	APHA 2120 B&C 24th Edition, 2023
2	Odour	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2150 B 24th Edition, 2023
3	pH	-	7.42	6.5-8.5	No Relaxation	APHA 4500H+B 24th Edition, 2023
4	Alkalinity as CaCO3	mg/L	154	Max. 200	Max. 600	APHA 2320 B 24th Edition, 2023
5	Boron	mg/L	<0.0005	Max. 0.5	Max. 2.4	APHA 3120 B 24th Edition, 2023
6	Calcium as Ca	mg/L	37.5	Max. 75	Max. 200	APHA 3500-Ca B 24th Edition, 2023
7	Chloride as Cl	mg/L	15	Max. 250	Max. 1000	APHA 4500Cl- B 24th Edition, 2023
8	Magnesium as Mg	mg/L	11.72	Max. 30	Max. 100	APHA 3500 Mg B 24th Edition, 2023

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Idma Laboratories Limited

TEST REPORT

Lab No.	170624N-E-041					Page No. 2/2
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate	
9	Cyanide as CN	mg/L	<0.01	Max. 0.05	No Relaxation	APHA 4500CN-C&F 24th Edition, 2023
10	Fluoride as F	mg/L	0.68	Max. 1	Max. 1.5	CPCB Guide Manual:Water & waste water Analysis
11	Hardness Total (as CaCO3)	mg/L	142	Max. 200	Max. 600	APHA 2340C 24th Edition, 2023
12	Total Dissolved Solids	mg/L	216	Max. 500	Max. 2000	APHA 2540 C 24th Edition, 2023
13	Sulphate as SO4	mg/L	2.4	Max. 200	Max. 400	APHA 4500-SO^{2-}4 E 24th Edition, 2023
14	Turbidity	NTU	<1	Max. 1	Max. 5	APHA 2130 B 24th Edition, 2023
15	Taste	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2160 B 24th Edition, 2023
16	Residual Free chlorine	mg/L	0.21	Min. 0.2	1	APHA 4500Cl B 24th Edition, 2023
17	Cadmium	mg/L	<0.0005	Max. 0.003	No Relaxation	APHA 3120 B 24th Edition, 2023
18	Copper as Cu	mg/L	<0.0005	Max. 0.05	Max. 1.5	APHA 3120 B 24th Edition, 2023
19	Iron as Fe	mg/L	0.0009	Max. 1.0	No Relaxation	APHA 3120 B 24th Edition, 2023
20	Manganese as Mn	mg/L	<0.0005	Max. 0.1	Max. 0.3	APHA 3120 B 24th Edition, 2023
21	Nickel as Ni	mg/L	<0.0005	Max. 0.02	No Relaxation	APHA 3120 B 24th Edition, 2023
22	Zinc as Zn	mg/L	0.0005	Max. 5	Max. 15	APHA 3120 B 24th Edition, 2023
23	Aluminum as Al	mg/L	<0.0005	Max. 0.03	Max. 0.2	APHA 3120 B 24th Edition, 2023
24	Selenium as Se	mg/L	<0.0005	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023
25	Silver as Ag	mg/L	<0.0005	Max. 0.1	No Relaxation	APHA 3120 B 24th Edition, 2023
26	Mercury as Hg	mg/L	<0.0005	Max. 0.001	No Relaxation	APHA 3120 B 24th Edition, 2023
27	Total Arsenic	mg/L	<0.0005	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023
28	Total Chromium	mg/L	<0.0005	Max. 0.05	No Relaxation	APHA 3120 B 24th Edition, 2023
	Biological Testing (Water)	-	-	-	-	-
29	E. Coli	/100ml	Absent	FSSAI Lab Manual	--	IS 15185:2016
30	Total Coliform Bacteria	/100ml	Absent	FSSAI Lab Manual	--	IS 15185:2016

Represents details provided by the customer. **End of Report**

Reviewed by

Authorised signatory

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

Idma Laboratories Limited

Idma Corporate Park,

391, Industrial Area, Phase - 1,

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Idma Laboratories Limited

TEST REPORT

Lab No.	170624N-E-042		Page No. 1/2
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Drinking Water (RO)		
Customer's Description of Sample#	Drinking Water (RO)		
Quantity#	5 Ltr.+250 ml		
Packing, Markings, Seal & Quantity#	Plastic Can+ Glass Bottle		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	NIL	Dated	13/06/2024
Date of Receipt of Sample	17/06/2024		
Period of Analysis	17/06/2024 To 21/06/2024		
Sampling Team Idma	Idma Representative Team	Client	Mr. Aziz Tantry
Sampling Location#	NHPC Officer		
Visual Observation	N/A		
Date of Sampling	15/06/2024		
Date of Reporting	21/06/2024		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	IS: 10500:2012		

RESULTS

S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate	
	Chemical Testing (Water)	-	-	-	-	-
1	Color	Hazen	<1	Max. 5	Max. 15	APHA 2120 B&C 24th Edition, 2023
2	Odour	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2150 B 24th Edition, 2023
3	pH	-	7.09	6.5-8.5	No Relaxation	APHA 4500H+B 24th Edition, 2023
4	Alkalinity as CaCO3	mg/L	68	Max. 200	Max. 600	APHA 2320 B 24th Edition, 2023
5	Boron	mg/L	<0.0005	Max. 0.5	Max. 2.4	APHA 3120 B 24th Edition, 2023
6	Calcium as Ca	mg/L	15.6	Max. 75	Max. 200	APHA 3500-Ca B 24th Edition, 2023
7	Chloride as Cl	mg/L	<5	Max. 250	Max. 1000	APHA 4500Cl- B 24th Edition, 2023
8	Magnesium as Mg	mg/L	1.7	Max. 30	Max. 100	APHA 3500 Mg B 24th Edition, 2023

Reviewed by

Authorised Signatory

Idma Laboratories Limited

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Idma Laboratories Limited

TEST REPORT

Lab No.	170624N-E-042					Page No. 2/2
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate	
9	Cyanide as CN	mg/L	<0.01	Max. 0.05	No Relaxation	APHA 4500CN-C&F 24th Edition, 2023
10	Fluoride as F	mg/L	0.14	Max. 1	Max. 1.5	CPCB Guide Manual Water & waste water Analysis
11	Hardness Total (as CaCO3)	mg/L	48	Max. 200	Max. 600	APHA 2340C 24th Edition, 2023
12	Total Dissolved Solids	mg/L	108	Max. 500	Max. 2000	APHA 2540 C 24th Edition, 2023
13	Sulphate as SO4	mg/L	0.8	Max. 200	Max. 400	APHA 4500-SO^{2}-4 E 24th Edition, 2023
14	Turbidity	NTU	<1	Max. 1	Max. 5	APHA 3130 B 24th Edition, 2023
15	Taste	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2160 B 24th Edition, 2023
16	Residual Free chlorine	mg/L	0.21	Min. 0.2	1	APHA 4500Cl B 24th Edition, 2023
17	Cadmium	mg/L	<0.0005	Max. 0.003	No Relaxation	APHA 3120 B 24th Edition, 2023
18	Copper as Cu	mg/L	<0.0005	Max. 0.05	Max. 1.5	APHA 3120 B 24th Edition, 2023
19	Iron as Fe	mg/L	<0.0005	Max. 1.0	No Relaxation	APHA 3120 B 24th Edition, 2023
20	Manganese as Mn	mg/L	<0.0005	Max. 0.1	Max. 0.3	APHA 3120 B 24th Edition, 2023
21	Nickel as Ni	mg/L	<0.0005	Max. 0.02	No Relaxation	APHA 3120 B 24th Edition, 2023
22	Zinc as Zn	mg/L	<0.0005	Max. 5	Max. 15	APHA 3120 B 24th Edition, 2023
23	Aluminum as Al	mg/L	<0.0005	Max. 0.03	Max. 0.2	APHA 3120 B 24th Edition, 2023
24	Selenium as Se	mg/L	<0.0005	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023
25	Silver as Ag	mg/L	<0.0005	Max. 0.1	No Relaxation	APHA 3120 B 24th Edition, 2023
26	Mercury as Hg	mg/L	<0.0005	Max. 0.001	No Relaxation	APHA 3120 B 24th Edition, 2023
27	Total Arsenic	mg/L	<0.0005	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023
28	Total Chromium	mg/L	<0.0005	Max. 0.05	No Relaxation	APHA 3120 B 24th Edition, 2023
	Biological Testing (Water)	-	-	-	-	-
29	E. Coli	/100ml	Absent	FSSAI Lab Manual	--	IS 15185:2016
30	Total Coliform Bacteria	/100ml	Absent	FSSAI Lab Manual	--	IS 15185:2016

Represents details provided by the customer

End of Report

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Idma Laboratories Limited

TEST REPORT

Lab No.	170624N-E-043		Page No. 1/2
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Surface Water		
Customer's Description of Sample#	Surface Water		
Quantity#	5 Ltr.		
Packing, Markings, Seal & Quantity#	Plastic Can.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	NIL	Dated	13/06/2024
Date of Receipt of Sample	17/06/2024		
Period of Analysis	17/06/2024 To 21/06/2024		
Sampling Team Idma	Idma Representative Team	Client	Mr. Aziz Tantry
Sampling Location#	Up-Stream (Chenab River)		
Visual Observation	N/A		
Date of Sampling	15/06/2024		
Date of Reporting	21/06/2024		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	-		

RESULTS

S.No.	Test Parameter	Units	Results	Test Method
	Chemical Testing (Water)	-	-	-
1	pH	-	7.82	APHA 4500H+B 24th Edition, 2023
2	Chloride as Cl	mg/L	20	APHA 4500Cl- B 24th Edition, 2023
3	Hardness Total (as CaCO3)	mg/L	120	APHA 2340C 24th Edition, 2023
4	Oil & Grease	mg/L	2.2	APHA 5500 B 24th Edition, 2023
5	Total Dissolved Solids	mg/L	185	APHA 2540 C 24th Edition, 2023
6	Sulphate as SO4	mg/L	1.8	APHA 4500-SO^{2}-4 E 24th Edition, 2023
7	Iron as Fe	mg/L	0.0007	APHA 3120 B 24th Edition, 2023
8	Lead as Pb	mg/L	<0.0005	APHA 3120 B 24th Edition, 2023
9	Faecal Coliforms	MPN/100ml	194	APHA 9221 B & C 23rd Edition 2023

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Idma Laboratories Limited

TEST REPORT

Lab No.	170824N-E-043			Page No. 2/2
S.No.	Test Parameter	Units	Results	Test Method
10	Biochemical Oxygen Demand (3-days at 27 °C)	mg/L	<2	CPCB Guide Manual:Water & waste water Analysis
11	Chemical Oxygen Demand	mg/L	8	CPCB Guide Manual:Water & waste water Analysis

Opinion :

Represents details provided by the customer.

End of Report

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TEST REPORT

Lab No.	170624N-E-044		Page No. 1/2
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Surface Water		
Customer's Description of Sample#	Surface Water		
Quantity#	5 Ltr.		
Packing, Markings, Seal & Quantity#	Plastic Can.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	NIL	Dated	13/06/2024
Date of Receipt of Sample	17/06/2024		
Period of Analysis	17/06/2024 To 21/06/2024		
Sampling Team Idma	Idma Representative Team	Client	Mr. Aziz Tantry
Sampling Location#	Down-Stream (Chenab River)		
Visual Observation	N/A		
Date of Sampling	15/06/2024		
Date of Reporting	21/06/2024		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	-		

RESULTS

S.No.	Test Parameter	Units	Results	Test Method
	Chemical Testing (Water)	-	-	-
1	pH	-	7.52	APHA 4500H+B 24th Edition, 2023
2	Chloride as Cl	mg/L	20	APHA 4500Cl- B 24th Edition, 2023
3	Hardness Total (as CaCO3)	mg/L	154	APHA 2340C 24th Edition, 2023
4	Oil & Grease	mg/L	2.4	APHA 5500 B 24th Edition, 2023
5	Total Dissolved Solids	mg/L	215	APHA 2540 C 24th Edition, 2023
6	Sulphate as SO4	mg/L	2.8	APHA 4500-SO^{2}-4 E 24th Edition, 2023
7	Iron as Fe	mg/L	0.0011	APHA 3120 B 24th Edition, 2023
8	Lead as Pb	mg/L	<0.0005	APHA 3120 B 24th Edition, 2023
9	Faecal Coliforms	MPN/100ml	420	APHA 9221 B & C 24th Edition 2023

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Idma Laboratories Limited

TEST REPORT

Lab No.	170624N-E-044			Page No. 2/2
S.No.	Test Parameter	Units	Results	Test Method
10	Biochemical Oxygen Demand (3-days at 27 °C)	mg/L	2.4	CPCB Guide Manual:Water & waste water Analysis
11	Chemical Oxygen Demand	mg/L	12	CPCB Guide Manual:Water & waste water Analysis

Opinion :

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End of Report

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रतले हाइड्रोइलेक्ट्रिक पॉवरकॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

ANNEXURE-I

850MW RATLE HE PROJECT, DISTRICT KISHTWAR, UT JAMMU AND KASHMIR

SIX MONTHLY COMPLIANCE REPORT ON ENVIRONMENTAL ASPECTS
(for the period October 2023 to March 2024)

1	**Name of Project**	Ratle Hydro-Electric Project (850MW)
2	**Type of Project**	Hydro-Electric Project (Run of the River scheme)
3	**Clearance letters OM No. and date**	
	(a) Environment Clearance	(a) MoEF&CC letter No. J-12011/39/2010-IA.I dated 12.12.2012 MoEF&CC letter No. J-12011/39/2010-IA.I dated 27.09.2021 (approval accorded for transfer of EC in the name of RHPCL).
	(b) Forest Clearance	(b) Order No. 234-FST of 2012 dated 27.04.2012 of GOJK (for diversion of 138.93 Ha Forest land) and No. 108-FST of 2014 dated 05.03.2014 of GOJK (for diversion of 29.13 Ha Forest land). Vide communication No. 15-01/2021-Jammu dated 08.03.2022, approval accorded by MoEF&CC, GOI for change of User Agency from JKSPDC to RHPCL.
4	Locations	
	(a) District(s)	(a) Kishtwar
	(b) State	(b) Jammu and Kashmir
	(c) Latitude	(c) 33°10'43" N
	(d) Longitude	(d) 75°48'26" E

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(A Joint Venture of NHPC Limited and JKSPDC Limited)

5	Address for Correspondence (a) Address of concerned Project Head (with Pin code, Telephone/Fax no.)	**(a) Chief Executive Officer** Ratle Hydroelectric Power Corporation Ltd. Ratle HE Project Shalimar Colony, Tehsil and District - Kishtwar, UT Jammu and Kashmir Pin code- 182 204 Telephone:- 01995-295171 email id: rhpcl@nhpc.nic.in
	(b) Address of concerned HOD in Corporate Office (with Pin code, Telephone/Fax no.)	(b) Regd. Office: **Chief Executive Officer** Ratle Hydroelectric Power Corporation Ltd. Room No. 08, Block No. 02, NHPC Regional Office, JDA Commercial Complex No. 01, Narwal, Jammu (UT J&K) - 180 006 email id: rhpcl@nhpc.nic.in
6	Details of Environmental Management Plan	Environmental Management Plans to be implemented at the Project as provided in the EMP Report are as follows:

Sl.No.	Environmental Management Plan
1	Biodiversity Management Plan
2	Catchment Area Treatment Plan
3	Fishery Development and Management Plan
4	Solid Waste Management Plan
5	Public Health Delivery System
6	Energy Conservation Measures
7	Muck Disposal Plan
8	Landscaping & Restoration of Quarry & Construction Areas
9	Air & Water Environment Management Plan
10	Reservoir Rim Treatment Plan
11	Compensatory Afforestation Plan
12	Rehabilitation & Resettlement Plan

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		13	Dam Break Modelling & Disaster Management Plan
		14	Local Area Development Plan
		15	CSR Activities
		16	Local Skill Development Plan
		17	Environmental Monitoring Programme
7	Breakup for Project area (Land details)	Forest Land : 138.93 ha Private Land : 55.52 ha State/Govt. Land : 233.96 ha River Bed land : 138.81 ha Total Land : 567.22 ha **Note**:- i) Above land details are as per GOJK Order No. 55-JK(PDD) of 2022 dated 10.05.2022. ii) Vide GOJK Order No.108-FST of 2014 dated 05.03.2014, sanctioned has been accorded for diversion of 29.13ha social forestry land, which is part of 233.96ha State land mentioned above.	
8	Breakup of Project affected population with enumerations of those losing house/dwelling units only, agriculture land only, both house and agriculture land and landless labours / artisians. (a) SC/ST/Adivasis (b) Others	Details of PAFs Displaced PAFs : 80 Non Displaced PAFs : 160 Total PAFs : 240 a) Scheduled Tribe : 17 families b) Rural Artisans/ Small Traders : 62 families (Above details are as per R&R Plan of Ratle HE Project approved by GOJK in 2013)	
9	Financial Details (a) Project cost as originally planned and subsequent revised estimates and the year of price reference (b) Actual expenditure incurred on the Project so far	a) Original TEA approved cost (2012): Rs. 5517.02 Cr (completion cost) Cabinet Investment sanction approved (2021): Rs.5281.94Cr (Nov 2018 PL) b) Actual expenditure The cost of work done on the Project at the time of its taking over by JVC (as assessed by IIT, Delhi) : 120.86 Cr	

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		Expenditure incurred by RHPCL : Rs. 600.74 Cr (till March 2024)
	(c) Allocation made for Environment Management Plan	Allocations for EMP : Rs. 262.35 Cr (as approved by MoEF&CC)
	(d) Actual expenditure incurred on EMP so far	Details of expenditure already incurred on EMP prior to formation of RHPCL i.e. 01.06.2021 shall be suitably updated upon receipt of records from JKSPDC. The details of expenditure incurred on EMP upto March 2024 as available with the Project is given below:- i)Payment released on account of Forest Clearance: Rs.1773.07 Lakh (including Rs.179.71 Lakh on account of Compensatory Afforestation Programme) ii) Solid Waste Management Plan* : Rs.13.92 Lakh iii)Public health delivery system* : Rs.112.63 Lakh iv)Energy Conservation measure* : Rs.73.03 Lakh v)Muck Disposal Plan* : Rs.8.97 Cr vi)CSR Plan : Rs.62.15 Lakh vii)Air & Water Environment Management Plan*: Rs. 99.73 Lakh viii)Environmental Monitoring Programme*:Rs.18.48 Lakh *also includes the expenditure incurred by Contractor as per the Contract Agreement
10	Forest Land Requirements (a) Status of approval for diversion of Forest Land for non-forestry use	(a) Sanction accorded by GOJK for diversion of 138.93 Ha Forest land for use vide Order No. 234-FST of 2012 dated 27.04.2012 and for use of 29.13 Ha Social Forestry land vide Order No. 108-FST of 2014 dated 05.03.2014. Vide communication No. 08.03.2022, approval accorded by MoEF&CC, GOI for change of User Agency from JKSPDC to RHPCL.

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	(b) The status of clear felling of trees in Forest Land	(b) Clear felling status:- The status shall be suitably updated upon receipt of records from JKSPDC.
11	Status of Construction (a) Date of commencement (actual and/or planned) (b) Date of completion (actual and/or planned)	The work for Turnkey Execution of Ratle HE Project has been awarded to M/s MEIL on 18.01.2022. (a) Date of commencement of major works of the Project (actual): 18.01.2022 (b) Date of completion (planned): 10.02.2026 (60 months from the date of Investment approval).
12	Reasons for the delay (If the Project is yet to be started)	Not Applicable. (As per Cabinet Investment sanction dated 11.02.2021, Ratle HE Project is to be executed by JV of NHPC and JKSPDC with completion period of 60 months from the date of Investment approval)
13	Details of Site visits (a) By Monitoring Committee (b) By Regional Office	------ The status of visits prior to 01.06.2021, if any, shall be suitably updated upon receipt of records from JKSPDC.
14.	Brief note on the status of compliance of the conditions stipulated by MOEF&CC	Details enclosed as **Appendix-I**.

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Appendix-I

STATUS OF COMPLIANCE OF CONDITIONS STIPULATED BY MoEF&CC, GOVT OF INDIA

(Environment Clearance letter No. J-12011/39/2010-IA.I dated 12.12.2012 and No. J-12011/39/2010-IA.I dated 27.09.2021)

<table>
<tr><th>Sl. No.</th><th>Specific Conditions</th><th>Compliance Status</th></tr>
<tr><td>i</td><td>The Catchment Area Treatment (CAT) Plan as proposed in the EIA/EMP Report shall be undertaken in consultation with the State Forest Department and major work shall be completed before impounding of reservoir.
<table>
<tr><th>Item</th><th>I Year</th><th>II Year</th><th>III Year</th><th>IV Year</th><th>Total</th></tr>
<tr><td colspan="6">Biological Measures</td></tr>
<tr><td>Afforestation (ha)</td><td>2243</td><td>1747</td><td>923</td><td>-</td><td>4913</td></tr>
<tr><td>Enrichment Plantation (ha)</td><td>-</td><td>112</td><td>79</td><td>-</td><td>191</td></tr>
<tr><td>Pasture Development</td><td>-</td><td>376</td><td>195</td><td>-</td><td>591</td></tr>
<tr><td>Nursery Development (Nos)</td><td>3</td><td>-</td><td>-</td><td>-</td><td>3</td></tr>
<tr><td>Watch & ward (Nos)</td><td>240</td><td>240</td><td>240</td><td>240</td><td>960</td></tr>
<tr><td colspan="6">Engineering Measures</td></tr>
<tr><td>Contour Bunding (ha)</td><td>434</td><td>409</td><td>324</td><td>171</td><td>1338</td></tr>
<tr><td>Check Dams (NOs)</td><td>50</td><td>25</td><td>30</td><td>20</td><td>125</td></tr>
</table></td><td>- J&K Forest Department was requested vide letter No. RATLE/CEO/Env/ 2022/271 dated 04.07.2022 for implementation of CAT Plan.
- CAT Plan was again submitted to J&K Forest Department vide letter dated 29.09.2022.
- In order to review and finalize the CAT Plan, following meetings were held by the J&K Forest Department:
▪ by Nodal Officer(FCA)/CCF, J&K on dated 25.11.2022.
▪ by Director, Department of Soil and Water Conservation, J&K on dated 30.01.2023.
▪ by Additional PCCF, Jammu on dated 01.02.2023.
- It has been suggested by the J&K Forest Department to make the CAT Plan site specific as per the relevant working Plans and to justify the area to be treated with respect to the catchment, along with ground truthing.
- National Environmental Engineering Research Institute (NEERI), Nagpur has been requested for microplanning and preparation of site-specific CAT Plan.
- The revised CAT Plan shall be submitted to J&K Forest Department for approval and implementation.</td></tr>
</table>

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ii	All the commitments made during the public hearing shall be fulfilled completely.	- Shall be complied - The R&R Plan of the Project was approved by GOJK in 2013 after consultations with all stakeholders and duly considering the aspirations and demands of local people. - As per provisions of MoU, the R&R Plan of Project has been updated in line with the rates provided in case of Kishanganga HE Project, J&K. - The Standing Committee headed by Chief Secretary, UT J&K has accorded In-principle approval to the revised R&R Plan of Ratle HEP. The final approval of revised R&R Plan is under progress by GOJK. - After final approval, the revised R&R Plan of Project shall be implemented through Commissioner R&R, Ratle HE Project (Deputy Commissioner, Kishtwar).
iii	The details of land holding of project affected persons whose land is being acquired shall be submitted to this ministry. The R&R benefits for the land losing households will be as per the National Rehabilitation and Resettlement Policy, 2007 (NRRP, 2007) or as per the State Rehabilitation and Resettlement Policy, whichever is higher. Adequate publicity of the compensation package shall be made in the affected villages.	- R&R Package for Ratle HE Project was sanctioned by GOJK in 2013 vide Order No. 91-PDD of 2013 dated 21.03.2013 for a total amount of Rs. 110.00 Crore. - The above R&R Package includes the Rehabilitation and Resettlement Plan (Rs. 20.00 Crore) prepared on the basis of NRRP 2007, Local Area Development Plan including Skill Development Plan (Rs. 60.00 Crore) and Corporate Social Responsibility Plan (Rs.30.00 Crore). - As per R&R Plan approved by GOJK in 2013, the Deputy Commissioner, Kishtwar has been appointed as Commissioner R&R for implementation of R&R Plan. - A part of R&R benefits as per approved Plan of 2013 stand already released to the beneficiaries.

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		- Now, as per MoU, the rates of previously approved R&R Plan have been revised and the updated R&R Plan has been submitted to GOJK on 07.09.2021 for examination and approval thereof. - In September 2022, BOD of RHPCL has accorded approval to the revised Cost Estimate of R&R Plan. - The In-principle approval has been accorded to the R&R Plan of Ratle HE Project by the Standing Committee headed by Chief Secretary, J&K. - The final approval of R&R Plan by GOJK is under progress. - After final approval, the revised R&R Plan of Project shall be implemented through Commissioner R&R, Ratle HE Project (Deputy Commissioner, Kishtwar).
iv	A Monitoring Committee for R&R shall be constituted which must include representatives of project affected persons from SC/ST category and a women beneficiary.	- The proposal for constitution of Monitoring Committee shall be submitted in line with final approval of the R&R Plan by GOJK.
v	Consolidation and compilation of muck shall be carried-out only in the designated muck dumping sites as submitted in the EIA/EMP report. As per the proposed muck disposal plan, out of 24.4 lakh m3 of muck to be generated due to excavation, about 50% (i.e.12.2 lakh m3) will be utilized for construction purpose and the remaining 12.2 lakh m3 will be dumped at the 3 designated areas in an allocated area of 30.59 ha. The identified muck dumping sites shall be at-least 30m horizontally away from the edge of the river corresponding to high flood level (HFL).	- The approach roads to Muck Disposal sites -I & II (downstream of Dam site) on right bank and left bank of river Chenab respectively, have been developed by the Contractor. - As per the details provided by the Contractor, most of the excavated muck has been utilized in processing of aggregates, Tunnel works, construction of approach roads, protection works (Crate walls, RR Masonry walls etc.). - The disposal of muck is being carried out at designated muck dumping site as per Muck Disposal areas proposed in the EMP Report.

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		- In the meantime, to avoid any spillage of muck, the Contractor has been asked to also explore the possibility for temporary stacking/ dumping of muck at some alternate location within Project land, which should be far away from the river.
vi	Muck dumping sites should be handed over to Forest Department only after restoration including plantations etc.	- The Muck dumping sites shall be handed over to Forest Department only after their complete restoration.
vii	A provision of an additional unit of 30 MW has been made in the project, which will be running for 24 hours continuously to maintain a minimum discharge of 33.43, cumecs/sec, during the lean season from November-February (About 27% of lean season) at the downstream, shall be strictly adhered-to. Monsoon flow shall be at least 30% of the Monsoon discharge.	- The stipulated seasonal-flows shall be maintained during Project operation.
viii	An Auto mechanism / by pass arrangement in dam design shall be made to ensure release of environmental flow water in event of the 30 MW turbine or when it is put under maintenance.	Shall be complied - To ensure continuous release of environmental flow, the maintenance of 30MW turbine shall be planned only in Monsson season when all main Units are in operation 24X7. - Also to ensure continuous release of environmental flow in the event of 30MW turbine being under maintenance, the provision has been kept in Plant Control & Monitoring (SCADA) system for control of reservoir level and downstream release consideration for environmental flow.
ix	Continuous Monitoring system for environmental flow measurement shall be installed and data shall be displayed at appropriate site for information of civil society, stake holders and regulators. Six monthly results shall be submitted to the regional Office of the Ministry and SPCB.	Shall be complied

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x	Real time telemetry and data acquisition system including all weather hydro metrological stations shall be installed for in-flow monitoring and advance flood warning. Advance flood warning and advance communication systems shall be installed in consultation with the downstream District Authorities.	- An Automatic Water Level Recorder (AWLR) has been installed on river Chenab (upstream of Dam site), as part of Early Flood Warning System. - An All-Weather Station has also been installed in the colony area and is operational.
xi	As proposed in the EMP, the compensatory Afforestation Programme on 277.84 ha of land with 13 plant species shall be undertaken in consultation with the State Forest Department. Native species should be preferred in plantation. The allocated grant of Rs.1467.59 lakhs for this purpose shall be fully utilized and not to be diverted for any other purpose.	- An amount of Rs.1773.07 Lakh has been paid to J&K Forest Department towards diversion of Forest land for Ratle HE Project out of which Rs.179.71 Lakh has been paid towards Compensatory Afforestation Programme. - Vide letter No. RATLE/GM(E)/2023/E-39 dated 16.10.2023, J&K Forest Department has been requested to provide the physical and financial progress of Compensatory Afforestation works carried out for Ratle HE Project, however, the details from Forest Department are awaited. - The Utilization Certificates shall be taken from J&K Forest Department to ensure that allocated grant is fully utilized and not diverted for any other purpose.
xii	Greenbelt development along the approach roads, residential areas, office complex, dam site and other working areas shall be undertaken. The allocated budget of Rs.73 lakhs for this purpose shall be fully utilized and not to be diverted to any other purpose.	- Shall be undertaken through J&K Forest Department as proposed in EMP Report.
xiii	As proposed in the EMP, the Biodiversity Conservation and Wildlife Management Plans shall be taken up and implementation shall be included in the six monthly compliance report to be submitted to the Ministry, including its Regional Office.	- Biodiversity Conservation and Management Plan stands submitted to J&K Forest Department vide letter No. RATLE/GM(C-I)/2022/62 dated 29.09.2022. - Vide letter dated 14.11.2022, J&K Forest Department has been requested

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		to expedite the approval of said Plan. - Subsequently, the matter was discussed with J&K Forest Department in review meeting held by Nodal Officer (FCA)/Chief Conservator of Forests, UT J&K on dated 25.11.2022 and with Conservator of Forests, Chenab Circle, Doda at Kishtwar on 15.03.2023. - Vide letter No. Ratle/CEO/2023/E-49 dated 09.11.2023, J&K Forest Department has been requested for an early finalization and approval of Biodiversity Conservation and Management Plan and its timely implementation.
xiv	Indigenous plant species should be used for implementation of Biodiversity Management Plan and for Compensatory Afforestation. Expertise from R&D Centers may be used for propagation techniques. Provision should also be made to include researchers to implement these Plans and carrying out plantation.	Shall be complied
xv	Equipment likely to generate high noise levels shall meet the ambient noise standards as notified under the noise Pollution (Regulation and Control) Rules 2000, as amended in 2010 under Environment Protection Act (EPA), 1986. For this, necessary insulation arrangement etc. to be ensured.	Being complied
xvi	A provision of Rs. 30 Crores earmarked towards the Local Area Development Activities (LADA) shall be fully utilized and not to be diverted for any other purpose. The implementation of activities as submitted to the Ministry shall be taken up as soon possible. In addition, a grant of Rs. 30 Crores earmarked for Corporate Social Responsibility (CSR) and Rs.30 Crores for skill development purpose shall also be duly utilized and not to be diverted for any other purpose.	- Implementation of Local Area Development Activities, Corporate Social Responsibility activities and Skill Development Plan shall be ensured by Commissioner R&R / Deputy Commissioner, Kishtwar in line with final approval of R&R Package by GOJK.

xvii	LADA activities may be undertaken by M/s Ratle Hydro Electric Project Pvt. Ltd to enhance delivery mechanism for operational point of view.	- Implementation of LADA activities shall be ensured by Commissioner R&R/ District Administration in line with final approval of R&R Package by GOJK.
xviii	Tie-ups shall be made with existing city hospitals for disposal of Bio-medical waste in case district hospital at Kishtwar does not have the facility for handling biomedical waste as proposed in the report.	Shall be complied
xix	Any other clearance from other organization/department, if required, shall be obtained before commencement of the project	Shall be complied
Sl. No.	**General Conditions**	**Compliance status**
i	Adequate arrangement for providing free fuel like kerosene/wood/LPG shall be made at project cost for the labour engaged in the construction work so that indiscriminate felling of trees is prevented.	- Common mess facilities have been developed by MEIL for their workers at Drabshalla. - The LPG from Depot(s) at Drabshalla and Kishtwar is being used as fuel for labour colonies.
ii	Medical facilities as well as recreational facilities shall also be provided to labourers.	- One Dispensary has been set up by Contractor at Project site which is being manned by One Doctor and 13 paramedical staff. - Further, two Ambulances have also been deployed to cater to the health requirements of their staff and labour force. - In addition, one First Aid Centre has been established by Ratle Project at Shalimar Colony which is being manned by one Doctor and 2 paramedical staff. - Recreational facilities shall also be ensured by the Contractor.

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iii	All the labourers to be engaged for construction works shall be thoroughly examined by health personal and adequately treated before issuing them work permit.	- Health measures for labourers being taken up by the major Contractor.
iv	No fugitive dust emissions should be observed at the construction sites. Water sprinkling arrangements should be made to suppress the fugitive emissions.	- Regular water sprinkling at work sites is being carried out to supress the fugitive dust emissions. - Fleet of three water Tankers is in service to cater to regular water sprinkling.
v	Potable drinking water and proper sanitary facilities shall be provided for the labour force and the local area people.	Being complied
vi	Restoration of construction area including dumping site of excavated materials shall be ensured by levelling, filling up of burrow pits, landscaping etc. The area should be properly treated with suitable plantation.	- Restoration of construction areas with proper treatment and plantation of suitable species shall be taken up upon completion of construction activities.
vii	Environmental parameters shall be monitored regularly and six monthly reports shall be submitted to the regional Office of the Ministry and State Pollution Control Board for review.	- The sampling & monitoring of environmental quality parameters has been carried out at Project sites. The test reports are enclosed herewith as **Appendix-II**.
viii	The project proponent shall also submit six monthly compliance reports of the stipulated EC conditions (both hard copies as well as by e-mail) to the respective Regional Office of MoEF and State Pollution Control Board. Monitoring report and compliance report shall be up-loaded on the web-site of project proponent.	- 06 monthly reports on the status of compliance of the stipulated EC conditions are being regularly submitted and the same are also being put on the website of RHPCL i.e. www.rhpcindia.com.
Other Conditions mentioned in the EC Letter		
5.	The Project Proponent shall provide full cooperation and all required documents, data and access to the Officials of Regional Office of MoEF who would be monitoring the implementation of environmental safeguards.	Being complied

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6.	Besides the above stated conditions, M/s Ratle hydro Electric Project Pvt. Ltd and Government of Jammu & Kashmir shall also implement all other environmental safeguards, as proposed in the EIA/EMP report and other reports from time to time. The J&K Government may also like to monitor implementation of EMP at regular interval.	Being complied
7.	Any change in the scope of the Project shall be intimated to the Ministry and fresh approval, if required, shall be taken from the Ministry.	- In case of any change, the prior approval shall be taken from MoEF&CC, GOI.
10.	A Multi-disciplinary committee for monitoring the implementation of environmental safe guards during construction shall be constituted by the Project Proponent in consultation with the Ministry as early as possible. The Proponent shall suggest the members and their profile for approval of the Ministry. Proponent shall organize six monthly meetings of the committee and submit the monitoring report to the Ministry.	- In Dec 2023, the proposal was submitted to MoEF&CC, sub Office, Jammu for constitution of multi-disciplinary committee to oversee the implementation of environmental safeguard measures at Ratle HEP. - Subsequently, as suggested by MoEF&CC sub Office, Jammu, the proposal for MDMC has been submitted to MoEF&CC, New Delhi.
11.	A copy of the clearance letter shall be sent by the Proponent to local Panchayat, Zila parishad/Municipal Corporation, Urban local body and local NGO, if any, from whom suggestions / representations were received while processing the proposal. The clearance letter shall also be put on its web-sites by the project proponent.	- Environment Clearance letter of Ratle HE Project has been put on the website of RHPCL i.e. www.rhpcindia.com. (status shall be suitably updated upon receipt of records from JKSPDC)
12.	The proponent should advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letter are available with the State Pollution Control Board/committee and may also be seen at Website of the Ministry of Environment and Forests at http://www.envfor.nic.in.	- Environment Clearance letter of Ratle HE Project has been put on the website of RHPCL i.e. **www.rhpcindia.com.** (status shall be suitably updated upon receipt of records from JKSPDC)

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13	After 5 years of the commissioning of the Project, a study shall be undertaken regarding impact of the project on the environment and downstream ecology. The study shall be undertaken by an independent agency, to be decided in consultation with the Ministry.	Shall be complied
14	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) including the respective Regional office of MoEF and Zonal Office of CPCB and SPCB.	- 06 monthly reports on the status of compliance of stipulated EC conditions are being regularly submitted.

*The previous records of Project regarding implementation of EMPs in compliance to the EC conditions are yet to be handed over by JKSPDC. The above information shall be suitably updated upon receipt of records and shall also be submitted to MoEF&CC for kind information.

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ANNEXURE-II

Ratle HE Project (850 MW)

(Status Report as on 31.03.2024)

Ratle Hydro-Electric Project is a run-of-river scheme proposed on river Chenab in District Kishtwar of UT Jammu and Kashmir with installed capacity of 850MW. The Project envisages construction of 133mtr high (from deepest foundation level) Concrete Gravity Dam, an underground Power House to accommodate 4 units of capacity 205MW each and one Auxiliary Unit of capacity 30MW.

Initially, the construction of Project was taken up by J&K State Power Development Corporation through M/s GVK however the work was stopped in 2014. The plan for execution of Project was revived by Ministry of Power, GOI in 2018 in consultation with Govt. of Jammu and Kashmir. The MoU was signed on 03.02.2019 and subsequently, supplementary MoU was signed on 03.01.2021 between NHPC (51%) and JKSPDC (49%) for formation of new Joint Venture for execution of Ratle HE Project. The new JV with the name "Ratle Hydroelectric Power Corporation Ltd." was incorporated on 01.06.2021 for execution of 850MW Ratle HE Project.

1. **Status of Clearances:**

Clearance	Status
Appraisal by CEA	TEA accorded by CEA on 19.12.2012. TEA further transferred in the name of RHPCL vide communication No. CEA-SY-25-50/1/2019-PAC Division/438-43 dated 29.12.2021
Forest Clearance	Accorded by GOJK in favour of JKSPDC on 27.04.2012 (for diversion of 138.93 Ha Forest land) and on 05.03.2014 (for diversion of 29.13 Ha Forest land) respectively. Vide communication No. 15-01/2021-Jammu dated 18.01.2022 and 08.03.2022, approval accorded by MoEF&CC, GOI for change of User Agency from JKSPDC to RHPCL.
Environment Clearance	Accorded by MoEF&CC vide letter No. J-12011/39/2010-IA.I dated 12.12.2012. The EC was transferred by MoEF&CC in the name of RHPCL vide communication No. J-12011/39/2010-IA.I dated 27.09.2021.
Indus water Clearance	Accorded by MoWR (Indus Wing) on 16.08.2012. Vide letter dated 02.07.2021, MoWR (Indus Wing) has confirmed the validity of IWT Clearance of the Project in favour of RHPCL.
PIB/CCEA Clearance	Cabinet has accorded the Investment sanction of Rs. 5281.94Cr for implementation of 850MW Ratle HE Project communicated vide MoP letter dated 11.02.2021.
R&R Plan Approval	Vide Order No. 91-PDD of 2013 dated 21.03.2013, GOJK had accorded the sanction to R&R Package of the Project for a total

	amount of Rs. 110 Crore. As per provisions of MoU, the R&R Plan of Project has been updated in line with the rates provided in case of Kishanganga HE Project, J&K and submitted to GOJK for approval. The In-principle approval to the updated R&R Plan has been accorded by the Standing Committee headed by Chief Secretary, J&K. The final approval of the R&R Plan by GOJK is under progress.

2. **Award of construction works**

The work for Turnkey Execution of Ratle HE Project has been awarded to M/s MEIL on 18.01.2022. The diversion of river Chenab through Diversion Tunnel has been achieved on 27.01.2024. The excavation of MAT and CVT has also been completed whereas the work on other associated components viz. TRTs, Pressure shafts, Power House, Surge chamber and Dam stripping is under progress by the Contractor. As per Investment sanction accorded to the Project by GOI, the Project is scheduled to be completed by February 2026.

3. **Status of Land Acquisition and transfer of land to RHPCL**

As mentioned in GOJK Order No. 55-JK (PDD) of 2022 dated 10-05-2022 (in terms of Administrative Council Decision No. 48/3/2022 dated 15-03-2022), State land measuring 233.96 Ha and Private land measuring 55.52 Ha has been acquired by JKSPDC through concerned Revenue Collectorate(s) of J&K Govt. for construction of Ratle HE Project in terms of Jammu and Kashmir State Land Acquisition Act. The Awarded amount on account of acquisition of land stands already deposited with concerned Revenue Collectorate(s) and the Land Awards have been issued by GOJK in favour of JKSPDC. Vide aforementioned Govt. Order dated 10.05.2022, JKPDD has been authorized to lease out land acquired by JKPDC for development of 850MW Ratle HEP to RHPCL. The sanction has also been accorded by GOJK for use of land measuring 138.81 Ha falling under river bed. The land acquired for Ratle HE Project has been physically taken over by RHPCL from JKSPDC. However, the formal lease deed for Project land is yet to be executed for which the matter is being regularly pursued with JKSPDC/JKPDD.

4. **Status of R&R Plan Implementation**

Vide Order No. 91-PDD of 2013 dated 21.03.2013 issued by GOJK in terms of Cabinet decision No. 44/7/2013 dated 15.03.2013, the sanction had been accorded to the R&R Package of 850MW Ratle HE Project for a total amount of Rs. 110.00 Crore. The above R&R Package sanctioned by GOJK includes the R&R Plan (Rs. 20.00 Crore), Local Area Development Plan including Skill Development Plan (Rs. 60.00 Crore) and Corporate Social Responsibility Plan (Rs.30.00 Crore). A part of R&R benefits as per the approved Plan stands already released to the beneficiaries.

In compliance to provisions of the MoU signed for incorporation of RHPCL, the rates of various provisions have been updated as per the rates provided in case of Kishanganga HE Project of NHPC and the updated R&R Plan of Ratle HE Project has been submitted to JKPDC / JKPDD and Department of DMRRR vide communication dated 07.09.2021 and 05.11.2021 for further examination. In September 2022, BOD of RHPCL has accorded approval to the revised Cost Estimate of R&R Plan. The Standing Committee headed by the Chief Secretary, J&K has accorded the In-principle approval to the updated R&R Plan of Ratle HE Project. The final approval of the R&R Plan by GOJK is under progress. GOJK has been requested by RHPCL for an early accord of final approval to the updated R&R Plan so that the R&R benefits could be timely released to the beneficiaries by Commissioner R&R, Ratle HE Project (Deputy Commissioner, Kishtwar).

5. Status of Infrastructure works

i) The construction of access roads leading to major structures has been completed.
ii) The layout of Project colony at Drabshala is under the stage of finalization.
iii) A temporary Office setup has been developed at Project site, Drabshalla which is under use by the Project.
iv) 33/11 KV receiving station for Ratle HE Project has been constructed (partially) through JKPDD. Matter is being taken up with J&K Govt. making it functional stage.
v) A Dispensary has been set up at Project site and another at Shalimar Office which is being manned by one Doctor and two paramedical staff.
vi) A Quality Control Lab has been established at site through Contractor and is operational.
vii) The security posts have also been constructed at work sites.
viii) The demarcation of Project land is under progress through District Revenue Authorities.

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Appendix-II

Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-001		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Ambient Air		
Customer's Description of Sample#	Ambient Air		
Quantity#	01 No.		
Packing, Markings#	Filter Paper Packed in polythene Pouch.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Camp Area.		
Visual Observation	N/A		
Date of Sampling	15/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	NAAQMS/36/2012 13 USEPA:2013		
Testing Protocol	NAAQS		

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (ATMOSPHERIC POLLUTION)	-	-	-	-
1	PM10	µg/m³	77.6	Max. 100	NAAQMS/36/2012-13(Gravimetric method)
2	SO2	µg/m³	14.1	Max. 80	NAAQMS/36/2012-13(Improved West & Gaeke method)
3	NO2	µg/m³	17.6	Max. 80	NAAQMS/36/2012-13(Modified Jacob & Hochheiser method)
4	PM2.5	µg/m³	35.7	Max. 60	NAAQMS/36/2012-13(Gravimetric method)
5	CO	mg/m³	0.44	Max. 2	NAAQMS/36/2012-13

Represents details provided by the customer.

End of Report

25/12/23

Reviewed by

Dipti Jain
Asst. Tech. Manager
Idma Laboratories Ltd.
Panchkula

25/12/23

Authorised signatory

Kartar Singh
Tech. Mgr.
Idma Laboratories Ltd.
Panchkula

Idma Laboratories Limited

Idma Corporate Park,

391, industrial Area, Phase - 1,

Panchkula - 134113,

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-002		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Ambient Air		
Customer's Description of Sample#	Ambient Air		
Quantity#	01 No.		
Packing, Markings#	Filter Paper Packed in polythene Pouch.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Damtop Ground		
Visual Observation	N/A		
Date of Sampling	17/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	NAAQMS/36/2012 13 USEPA:2013		
Testing Protocol	NAAQS		

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (ATMOSPHERIC POLLUTION)	-	-	-	-
1	PM10	µg/m³	79.4	Max. 100	NAAQMS/36/2012-13(Gravimetric method)
2	SO2	µg/m³	16.4	Max. 80	NAAQMS/36/2012-13(Improved West & Gaeke method)
3	NO2	µg/m³	18.7	Max. 80	NAAQMS/36/2012-13(Modified Jacob & Hochheiser method)
4	PM2.5	µg/m³	39.4	Max. 60	NAAQMS/36/2012-13(Gravimetric method)
5	CO	mg/m³	0.39	Max. 2	NAAQMS/36/2012-13

Represents details provided by the customer.

End of Report

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

Authorised Signatory

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

Idma Laboratories Limited

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-003		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Ambient Air		
Customer's Description of Sample#	Ambient Air		
Quantity#	01 No.		
Packing, Markings#	Filter Paper Packed in polythene Pouch.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Down Stream		
Visual Observation	N/A		
Date of Sampling	17/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	NAAQMS/36/2012 13 USEPA:2013		
Testing Protocol	NAAQS		

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (ATMOSPHERIC POLLUTION)	-	-	-	-
1	PM10	µg/m³	76.8	Max. 100	NAAQMS/36/2012-13(Gravimetric method)
2	SO2	µg/m³	12.6	Max. 80	NAAQMS/36/2012-13(Improved West & Gaeke method)
3	NO2	µg/m³	16.4	Max. 80	NAAQMS/36/2012-13(Modified Jacob & Hochheiser method)
4	PM2.5	µg/m³	33.7	Max. 60	NAAQMS/36/2012-13(Gravimetric method)
5	CO	mg/m³	0.38	Max. 2	NAAQMS/36/2012-13

Represents details provided by the customer.

End of Report

Reviewed by 12/12/23

Dipti Jain
Asst. Tech. Manager
Idma Laboratories Ltd. Panchkula

Authorised signatory 12/12/23

Kartar Singh
Tech. Mgr.
Idma Laboratories Ltd. Panchkula

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-004		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Ambient Air		
Customer's Description of Sample#	Ambient Air		
Quantity#	01 No.		
Packing, Markings#	Filter Paper Packed in polythene Pouch.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Up Stream		
Visual Observation	N/A		
Date of Sampling	17/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	NAAQMS/36/2012 13 USEPA:2013		
Testing Protocol	NAAQS		

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (ATMOSPHERIC POLLUTION)	-	-	-	-
1	PM10	µg/m³	77.1	Max. 100	NAAQMS/36/2012-13(Gravimetric method)
2	SO2	µg/m³	15.5	Max. 80	NAAQMS/36/2012-13(Improved West & Gaeke method)
3	NO2	µg/m³	19.7	Max. 80	NAAQMS/36/2012-13(Modified Jacob & Hochheiser method)
4	PM2.5	µg/m³	37.8	Max. 60	NAAQMS/36/2012-13(Gravimetric method)
5	CO	mg/m³	0.40	Max. 2	NAAQMS/36/2012-13

Represents details provided by the customer.

End of Report

Reviewed by

Dipti Jain
Asst. Tech. Manager
Idma Laboratories Ltd. Panchkula

25/12/23

Authorised signatory

Kartar Singh
Tech. Mgr.
Idma Laboratories Ltd. Panchkula

25/12/23

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-005		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	NOISE LEVEL (AMBIENT)		
Customer's Description of Sample#	NOISE LEVEL (AMBIENT)		
Quantity#	01 No.		
Packing, Markings#	Instrument at Site		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Camp Area		
Visual Observation	N/A		
Date of Sampling	15/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	CPCB Protocol:2015		
Testing Protocol	EPA/CPCB		

RESULTS

S.No.	Test Parameter	Units	Results	Limits	Test Method
	CHEMICAL DISCIPLINE (Noise Levels)	-	-	-	-
1	Lday	dB(A)	67.5	Max 75	EPA Guideline Manual July 2008
2	LNight	dB(A)	58.4	Max 70	EPA Guideline Manual July 2008

Represents details provided by the customer.

End of Report

25/12/23

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager

Authorised signatory

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-006		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	NOISE LEVEL (AMBIENT)		
Customer's Description of Sample#	NOISE LEVEL (AMBIENT)		
Quantity#	01 No.		
Packing, Markings#	Instrument at Site		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Damtop Ground		
Visual Observation	N/A		
Date of Sampling	17/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	CPCB Protocol:2015		
Testing Protocol	EPA/CPCB		

RESULTS

S.No.	Test Parameter	Units	Results	Limits	Test Method
	CHEMICAL DISCIPLINE (Noise Levels)	-	-	-	-
1	Lday	dB(A)	66.8	Max 75	EPA Guideline Manual July 2008
2	LNight	dB(A)	57.6	Max 70	EPA Guideline Manual July 2008

Represents details provided by the customer.

End of Report

Reviewed by

Dipti Jain
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TEST REPORT

Lab No.	201223N-E-007		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	NOISE LEVEL (AMBIENT)		
Customer's Description of Sample#	NOISE LEVEL (AMBIENT)		
Quantity#	01 No.		
Packing, Markings#	Instrument at Site		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Down Stream		
Visual Observation	N/A		
Date of Sampling	17/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	CPCB Protocol:2015		
Testing Protocol	EPA/CPCB		

RESULTS

S.No.	Test Parameter	Units	Results	Limits	Test Method
	CHEMICAL DISCIPLINE (Noise Levels)	-	-	-	-
1	Lday	dB(A)	66.2	Max 75	EPA Guideline Manual July 2008
2	LNight	dB(A)	55.8	Max 70	EPA Guideline Manual July 2008

Represents details provided by the customer.

End of Report

Reviewed by

Dipti Jain
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Authorised signatory

25/12/23

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-008		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	NOISE LEVEL (AMBIENT)		
Customer's Description of Sample#	NOISE LEVEL (AMBIENT)		
Quantity#	01 No.		
Packing, Markings#	Instrument at Site		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Up Stream		
Visual Observation	N/A		
Date of Sampling	17/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	CPCB Protocol:2015		
Testing Protocol	EPA/CPCB		

RESULTS

S.No.	Test Parameter	Units	Results	Limits	Test Method
	CHEMICAL DISCIPLINE (Noise Levels)	-	-	-	-
1	Lday	dB(A)	68.9	Max 75	EPA Guideline Manual July 2008
2	LNight	dB(A)	57.2	Max 70	EPA Guideline Manual July 2008

Represents details provided by the customer.

End of Report

25/12/23

Reviewed by

Dipti Jain
Asst. Tech. Manager
Idma Laboratories Ltd.
Panchkula

Authorised signatory

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-009		Page No. 1/3
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Drinking Water (Tap)		
Customer's Description of Sample#	Drinking Water (Tap)		
Quantity#	5 Ltr.+250 ml		
Packing, Markings, Seal & Quantity#	Plastic Can+Glass Bottle.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team Idma	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	NHPC Office		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	IS: 10500:2012		

RESULTS

S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
	Chemical Testing (Water)	-	-	-	-	-
1	Color	Hazen	<1	Max. 5	Max. 15	APHA 2120 B&C 24th Edition, 2023
2	Odour	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2150 B 24th Edition, 2023
3	pH	-	7.11	6.5-8.5	No Relaxation	APHA 4500H+B 24th Edition, 2023
4	Alkalinity as CaCO3	mg/L	109	Max. 200	Max. 600	APHA 2320 B 24th Edition, 2023
5	Boron	mg/L	BLQ (LOQ-0.01)	Max. 0.5	Max. 2.4	APHA 3120 B 24th Edition, 2023
6	Calcium as Ca	mg/L	16.4	Max. 75	Max. 200	APHA 3500-Ca B 24th Edition, 2023
7	Chloride as Cl	mg/L	21.9	Max. 250	Max. 1000	APHA 4500Cl- B 24th Edition, 2023

25/12/23

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager

25/12/23

Authorised signatory

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-009					Page No. 2/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
8	Magnesium as Mg	mg/L	15.0	Max. 30	Max. 100	APHA 3500 Mg B 24th Edition, 2023
9	Cyanide as CN	mg/L	<0.05	Max. 0.05	No Relaxation	APHA 4500CN-C&F 24th Edition, 2023
10	Fluoride as F	mg/L	0.09	Max. 1	Max. 1.5	CPCB Guide Manual:Water & waste water Analysis
11	Hardness Total (as CaCO3)	mg/L	102	Max. 200	Max. 600	APHA 2340C 24th Edition, 2023
12	Total Dissolved Solids	mg/L	142	Max. 500	Max. 2000	APHA 2540 C 24th Edition, 2023
13	Sulphate as SO4	mg/L	7.9	Max. 200	Max. 400	APHA 4500-SO^{3}-4 E 24th Edition, 2023
14	Turbidity	NTU	<1	Max. 1	Max. 5	APHA 3130 B 24th Edition, 2023
15	Taste	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2160 B 24th Edition, 2023
16	Residual Free chlorine	mg/L	0.22	Min. 0.2	1	APHA 4500Cl B 24th Edition, 2023
17	Cadmium	mg/L	BLQ (LOQ-0.0005)	Max. 0.003	No Relaxation	APHA 3120 B 24th Edition, 2023
18	Potassium	mg/L	2.6	-	-	APHA 3120 B 24th Edition, 2023
19	Sodium	mg/L	8.1	-	-	APHA 3120 B 24th Edition, 2023
20	Copper as Cu	mg/L	BLQ (LOQ-0.0005)	Max. 0.05	Max. 1.5	APHA 3120 B 24th Edition, 2023
21	Iron as Fe	mg/L	0.002	Max. 1.0	No Relaxation	APHA 3120 B 24th Edition, 2023
22	Manganese as Mn	mg/L	BLQ (LOQ-0.0005)	Max. 0.1	Max. 0.3	APHA 3120 B 24th Edition, 2023
23	Nickel as Ni	mg/L	BLQ (LOQ-0.0005)	Max. 0.02	No Relaxation	APHA 3120 B 24th Edition, 2023
24	Zinc as Zn	mg/L	0.011	Max. 5	Max. 15	APHA 3120 B 24th Edition, 2023
25	Aluminum as Al	mg/L	BLQ (LOQ-0.0005)	Max. 0.03	Max. 0.2	APHA 3120 B 24th Edition, 2023
26	Selenium as Se	mg/L	BLQ (LOQ-0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023
27	Silver as Ag	mg/L	BLQ (LOQ-0.0005)	Max. 0.1	No Relaxation	APHA 3120 B 24th Edition, 2023
28	Mercury as Hg	mg/L	BLQ (LOQ-0.0005)	Max. 0.001	No Relaxation	APHA 3120 B 24th Edition, 2023
29	Total Arsenic	mg/L	BLQ (LOQ-0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023

Reviewed by

Authorised signatory

Idma Laboratories Limited

Idma Corporate Park,

391, Industrial Area, Phase - 1,

Panchkula - 134113,

Haryana (India)

Tel No. 0172 - 5064827,- 5064830

Website : www.idmagroup.co.in

Email : commercial@idmalab.co.in

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-009					Page No. 3/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
30	Total Chromium	mg/L	BLQ (LOQ-0.0005)	Max. 0.05	No Relaxation	APHA 3120 B 24th Edition, 2023
	Biological Testing (Water)	-	-	-	-	-
31	E. Coli	/100ml	Absent	Shall not be detectable in any 100ml sample	--	IS 15185:2016
32	Total Coliform Bacteria	/100ml	Absent	Shall not be detectable in any 100ml sample	--	IS 15185:2016

Opinion :

Represents details provided by the customer.

End of Report

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

Authorised signatory

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

Idma Laboratories Limited
Idma Corporate Park,
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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-010		Page No. 1/3
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	R.O. Drinking Water		
Customer's Description of Sample#	R.O. Drinking Water		
Quantity#	5 Ltr.+250 ml		
Packing, Markings, Seal & Quantity#	Plastic Can+Glass Bottle.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team Idma	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	NHPC Mess		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	IS: 10500:2012		

RESULTS

S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
	Chemical Testing (Water)	-	-	-	-	-
1	Color	Hazen	<1	Max. 5	Max. 15	APHA 2120 B&C 24th Edition, 2023
2	Odour	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2150 B 24th Edition, 2023
3	pH	-	7.25	6.5-8.5	No Relaxation	APHA 4500H+B 24th Edition, 2023
4	Alkalinity as CaCO3	mg/L	99	Max. 200	Max. 600	APHA 2320 B 24th Edition, 2023
5	Boron	mg/L	BLQ (LOQ -0.01)	Max. 0.5	Max. 2.4	APHA 3120 B 24th Edition, 2023
6	Calcium as Ca	mg/L	18.5	Max. 75	Max. 200	APHA 3500-Ca B 24th Edition, 2023
7	Chloride as Cl	mg/L	19.4	Max. 250	Max. 1000	APHA 4500Cl- B 24th Edition, 2023

Reviewed by

Dipti Jain
Asst Tech. Manager

Authorised signatory

Kanu Singh
Tech. Mgr.

Idma Laboratories Limited

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-010					Page No. 2/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
8	Magnesium as Mg	mg/L	16.0	Max. 30	Max. 100	APHA 3500 Mg B 24th Edition, 2023
9	Cyanide as CN	mg/L	<0.05	Max. 0.05	No Relaxation	APHA 4500CN-C&F 24th Edition, 2023
10	Fluoride as F	mg/L	0.12	Max. 1	Max. 1.5	CPCB Guide Manual:Water & waste water Analysis
11	Hardness Total (as CaCO3)	mg/L	111	Max. 200	Max. 600	APHA 2340C 24th Edition, 2023
12	Total Dissolved Solids	mg/L	152	Max. 500	Max. 2000	APHA 2540 C 24th Edition, 2023
13	Sulphate as SO4	mg/L	9.4	Max. 200	Max. 400	APHA 4500-SO^{2}-4 E 24th Edition, 2023
14	Turbidity	NTU	<1	Max. 1	Max. 5	APHA 3130 B 24th Edition, 2023
15	Taste	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2160 B 24th Edition, 2023
16	Residual Free chlorine	mg/L	0.21	Min. 0.2	1	APHA 4500Cl B 24th Edition, 2023
17	Cadmium	mg/L	BLQ (LOQ-0.0005)	Max. 0.003	No Relaxation	APHA 3120 B 24th Edition, 2023
18	Potassium	mg/L	1.9	-	-	APHA 3120 B 24th Edition, 2023
19	Sodium	mg/L	8.2	-	-	APHA 3120 B 24th Edition, 2023
20	Copper as Cu	mg/L	BLQ (LOQ-0.0005)	Max. 0.05	Max. 1.5	APHA 3120 B 24th Edition, 2023
21	Iron as Fe	mg/L	0.003	Max. 1.0	No Relaxation	APHA 3120 B 24th Edition, 2023
22	Manganese as Mn	mg/L	BLQ (LOQ-0.0005)	Max. 0.1	Max. 0.3	APHA 3120 B 24th Edition, 2023
23	Nickel as Ni	mg/L	BLQ (LOQ-0.0005)	Max. 0.02	No Relaxation	APHA 3120 B 24th Edition, 2023
24	Zinc as Zn	mg/L	0.007	Max. 5	Max. 15	APHA 3120 B 24th Edition, 2023
25	Aluminum as Al	mg/L	BLQ (LOQ-0.0005)	Max. 0.03	Max. 0.2	APHA 3120 B 24th Edition, 2023
26	Selenium as Se	mg/L	BLQ (LOQ-0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023
27	Silver as Ag	mg/L	BLQ (LOQ-0.0005)	Max. 0.1	No Relaxation	APHA 3120 B 24th Edition, 2023
28	Mercury as Hg	mg/L	BLQ (LOQ-0.0005)	Max. 0.001	No Relaxation	APHA 3120 B 24th Edition, 2023
29	Total Arsenic	mg/L	BLQ (LOQ-0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023

25/12/23

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

Kartar 25/12/23

Authorised signatory

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

Idma Laboratories Limited

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-010					Page No. 3/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
30	Total Chromium	mg/L	BLQ (LOQ-0.0005)	Max. 0.05	No Relaxation	APHA 3120 B 24th Edition, 2023
	Biological Testing (Water)	-	-	-	-	-
31	E. Coli	/100ml	Absent	Shall not be detectable in any 100ml sample	--	IS 15185:2016
32	Total Coliform Bacteria	/100ml	Absent	Shall not be detectable in any 100ml sample	--	IS 15185:2016

Opinion :

Represents details provided by the customer.

End of Report

Reviewed by

Dipti Jain
Asst. Tech. Manager
Idma Laboratories Ltd.
Panchkula

Authorised signatory

Kartar Singh
Tech. Mgr.
Idma Laboratories Ltd.
Panchkula

Idma Laboratories Limited

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-011		Page No. 1/3
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	RO Drinking Water		
Customer's Description of Sample#	RO Drinking Water		
Quantity#	5 Ltr.+250 ml		
Packing, Markings, Seal & Quantity#	Plastic Can+Glass Bottle.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team Idma	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Camp Area		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	IS: 10500:2012		

RESULTS

S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
	Chemical Testing (Water)	-	-	-	-	-
1	Color	Hazen	<1	Max. 5	Max. 15	APHA 2120 B&C 24th Edition, 2023
2	Odour	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2150 B 24th Edition, 2023
3	pH	-	7.24	6.5-8.5	No Relaxation	APHA 4500H+B 24th Edition, 2023
4	Alkalinity as CaCO3	mg/L	86	Max. 200	Max. 600	APHA 2320 B 24th Edition, 2023
5	Boron	mg/L	BLQ (LOQ-0.01)	Max. 0.5	Max. 2.4	APHA 3120 B 24th Edition, 2023
6	Calcium as Ca	mg/L	15.6	Max. 75	Max. 200	APHA 3500-Ca B 24th Edition, 2023
7	Chloride as Cl	mg/L	13.4	Max. 250	Max. 1000	APHA 4500Cl- B 24th Edition, 2023

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

Authorised signatory

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

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TEST REPORT

Lab No.	201223N-E-011					Page No. 2/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
8	Magnesium as Mg	mg/L	14.8	Max. 30	Max. 100	APHA 3500 Mg B 24th Edition, 2023
9	Cyanide as CN	mg/L	<0.05	Max. 0.05	No Relaxation	APHA 4500CN-C&F 24th Edition, 2023
10	Fluoride as F	mg/L	0.04	Max. 1	Max. 1.5	CPCB Guide Manual:Water & waste water Analysis
11	Hardness Total (as CaCO3)	mg/L	99	Max. 200	Max. 600	APHA 2340C 24th Edition, 2023
12	Total Dissolved Solids	mg/L	125	Max. 500	Max. 2000	APHA 2540 C 24th Edition, 2023
13	Sulphate as SO4	mg/L	5.6	Max. 200	Max. 400	APHA 4500-SO^{2}-4 E 24th Edition, 2023
14	Turbidity	NTU	<1	Max. 1	Max. 5	APHA 3130 B 24th Edition, 2023
15	Taste	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2160 B 24th Edition, 2023
16	Residual Free chlorine	mg/L	0.2	Min. 0.2	1	APHA 4500Cl B 24th Edition, 2023
17	Cadmium	mg/L	BLQ (LOQ-0.0005)	Max. 0.003	No Relaxation	APHA 3120 B 24th Edition, 2023
18	Potassium	mg/L	1.7	-	-	APHA 3120 B 24th Edition, 2023
19	Sodium	mg/L	6.4	-	-	APHA 3120 B 24th Edition, 2023
20	Copper as Cu	mg/L	BLQ (LOQ-0.0005)	Max. 0.05	Max. 1.5	APHA 3120 B 24th Edition, 2023
21	Iron as Fe	mg/L	0.001	Max. 1.0	No Relaxation	APHA 3120 B 24th Edition, 2023
22	Manganese as Mn	mg/L	BLQ (LOQ-0.0005)	Max. 0.1	Max. 0.3	APHA 3120 B 24th Edition, 2023
23	Nickel as Ni	mg/L	BLQ (LOQ-0.0005)	Max. 0.02	No Relaxation	APHA 3120 B 24th Edition, 2023
24	Zinc as Zn	mg/L	0.006	Max. 5	Max. 15	APHA 3120 B 24th Edition, 2023
25	Aluminum as Al	mg/L	BLQ (LOQ-0.0005)	Max. 0.03	Max. 0.2	APHA 3120 B 24th Edition, 2023
26	Selenium as Se	mg/L	BLQ (LOQ-0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023
27	Silver as Ag	mg/L	BLQ (LOQ-0.0005)	Max. 0.1	No Relaxation	APHA 3120 B 24th Edition, 2023
28	Mercury as Hg	mg/L	BLQ (LOQ-0.0005)	Max. 0.001	No Relaxation	APHA 3120 B 24th Edition, 2023
29	Total Arsenic	mg/L	BLQ (LOQ-0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula 23/12/23

Reviewed by

Authorised Signatory

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula 23/12/23

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TEST REPORT

Lab No.	201223N-E-011					Page No. 3/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
30	Total Chromium	mg/L	BLQ (LOQ-0.0005)	Max. 0.05	No Relaxation	APHA 3120 B 24th Edition, 2023
	Biological Testing (Water)	-	-	-	-	-
31	E. Coli	/100ml	Absent	Shall not be detectable in any 100ml sample	--	IS 15185:2016
32	Total Coliform Bacteria	/100ml	Absent	Shall not be detectable in any 100ml sample	--	IS 15185:2016

Opinion :

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End of Report

Reviewed by

Dipti Jain
Asst. Tech. Manager

25/12/23

Authorised signatory

Kartar Singh
Tech. Mgr.

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TEST REPORT

Lab No.	201223N-E-012					Page No. 2/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
9	Cyanide as CN	mg/L	<0.05	Max. 0.05	No Relaxation	APHA 4500CN-C&F 24th Edition, 2023
10	Fluoride as F	mg/L	0.07	Max. 1	Max. 1.5	CPCB Guide Manual:Water & waste water Analysis
11	Hardness Total (as CaCO3)	mg/L	113	Max. 200	Max. 600	APHA 2340C 24th Edition, 2023
12	Total Dissolved Solids	mg/L	162	Max. 500	Max. 2000	APHA 2540 C 24th Edition, 2023
13	Sulphate as SO4	mg/L	10.5	Max. 200	Max. 400	APHA 4500-SO^{2}-4 E 24th Edition, 2023
14	Turbidity	NTU	<1	Max. 1	Max. 5	APHA 3130 B 24th Edition, 2023
15	Taste	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2160 B 24th Edition, 2023
16	Residual Free chlorine	mg/L	0.21	Min. 0.2	1	APHA 4500Cl B 24th Edition, 2023
17	Cadmium	mg/L	BLQ (LOQ-0.0005)	Max. 0.003	No Relaxation	APHA 3120 B 24th Edition, 2023
18	Potassium	mg/L	2.1	-	-	APHA 3120 B 24th Edition, 2023
19	Sodium	mg/L	8.6	-	-	APHA 3120 B 24th Edition, 2023
20	Copper as Cu	mg/L	BLQ (LOQ-0.0005)	Max. 0.05	Max. 1.5	APHA 3120 B 24th Edition, 2023
21	Iron as Fe	mg/L	0.022	Max. 1.0	No Relaxation	APHA 3120 B 24th Edition, 2023
22	Manganese as Mn	mg/L	BLQ (LOQ-0.0005)	Max. 0.1	Max. 0.3	APHA 3120 B 24th Edition, 2023
23	Nickel as Ni	mg/L	BLQ (LOQ-0.0005)	Max. 0.02	No Relaxation	APHA 3120 B 24th Edition, 2023
24	Zinc as Zn	mg/L	BLQ (LOQ-0.0005)	Max. 5	Max. 15	APHA 3120 B 24th Edition, 2023
25	Aluminum as Al	mg/L	BLQ (LOQ-0.0005)	Max. 0.03	Max. 0.2	APHA 3120 B 24th Edition, 2023
26	Selenium as Se	mg/L	BLQ (LOQ-0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023
27	Silver as Ag	mg/L	BLQ (LOQ-0.0005)	Max. 0.1	No Relaxation	APHA 3120 B 24th Edition, 2023
28	Mercury as Hg	mg/L	BLQ (LOQ-0.0005)	Max. 0.001	No Relaxation	APHA 3120 B 24th Edition, 2023
29	Total Arsenic	mg/L	BLQ (LOQ-0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023

Reviewed by 25/12/23

Idma Laboratories Ltd. Dipti Jain Asst Tech Manager Panchkula

Authorised signatory 25/12/23

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

Idma Laboratories Limited

Idma Corporate Park,

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Haryana (India)

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Email : commercial@idmalab.co.in

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-012		Page No. 1/3
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Drinking Water		
Customer's Description of Sample#	Drinking Water		
Quantity#	5 Ltr.+250 ml		
Packing, Markings, Seal & Quantity#	Plastic Can+Glass Bottle.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team Idma	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	GVK Colony		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	IS: 10500:2012		

RESULTS

S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
	Chemical Testing (Water)	-	-	-	-	-
1	Color	Hazen	<1	Max. 5	Max. 15	APHA 2120 B&C 24th Edition, 2023
2	Odour	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2150 B 24th Edition, 2023
3	pH	-	7.32	6.5-8.5	No Relaxation	APHA 4500H+B 24th Edition, 2023
4	Alkalinity as CaCO3	mg/L	105	Max. 200	Max. 600	APHA 2320 B 24th Edition, 2023
5	Boron	mg/L	<0.01	Max. 0.5	Max. 2.4	APHA 3120 B 24th Edition, 2023
6	Calcium as Ca	mg/L	19.7	Max. 75	Max. 200	APHA 3500-Ca B 24th Edition, 2023
7	Chloride as Cl	mg/L	14.5	Max. 250	Max. 1000	APHA 4500Cl- B 24th Edition, 2023
8	Magnesium as Mg	mg/L	15.7	Max. 30	Max. 100	APHA 3500 Mg B 24th Edition, 2023

Reviewed by 25/12/23

Authorised signatory 25/12/23

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

Idma Laboratories Ltd. Kanter Singh Tech. Mgr. Panchkula

Idma Laboratories Limited

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-012					Page No. 3/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
30	Total Chromium	mg/L	BLQ (LOQ-0.0005)	Max. 0.05	No Relaxation	APHA 3120 B 24th Edition, 2023
	Biological Testing (Water)	-	-	-	-	-
31	E. Coli	/100ml	Absent	Shall not be detectable in any 100ml sample	--	IS 15185:2016
32	Total Coliform Bacteria	/100ml	Absent	Shall not be detectable in any 100ml sample	--	IS 15185:2016

Opinion :

Represents details provided by the customer.

End of Report

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

Authorised signatory

25/12/23

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

Idma Laboratories Limited

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-013		Page No. 1/3
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Drinking Water		
Customer's Description of Sample#	Drinking Water		
Quantity#	5 Ltr.+250 ml		
Packing, Markings, Seal & Quantity#	Plastic Can+Glass Bottle.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team Idma	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	New Camp Downstream		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	IS: 10500:2012		

RESULTS

S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
	Chemical Testing (Water)	-	-	-	-	-
1	Color	Hazen	<1	Max. 5	Max. 15	APHA 2120 B&C 24th Edition, 2023
2	Odour	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2150 B 24th Edition, 2023
3	pH	-	7.2	6.5-8.5	No Relaxation	APHA 4500H+B 24th Edition, 2023
4	Alkalinity as CaCO3	mg/L	101	Max. 200	Max. 600	APHA 2320 B 24th Edition, 2023
5	Boron	mg/L	BLQ (LOQ - 0.01)	Max. 0.5	Max. 2.4	APHA 3120 B 24th Edition, 2023
6	Calcium as Ca	mg/L	18.4	Max. 75	Max. 200	APHA 3500-Ca B 24th Edition, 2023
7	Chloride as Cl	mg/L	16.7	Max. 250	Max. 1000	APHA 4500Cl- B 24th Edition, 2023

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

Authorised signatory

Idma Laboratories Ltd. Kaitar Singh Tech. Mgr. Panchkula

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-013					Page No. 2/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
8	Magnesium as Mg	mg/L	17.0	Max. 30	Max. 100	APHA 3500 Mg B 24th Edition, 2023
9	Cyanide as CN	mg/L	0.05	Max. 0.05	No Relaxation	APHA 4500CN-C&F 24th Edition, 2023
10	Fluoride as F	mg/L	0.08	Max. 1	Max. 1.5	CPCB Guide Manual:Water & waste water Analysis
11	Hardness Total (as CaCO3)	mg/L	115	Max. 200	Max. 600	APHA 2340C 24th Edition, 2023
12	Total Dissolved Solids	mg/L	148	Max. 500	Max. 2000	APHA 2540 C 24th Edition, 2023
13	Sulphate as SO4	mg/L	9.4	Max. 200	Max. 400	APHA 4500-SO^{2}-4 E 24th Edition, 2023
14	Turbidity	NTU	<1	Max. 1	Max. 5	APHA 3130 B 24th Edition, 2023
15	Taste	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2160 B 24th Edition, 2023
16	Residual Free chlorine	mg/L	0.21	Min. 0.2	1	APHA 4500Cl B 24th Edition, 2023
17	Cadmium	mg/L	BLQ (LOQ-0.0005)	Max. 0.003	No Relaxation	APHA 3120 B 24th Edition, 2023
18	Potassium	mg/L	1.9	-	-	APHA 3120 B 24th Edition, 2023
19	Sodium	mg/L	8.8	-	-	APHA 3120 B 24th Edition, 2023
20	Copper as Cu	mg/L	BLQ (LOQ-0.0005)	Max. 0.05	Max. 1.5	APHA 3120 B 24th Edition, 2023
21	Iron as Fe	mg/L	0.007	Max. 1.0	No Relaxation	APHA 3120 B 24th Edition, 2023
22	Manganese as Mn	mg/L	BLQ (LOQ-0.0005)	Max. 0.1	Max. 0.3	APHA 3120 B 24th Edition, 2023
23	Nickel as Ni	mg/L	BLQ (LOQ-0.0005)	Max. 0.02	No Relaxation	APHA 3120 B 24th Edition, 2023
24	Zinc as Zn	mg/L	0.002	Max. 5	Max. 15	APHA 3120 B 24th Edition, 2023
25	Aluminum as Al	mg/L	BLQ (LOQ-0.0005)	Max. 0.03	Max. 0.2	APHA 3120 B 24th Edition, 2023
26	Selenium as Se	mg/L	BLQ (LOQ-0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023
27	Silver as Ag	mg/L	BLQ (LOQ-0.0005)	Max. 0.1	No Relaxation	APHA 3120 B 24th Edition, 2023
28	Mercury as Hg	mg/L	BLQ (LOQ-0.0005)	Max. 0.001	No Relaxation	APHA 3120 B 24th Edition, 2023
29	Total Arsenic	mg/L	BLQ (LOQ-0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023

Reviewed by

Dipti Jain
Asst. Tech. Manager

Authorised signatory

Kartar Singh
Tech. Mgr.

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TEST REPORT

Lab No.	201223N-E-013					Page No. 3/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit In absence of alternate Source	
30	Total Chromium	mg/L	BLQ (LOQ-0.0005)	Max. 0.05	No Relaxation	APHA 3120 B 24th Edition, 2023
	Biological Testing (Water)	-	-	-	-	-
31	E. Coli	/100ml	Absent	Shall not be detectable in any 100ml sample	–	IS 15185:2016
32	Total Coliform Bacteria	/100ml	Absent	Shall not be detectable in any 100ml sample	–	IS 15185:2016

Opinion :

Represents details provided by the customer.

End of Report

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

25/12/23

Authorised signatory

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

25/12/23

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TEST REPORT

Lab No.	201223N-E-014		Page No. 1/3
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Drinking Water		
Customer's Description of Sample#	Drinking Water		
Quantity#	5 Ltr.+250 ml		
Packing, Markings, Seal & Quantity#	Plastic Can+Glass Bottle.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team Idma	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	NHPC Office		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	IS: 10500:2012		

RESULTS

S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
	Chemical Testing (Water)	-	-	-	-	-
1	Color	Hazen	<1	Max. 5	Max. 15	APHA 2120 B&C 24th Edition, 2023
2	Odour	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2150 B 24th Edition, 2023
3	pH	-	7.34	6.5-8.5	No Relaxation	APHA 4500H+B 24th Edition, 2023
4	Alkalinity as CaCO3	mg/L	108	Max. 200	Max. 600	APHA 2320 B 24th Edition, 2023
5	Boron	mg/L	<0.05	Max. 0.5	Max. 2.4	APHA 3120 B 24th Edition, 2023
6	Calcium as Ca	mg/L	18.1	Max. 75	Max. 200	APHA 3500-Ca B 24th Edition, 2023
7	Chloride as Cl	mg/L	15.7	Max. 250	Max. 1000	APHA 4500Cl- B 24th Edition, 2023
8	Magnesium as Mg	mg/L	16.9	Max. 30	Max. 100	APHA 3500 Mg B 24th Edition, 2023

Reviewed by
Dipti Jain
Asst. Tech. Manager
Idma Laboratories Ltd. Panchkula

25/12/23

Authorised signatory
Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

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TEST REPORT

Lab No.	201223N-E-014					Page No. 2/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit In absence of alternate Source	
9	Cyanide as CN	mg/L	<0.05	Max. 0.05	No Relaxation	APHA 4500CN-C&F 24th Edition, 2023
10	Fluoride as F	mg/L	0.08	Max. 1	Max. 1.5	CPCB Guide Manual:Water & waste water Analysis
11	Hardness Total (as CaCO3)	mg/L	114	Max. 200	Max. 600	APHA 2340C 24th Edition, 2023
12	Total Dissolved Solids	mg/L	132	Max. 500	Max. 2000	APHA 2540 C 24th Edition, 2023
13	Sulphate as SO4	mg/L	9.1	Max. 200	Max. 400	APHA 4500-SO^{2}-4 E 24th Edition, 2023
14	Turbidity	NTU	<1	Max. 1	Max. 5	APHA 3130 B 24th Edition, 2023
15	Taste	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2160 B 24th Edition, 2023
16	Residual Free chlorine	mg/L	0.21	Min. 0.2	1	APHA 4500Cl B 24th Edition, 2023
17	Cadmium	mg/L	BLQ (LOQ - 0.0005)	Max. 0.003	No Relaxation	APHA 3120 B 24th Edition, 2023
18	Potassium	mg/L	2.2	-	-	APHA 3120 B 24th Edition, 2023
19	Sodium	mg/L	10.9	-	-	APHA 3120 B 24th Edition, 2023
20	Copper as Cu	mg/L	BLQ (LOQ - 0.0005)	Max. 0.05	Max. 1.5	APHA 3120 B 24th Edition, 2023
21	Iron as Fe	mg/L	0.012	Max. 1.0	No Relaxation	APHA 3120 B 24th Edition, 2023
22	Manganese as Mn	mg/L	BLQ (LOQ - 0.0005)	Max. 0.1	Max. 0.3	APHA 3120 B 24th Edition, 2023
23	Nickel as Ni	mg/L	BLQ (LOQ - 0.0005)	Max. 0.02	No Relaxation	APHA 3120 B 24th Edition, 2023
24	Zinc as Zn	mg/L	0.034	Max. 5	Max. 15	APHA 3120 B 24th Edition, 2023
25	Aluminum as Al	mg/L	BLQ (LOQ - 0.0005)	Max. 0.03	Max. 0.2	APHA 3120 B 24th Edition, 2023
26	Selenium as Se	mg/L	BLQ (LOQ - 0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023
27	Silver as Ag	mg/L	BLQ (LOQ - 0.0005)	Max. 0.1	No Relaxation	APHA 3120 B 24th Edition, 2023
28	Mercury as Hg	mg/L	BLQ (LOQ - 0.0005)	Max. 0.001	No Relaxation	APHA 3120 B 24th Edition, 2023
29	Total Arsenic	mg/L	BLQ (LOQ - 0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023
30	Total Chromium	mg/L	BLQ (LOQ -	Max. 0.05	No Relaxation	APHA 3120 B 24th Edition, 2023

Reviewed by 25/12/23

Dipti Jain
Asst Tech Manager

Authorised signatory 26/12/23

Kartar Singh
Tech. Mgr.

Idma Laboratories Limited

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TEST REPORT

Lab No.	201223N-E-014					Page No. 3/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
30			0.0005)			
	Biological Testing (Water)	-	-	-	-	-
31	E. Coli	/100ml	Absent	Shall not be detectable in any 100ml sample	--	IS 15185:2016
32	Total Coliform Bacteria	/100ml	Absent	Shall not be detectable in any 100ml sample	--	IS 15185:2016

Opinion :

Represents details provided by the customer.

End of Report

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

Authorised signatory

25/12/23

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-015		Page No. 1/2
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Surface Water		
Customer's Description of Sample#	Surface Water		
Quantity#	5 Ltr.		
Packing, Markings, Seal & Quantity#	Plastic Can.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team Idma	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Up-Stream		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	-		

RESULTS

S.No.	Test Parameter	Units	Results	Test Method
	Chemical Testing (Water)	-	-	-
1	pH	-	7.39	APHA 4500H+B 24th Edition, 2023
2	Chloride as Cl	mg/L	16.7	APHA 4500Cl- B 24th Edition, 2023
3	Hardness Total (as CaCO3)	mg/L	80	APHA 2340C 24th Edition, 2023
4	Oil & Grease	mg/L	<2.5	APHA 5500 B 24th Edition, 2023
5	Total Dissolved Solids	mg/L	95	APHA 2540 C 24th Edition, 2023
6	Sulphate as SO4	mg/L	7.9	APHA 4500-SO^{2}-4 E 24th Edition, 2023
7	Iron as Fe	mg/L	0.031	APHA 3120 B 24th Edition, 2023
8	Lead as Pb	mg/L	BLQ (LOQ - 0.0005)	APHA 3120 B 24th Edition, 2023
	Biological Testing (Water)	-	-	-

Reviewed by

Dipti Jain
Asst. Unit Manager
Idma Laboratories Ltd.
Panchkula

Authorised signatory

Kartar Singh
Tech. Mgr.
Idma Laboratories Ltd.
Panchkula

Idma Laboratories Limited
Idma Corporate Park,
391, industrial Area, Phase - 1,
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Website : www.idmagroup.co.in
Email : commercial@idmalab.co.in

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-015			Page No. 2/2
S.No.	Test Parameter	Units	Results	Test Method
9	Faecal Coliforms	MPN/100ml	350	APHA 9221 F 24th Edition 2023
10	Biochemical Oxygen Demand (3-days at 27 °C)	mg/L	<2	CPCB Guide Manual:Water & waste water Analysis
11	Chemical Oxygen Demand	mg/L	4	CPCB Guide Manual:Water & waste water Analysis

Opinion :

Represents details provided by the customer.

End of Report

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

Authorised signatory

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

25/12/23

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-016		Page No. 1/2
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Surface Water		
Customer's Description of Sample#	Surface Water		
Quantity#	5 Ltr.		
Packing, Markings, Seal & Quantity#	Plastic Can.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team Idma	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Down Stream		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	-		

RESULTS

S.No.	Test Parameter	Units	Results	Test Method
	Chemical Testing (Water)	-	-	-
1	pH	-	7.37	APHA 4500H+B 24th Edition, 2023
2	Chloride as Cl	mg/L	12.6	APHA 4500Cl- B 24th Edition, 2023
3	Hardness Total (as CaCO3)	mg/L	67	APHA 2340C 24th Edition, 2023
4	Oil & Grease	mg/L	<2.5	APHA 5500 B 24th Edition, 2023
5	Total Dissolved Solids	mg/L	91	APHA 2540 C 24th Edition, 2023
6	Sulphate as SO4	mg/L	7.7	APHA 4500-SO^{2}-4 E 24th Edition, 2023
7	Iron as Fe	mg/L	0.024	APHA 3120 B 24th Edition, 2023
8	Lead as Pb	mg/L	BLQ (LOQ - 0.0005)	APHA 3120 B 24th Edition, 2023
	Biological Testing (Water)	-	-	-

Reviewed by

Dipti Jain
Asst Tech. Manager
Idma Laboratories Ltd.
Panchkula

Authorised signatory

Kartar Singh
Tech. Mgr.
Idma Laboratories Ltd.
Panchkula

Idma Laboratories Limited

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-016			Page No. 2/2
S.No.	Test Parameter	Units	Results	Test Method
9	Faecal Coliforms	MPN/100ml	280	APHA 9221 F 24th Edition 2023
10	Biochemical Oxygen Demand (3-days at 27 °C)	mg/L	<2	CPCB Guide Manual:Water & waste water Analysis
11	Chemical Oxygen Demand	mg/L	<4	CPCB Guide Manual:Water & waste water Analysis

Opinion :

Represents details provided by the customer.

End of Report

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

Authorised signatory

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-017		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Waste Water		
Customer's Description of Sample#	Waste Water		
Quantity#	5 Ltr.		
Packing, Markings#	Plastic Can.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Camp Area		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	CPCB		

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (Waste Water)	-	-	-	-
1	pH	-	7.62	5.5-9.0	APHA4500-H+ B24th Edition, 2023
2	Chemical Oxygen Demand (COD)	mg/L	52.4	Max 250	CPCB Guide Manual:Water & waste water Analysis
3	Biochemical Oxygen Demand (BOD), 3-days at 27 °C	mg/L	10	Max 30	CPCB Guide Manual:Water & waste water Analysis
4	Oil & Grease	mg/L	2.7	Max 10	EPA Method 1664
5	Total Dissolved Solids (TDS)	mg/L	496	-	APHA2540 C24th Edition, 2023
6	Total Suspended Solids (TSS)	mg/L	27	Max 100	APHA2540 D24th Edition, 2023

Represents details provided by the customer.

End of Report

Reviewed by 25/12/23

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

Authorised signatory 25/12/23

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

Idma Laboratories Limited

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-018		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Waste Water		
Customer's Description of Sample#	Waste Water		
Quantity#	5 Ltr.		
Packing, Markings#	Plastic Can.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	RO Plant Area		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	CPCB		

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (Waste Water)	-	-	-	-
1	pH	-	7.68	5.5-9.0	APHA4500-H+ B24th Edition, 2023
2	Chemical Oxygen Demand (COD)	mg/L	39.7	Max 250	CPCB Guide Manual:Water & waste water Analysis
3	Biochemical Oxygen Demand (BOD), 3-days at 27 °C	mg/L	8	Max 30	CPCB Guide Manual:Water & waste water Analysis
4	Oil & Grease	mg/L	<2.5	Max 10	EPA Method 1664
5	Total Dissolved Solids (TDS)	mg/L	379	-	APHA2540 C24th Edition, 2023
6	Total Suspended Solids (TSS)	mg/L	19	Max 100	APHA2540 D24th Edition, 2023

Represents details provided by the customer.

End of Report

Reviewed by

Dipti Jain
Asst. Tech. Manager
Idma Laboratories Ltd. Panchkula

Authorised signatory

Kartar Singh
Tech. Mgr.
Idma Laboratories Ltd. Panchkula

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-019		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Noise Level D.G.		
Customer's Description of Sample#	Noise Level D.G.		
Quantity#	01 No.		
Packing, Markings#	Instrument at Site		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	DG-1, Cummins 500 KVA (Upstream)		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	CPCB Protocol:2015		
Testing Protocol	CPCB		

RESULTS

S.No.	Test Parameter	Units	Result	Specifications	Test Method
	CHEMICAL DISCIPLINE (Source Noise Level)	-	-	-	-
1	1.0 m from the enclosure surface	dB(A)	72.4	Max. 75.0	EPA Guideline Manual July 2008
2	0.5 m surface acoustic enclosure when door are open	dB (A)	102.2	--	EPA Guideline Manual July 2008
3	0.5 m surface acoustic enclosure when door are Close	dB (A)	76.8	--	EPA Guideline Manual July 2008
4	Insertion Loss	dB (A)	25.4	Min. 25	EPA Guideline Manual July 2008

Represents details provided by the customer.

End of Report

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager

Authorised signatory

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-020		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Noise Level D.G.		
Customer's Description of Sample#	Noise Level D.G.		
Quantity#	01 No.		
Packing, Markings#	Instrument at Site		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	DG-2, Cummins 500 KVA (Down Stream)		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	CPCB Protocol:2015		
Testing Protocol	CPCB		

RESULTS

S.No.	Test Parameter	Units	Result	Specifications	Test Method
	CHEMICAL DISCIPLINE (Source Noise Level)	-	-	-	-
1	1.0 m from the enclosure surface	dB(A)	72.8	Max. 75.0	EPA Guideline Manual July 2008
2	0.5 m surface acoustic enclosure when door are open	dB (A)	101.9	--	EPA Guideline Manual July 2008
3	0.5 m surface acoustic enclosure when door are Close	dB (A)	76.2	--	EPA Guideline Manual July 2008
4	Insertion Loss	dB (A)	25.7	Min. 25	EPA Guideline Manual July 2008

Represents details provided by the customer.

End of Report

Reviewed by

Dipti Jain
Asst Tech Manager
Idma Laboratories Ltd. Panchkula

Authorised signatory

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रतले हाइड्रोइलेक्ट्रिक पॉवरकॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

ANNEXURE-I

850MW RATLE HE PROJECT, DISTRICT KISHTWAR, UT JAMMU AND KASHMIR

SIX MONTHLY COMPLIANCE REPORT ON ENVIRONMENTAL ASPECTS
(for the period April 2023 to September 2023)

1	**Name of Project**	Ratle Hydro-Electric Project (850MW)
2	**Type of Project**	Hydro-Electric Project (Run of the River scheme)
3	**Clearance letters OM No. and date**	
	(a) Environment Clearance	(a) MoEF&CC letter No. J-12011/39/2010-IA.I dated 12.12.2012 MoEF&CC letter No. J-12011/39/2010-IA.I dated 27.09.2021 (approval accorded for transfer of EC in the name of RHPCL).
	(b) Forest Clearance	(b) Order No. 234-FST of 2012 dated 27.04.2012 of GOJK (for diversion of 138.93 Ha Forest land) and No. 108-FST of 2014 dated 05.03.2014 of GOJK (for diversion of 29.13 Ha Forest land). Vide communication No. 15-01/2021-Jammu dated 08.03.2022, approval accorded by MoEF&CC, GOI for change of User Agency from JKSPDC to RHPCL.
4	Locations	
	(a) District(s)	(a) Kishtwar
	(b) State	(b) Jammu and Kashmir
	(c) Latitude	(c) 33°10'43" N
	(d) Longitude	(d) 75°48'26" E

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RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

5	Address for Correspondence (a) Address of concerned Project Head (with Pin code, Telephone/Fax no.)	**(a) Chief Executive Officer** Ratle Hydroelectric Power Corporation Ltd. Ratle HE Project Shalimar Colony, Tehsil and District - Kishtwar, UT Jammu and Kashmir Pin code- 182 204 Telephone:- 01995-295171 email id: rhpcl@nhpc.nic.in
	(b) Address of concerned HOD in Corporate Office (with Pin code, Telephone/Fax no.)	(b) Regd. Office: **Chief Executive Officer** Ratle Hydroelectric Power Corporation Ltd. Room No. 08, Block No. 02, NHPC Regional Office, JDA Commercial Complex No. 01, Narwal, Jammu (UT J&K) - 180 006 email id: rhpcl@nhpc.nic.in
6	Details of Environmental Management Plan	Environmental Management Plans to be implemented at the Project as provided in the EMP Report are as follows:

Sl.No.	Environmental Management Plan
1	Biodiversity Management Plan
2	Catchment Area Treatment Plan
3	Fishery Development and Management Plan
4	Solid Waste Management Plan
5	Public Health Delivery System
6	Energy Conservation Measures
7	Muck Disposal Plan
8	Landscaping & Restoration of Quarry & Construction Areas
9	Air & Water Environment Management Plan
10	Reservoir Rim Treatment Plan
11	Compensatory Afforestation Plan
12	Rehabilitation & Resettlement Plan

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RATLE HYDROELECTRIC POWER CORPORATION LIMITED
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			13	Dam Break Modelling & Disaster Management Plan
			14	Local Area Development Plan
			15	CSR Activities
			16	Local Skill Development Plan
			17	Environmental Monitoring Programme
7	Breakup for Project area (Land details)	Forest Land : 138.93 ha Private Land : 55.52 ha State/Govt. Land : 233.96 ha River Bed land : 138.81 ha Total Land : 567.22 ha **Note**:- i) Above land details are as per GOJK Order No. 55-JK(PDD) of 2022 dated 10.05.2022. ii) Vide GOJK Order No.108-FST of 2014 dated 05.03.2014, sanctioned has been accorded for diversion of 29.13ha social forestry land, which is part of 233.96ha State land mentioned above.		
8	Breakup of Project affected population with enumerations of those losing house/dwelling units only, agriculture land only, both house and agriculture land and landless labours / artisians. (a) SC/ST/Adivasis (b) Others	Details of PAFs Displaced PAFs : 80 Non Displaced PAFs : 160 Total PAFs : 240 a) Scheduled Tribe : 17 families b) Rural Artisans/ Small Traders : 62 families (Above details are as per R&R Plan of Ratle HE Project approved by GOJK in 2013)		
9	Financial Details (a) Project cost as originally planned and subsequent revised estimates and the year of price reference (b) Actual expenditure incurred on the Project so far	a) Original TEA approved cost (2012): Rs. 5517.02 Cr (completion cost) Cabinet Investment sanction approved (2021): Rs.5281.94Cr (Nov 2018 PL) b) Actual expenditure The cost of work done on the Project at the time of its taking over by JVC (as assessed by IIT, Delhi) : 120.86 Cr		

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		Expenditure incurred by RHPCL : Rs. 393.60 Cr (till September 2023)
	(c) Allocation made for Environment Management Plan	Allocations for EMP : Rs. 262.35 Cr (as approved by MoEF&CC)
	(d) Actual expenditure incurred on EMP so far	Details of expenditure already incurred on EMP prior to formation of RHPCL i.e. 01.06.2021 shall be suitably updated upon receipt of the records of the Project from JKSPDC. The details of expenditure incurred on EMP upto Sept 2023 as available with the Project is given below:- i)Payment released on account of Forest Clearance: Rs.1773.07 Lakh (including Rs.179.71 Lakh on account of Compensatory Afforestation Programme) ii) Solid Waste Management Plan* : Rs.8.64 Lakh iii)Public health delivery system* : Rs.90.58 Lakh iv)Energy Conservation measure* : Rs.53.59 Lakh v)Muck Disposal Plan* : Rs.7.98 Cr vi)CSR Plan : Rs.52.14 Lakh vii)Air & Water Environment Management Plan*: Rs. 68.26 Lakh viii)Environmental Monitoring Programme*: Rs.7.38 Lakh *also includes the expenditure incurred by Contractor as per the Contract Agreement
10	Forest Land Requirements (a) Status of approval for diversion of Forest Land for non-forestry use	(a) Sanction accorded by GOJK for diversion of 138.93 Ha Forest land for use vide Order No. 234-FST of 2012 dated 27.04.2012 and for use of 29.13 Ha Social Forestry land vide Order No. 108-FST of 2014 dated 05.03.2014. Vide communication No. 08.03.2022, approval accorded by MoEF&CC, GOI for change of User Agency from JKSPDC to RHPCL.

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	(b) The status of clear felling of trees in Forest Land	(b) Clear felling status:- The status shall be suitably updated upon receipt of records from JKSPDC.
11	Status of Construction (a) Date of commencement (actual and/or planned) (b) Date of completion (actual and/or planned)	The work for Turnkey Execution of Ratle HE Project has been awarded to M/s MEIL on 18.01.2022. (a) Date of commencement of major works of the Project (actual): 18.01.2022 (b) Date of completion (planned): 10.02.2026 (60 months from the date of Investment approval).
12	Reasons for the delay (If the Project is yet to be started)	Not Applicable. (As per Cabinet Investment sanction dated 11.02.2021, Ratle HE Project is to be executed by JV of NHPC and JKSPDC with completion period of 60 months from the date of Investment approval)
13	Details of Site visits (a) By Monitoring Committee (b) By Regional Office	------- The status of visits prior to 01.06.2021, if any, shall be suitably updated upon receipt of records from JKSPDC.
14.	Brief note on the status of compliance of the conditions stipulated by MOEF&CC	Details enclosed as **Appendix-I**.

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Appendix-I

STATUS OF COMPLIANCE OF CONDITIONS STIPULATED BY MoEF&CC, GOVT OF INDIA

(Environment Clearance letter No. J-12011/39/2010-IA.I dated 12.12.2012 and No. J-12011/39/2010-IA.I dated 27.09.2021)

<table>
<tr><th>Sl. No.</th><th>Specific Conditions</th><th>Compliance Status</th></tr>
<tr><td>i</td><td>The Catchment Area Treatment (CAT) Plan as proposed in the EIA/EMP Report shall be undertaken in consultation with the State Forest Department and major work shall be completed before impounding of reservoir.
<table>
<tr><th>Item</th><th>I Year</th><th>II Year</th><th>III Year</th><th>IV Year</th><th>Total</th></tr>
<tr><td colspan="6">Biological Measures</td></tr>
<tr><td>Afforestation (ha)</td><td>2243</td><td>1747</td><td>923</td><td>-</td><td>4913</td></tr>
<tr><td>Enrichment Plantation (ha)</td><td>-</td><td>112</td><td>79</td><td>-</td><td>191</td></tr>
<tr><td>Pasture Development</td><td>-</td><td>376</td><td>195</td><td>-</td><td>591</td></tr>
<tr><td>Nursery Development (Nos)</td><td>3</td><td>-</td><td>-</td><td>-</td><td>3</td></tr>
<tr><td>Watch & ward (Nos)</td><td>240</td><td>240</td><td>240</td><td>240</td><td>960</td></tr>
<tr><td colspan="6">Engineering Measures</td></tr>
<tr><td>Contour Bunding (ha)</td><td>434</td><td>409</td><td>324</td><td>171</td><td>1338</td></tr>
<tr><td>Check Dams (NOs)</td><td>50</td><td>25</td><td>30</td><td>20</td><td>125</td></tr>
</table></td><td>- J&K Forest Department was requested vide letter No. RATLE/CEO/Env/ 2022/271 dated 04.07.2022 for implementation of CAT Plan.
- CAT Plan was again submitted to J&K Forest Department vide letter dated 29.09.2022.
- In order to review and finalize the CAT Plan, following meetings were held by the J&K Forest Department:
▪ by Nodal Officer(FCA)/CCF, J&K on dated 25.11.2022.
▪ by Director, Department of Soil and Water Conservation, J&K on dated 30.01.2023.
▪ by Additional PCCF, Jammu on dated 01.02.2023.
- It has been suggested by the J&K Forest Department to make the CAT Plan site specific as per the relevant working Plans and to justify the area to be treated with respect to the catchment, along with ground truthing.
- National Environmental Engineering Research Institute (NEERI), Nagpur has been requested for microplanning and preparation of site specific CAT Plan.
- The revised CAT Plan shall be submitted to J&K Forest Department for approval and implementation.</td></tr>
</table>

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ii	All the commitments made during the public hearing shall be fulfilled completely.	- Shall be complied - The R&R Plan of the Project was approved by GOJK in 2013 after consultations with all stakeholders and duly considering the aspirations and demands of local people. - As per provisions of MoU, the R&R Plan of Project has been updated in line with the rates provided in case of Kishanganga HE Project, J&K. - The Standing Committee headed by Chief Secretary, UT J&K has accorded In-principle approval to the revised R&R Plan of Ratle HEP. The final approval of revised R&R Plan is under progress by GOJK. - After final approval, the revised R&R Plan of Project shall be implemented through Commissioner R&R, Ratle HE Project (Deputy Commissioner, Kishtwar).
iii	The details of land holding of project affected persons whose land is being acquired shall be submitted to this ministry. The R&R benefits for the land losing households will be as per the National Rehabilitation and Resettlement Policy, 2007 (NRRP, 2007) or as per the State Rehabilitation and Resettlement Policy, whichever is higher. Adequate publicity of the compensation package shall be made in the affected villages.	- R&R Package for Ratle HE Project was sanctioned by GOJK in 2013 vide Order No. 91-PDD of 2013 dated 21.03.2013 for a total amount of Rs. 110.00 Crore. - The above R&R Package includes the Rehabilitation and Resettlement Plan (Rs. 20.00 Crore) prepared on the basis of NRRP 2007, Local Area Development Plan including Skill Development Plan (Rs. 60.00 Crore) and Corporate Social Responsibility Plan (Rs.30.00 Crore). - As per R&R Plan approved by GOJK in 2013, the Deputy Commissioner, Kishtwar has been appointed as Commissioner R&R for implementation of R&R Plan. - A part of R&R benefits as per approved Plan of 2013 stand already released to the beneficiaries.

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		- Now, as per MoU, the rates of previously approved R&R Plan have been revised and the updated R&R Plan has been submitted to GOJK on 07.09.2021 for examination and approval thereof. - In September 2022, BOD of RHPCL has accorded approval to the revised Cost Estimate of R&R Plan. - The In-principle approval has been accorded to the R&R Plan of Ratle HE Project by the Standing Committee headed by Chief Secretary, J&K. - The final approval of R&R Plan by GOJK is under progress. - After final approval, the revised R&R Plan of Project shall be implemented through Commissioner R&R, Ratle HE Project (Deputy Commissioner, Kishtwar).
iv	A Monitoring Committee for R&R shall be constituted which must include representatives of project affected persons from SC/ST category and a women beneficiary.	- The proposal for constitution of Monitoring Committee shall be submitted shortly in line with final approval of the R&R Plan by GOJK.
v	Consolidation and compilation of muck shall be carried-out only in the designated muck dumping sites as submitted in the EIA/EMP report. As per the proposed muck disposal plan, out of 24.4 lakh m3 of muck to be generated due to excavation, about 50% (i.e.12.2 lakh m3) will be utilized for construction purpose and the remaining 12.2 lakh m3 will be dumped at the 3 designated areas in an allocated area of 30.59 ha. The identified muck dumping sites shall be at-least 30m horizontally away from the edge of the river corresponding to high flood level (HFL).	- The approach roads to Muck Disposal area-I & II (downstream of Dam site) on right bank and left bank of river Chenab respectively, have been developed by the Contractor. - As per the details provided by the Contractor, most of the excavated muck has been utilized in processing of aggregates, Tunnel works, construction of approach roads, protection works (Crate walls, RR Masonry walls etc.). - The disposal of muck shall be carried out at designated muck dumping sites as per Muck Disposal Plan proposed in the EMP Report.

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vi	Muck dumping sites should be handed over to Forest Department only after restoration including plantations etc.	- The Muck dumping sites shall be handed over to Forest Department only after their complete restoration.
vii	A provision of an additional unit of 30 MW has been made in the project, which will be running for 24 hours continuously to maintain a minimum discharge of 33.43, cumecs/sec, during the lean season from November-February (About 27% of lean season) at the downstream, shall be strictly adhered-to. Monsoon flow shall be at least 30% of the Monsoon discharge.	- The stipulated seasonal-flows shall be maintained during Project operation.
viii	An Auto mechanism / by pass arrangement in dam design shall be made to ensure release of environmental flow water in event of the 30 MW turbine or when it is put under maintenance.	Shall be complied - To ensure continuous release of environmental flow, the maintenance of 30MW turbine shall be planned only in Monsson season when all main Units are in operation 24X7. - Also to ensure continuous release of environmental flow in the event of 30MW turbine being under maintenance, the provision has been kept in Plant Control & Monitoring (SCADA) system for control of reservoir level and downstream release consideration for environmental flow.
ix	Continuous Monitoring system for environmental flow measurement shall be installed and data shall be displayed at appropriate site for information of civil society, stake holders and regulators. Six monthly results shall be submitted to the regional Office of the Ministry and SPCB.	Shall be complied
x	Real time telemetry and data acquisition system including all weather hydro metrological stations shall be installed for in-flow monitoring and advance flood warning. Advance flood warning and advance communication systems shall be installed in consultation with the downstream District Authorities.	Shall be complied - An Automatic Water Level Recorder (AWLR) has been installed on river Chenab (upstream of Dam site), as part of Early Flood Warning System.

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xi	As proposed in the EMP, the compensatory Afforestation Programme on 277.84 ha of land with 13 plant species shall be undertaken in consultation with the State Forest Department. Native species should be preferred in plantation. The allocated grant of Rs.1467.59 lakhs for this purpose shall be fully utilized and not to be diverted for any other purpose.	- An amount of Rs.1773.07 Lakh has been paid to J&K Forest Department towards diversion of Forest land for Ratle HE Project out of which Rs.179.71 Lakh has been paid towards Compensatory Afforestation Programme. - The Kishtwar Forest Division, Doda Forest Division and Social Forestry Division, Kishtwar have been requested to provide the physical and financial progress of Compensatory Afforestation works carried out for Ratle HE Project, however, the details from Forest Department are awaited. - The Utilization Certificate shall be taken from J&K Forest Department to ensure that allocated grant is fully utilized and not diverted for any other purpose.
xii	Greenbelt development along the approach roads, residential areas, office complex, dam site and other working areas shall be undertaken. The allocated budget of Rs.73 lakhs for this purpose shall be fully utilized and not to be diverted to any other purpose.	- Shall be undertaken through J&K Forest Department as proposed in EMP Report.
xiii	As proposed in the EMP, the Biodiversity Conservation and Wildlife Management Plans shall be taken up and implementation shall be included in the sixth monthly compliance report to be submitted to the Ministry, including its Regional Office.	- Biodiversity Conservation and Management Plan stands submitted to J&K Forest Department vide letter No. RATLE/GM(C-I)/2022/62 dated 29.09.2022. - Vide letter dated 14.11.2022, J&K Forest Department has been requested to expedite the approval of said Plan. - Subsequently, the matter was discussed with J&K Forest Department in review meeting held by Nodal Officer (FCA)/Chief Conservator of Forests, UT J&K on dated 25.11.2022. - The matter was again discussed in a meeting chaired by Conservator of

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		Forests, Chenab Circle, Doda at Kishtwar on 15.03.2023. - Vide letter No. Ratle/CEO/2023/E-49 dated 09.11.2023, J&K Forest Department has been requested for an early finalization and approval of Biodiversity Conservation and Management Plan and its timely implementation.
xiv	Indigenous plant species should be used for implementation of Biodiversity Management Plan and for Compensatory Afforestation. Expertise from R&D Centers may be used for propagation techniques. Provision should also be made to include researchers to implement these Plans and carrying out plantation.	Shall be complied
xv	Equipment likely to generate high noise levels shall meet the ambient noise standards as notified under the noise Pollution (Regulation and Control) Rules 2000, as amended in 2010 under Environment Protection Act (EPA), 1986. For this, necessary insulation arrangement etc. to be ensured.	Being complied
xvi	A provision of Rs. 30 Crores earmarked towards the Local Area Development Activities (LADA) shall be fully utilized and not to be diverted for any other purpose. The implementation of activities as submitted to the Ministry shall be taken up as soon possible. In addition, a grant of Rs. 30 Crores earmarked for Corporate Social Responsibility (CSR) and Rs.30 Crores for skill development purpose shall also be duly utilized and not to be diverted for any other purpose.	- Implementation of Local Area Development Activities, Corporate Social Responsibility activities and Skill Development Plan shall be ensured by Commissioner R&R / Deputy Commissioner, Kishtwar in line with final approval of R&R Package by GOJK.
xvii	LADA activities may be undertaken by M/s Ratle Hydro Electric Project Pvt. Ltd to enhance delivery mechanism for operational point of view.	- Implementation of LADA activities shall be ensured by Commissioner R&R/ District Administration in line with final approval of R&R Package by GOJK.

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xviii	Tie-ups shall be made with existing city hospitals for disposal of Bio-medical waste in case district hospital at Kishtwar does not have the facility for handling biomedical waste as proposed in the report.	Shall be complied
xix	Any other clearance from other organization/department, if required, shall be obtained before commencement of the project	Shall be complied
Sl. No.	**General Conditions**	**Compliance status**
i	Adequate arrangement for providing free fuel like kerosene/wood/LPG shall be made at project cost for the labour engaged in the construction work so that indiscriminate felling of trees is prevented.	The LPG from Depot(s) at Drabshalla and Kishtwar is being used as fuel for labour colonies.
ii	Medical facilities as well as recreational facilities shall also be provided to labourers.	- One Dispensary has been set up by Contractor at Project site which is being manned by One Doctor and 13 paramedical staff. Further, two Ambulances have also been deployed to cater to the health requirements of their staff and labour force. - One Dispensary has been set up at Project site by Project Authorities also. - In addition, one First Aid Centre cum Dispensary has been established by Ratle Project at Shalimar Colony which is being manned by one Doctor and 2 paramedical staff. - Recreational facilities shall also be ensured by the Contractor.
iii	All the labourers to be engaged for construction works shall be thoroughly examined by health personal and adequately treated before issuing them work permit.	Required health measures being taken up by the major Contractor.

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iv	No fugitive dust emissions should be observed at the construction sites. Water sprinkling arrangements should be made to suppress the fugitive emissions.	- Regular water sprinkling at work sites is being carried out to supress the fugitive dust emissions. - Fleet of three water Tankers is in service to cater to regular water sprinkling.
v	Potable drinking water and proper sanitary facilities shall be provided for the labour force and the local area people.	Being complied
vi	Restoration of construction area including dumping site of excavated materials shall be ensured by levelling, filling up of burrow pits, landscaping etc. The area should be properly treated with suitable plantation.	- Restoration of construction areas with proper treatment and plantation of suitable species shall be taken up upon completion of construction activities.
vii	Environmental parameters shall be monitored regularly and six monthly reports shall be submitted to the regional Office of the Ministry and State Pollution Control Board for review.	- The sampling & monitoring of environmental quality parameters has been carried out at Project sites. The test reports are enclosed herewith as **Appendix-II**.
viii	The project proponent shall also submit six monthly compliance reports of the stipulated EC conditions (both hard copies as well as by e-mail) to the respective Regional Office of MoEF and State Pollution Control Board. Monitoring report and compliance report shall be up-loaded on the web-site of project proponent.	- 06 monthly reports on the status of compliance of the stipulated EC conditions are being regularly submitted and the same are also being put on the website of RHPCL i.e. www.rhpcindia.com.
Other Conditions mentioned in the EC Letter		
5.	The Project Proponent shall provide full cooperation and all required documents, data and access to the Officials of Regional Office of MoEF who would be monitoring the implementation of environmental safeguards.	Being complied

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6.	Besides the above stated conditions, M/s Ratle hydro Electric Project Pvt. Ltd and Government of Jammu & Kashmir shall also implement all other environmental safeguards, as proposed in the EIA/EMP report and other reports from time to time. The J&K Government may also like to monitor implementation of EMP at regular interval.	Being complied
7.	Any change in the scope of the Project shall be intimated to the Ministry and fresh approval, if required, shall be taken from the Ministry.	- In case of any change, the prior approval shall be taken from MoEF&CC, GOI.
10.	A Multi-disciplinary committee for monitoring the implementation of environmental safe guards during construction shall be constituted by the Project Proponent in consultation with the Ministry as early as possible. The Proponent shall suggest the members and their profile for approval of the Ministry. Proponent shall organize six monthly meetings of the committee and submit the monitoring report to the Ministry.	- The request for constitution of multi-disciplinary committee to oversee the implementation of environmental safeguard measures at Ratle HE Project, has been submitted to MoEF&CC, IRO, Jammu.
11.	A copy of the clearance letter shall be sent by the Proponent to local Panchayat, Zila parishad/Municipal Corporation, Urban local body and local NGO, if any, from whom suggestions / representations were received while processing the proposal. The clearance letter shall also be put on its web-sites by the project proponent.	- Environment Clearance letter of Ratle HE Project has been put on the website of RHPCL i.e. www.rhpcindia.com.
12.	The proponent should advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letter are available with the State Pollution Control Board/committee and may also be seen at Website of the Ministry of Environment and Forests at http://www.envfor.nic.in.	- Environment Clearance letter of Ratle HE Project has been put on the website of RHPCL i.e. www.rhpcindia.com.

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13	After 5 years of the commissioning of the Project, a study shall be undertaken regarding impact of the project on the environment and downstream ecology. The study shall be undertaken by an independent agency, to be decided in consultation with the Ministry.	Shall be complied
14	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) including the respective Regional office of MoEF and Zonal Office of CPCB and SPCB.	- 06 monthly reports on the status of compliance of stipulated EC conditions are being regularly submitted.

*The previous records of Project regarding implementation of EMPs in compliance to the EC conditions are yet to be handed over by JKSPDC. The above information shall be suitably updated upon receipt of records and shall also be submitted to MoEF&CC for kind information.

------ x------ x------

कार्यालय: कमरा नंबर 08, ब्लॉक नंबर 02, एनएचपीसी क्षेत्रीय कार्यालय, जेडीए वाणिज्यिक परिसर नंबर 01, नरवाल, जम्मू, (जम्मू और कश्मीर) - 180006
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ANNEXURE-II

Ratle HE Project (850 MW)

(Status Report as on 30.09.2023)

Ratle Hydro-Electric Project is a run-of-river scheme proposed on river Chenab in District Kishtwar of UT Jammu and Kashmir with installed capacity of 850MW. The Project envisages construction of 133mtr high (from deepest foundation level) Concrete Gravity Dam, an underground Power House to accommodate 4 units of capacity 205MW each and one Auxiliary Unit of capacity 30MW.

Initially, the construction of Project was taken up by J&K State Power Development Corporation through M/s GVK however the work was stopped in 2014. The plan for execution of Project was revived by Ministry of Power, GOI in 2018 in consultation with Govt. of Jammu and Kashmir. The MoU was signed on 03.02.2019 and subsequently, supplementary MoU was signed on 03.01.2021 between NHPC (51%) and JKSPDC (49%) for formation of new Joint Venture for execution of Ratle HE Project. The new JV with the name "Ratle Hydroelectric Power Corporation Ltd." was incorporated on 01.06.2021 for execution of 850MW Ratle HE Project.

1. Status of Clearances:

Clearance	Status
Appraisal by CEA	TEA accorded by CEA on 19.12.2012. TEA further transferred in the name of RHPCL vide communication No. CEA-SY-25-50/1/2019-PAC Division/438-43 dated 29.12.2021
Forest Clearance	Accorded by GOJK in favour of JKSPDC on 27.04.2012 (for diversion of 138.93 Ha Forest land) and on 05.03.2014 (for diversion of 29.13 Ha Forest land) respectively. Vide communication No. 15-01/2021-Jammu dated 18.01.2022 and 08.03.2022, approval accorded by MoEF&CC, GOI for change of User Agency from JKSPDC to RHPCL.
Environment Clearance	Accorded by MoEF&CC vide letter No. J-12011/39/2010-IA.I dated 12.12.2012. The EC was transferred by MoEF&CC in the name of RHPCL vide communication No. J-12011/39/2010-IA.I dated 27.09.2021.
Indus water Clearance	Accorded by MoWR (Indus Wing) on 16.08.2012. Vide letter dated 02.07.2021, MoWR (Indus Wing) has confirmed the validity of IWT Clearance of the Project in favour of RHPCL.
PIB/CCEA Clearance	Cabinet has accorded the Investment sanction of Rs. 5281.94Cr for implementation of 850MW Ratle HE Project communicated vide MoP letter dated 11.02.2021.
R&R Plan Approval	Vide Order No. 91-PDD of 2013 dated 21.03.2013, GOJK had accorded the sanction to R&R Package of the Project for a total

	amount of Rs. 110 Crore. As per provisions of MoU, the R&R Plan of Project has been updated in line with the rates provided in case of Kishanganga HE Project, J&K and submitted to GOJK for approval. The In-principle approval to the updated R&R Plan has been accorded by the Standing Committee headed by Chief Secretary, J&K. The final approval of the R&R Plan by GOJK is under progress.

2. Award of construction works

The work for Turnkey Execution of Ratle HE Project has been awarded to M/s MEIL on 18.01.2022. The diversion of river Chenab through Diversion Tunnel has been achieved on 27.01.2024. The excavation of MAT and CVT has also been completed whereas the work on other associated components viz. TRTs, Pressure shafts, Power House, Surge chamber and Dam stripping is under progress by the Contractor. As per Investment sanction accorded to the Project by GOI, the Project is scheduled to be completed by February 2026.

3. Status of Land Acquisition and transfer of land to RHPCL

As mentioned in GOJK Order No. 55-JK (PDD) of 2022 dated 10-05-2022 (in terms of Administrative Council Decision No. 48/3/2022 dated 15-03-2022), State land measuring 233.96 Ha and Private land measuring 55.52 Ha has been acquired by JKSPDC through concerned Revenue Collectorate(s) of J&K Govt. for construction of Ratle HE Project in terms of Jammu and Kashmir State Land Acquisition Act. The Awarded amount on account of acquisition of land stands already deposited with concerned Revenue Collectorate(s) and the Land Awards have been issued by GOJK in favour of JKSPDC. Vide aforementioned Govt. Order dated 10.05.2022, JKPDD has been authorized to lease out land acquired by JKPDC for development of 850MW Ratle HEP to RHPCL. The sanction has also been accorded by GOJK for use of land measuring 138.81 Ha falling under river bed. The land acquired for Ratle HE Project has been physically taken over by RHPCL from JKSPDC. However, the formal lease deed for Project land is yet to be executed for which the matter is being regularly pursued with JKSPDC/JKPDD.

4. Status of R&R Plan Implementation

Vide Order No. 91-PDD of 2013 dated 21.03.2013 issued by GOJK in terms of Cabinet decision No. 44/7/2013 dated 15.03.2013, the sanction had been accorded to the R&R Package of 850MW Ratle HE Project for a total amount of Rs. 110.00 Crore. The above R&R Package sanctioned by GOJK includes the R&R Plan (Rs. 20.00 Crore), Local Area Development Plan including Skill Development Plan (Rs. 60.00 Crore) and Corporate Social Responsibility Plan (Rs.30.00 Crore). A part of R&R benefits as per the approved Plan stands already released to the beneficiaries.

रतले हाइड्रोइलेक्ट्रिक पॉवरकॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

In compliance to provisions of the MoU signed for incorporation of RHPCL, the rates of various provisions have been updated as per the rates provided in case of Kishanganga HE Project of NHPC and the updated R&R Plan of Ratle HE Project has been submitted to JKPDC / JKPDD and Department of DMRRR vide communication dated 07.09.2021 and 05.11.2021 for further examination. In September 2022, BOD of RHPCL has accorded approval to the revised Cost Estimate of R&R Plan. The Standing Committee headed by the Chief Secretary, J&K has accorded the In-principle approval to the updated R&R Plan of Ratle HE Project. The final approval of the R&R Plan by GOJK is under progress. GOJK has been requested by RHPCL for an early accord of final approval to the updated R&R Plan so that the R&R benefits could be timely released to the beneficiaries by Commissioner R&R, Ratle HE Project (Deputy Commissioner, Kishtwar).

5. Status of Infrastructure works

i) The construction of access roads leading to major structures like Dam, DT, Power House etc. have been completed.
ii) The Project colony at Drabshala is under the stage of finalization by the team of Architects.
iii) A temporary Office setup has been developed at Project site, Drabshalla and the same is under use by the Project.
iv) 33/11 KV receiving station for Ratle HE Project has been constructed (partially) through JKPDD. The matter is being taken up with concerned Department of J&K Govt. for bringing the same into functional stage.
v) A Dispensary has been set up at Project site and another at Shalimar Office which is being manned by one Doctor and two paramedical staff.
vi) A Quality Control Lab has been established at site through Contractor and is operational.
vii) The security posts have also been constructed at work sites.
viii) The demarcation of Project land is under progress by District Revenue Authorities in association with Project Officials.

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Appendix-II

Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-001		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Ambient Air		
Customer's Description of Sample#	Ambient Air		
Quantity#	01 No.		
Packing, Markings#	Filter Paper Packed in polythene Pouch.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Camp Area.		
Visual Observation	N/A		
Date of Sampling	15/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	NAAQMS/36/2012 13 USEPA:2013		
Testing Protocol	NAAQS		

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (ATMOSPHERIC POLLUTION)	-	-	-	-
1	PM10	µg/m³	77.6	Max. 100	NAAQMS/36/2012-13(Gravimetric method)
2	SO2	µg/m³	14.1	Max. 80	NAAQMS/36/2012-13(Improved West & Gaeke method)
3	NO2	µg/m³	17.6	Max. 80	NAAQMS/36/2012-13(Modified Jacob & Hochheiser method)
4	PM2.5	µg/m³	35.7	Max. 60	NAAQMS/36/2012-13(Gravimetric method)
5	CO	mg/m³	0.44	Max. 2	NAAQMS/36/2012-13

Represents details provided by the customer.

End of Report

25/12/23

Reviewed by

Dipti Jain
Asst. Tech. Manager
Idma Laboratories Ltd.
Panchkula

25/12/23

Authorised signatory

Kartar Singh
Tech. Mgr.
Idma Laboratories Ltd.
Panchkula

Idma Laboratories Limited

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391, industrial Area, Phase - 1,

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-002		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Ambient Air		
Customer's Description of Sample#	Ambient Air		
Quantity#	01 No.		
Packing, Markings#	Filter Paper Packed in polythene Pouch.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Damtop Ground		
Visual Observation	N/A		
Date of Sampling	17/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	NAAQMS/36/2012 13 USEPA:2013		
Testing Protocol	NAAQS		

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (ATMOSPHERIC POLLUTION)	-	-	-	-
1	PM10	µg/m³	79.4	Max. 100	NAAQMS/36/2012-13(Gravimetric method)
2	SO2	µg/m³	16.4	Max. 80	NAAQMS/36/2012-13(Improved West & Gaeke method)
3	NO2	µg/m³	18.7	Max. 80	NAAQMS/36/2012-13(Modified Jacob & Hochheiser method)
4	PM2.5	µg/m³	39.4	Max. 60	NAAQMS/36/2012-13(Gravimetric method)
5	CO	mg/m³	0.39	Max. 2	NAAQMS/36/2012-13

Represents details provided by the customer.

End of Report

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

Authorised Signatory

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

Idma Laboratories Limited

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-003		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Ambient Air		
Customer's Description of Sample#	Ambient Air		
Quantity#	01 No.		
Packing, Markings#	Filter Paper Packed in polythene Pouch.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Down Stream		
Visual Observation	N/A		
Date of Sampling	17/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	NAAQMS/36/2012 13 USEPA:2013		
Testing Protocol	NAAQS		

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (ATMOSPHERIC POLLUTION)	-	-	-	-
1	PM10	µg/m³	76.8	Max. 100	NAAQMS/36/2012-13(Gravimetric method)
2	SO2	µg/m³	12.6	Max. 80	NAAQMS/36/2012-13(Improved West & Gaeke method)
3	NO2	µg/m³	16.4	Max. 80	NAAQMS/36/2012-13(Modified Jacob & Hochheiser method)
4	PM2.5	µg/m³	33.7	Max. 60	NAAQMS/36/2012-13(Gravimetric method)
5	CO	mg/m³	0.38	Max. 2	NAAQMS/36/2012-13

Represents details provided by the customer.

End of Report

Reviewed by 12/12/23

Dipti Jain
Asst. Tech. Manager
Idma Laboratories Ltd. Panchkula

Authorised signatory 12/12/23

Kartar Singh
Tech. Mgr.
Idma Laboratories Ltd. Panchkula

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-004		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Ambient Air		
Customer's Description of Sample#	Ambient Air		
Quantity#	01 No.		
Packing, Markings#	Filter Paper Packed in polythene Pouch.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Up Stream		
Visual Observation	N/A		
Date of Sampling	17/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	NAAQMS/36/2012 13 USEPA:2013		
Testing Protocol	NAAQS		

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (ATMOSPHERIC POLLUTION)	-	-	-	-
1	PM10	µg/m³	77.1	Max. 100	NAAQMS/36/2012-13(Gravimetric method)
2	SO2	µg/m³	15.5	Max. 80	NAAQMS/36/2012-13(Improved West & Gaeke method)
3	NO2	µg/m³	19.7	Max. 80	NAAQMS/36/2012-13(Modified Jacob & Hochheiser method)
4	PM2.5	µg/m³	37.8	Max. 60	NAAQMS/36/2012-13(Gravimetric method)
5	CO	mg/m³	0.40	Max. 2	NAAQMS/36/2012-13

Represents details provided by the customer.

End of Report

Reviewed by

Dipti Jain
Asst. Tech. Manager
Idma Laboratories Ltd. Panchkula

25/12/23

Authorised signatory

Kartar Singh
Tech. Mgr.
Idma Laboratories Ltd. Panchkula

25/12/23

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-005		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project VIII- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	NOISE LEVEL (AMBIENT)		
Customer's Description of Sample#	NOISE LEVEL (AMBIENT)		
Quantity#	01 No.		
Packing, Markings#	Instrument at Site		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Camp Area		
Visual Observation	N/A		
Date of Sampling	15/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	CPCB Protocol:2015		
Testing Protocol	EPA/CPCB		

RESULTS

S.No.	Test Parameter	Units	Results	Limits	Test Method
	CHEMICAL DISCIPLINE (Noise Levels)	-	-	-	-
1	Lday	dB(A)	67.5	Max 75	EPA Guideline Manual July 2008
2	LNight	dB(A)	58.4	Max 70	EPA Guideline Manual July 2008

Represents details provided by the customer.

End of Report

25/12/23
Reviewed by
Dipti Jain
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Idma Laboratories Ltd. Panchkula

25/12/23
Authorised signatory
Karan Singh
Tech. Mgr.
Idma Laboratories Ltd. Panchkula

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-006		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	NOISE LEVEL (AMBIENT)		
Customer's Description of Sample#	NOISE LEVEL (AMBIENT)		
Quantity#	01 No.		
Packing, Markings#	Instrument at Site		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Damtop Ground		
Visual Observation	N/A		
Date of Sampling	17/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	CPCB Protocol:2015		
Testing Protocol	EPA/CPCB		

RESULTS

S.No.	Test Parameter	Units	Results	Limits	Test Method
	CHEMICAL DISCIPLINE (Noise Levels)	-	-	-	-
1	Lday	dB(A)	66.8	Max 75	EPA Guideline Manual July 2008
2	LNight	dB(A)	57.6	Max 70	EPA Guideline Manual July 2008

Represents details provided by the customer.

End of Report

Reviewed by

Dipti Jain
Asst. Tech. Manager
Idma Laboratories Ltd.
Panchkula

Authorised signatory

Kanter Singh
Tech. Mgr.
Idma Laboratories Ltd.
Panchkula

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-007		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	NOISE LEVEL (AMBIENT)		
Customer's Description of Sample#	NOISE LEVEL (AMBIENT)		
Quantity#	01 No.		
Packing, Markings#	Instrument at Site		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Down Stream		
Visual Observation	N/A		
Date of Sampling	17/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	CPCB Protocol:2015		
Testing Protocol	EPA/CPCB		

RESULTS

S.No.	Test Parameter	Units	Results	Limits	Test Method
	CHEMICAL DISCIPLINE (Noise Levels)	-	-	-	-
1	Lday	dB(A)	66.2	Max 75	EPA Guideline Manual July 2008
2	LNight	dB(A)	55.8	Max 70	EPA Guideline Manual July 2008

Represents details provided by the customer.

End of Report

Reviewed by

Dipti Jain
Asst. Tech. Manager
Idma Laboratories Ltd. Panchkula

Authorised signatory

Kartar Singh
Tech. Mgr.
Idma Laboratories Ltd. Panchkula

Idma Laboratories Limited

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-008		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	NOISE LEVEL (AMBIENT)		
Customer's Description of Sample#	NOISE LEVEL (AMBIENT)		
Quantity#	01 No.		
Packing, Markings#	Instrument at Site		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Up Stream		
Visual Observation	N/A		
Date of Sampling	17/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	CPCB Protocol:2015		
Testing Protocol	EPA/CPCB		

RESULTS

S.No.	Test Parameter	Units	Results	Limits	Test Method
	CHEMICAL DISCIPLINE (Noise Levels)	-	-	-	-
1	Lday	dB(A)	68.9	Max 75	EPA Guideline Manual July 2008
2	LNight	dB(A)	57.2	Max 70	EPA Guideline Manual July 2008

Represents details provided by the customer.

End of Report

25/12/23

Reviewed by

Dipti Jain
Asst. Tech. Manager
Idma Laboratories Ltd.
Panchkula

Authorised signatory

Kartar Singh
Tech. Mgr.
Idma Laboratories Ltd.
Panchkula

Idma Laboratories Limited

Idma Corporate Park,

391, Industrial Area, Phase - 1,

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Tel No. 0172 - 5064827,- 5064830

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-009		Page No. 1/3
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Drinking Water (Tap)		
Customer's Description of Sample#	Drinking Water (Tap)		
Quantity#	5 Ltr.+250 ml		
Packing, Markings, Seal & Quantity#	Plastic Can+Glass Bottle.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team Idma	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	NHPC Office		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	IS: 10500:2012		

RESULTS

S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
	Chemical Testing (Water)	-	-	-	-	-
1	Color	Hazen	<1	Max. 5	Max. 15	APHA 2120 B&C 24th Edition, 2023
2	Odour	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2150 B 24th Edition, 2023
3	pH	-	7.11	6.5-8.5	No Relaxation	APHA 4500H+B 24th Edition, 2023
4	Alkalinity as CaCO3	mg/L	109	Max. 200	Max. 600	APHA 2320 B 24th Edition, 2023
5	Boron	mg/L	BLQ (LOQ-0.01)	Max. 0.5	Max. 2.4	APHA 3120 B 24th Edition, 2023
6	Calcium as Ca	mg/L	16.4	Max. 75	Max. 200	APHA 3500-Ca B 24th Edition, 2023
7	Chloride as Cl	mg/L	21.9	Max. 250	Max. 1000	APHA 4500Cl- B 24th Edition, 2023

25/12/23

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager

25/12/23

Authorised signatory

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

Idma Laboratories Limited

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-009					Page No. 2/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
8	Magnesium as Mg	mg/L	15.0	Max. 30	Max. 100	APHA 3500 Mg B 24th Edition, 2023
9	Cyanide as CN	mg/L	<0.05	Max. 0.05	No Relaxation	APHA 4500CN-C&F 24th Edition, 2023
10	Fluoride as F	mg/L	0.09	Max. 1	Max. 1.5	CPCB Guide Manual:Water & waste water Analysis
11	Hardness Total (as CaCO3)	mg/L	102	Max. 200	Max. 600	APHA 2340C 24th Edition, 2023
12	Total Dissolved Solids	mg/L	142	Max. 500	Max. 2000	APHA 2540 C 24th Edition, 2023
13	Sulphate as SO4	mg/L	7.9	Max. 200	Max. 400	APHA 4500-SO^{3}-4 E 24th Edition, 2023
14	Turbidity	NTU	<1	Max. 1	Max. 5	APHA 3130 B 24th Edition, 2023
15	Taste	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2160 B 24th Edition, 2023
16	Residual Free chlorine	mg/L	0.22	Min. 0.2	1	APHA 4500Cl B 24th Edition, 2023
17	Cadmium	mg/L	BLQ (LOQ-0.0005)	Max. 0.003	No Relaxation	APHA 3120 B 24th Edition, 2023
18	Potassium	mg/L	2.6	-	-	APHA 3120 B 24th Edition, 2023
19	Sodium	mg/L	8.1	-	-	APHA 3120 B 24th Edition, 2023
20	Copper as Cu	mg/L	BLQ (LOQ-0.0005)	Max. 0.05	Max. 1.5	APHA 3120 B 24th Edition, 2023
21	Iron as Fe	mg/L	0.002	Max. 1.0	No Relaxation	APHA 3120 B 24th Edition, 2023
22	Manganese as Mn	mg/L	BLQ (LOQ-0.0005)	Max. 0.1	Max. 0.3	APHA 3120 B 24th Edition, 2023
23	Nickel as Ni	mg/L	BLQ (LOQ-0.0005)	Max. 0.02	No Relaxation	APHA 3120 B 24th Edition, 2023
24	Zinc as Zn	mg/L	0.011	Max. 5	Max. 15	APHA 3120 B 24th Edition, 2023
25	Aluminum as Al	mg/L	BLQ (LOQ-0.0005)	Max. 0.03	Max. 0.2	APHA 3120 B 24th Edition, 2023
26	Selenium as Se	mg/L	BLQ (LOQ-0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023
27	Silver as Ag	mg/L	BLQ (LOQ-0.0005)	Max. 0.1	No Relaxation	APHA 3120 B 24th Edition, 2023
28	Mercury as Hg	mg/L	BLQ (LOQ-0.0005)	Max. 0.001	No Relaxation	APHA 3120 B 24th Edition, 2023
29	Total Arsenic	mg/L	BLQ (LOQ-0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023

Reviewed by

Authorised signatory

Idma Laboratories Limited

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-009					Page No. 3/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
30	Total Chromium	mg/L	BLQ (LOQ-0.0005)	Max. 0.05	No Relaxation	APHA 3120 B 24th Edition, 2023
	Biological Testing (Water)	-	-	-	-	-
31	E. Coli	/100ml	Absent	Shall not be detectable in any 100ml sample	--	IS 15185:2016
32	Total Coliform Bacteria	/100ml	Absent	Shall not be detectable in any 100ml sample	--	IS 15185:2016

Opinion :

Represents details provided by the customer.

End of Report

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

25/12/23

Authorised signatory

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

25/12/23

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-010		Page No. 1/3
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	R.O. Drinking Water		
Customer's Description of Sample#	R.O. Drinking Water		
Quantity#	5 Ltr.+250 ml		
Packing, Markings, Seal & Quantity#	Plastic Can+Glass Bottle.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team Idma	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	NHPC Mess		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	IS: 10500:2012		

RESULTS

S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
	Chemical Testing (Water)	-	-	-	-	-
1	Color	Hazen	<1	Max. 5	Max. 15	APHA 2120 B&C 24th Edition, 2023
2	Odour	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2150 B 24th Edition, 2023
3	pH	-	7.25	6.5-8.5	No Relaxation	APHA 4500H+B 24th Edition, 2023
4	Alkalinity as CaCO3	mg/L	99	Max. 200	Max. 600	APHA 2320 B 24th Edition, 2023
5	Boron	mg/L	BLQ (LOQ -0.01)	Max. 0.5	Max. 2.4	APHA 3120 B 24th Edition, 2023
6	Calcium as Ca	mg/L	18.5	Max. 75	Max. 200	APHA 3500-Ca B 24th Edition, 2023
7	Chloride as Cl	mg/L	19.4	Max. 250	Max. 1000	APHA 4500Cl- B 24th Edition, 2023

Reviewed by

Dipti Jain
Asst Tech. Manager

Authorised signatory

Kanwar Singh
Tech. Mgr.

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TEST REPORT

Lab No.	201223N-E-010					Page No. 2/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
8	Magnesium as Mg	mg/L	16.0	Max. 30	Max. 100	APHA 3500 Mg B 24th Edition, 2023
9	Cyanide as CN	mg/L	<0.05	Max. 0.05	No Relaxation	APHA 4500CN-C&F 24th Edition, 2023
10	Fluoride as F	mg/L	0.12	Max. 1	Max. 1.5	CPCB Guide Manual:Water & waste water Analysis
11	Hardness Total (as CaCO3)	mg/L	111	Max. 200	Max. 600	APHA 2340C 24th Edition, 2023
12	Total Dissolved Solids	mg/L	152	Max. 500	Max. 2000	APHA 2540 C 24th Edition, 2023
13	Sulphate as SO4	mg/L	9.4	Max. 200	Max. 400	APHA 4500-SO^{2}-4 E 24th Edition, 2023
14	Turbidity	NTU	<1	Max. 1	Max. 5	APHA 3130 B 24th Edition, 2023
15	Taste	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2160 B 24th Edition, 2023
16	Residual Free chlorine	mg/L	0.21	Min. 0.2	1	APHA 4500Cl B 24th Edition, 2023
17	Cadmium	mg/L	BLQ (LOQ-0.0005)	Max. 0.003	No Relaxation	APHA 3120 B 24th Edition, 2023
18	Potassium	mg/L	1.9	-	-	APHA 3120 B 24th Edition, 2023
19	Sodium	mg/L	8.2	-	-	APHA 3120 B 24th Edition, 2023
20	Copper as Cu	mg/L	BLQ (LOQ-0.0005)	Max. 0.05	Max. 1.5	APHA 3120 B 24th Edition, 2023
21	Iron as Fe	mg/L	0.003	Max. 1.0	No Relaxation	APHA 3120 B 24th Edition, 2023
22	Manganese as Mn	mg/L	BLQ (LOQ-0.0005)	Max. 0.1	Max. 0.3	APHA 3120 B 24th Edition, 2023
23	Nickel as Ni	mg/L	BLQ (LOQ-0.0005)	Max. 0.02	No Relaxation	APHA 3120 B 24th Edition, 2023
24	Zinc as Zn	mg/L	0.007	Max. 5	Max. 15	APHA 3120 B 24th Edition, 2023
25	Aluminum as Al	mg/L	BLQ (LOQ-0.0005)	Max. 0.03	Max. 0.2	APHA 3120 B 24th Edition, 2023
26	Selenium as Se	mg/L	BLQ (LOQ-0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023
27	Silver as Ag	mg/L	BLQ (LOQ-0.0005)	Max. 0.1	No Relaxation	APHA 3120 B 24th Edition, 2023
28	Mercury as Hg	mg/L	BLQ (LOQ-0.0005)	Max. 0.001	No Relaxation	APHA 3120 B 24th Edition, 2023
29	Total Arsenic	mg/L	BLQ (LOQ-0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023

25/12/23

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

25/12/23

Authorised signatory

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-010					Page No. 3/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
30	Total Chromium	mg/L	BLQ (LOQ-0.0005)	Max. 0.05	No Relaxation	APHA 3120 B 24th Edition, 2023
	Biological Testing (Water)	-	-	-	-	-
31	E. Coli	/100ml	Absent	Shall not be detectable in any 100ml sample	--	IS 15185:2016
32	Total Coliform Bacteria	/100ml	Absent	Shall not be detectable in any 100ml sample	--	IS 15185:2016

Opinion :

Represents details provided by the customer.

End of Report

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

Authorised signatory

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-011		Page No. 1/3
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	RO Drinking Water		
Customer's Description of Sample#	RO Drinking Water		
Quantity#	5 Ltr.+250 ml		
Packing, Markings, Seal & Quantity#	Plastic Can+Glass Bottle.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team Idma	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Camp Area		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	IS: 10500:2012		

RESULTS

S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
	Chemical Testing (Water)	-	-	-	-	-
1	Color	Hazen	<1	Max. 5	Max. 15	APHA 2120 B&C 24th Edition, 2023
2	Odour	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2150 B 24th Edition, 2023
3	pH	-	7.24	6.5-8.5	No Relaxation	APHA 4500H+B 24th Edition, 2023
4	Alkalinity as CaCO3	mg/L	86	Max. 200	Max. 600	APHA 2320 B 24th Edition, 2023
5	Boron	mg/L	BLQ (LOQ-0.01)	Max. 0.5	Max. 2.4	APHA 3120 B 24th Edition, 2023
6	Calcium as Ca	mg/L	15.6	Max. 75	Max. 200	APHA 3500-Ca B 24th Edition, 2023
7	Chloride as Cl	mg/L	13.4	Max. 250	Max. 1000	APHA 4500Cl- B 24th Edition, 2023

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

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Lab No.	201223N-E-011					Page No. 2/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
8	Magnesium as Mg	mg/L	14.8	Max. 30	Max. 100	APHA 3500 Mg B 24th Edition, 2023
9	Cyanide as CN	mg/L	<0.05	Max. 0.05	No Relaxation	APHA 4500CN-C&F 24th Edition, 2023
10	Fluoride as F	mg/L	0.04	Max. 1	Max. 1.5	CPCB Guide Manual:Water & waste water Analysis
11	Hardness Total (as CaCO3)	mg/L	99	Max. 200	Max. 600	APHA 2340C 24th Edition, 2023
12	Total Dissolved Solids	mg/L	125	Max. 500	Max. 2000	APHA 2540 C 24th Edition, 2023
13	Sulphate as SO4	mg/L	5.6	Max. 200	Max. 400	APHA 4500-SO^{2}-4 E 24th Edition, 2023
14	Turbidity	NTU	<1	Max. 1	Max. 5	APHA 3130 B 24th Edition, 2023
15	Taste	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2160 B 24th Edition, 2023
16	Residual Free chlorine	mg/L	0.2	Min. 0.2	1	APHA 4500Cl B 24th Edition, 2023
17	Cadmium	mg/L	BLQ (LOQ-0.0005)	Max. 0.003	No Relaxation	APHA 3120 B 24th Edition, 2023
18	Potassium	mg/L	1.7	-	-	APHA 3120 B 24th Edition, 2023
19	Sodium	mg/L	6.4	-	-	APHA 3120 B 24th Edition, 2023
20	Copper as Cu	mg/L	BLQ (LOQ-0.0005)	Max. 0.05	Max. 1.5	APHA 3120 B 24th Edition, 2023
21	Iron as Fe	mg/L	0.001	Max. 1.0	No Relaxation	APHA 3120 B 24th Edition, 2023
22	Manganese as Mn	mg/L	BLQ (LOQ-0.0005)	Max. 0.1	Max. 0.3	APHA 3120 B 24th Edition, 2023
23	Nickel as Ni	mg/L	BLQ (LOQ-0.0005)	Max. 0.02	No Relaxation	APHA 3120 B 24th Edition, 2023
24	Zinc as Zn	mg/L	0.006	Max. 5	Max. 15	APHA 3120 B 24th Edition, 2023
25	Aluminum as Al	mg/L	BLQ (LOQ-0.0005)	Max. 0.03	Max. 0.2	APHA 3120 B 24th Edition, 2023
26	Selenium as Se	mg/L	BLQ (LOQ-0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023
27	Silver as Ag	mg/L	BLQ (LOQ-0.0005)	Max. 0.1	No Relaxation	APHA 3120 B 24th Edition, 2023
28	Mercury as Hg	mg/L	BLQ (LOQ-0.0005)	Max. 0.001	No Relaxation	APHA 3120 B 24th Edition, 2023
29	Total Arsenic	mg/L	BLQ (LOQ-0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula 25/12/23

Reviewed by

Authorised Signatory

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula 25/12/23

Idma Laboratories Limited

Idma Corporate Park,

391, Industrial Area, Phase - 1,

Panchkula - 134113,

Haryana (India)

Tel No. 0172 - 5064827,- 5064830

Website : www.idmagroup.co.in

Email : commercial@idmalab.co.in

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-011					Page No. 3/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
30	Total Chromium	mg/L	BLQ (LOQ-0.0005)	Max. 0.05	No Relaxation	APHA 3120 B 24th Edition, 2023
	Biological Testing (Water)	-	-	-	-	-
31	E. Coli	/100ml	Absent	Shall not be detectable in any 100ml sample	--	IS 15185:2016
32	Total Coliform Bacteria	/100ml	Absent	Shall not be detectable in any 100ml sample	--	IS 15185:2016

Opinion :

Represents details provided by the customer.

End of Report

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula 25/12/23

Authorised signatory

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula 27/12/23

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-012				Page No. 2/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012	Test Method
				Requirement (Acceptable Limit) / Permissible Limit in absence of alternate Source	
9	Cyanide as CN	mg/L	<0.05	Max. 0.05 / No Relaxation	APHA 4500CN-C&F 24th Edition, 2023
10	Fluoride as F	mg/L	0.07	Max. 1 / Max. 1.5	CPCB Guide Manual:Water & waste water Analysis
11	Hardness Total (as CaCO3)	mg/L	113	Max. 200 / Max. 600	APHA 2340C 24th Edition, 2023
12	Total Dissolved Solids	mg/L	162	Max. 500 / Max. 2000	APHA 2540 C 24th Edition, 2023
13	Sulphate as SO4	mg/L	10.5	Max. 200 / Max. 400	APHA 4500-SO^{2}-4 E 24th Edition, 2023
14	Turbidity	NTU	<1	Max. 1 / Max. 5	APHA 3130 B 24th Edition, 2023
15	Taste	Qualitative	Agreeable	Agreeable / Agreeable	APHA 2160 B 24th Edition, 2023
16	Residual Free chlorine	mg/L	0.21	Min. 0.2 / 1	APHA 4500Cl B 24th Edition, 2023
17	Cadmium	mg/L	BLQ (LOQ-0.0005)	Max. 0.003 / No Relaxation	APHA 3120 B 24th Edition, 2023
18	Potassium	mg/L	2.1	- / -	APHA 3120 B 24th Edition, 2023
19	Sodium	mg/L	8.6	- / -	APHA 3120 B 24th Edition, 2023
20	Copper as Cu	mg/L	BLQ (LOQ-0.0005)	Max. 0.05 / Max. 1.5	APHA 3120 B 24th Edition, 2023
21	Iron as Fe	mg/L	0.022	Max. 1.0 / No Relaxation	APHA 3120 B 24th Edition, 2023
22	Manganese as Mn	mg/L	BLQ (LOQ-0.0005)	Max. 0.1 / Max. 0.3	APHA 3120 B 24th Edition, 2023
23	Nickel as Ni	mg/L	BLQ (LOQ-0.0005)	Max. 0.02 / No Relaxation	APHA 3120 B 24th Edition, 2023
24	Zinc as Zn	mg/L	BLQ (LOQ-0.0005)	Max. 5 / Max. 15	APHA 3120 B 24th Edition, 2023
25	Aluminum as Al	mg/L	BLQ (LOQ-0.0005)	Max. 0.03 / Max. 0.2	APHA 3120 B 24th Edition, 2023
26	Selenium as Se	mg/L	BLQ (LOQ-0.0005)	Max. 0.01 / No Relaxation	APHA 3120 B 24th Edition, 2023
27	Silver as Ag	mg/L	BLQ (LOQ-0.0005)	Max. 0.1 / No Relaxation	APHA 3120 B 24th Edition, 2023
28	Mercury as Hg	mg/L	BLQ (LOQ-0.0005)	Max. 0.001 / No Relaxation	APHA 3120 B 24th Edition, 2023
29	Total Arsenic	mg/L	BLQ (LOQ-0.0005)	Max. 0.01 / No Relaxation	APHA 3120 B 24th Edition, 2023

25/12/23

Reviewed by

Dipti Jain
Asst Tech Manager

25/12/23

Authorised signatory

Kartar Singh
Tech. Mgr.

Idma Laboratories Limited

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-012		Page No. 1/3
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Drinking Water		
Customer's Description of Sample#	Drinking Water		
Quantity#	5 Ltr.+250 ml		
Packing, Markings, Seal & Quantity#	Plastic Can+Glass Bottle.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team Idma	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	GVK Colony		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	IS: 10500:2012		

RESULTS

S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
	Chemical Testing (Water)	-	-	-	-	-
1	Color	Hazen	<1	Max. 5	Max. 15	APHA 2120 B&C 24th Edition, 2023
2	Odour	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2150 B 24th Edition, 2023
3	pH	-	7.32	6.5-8.5	No Relaxation	APHA 4500H+B 24th Edition, 2023
4	Alkalinity as CaCO3	mg/L	105	Max. 200	Max. 600	APHA 2320 B 24th Edition, 2023
5	Boron	mg/L	<0.01	Max. 0.5	Max. 2.4	APHA 3120 B 24th Edition, 2023
6	Calcium as Ca	mg/L	19.7	Max. 75	Max. 200	APHA 3500-Ca B 24th Edition, 2023
7	Chloride as Cl	mg/L	14.5	Max. 250	Max. 1000	APHA 4500Cl- B 24th Edition, 2023
8	Magnesium as Mg	mg/L	15.7	Max. 30	Max. 100	APHA 3500 Mg B 24th Edition, 2023

Reviewed by 25/12/23

Authorised signatory 25/12/23

Idma Laboratories Ltd. Kanter Singh Tech. Mgr. Panchkula

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-012					Page No. 3/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
30	Total Chromium	mg/L	BLQ (LOQ-0.0005)	Max. 0.05	No Relaxation	APHA 3120 B 24th Edition, 2023
	Biological Testing (Water)	-	-	-	-	-
31	E. Coli	/100ml	Absent	Shall not be detectable in any 100ml sample	--	IS 15185:2016
32	Total Coliform Bacteria	/100ml	Absent	Shall not be detectable in any 100ml sample	--	IS 15185:2016

Opinion :

Represents details provided by the customer.

End of Report

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

Authorised signatory

25/12/23

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-013		Page No. 1/3
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Drinking Water		
Customer's Description of Sample#	Drinking Water		
Quantity#	5 Ltr.+250 ml		
Packing, Markings, Seal & Quantity#	Plastic Can+Glass Bottle.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team Idma	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	New Camp Downstream		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	IS: 10500:2012		

RESULTS

S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
	Chemical Testing (Water)	-	-	-	-	-
1	Color	Hazen	<1	Max. 5	Max. 15	APHA 2120 B&C 24th Edition, 2023
2	Odour	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2150 B 24th Edition, 2023
3	pH	-	7.2	6.5-8.5	No Relaxation	APHA 4500H+B 24th Edition, 2023
4	Alkalinity as CaCO3	mg/L	101	Max. 200	Max. 600	APHA 2320 B 24th Edition, 2023
5	Boron	mg/L	BLQ (LOQ - 0.01)	Max. 0.5	Max. 2.4	APHA 3120 B 24th Edition, 2023
6	Calcium as Ca	mg/L	18.4	Max. 75	Max. 200	APHA 3500-Ca B 24th Edition, 2023
7	Chloride as Cl	mg/L	16.7	Max. 250	Max. 1000	APHA 4500Cl- B 24th Edition, 2023

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula 25/12/23

Reviewed by

Authorised signatory

Idma Laboratories Ltd. Kaitar Singh Tech. Mgr. Panchkula

Idma Laboratories Limited

Idma Corporate Park,

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TEST REPORT

Lab No.	201223N-E-013					Page No. 2/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
8	Magnesium as Mg	mg/L	17.0	Max. 30	Max. 100	APHA 3500 Mg B 24th Edition, 2023
9	Cyanide as CN	mg/L	0.05	Max. 0.05	No Relaxation	APHA 4500CN-C&F 24th Edition, 2023
10	Fluoride as F	mg/L	0.08	Max. 1	Max. 1.5	CPCB Guide Manual:Water & waste water Analysis
11	Hardness Total (as CaCO3)	mg/L	115	Max. 200	Max. 600	APHA 2340C 24th Edition, 2023
12	Total Dissolved Solids	mg/L	148	Max. 500	Max. 2000	APHA 2540 C 24th Edition, 2023
13	Sulphate as SO4	mg/L	9.4	Max. 200	Max. 400	APHA 4500-SO^{2}-4 E 24th Edition, 2023
14	Turbidity	NTU	<1	Max. 1	Max. 5	APHA 3130 B 24th Edition, 2023
15	Taste	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2160 B 24th Edition, 2023
16	Residual Free chlorine	mg/L	0.21	Min. 0.2	1	APHA 4500Cl B 24th Edition, 2023
17	Cadmium	mg/L	BLQ (LOQ-0.0005)	Max. 0.003	No Relaxation	APHA 3120 B 24th Edition, 2023
18	Potassium	mg/L	1.9	-	-	APHA 3120 B 24th Edition, 2023
19	Sodium	mg/L	8.8	-	-	APHA 3120 B 24th Edition, 2023
20	Copper as Cu	mg/L	BLQ (LOQ-0.0005)	Max. 0.05	Max. 1.5	APHA 3120 B 24th Edition, 2023
21	Iron as Fe	mg/L	0.007	Max. 1.0	No Relaxation	APHA 3120 B 24th Edition, 2023
22	Manganese as Mn	mg/L	BLQ (LOQ-0.0005)	Max. 0.1	Max. 0.3	APHA 3120 B 24th Edition, 2023
23	Nickel as Ni	mg/L	BLQ (LOQ-0.0005)	Max. 0.02	No Relaxation	APHA 3120 B 24th Edition, 2023
24	Zinc as Zn	mg/L	0.002	Max. 5	Max. 15	APHA 3120 B 24th Edition, 2023
25	Aluminum as Al	mg/L	BLQ (LOQ-0.0005)	Max. 0.03	Max. 0.2	APHA 3120 B 24th Edition, 2023
26	Selenium as Se	mg/L	BLQ (LOQ-0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023
27	Silver as Ag	mg/L	BLQ (LOQ-0.0005)	Max. 0.1	No Relaxation	APHA 3120 B 24th Edition, 2023
28	Mercury as Hg	mg/L	BLQ (LOQ-0.0005)	Max. 0.001	No Relaxation	APHA 3120 B 24th Edition, 2023
29	Total Arsenic	mg/L	BLQ (LOQ-0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023

Reviewed by

Dipti Jain
Asst. Tech. Manager

Authorised signatory

Kartar Singh
Tech. Mgr.

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-013					Page No. 3/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit In absence of alternate Source	
30	Total Chromium	mg/L	BLQ (LOQ-0.0005)	Max. 0.05	No Relaxation	APHA 3120 B 24th Edition, 2023
	Biological Testing (Water)	-	-	-	-	-
31	E. Coli	/100ml	Absent	Shall not be detectable in any 100ml sample	–	IS 15185:2016
32	Total Coliform Bacteria	/100ml	Absent	Shall not be detectable in any 100ml sample	–	IS 15185:2016

Opinion :

Represents details provided by the customer.

End of Report

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

25/12/23

Authorised signatory

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-014		Page No. 1/3
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Drinking Water		
Customer's Description of Sample#	Drinking Water		
Quantity#	5 Ltr.+250 ml		
Packing, Markings, Seal & Quantity#	Plastic Can+Glass Bottle.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team Idma	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	NHPC Office		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	IS: 10500:2012		

RESULTS

S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
	Chemical Testing (Water)	-	-	-	-	-
1	Color	Hazen	<1	Max. 5	Max. 15	APHA 2120 B&C 24th Edition, 2023
2	Odour	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2150 B 24th Edition, 2023
3	pH	-	7.34	6.5-8.5	No Relaxation	APHA 4500H+B 24th Edition, 2023
4	Alkalinity as CaCO3	mg/L	108	Max. 200	Max. 600	APHA 2320 B 24th Edition, 2023
5	Boron	mg/L	<0.05	Max. 0.5	Max. 2.4	APHA 3120 B 24th Edition, 2023
6	Calcium as Ca	mg/L	18.1	Max. 75	Max. 200	APHA 3500-Ca B 24th Edition, 2023
7	Chloride as Cl	mg/L	15.7	Max. 250	Max. 1000	APHA 4500Cl- B 24th Edition, 2023
8	Magnesium as Mg	mg/L	16.9	Max. 30	Max. 100	APHA 3500 Mg B 24th Edition, 2023

Reviewed by
Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula
25/12/23

25/12/23
Authorised signatory
Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-014					Page No. 2/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit In absence of alternate Source	
9	Cyanide as CN	mg/L	<0.05	Max. 0.05	No Relaxation	APHA 4500CN-C&F 24th Edition, 2023
10	Fluoride as F	mg/L	0.08	Max. 1	Max. 1.5	CPCB Guide Manual:Water & waste water Analysis
11	Hardness Total (as CaCO3)	mg/L	114	Max. 200	Max. 600	APHA 2340C 24th Edition, 2023
12	Total Dissolved Solids	mg/L	132	Max. 500	Max. 2000	APHA 2540 C 24th Edition, 2023
13	Sulphate as SO4	mg/L	9.1	Max. 200	Max. 400	APHA 4500-SO^{2-}4 E 24th Edition, 2023
14	Turbidity	NTU	<1	Max. 1	Max. 5	APHA 3130 B 24th Edition, 2023
15	Taste	Qualitative	Agreeable	Agreeable	Agreeable	APHA 2160 B 24th Edition, 2023
16	Residual Free chlorine	mg/L	0.21	Min. 0.2	1	APHA 4500Cl B 24th Edition, 2023
17	Cadmium	mg/L	BLQ (LOQ - 0.0005)	Max. 0.003	No Relaxation	APHA 3120 B 24th Edition, 2023
18	Potassium	mg/L	2.2	-	-	APHA 3120 B 24th Edition, 2023
19	Sodium	mg/L	10.9	-	-	APHA 3120 B 24th Edition, 2023
20	Copper as Cu	mg/L	BLQ (LOQ - 0.0005)	Max. 0.05	Max. 1.5	APHA 3120 B 24th Edition, 2023
21	Iron as Fe	mg/L	0.012	Max. 1.0	No Relaxation	APHA 3120 B 24th Edition, 2023
22	Manganese as Mn	mg/L	BLQ (LOQ - 0.0005)	Max. 0.1	Max. 0.3	APHA 3120 B 24th Edition, 2023
23	Nickel as Ni	mg/L	BLQ (LOQ - 0.0005)	Max. 0.02	No Relaxation	APHA 3120 B 24th Edition, 2023
24	Zinc as Zn	mg/L	0.034	Max. 5	Max. 15	APHA 3120 B 24th Edition, 2023
25	Aluminum as Al	mg/L	BLQ (LOQ - 0.0005)	Max. 0.03	Max. 0.2	APHA 3120 B 24th Edition, 2023
26	Selenium as Se	mg/L	BLQ (LOQ - 0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023
27	Silver as Ag	mg/L	BLQ (LOQ - 0.0005)	Max. 0.1	No Relaxation	APHA 3120 B 24th Edition, 2023
28	Mercury as Hg	mg/L	BLQ (LOQ - 0.0005)	Max. 0.001	No Relaxation	APHA 3120 B 24th Edition, 2023
29	Total Arsenic	mg/L	BLQ (LOQ - 0.0005)	Max. 0.01	No Relaxation	APHA 3120 B 24th Edition, 2023
30	Total Chromium	mg/L	BLQ (LOQ -	Max. 0.05	No Relaxation	APHA 3120 B 24th Edition, 2023

Reviewed by 25/12/23

Dipti Jain, Asst Tech Manager

Authorised signatory 26/12/23

Kartar Singh, Tech. Mgr.

Idma Laboratories Limited

Idma Corporate Park,

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Haryana (India)

Tel No. 0172 - 5064827,- 5064830

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-014					Page No. 3/3
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate Source	
30			0.0005)			
	Biological Testing (Water)	-	-	-	-	-
31	E. Coli	/100ml	Absent	Shall not be detectable in any 100ml sample	--	IS 15185:2016
32	Total Coliform Bacteria	/100ml	Absent	Shall not be detectable in any 100ml sample	--	IS 15185:2016

Opinion :

Represents details provided by the customer.

End of Report

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

25/12/23

Authorised signatory

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

Idma Laboratories Limited

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-015		Page No. 1/2
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Surface Water		
Customer's Description of Sample#	Surface Water		
Quantity#	5 Ltr.		
Packing, Markings, Seal & Quantity#	Plastic Can.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team Idma	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Up-Stream		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	-		

RESULTS

S.No.	Test Parameter	Units	Results	Test Method
	Chemical Testing (Water)	-	-	-
1	pH	-	7.39	APHA 4500H+B 24th Edition, 2023
2	Chloride as Cl	mg/L	16.7	APHA 4500Cl- B 24th Edition, 2023
3	Hardness Total (as CaCO3)	mg/L	80	APHA 2340C 24th Edition, 2023
4	Oil & Grease	mg/L	<2.5	APHA 5500 B 24th Edition, 2023
5	Total Dissolved Solids	mg/L	95	APHA 2540 C 24th Edition, 2023
6	Sulphate as SO4	mg/L	7.9	APHA 4500-SO^{2}-4 E 24th Edition, 2023
7	Iron as Fe	mg/L	0.031	APHA 3120 B 24th Edition, 2023
8	Lead as Pb	mg/L	BLQ (LOQ - 0.0005)	APHA 3120 B 24th Edition, 2023
	Biological Testing (Water)	-	-	-

Reviewed by

Dipti Jain
Asst. Unit Manager
Idma Laboratories Ltd.
Panchkula

Authorised signatory

Kartar Singh
Tech. Mgr.
Idma Laboratories Ltd.
Panchkula

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-015			Page No. 2/2
S.No.	Test Parameter	Units	Results	Test Method
9	Faecal Coliforms	MPN/100ml	350	APHA 9221 F 24th Edition 2023
10	Biochemical Oxygen Demand (3-days at 27 °C)	mg/L	<2	CPCB Guide Manual:Water & waste water Analysis
11	Chemical Oxygen Demand	mg/L	4	CPCB Guide Manual:Water & waste water Analysis

Opinion :

Represents details provided by the customer.

End of Report

Reviewed by 25/12/23

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

Authorised signatory 25/12/23

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-016		Page No. 1/2
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Surface Water		
Customer's Description of Sample#	Surface Water		
Quantity#	5 Ltr.		
Packing, Markings, Seal & Quantity#	Plastic Can.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team Idma	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Down Stream		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	-		

RESULTS

S.No.	Test Parameter	Units	Results	Test Method
	Chemical Testing (Water)	-	-	-
1	pH	-	7.37	APHA 4500H+B 24th Edition, 2023
2	Chloride as Cl	mg/L	12.6	APHA 4500Cl- B 24th Edition, 2023
3	Hardness Total (as CaCO3)	mg/L	67	APHA 2340C 24th Edition, 2023
4	Oil & Grease	mg/L	<2.5	APHA 5500 B 24th Edition, 2023
5	Total Dissolved Solids	mg/L	91	APHA 2540 C 24th Edition, 2023
6	Sulphate as SO4	mg/L	7.7	APHA 4500-SO^{2}-4 E 24th Edition, 2023
7	Iron as Fe	mg/L	0.024	APHA 3120 B 24th Edition, 2023
8	Lead as Pb	mg/L	BLQ (LOQ - 0.0005)	APHA 3120 B 24th Edition, 2023
	Biological Testing (Water)	-	-	-

Reviewed by

Dipti Jain
Asst Tech. Manager
Idma Laboratories Ltd.
Panchkula

Authorised signatory

Kartar Singh
Tech. Mgr.
Idma Laboratories Ltd.
Panchkula

Idma Laboratories Limited

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-016			Page No. 2/2
S.No.	Test Parameter	Units	Results	Test Method
9	Faecal Coliforms	MPN/100ml	280	APHA 9221 F 24th Edition 2023
10	Biochemical Oxygen Demand (3-days at 27 °C)	mg/L	<2	CPCB Guide Manual:Water & waste water Analysis
11	Chemical Oxygen Demand	mg/L	<4	CPCB Guide Manual:Water & waste water Analysis

Opinion :

Represents details provided by the customer.

End of Report

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

Authorised signatory

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-017		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Waste Water		
Customer's Description of Sample#	Waste Water		
Quantity#	5 Ltr.		
Packing, Markings#	Plastic Can.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	Camp Area		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	CPCB		

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (Waste Water)	-	-	-	-
1	pH	-	7.62	5.5-9.0	APHA4500-H+ B24th Edition, 2023
2	Chemical Oxygen Demand (COD)	mg/L	52.4	Max 250	CPCB Guide Manual:Water & waste water Analysis
3	Biochemical Oxygen Demand (BOD), 3-days at 27 °C	mg/L	10	Max 30	CPCB Guide Manual:Water & waste water Analysis
4	Oil & Grease	mg/L	2.7	Max 10	EPA Method 1664
5	Total Dissolved Solids (TDS)	mg/L	496	-	APHA2540 C24th Edition, 2023
6	Total Suspended Solids (TSS)	mg/L	27	Max 100	APHA2540 D24th Edition, 2023

Represents details provided by the customer.

End of Report

Reviewed by 25/12/23

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager Panchkula

Authorised signatory 25/12/23

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-018		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Waste Water		
Customer's Description of Sample#	Waste Water		
Quantity#	5 Ltr.		
Packing, Markings#	Plastic Can.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	RO Plant Area		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	IS:17614 (PART-1):2021		
Testing Protocol	CPCB		

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (Waste Water)	-	-	-	-
1	pH	-	7.68	5.5-9.0	APHA4500-H+ B24th Edition, 2023
2	Chemical Oxygen Demand (COD)	mg/L	39.7	Max 250	CPCB Guide Manual:Water & waste water Analysis
3	Biochemical Oxygen Demand (BOD), 3-days at 27 °C	mg/L	8	Max 30	CPCB Guide Manual:Water & waste water Analysis
4	Oil & Grease	mg/L	<2.5	Max 10	EPA Method 1664
5	Total Dissolved Solids (TDS)	mg/L	379	-	APHA2540 C24th Edition, 2023
6	Total Suspended Solids (TSS)	mg/L	19	Max 100	APHA2540 D24th Edition, 2023

Represents details provided by the customer.

End of Report

Reviewed by

Dipti Jain
Asst. Tech. Manager
Idma Laboratories Ltd. Panchkula

Authorised signatory

Kartar Singh
Tech. Mgr.
Idma Laboratories Ltd. Panchkula

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-019		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Noise Level D.G.		
Customer's Description of Sample#	Noise Level D.G.		
Quantity#	01 No.		
Packing, Markings#	Instrument at Site		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	DG-1, Cummins 500 KVA (Upstream)		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	CPCB Protocol:2015		
Testing Protocol	CPCB		

RESULTS

S.No.	Test Parameter	Units	Result	Specifications	Test Method
	CHEMICAL DISCIPLINE (Source Noise Level)	-	-	-	-
1	1.0 m from the enclosure surface	dB(A)	72.4	Max. 75.0	EPA Guideline Manual July 2008
2	0.5 m surface acoustic enclosure when door are open	dB (A)	102.2	--	EPA Guideline Manual July 2008
3	0.5 m surface acoustic enclosure when door are Close	dB (A)	76.8	--	EPA Guideline Manual July 2008
4	Insertion Loss	dB (A)	25.4	Min. 25	EPA Guideline Manual July 2008

Represents details provided by the customer.

End of Report

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst. Tech. Manager

Authorised signatory

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

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Idma Laboratories Limited

TEST REPORT

Lab No.	201223N-E-020		Page No. 1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Noise Level D.G.		
Customer's Description of Sample#	Noise Level D.G.		
Quantity#	01 No.		
Packing, Markings#	Instrument at Site		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	E-MAIL	Dated	19/11/2023
Date of Receipt of Sample	20/12/2023		
Period of Analysis	20/12/2023 To 25/12/2023		
Sampling Team	Idma Representative Team	Client	Mr. Irfanul Aziz
Sampling Location#	DG-2, Cummins 500 KVA (Down Stream)		
Visual Observation	N/A		
Date of Sampling	18/12/2023		
Date of Reporting	25/12/2023		
Sampling Protocol	CPCB Protocol:2015		
Testing Protocol	CPCB		

RESULTS

S.No.	Test Parameter	Units	Result	Specifications	Test Method
	CHEMICAL DISCIPLINE (Source Noise Level)	-	-	-	-
1	1.0 m from the enclosure surface	dB(A)	72.8	Max. 75.0	EPA Guideline Manual July 2008
2	0.5 m surface acoustic enclosure when door are open	dB (A)	101.9	--	EPA Guideline Manual July 2008
3	0.5 m surface acoustic enclosure when door are Close	dB (A)	76.2	--	EPA Guideline Manual July 2008
4	Insertion Loss	dB (A)	25.7	Min. 25	EPA Guideline Manual July 2008

Represents details provided by the customer.

End of Report

Reviewed by

Idma Laboratories Ltd. Dipti Jain Asst Tech Manager Panchkula

Authorised signatory

Idma Laboratories Ltd. Kartar Singh Tech. Mgr. Panchkula

Idma Laboratories Limited

Idma Corporate Park,

391, Industrial Area, Phase - 1,

Panchkula - 134113,

Haryana (India)

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Annexure-II

Compliance to the observations raised in the Show Cause Notice issued to 850MW Ratle HE Project w.r.t. monitoring report submitted by MoEF&CC sub Regional Office, Jammu during Project visit on 6th May 2024

Sl. No.	Observation	Compliance report
i.	The construction work of the project has been initiated since 11.01.2022 but the work of CAT Plan has not been initiated yet **(Specific Condition: i).**	- The CAT Plan of Ratle HE Project with budget allocation of Rs.46.82 Crore, was prepared in 2012 when the Project was being developed by M/s GVK under the supervision of JKPDC. - However, the Project was abandoned by M/s GVK in 2014 and the CAT Plan could not be finalized. - After a span of almost 8 years, the Project was taken over for implementation by RHPCL, a Joint Venture of NHPC and JKPDC, in the year 2021. - With the start of construction works in 2022, the CAT Plan was submitted to J&K Forest Department for finalization and approval. - However, vide communication No. JDJ/F-46/CAT/2226-27 dated 31.01.2023 issued by J&K Forest Department (Soil & water Conservation Deptt), Ratle Project Authorities were advised to revise the said CAT Plan so as to make it site specific and practically implementable, along with verification of the area available on the ground for afforestation and proposed interventions. - Accordingly, vide LOA dated 17.05.2024, the Consultancy services of National Environmental Engineering Research Institute **(NEERI), Nagpur** have been hired for formulating a comprehensive site specific CAT Plan for Ratle HE Project. - The field surveys for ground

		truthing have been carried out by teams of Scientists from NEERI and microplanning of CAT Plan is under progress and the draft CAT Plan is likely be submitted by NEERI in December 2024. - After obtaining approval from PCCF(HoFF), J&K/ GOJK, the implementation of CAT Plan shall be started through J&K Forest Department (**Annexure-A**).
ii.	Commitments made during public hearing has not been fulfilled and only assurance has been given that the same will be fulfilled after the final approval of RR Plan **(Specific Condition: ii).**	- The final approval to the updated R&R Package of Ratle HE Project with total cost of Rs.120.3216 Crore, has been accorded by Govt. of Jammu and Kashmir vide Order dated 16.08.2024 (**Annexure-B**). - As envisaged in the Govt. Order, the R&R Package is to be implemented through Commissioner, R&R (Deputy Commissioner, Kishtwar). - The R&R Plan, Local Area Development Plan, Skill Development Activities and the CSR Activities have been taken up for implementation through Commissioner R&R (Deputy Commissioner, Kishtwar). - An amount of Rs.10.25 Crore stands already released in favour of Commissioner R&R for the above purpose. - The provision for required funds has also been kept by RHPCL for ensuring timely implementation of R&R Package.
iii.	Final approval of R&R Plan has not been approved yet and Rehabilitation and Resettlement plan has to be implemented yet **(Specific Condition: iii).**	- As per the MoU signed between NHPC and JKPDC for formation of RHPCL, the rates of various benefits contained in the R&R Plan were required to be updated/revised. - Accordingly, revised R&R Plan for the Project has been approved by Govt. of J&K Vide Order dated 16.08.2024 (**Annexure-B**). - The same has been taken up for implementation through Commissioner R&R (Deputy Commissioner, Kishtwar).

iv.	Monitoring Committee for R&R has not been constituted yet and only assurance has been provided that the same will be constituted after finalization of R&R plan **(Specific Condition: iv).**	- Earlier, the R&R Monitoring Committee for Ratle HE Project was constituted by GOJK in 2014 vide Order dated 12.02.2014. - Now, after approval of revised R&R Plan by GOJK in August 2024, a request has been sent to Commissioner R&R for re-constitution of R&R monitoring Committee.
v.	Muck has been dumped in the river at several places against the stipulated condition **(Specific Condition: v).**	- Three (03) designated muck disposal sites stand handed over to M/s MEIL for proper disposal of muck. - Muck Disposal sites -I & II (downstream of Dam site) on right bank and left bank of river respectively, have been used by the Contractor for dumping of the muck. - As per the details provided by the Contractor, substantial amount of generated muck has been utilized by the Contractor. - Some part of generated muck has been temporarily stacked by MEIL along the river bank on right side and then across the river for construction of coffer dykes/Dams, so as to isolate river area for construction of Main Dam. - The Contractor has confirmed that temporarily stacked muck/ muck dumped near the river will be suitably retrieved and relocated for use in the Project construction works. - To avoid any spillage of muck into the river, the dumping of muck on the right bank of river Chenab has been stopped since July 2024 under intimation to the District Administration/ GOJK. - Further, an alternative location within the acquired Project land has been identified and is being utilized by the Contactor for temporary storage/ stacking of muck.

		- After completion of Project works, the muck disposal sites shall be suitably rehabilitated by way of plantation and other engineering & biological measures.
vi.	An additional unit of 30 MW in the project, which will be running for 24 hours continuously, has not been installed yet **(Specific Condition: vii).**	- The same shall be complied before commissioning of the Project. - The Project is under construction phase and additional unit of 30 MW is also a part of the Project. - This additional unit of 30 MW shall be installed in the project before its commissioning, which will be running for 24 hours continuously to maintain a minimum discharge of 33.43, cumecs/sec, during the lean season.
vii.	Continuous Monitoring system for environmental flow measurement has not been displaying data not submitting any data related to environmental flow to SRO **(Specific Condition: ix).**	- The Dam is not yet been constructed, as such, the river is flowing with its normal seasonal discharge. - The continuous monitoring system for environmental flow measurement shall be installed once the Dam structure is completed. - Accordingly, the data related to environmental flow shall be submitted to sub Regional office of Ministry, on regular basis.
viii.	Real time telemetry and data acquisition system has not been installed for inflow monitoring and advance flood warning **(Specific Condition: x).**	- An Automatic Water Level Recorder (AWLR) has been installed on river Chenab (upstream of Dam site), as part of Early Flood Warning System and the data is being monitored in real time and stored at NHPC Master Control Room (**Annexure-C**). - An All-Weather Station has also been installed by the Project at the colony area and the data is being collected round the clock (**Annexure-D**).

ix.	Compensatory Afforestation Programme on 277.84 ha of land with 13 plant species has not been initiated yet **(Specific Condition: xi).**	- An amount of Rs. 1.79 Crore has been deposited with J&K Forest Department (in 2012 and 2014) towards Compensatory Afforestation Programme for Ratle HE Project. - The Forest Department must have completed the works under Compensatory Afforestation Programme. - In this regard, J&K Forest Department has been requested to provide the physical and financial progress of the works competed under the said programme however, the response in this regard is yet awaited. - As soon as the details of CA works are received from the J&K Forest Department, the same shall be submitted to MoEF&CC on priority.
x.	Greenbelt has not been developed yet **(Specific Condition: xii).**	- The Green belt development is part of the Landscaping and Restoration Plan proposed in the EMP. - Under the green belt development, the plantations have to be carried out along the approach roads, around the periphery of reservoir rim, residential areas, office complex, dam site and other working areas. - Currently, the construction activities are under progress for Dam, approach roads etc. and the construction of Office buildings and residential complexes are yet to start. - In the meantime, the Landscaping and Restoration Plan including the green belt development, stands submitted to J&K Forest Department for its finalization and approval. - Accordingly, the development of green belt shall be taken up as provided in the Plan, in consultation with J&K Forest Department and

		Horticulture Department. - The necessary provision of funds has also been kept by RHPCL to ensure its proper implementation.
xi.	Biodiversity Conservation and Wildlife Management Plans has not been initiated yet **(Specific Condition: xii).**	- Biodiversity Conservation and Management Plan was submitted to J&K Forest Department vide letter No. RATLE/GM(C-I)/2022/62 dated 29.09.2022. - The matter was discussed with J&K Forest Department in review meeting held by Nodal Officer (FCA)/Chief Conservator of Forests, UT J&K on dated 25.11.2022 and with Conservator of Forests, Chenab Circle, Doda at Kishtwar on 15.03.2023 and 07.09.2024, respectively. - Vide letter No. RATLE/CE/2024/E-46 dated 12.08.2024, J&K Forest Department has again been requested for an early finalization and approval of Biodiversity Conservation and Wildlife Management Plan of Ratle HE Project. - The matter is under regular pursuance with J&K Forest Department for timely approval and implementation of the Plan.
xii.	Local Area Development Activities (LADA) have not been initiated yet **(Specific Condition: xvi, Specific Condition: xvii).**	- Local Area Development Activities (LADA) Component is a part of overall R&R Package approved by GOJK vide Order dated 16.08.2024 for a total cost of Rs.120.3216 Crore. - The Local Area Development Activities, have been taken up for implementation though Commissioner, R&R, Ratle HEP i.e. Deputy Commissioner, Kishtwar. - The provision of funds in this regard has been kept by RHPCL for ensuring timely implementation of the activities.

xiii.	Any detail of tie ups between existing city hospitals or district hospital Kishtwar for disposal of Bio-medical waste has not been submitted yet **(Specific Condition: xviii).**	- An agreement has been made with M/s Kashmir Health Care Systems, Pulwama, J&K (authorized by J&K Pollution Control Committee) vide No. KHCS/24/928 for collection of biomedical waste generated by M/s MEIL, Ratle HEP, Drabshalla and its scientific treatment at their facility at Pulwama, Kashmir, as per Bio Medical Waste (Management & Handling) Rules 2016 (**Annexure-E**).
xiv.	The construction work of the project was initiated in 2022 but PP has obtained CTE in 2024 **(Specific Condition: xix).**	- The CTE in respect of 850 MW Ratle HE Project was also obtained in 2022 during initiation of Project construction works, from J&K Pollution Control Committee vide Order dated 16.06.2022 (**Annexure-F**).
xv.	Fugitive dust emissions were observed near the dam site during the site visit **(General Condition: iv).**	- As submitted by M/s MEIL, a fleet of 3 Water Tankers has been deployed for sprinkling of water at work sites 24X7 for suppression of dust arising out of construction activities. - The drilling equipments deployed at Dam site have been equipped /supported with water jets sprinkling facilities to avoid any dust emissions. - M/s MEIL has been instructed to further strengthen the fleet of water Tankers to enhance the water sprinkling measures to mitigate fugitive dust emissions effectively.
xvi.	Multi-Disciplinary Committee for monitoring the implementation of Environmental safeguards has not been constituted yet **(Other Conditions: 10).**	- In Dec 2023, the proposal was submitted to MoEF&CC, Sub Regional Office, Jammu for constitution of Multi-Disciplinary Committee to oversee the implementation of environmental safeguard measures at Ratle HEP. - Subsequently, as suggested by MoEF&CC sub Office, Jammu, the proposal for constitution of MDMC has been submitted to MoEF&CC, New Delhi vide communication dated 12.09.2024 (**Annexure-G**).

xvii.	Details of EC advertised in local newspapers has not been provided yet **(Other Conditions: 12).**	- The information pertains to 2012-13 when the Project was being taken up by JKPDC. - Now, the Project has been taken over in June 2021 by RHPCL (a JV of NHPC and JKPDC). - The Jammu and Kashmir Power Development Corporation has been requested to provide a copy of the advertisement in two local newspapers regarding grant of EC to Ratle HE Project in 2012. The information is awaited from JKPDC. - As soon as the above information is received by RHPCL, the same shall be forwarded to MoEF&CC Sub Regional Office, Jammu on priority, for record and reference.

Reply to observation at Sl. No. 4.

Sl. No.	Observation	Clarification
	Discrepancy is noted in the land details provided in the Environmental Clearance (EC) dated 12.12.2012 of the Project and Part 1 of the inspection report submitted by the SRO Jammu.	The land details of Ratle HE Project have been suitably updated in the six monthly compliance reports, as per the following:- Forest land : 138.93 Ha Private land : 55.52 Ha State/Govt. land : 233.96 Ha River bed land : 138.81 Ha **Total land : 567.22 Ha** The above mentioned land details are as per the Govt. of J&K Order No. 55-JK(PDD) of 2022 dated 10.05.2022 (**Annexure-H**). Total land requirement of Project as mentioned above is 567.22 Ha which is same as mentioned in Environmental Clearance (EC) dated 12.12.2012 and latest six monthly compliance reports.

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

Ref.: RATLE/GM-Env/2024/LOA/E-12 **Date: 17.05.2024**

Letter of Acceptance

Director
NEERI (CSIR-NEERI),
Nehru Marg, Nagpur
Maharashtra – 440 020
Email id:-director@neeri.res.in; ms_kumar@neeri.res.in

Subject: Letter of Acceptance for providing consultancy services for carrying out the assignment "Revision and updation of Catchment Area Treatment (CAT) Plan of 850MW Ratle Hydro-Electric Project, Kishtwar (J&K), formulation of comprehensive site-specific CAT Plan and assistance in obtaining approval of the CAT Plan from J&K Forest Department / Committee authorized by Govt., for its implementation (complete job in all respects)".

Ref.: 1. RHPCL letter No. RATLE/CEO/2024/E-69 dated 17-01-2024
2. NEERI, Nagpur's e-mail dated 27-03-2024
3. RHPCL email dated 12-04-2024
4. NEERI, Nagpur's email dated 15-04-2024
5. RHPCL email dated 16-04-2024
6. NEERI, Nagpur's e-mail dated 16-04-2024
7. RHPCL email dated 07-05-2024
8. NEERI, Nagpur's e-mail dated 13-05-2024

Sir,

1. In response to RHPCL communication at **Ref. 1**) above and offer received from NEERI (CSIR-NEERI), Nagpur vide email dated 27-03-2024 (**Ref-2**) and subsequent correspondence(s) on the subject matter (**Ref-3 to 8**), the Contract for providing consultancy services for carrying out the assignment **"Revision and updation of Catchment Area Treatment (CAT) Plan of 850MW Ratle Hydro-Electric Project, Kishtwar (J&K), formulation of comprehensive site-specific CAT Plan and assistance in obtaining approval of the CAT Plan from J&K Forest Department / Committee authorized by Govt., for its implementation (complete job in all respects)" is hereby awarded in favour of National Environmental Engineering Research Institute (NEERI), Nagpur,** for total tentative financial implications of ₹38.35 Lakh (Rupees Thirty Eight Lakh and Thirty Five Thousand only)- inclusive of GST@18% as per Schedule of Quantities & Prices enclosed as **Annexure – I**.
2. The date of commencement of the Contract shall be reckoned w.e.f. the date of issuance of LOA.

3. The assignment shall be completed as per the scope of work and the terms and conditions contained in Special conditions of Contract (SCC) enclosed herewith as **Annexure-II and Annexure-III respectively.**
4. **The period for completion of assignment and terms & schedule of payment are detailed at Sl. No. 2) and 3) respectively in Special Conditions of Contract (SCC).**
5. The following documents are enclosed herewith to enable NEERI (CSIR-NEERI) to complete the assignment:-
   i). Information to NEERI (CSIR-NEERI)- Annexure-IV.
   Appendix-I to IV
   i). Salient Features of Ratle HE Project (Appendix-I)
   ii). Layout Plan of the Project (Appendix-II)
   iii). CAT Plan of Project prepared in 2012 as part of EMP Report (Appendix-III)
   iv). Preliminary suggestions received from J&K Forest Deptt.(Appendix-IV).
6. You are requested to contact General Manager (Civil) I/c Environment Division, Ratle HE Project, Office Complex, Shalimar Colony, Distt. Kishtwar, who is the **Engineer-In-Charge** of the work, for execution of work.
7. **Head of Finance, Finance division**, Ratle HE Project, Ratle Hydroelectric Power Corporation Limited, Distt. Kishtwar, UT of J&K, Pin. 182204 shall be the paying Authority.
8. As contained in Special conditions of Contract (SCC), you are requested to furnish the requisite supporting documents for completion of the assignment.
9. You are requested to execute Agreement and sign the Integrity Pact on non-judicial stamp paper of appropriate value as per stamp act applicable in UT of J&K, latest by 15.06.2024.
10. This Letter of Acceptance is being issued in duplicate. You are requested to return its duplicate copy duly signed and stamped on each page as a token of your acknowledgement and confirmation within 07 days of issue of this LOA, otherwise the same shall be deemed as accepted.

Encl: - Annexure-I to IV and Appendix-I to IV.

Thanking you,

Yours faithfully,

17/05/24

(A. K. Gupta)
General Manager (Civil)
I/c Environment Division

Copy to:

1. Dr. M. Suresh Kumar, Chief Scientist, CSIR-NEERI, Nagpur- for kind information.

Annexure-I

Schedule of Quantity and prices

Sl. No.	Description of Work	Qty	Unit	Amount (in Rs.)
01	Providing consultancy services for carrying out the assignment "Revision and updation of Catchment Area Treatment (CAT) Plan of 850MW Ratle Hydro-Electric Project, Kishtwar (J&K), formulation of comprehensive site-specific CAT Plan and assistance in obtaining approval of the CAT Plan from J&K Forest Department / Committee authorized by Govt., for its implementation (complete job in all respects)"	1	Job	Rs. 32,50,000/-
			GST@18%	Rs. 5,85,000/-
			Contract Price	Rs. 38,35,000/-
			(Rupees Thirty Eight Lakh Thirty Five Thousand only)	

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Note:

i) Free Lodging and boarding including local conveyance during sampling, for the visiting Project personnel to be provided by RHPCL.
ii) Other taxes including the surcharges of Central Govt. or State Govt. as applicable on the date of payment, to be borne by RHPCL.

Sr.SM(Com).
17/05/2024

Aditya
T.E. (C)
17/05/24

Annexure-II

Scope of work

1. The purpose of assignment is to carry out detailed field surveys & studies of Catchment area of 850MW Ratle Hydro-Electric Project in District Kishtwar (J&K), updation/revision of CAT Plan of the Project contained in EMP Report (prepared in 2012) and preparation of comprehensive site-specific and practically implementable Catchment Area Treatment (CAT) Plan in accordance with extant guidelines/norms of MoEF&CC and J&K Forest Department and assistance in obtaining approval of the CAT Plan from J&K Govt. / Committee authorized by Govt., for its implementation.

2. The CAT Plan should be site specific and to be integrated/ consulted with working plan of concerned Forest Divisions for site specific details. The flora and fauna to be recommended in the CAT plan should be as per site specific study.

3. The CAT Plan shall be updated / formulated with the objectives of checking soil erosion and land degradation in the erosion prone areas of Catchment by proposing adequate and effective soil and water conservation measures including biological measures and engineering measures which should be in consultation with concerned territorial Divisions of J&K Forest Department and Soil & Water Conservation Department of J&K.

4. The CAT Plan should cover the drainage characteristics in the Catchment, Slope Maps, remote sensing/ satellite maps/GIS modelling, Land Use/Land Cover studies, soil studies/soil maps, Soil Erosion Intensity studies, Precipitation pattern, estimation of soil loss, Silt Yield Index/ studies, other techniques/ modelling required for CAT studies, Erosion Intensity maps/ Categorization, micro-watersheds characteristics/maps, delineation and prioritization of sub-watersheds and micro-watersheds for treatment, mapping of critically degraded areas for various biological and engineering treatment measures along with their financial outlay etc.

5. The area proposed for treatment should be justified for the Catchment and should be identifiable on the ground (geo-referenced), coupled with ground survey.

6. The prioritization of micro-watersheds for treatment shall be properly justified. The Spatial Information in each micro watershed should be earmarked on the maps on proper scale (preferably 1:50,000). The maps of CAT plan shall have Geo referencing.

7. The Micro-Watershed Wise Treatment Measures (Engineering Measures and Biological Measures) should be clearly proposed along with period and schedule of Implementation. The CAT plan would be prepared with year-wise Physical and Financial details and targets.

8. **Procedure and methodology**:- The approach and methodology adopted while formulation of comprehensive CAT Plan of the Project shall be clearly outlined. The standard methodology and procedure including remote sensing studies/GIS modelling etc. shall be part of the studies.

9. After detailed surveys & studies, CSIR-NEERI will submit the draft CAT Plan to RHPCL, J&K Forest Department and J&K Soil & water Conservation Department / other concerned Department, as may be required, for checking/ scrutiny. The Final CAT Plan will be prepared by CSIR-NEERI after incorporation of the inputs received from J&K Forest Department and J&K Soil & water Conservation Department/ other concerned Department. The Final CAT Plan shall be submitted to the J&K Forest Department / other Govt. Deptt. or Committee, for its acceptance/ approval.

10. The study must conform to the existing standard guidelines read with Rules/orders/circulars/policies of Central Govt./ J&K Govt. governing such study/ Plan for River Valley Hydro-Electric Projects, issued from time to time.

11. The CSIR-NEERI shall fully support RHPCL in liaisoning and getting approval of the CAT Plan from J&K Forest Department/ Soil Conservation Department or any other Department of J&K Govt. Further, the information required from J&K Forest Department for preparation of CAT Plan viz. Working Plan and other relevant document shall be the responsibility of CSIR-NEERI. However, the introductory letter may be issued by RHPCL to the concerned Department, as may be required.

12. The presentation of the CAT Plan before the J&K Forest Department/ Soil & Water Conservation Department/ other Departments/ RHPCL or any committee of GOJK shall be taken up by CSIR-NEERI. The changes or modifications suggested, if any, shall be incorporated in the CAT plan. Further, a representative/ expert shall also be deputed by CSIR-NEERI to attend the meeting, if any, on the request of RHPCL.

13. CSIR-NEERI shall take up any additional study within the scope of work if demanded by the J&K Forest Department/ J&K Soil & Water Conservation Department during the preparation of CAT Plan.

14. **Number of Copies of CAT Plan required**:-
CSIR-NEERI shall submit the following minimum number of copies (original / coloured) of the CAT Plan:-
    i) Draft CAT Plan for scrutinization/ review & correction by J&K Forest Department/ Soil Conservation Department/ RHPCL:- **04 Sets** (along with soft copy).
    ii) Final CAT Plan (along with Executive Summary, if required by J&K Forest Department):- **05 Sets** (along with soft copy).
    iii) Any additional copy of CAT Plan, if required, shall be submitted on intimation of Engineer-in-Charge, for which the actual charges shall be reimbursed on submission of bill.

15. The CAT Plan including drawings, specifications, maps, etc. prepared by the CSIR-NEERI shall be the property of the RHPC Authorities and shall not be shared without permission from RHPCL. However, the study findings can be published in the Scientific Journal/ conferences etc. by CSIR-NEERI Team alongwith associated RHPCL Team members, only with due permission from RHPC Authorities.

16. The collection of requisite information/ details of working Plan or any other data from Forest Department/ Soil & Water Conservation Department or any other concerned Office of J&K Govt. shall be the responsibility of CSIR-NEERI.

17. The catchment area of the Project requiring treatment shall be clearly outlined on micro-watershed level with all important aspects.

18. The data collected for each discipline shall be analyzed and properly presented in the form of tables, charts, graphs, photographs and maps etc. Any parameter critical to the study area and having relevance to the CAT Plan, shall also be identified. The proposed treatment measures shall be properly presented in the form of diagrams/designs, layouts etc.

19. The financial outlay for implementation of the activities shall be clearly supported with the rates/ estimates and the cost of various components of CAT plan shall be as per the latest rates of J&K Forest schedule/ PWD schedule/ soil and moisture conservation activities, etc.

20. The preliminary suggestions received from J&K Forest Department and J&K Soil & Water Conservation Department with regard to revision/ updation of CAT Plan of Ratle HE Project, are detailed in **Appendix-IV**.

21. Any aspect / area of study, if not specified in the scope, however required for revision/ updation of the CAT Plan, shall also be covered.

Annexure-III

Special conditions of Contract (SCC)

1. CSIR-NEERI shall produce a valid supporting document in support of accreditation from National Accreditation Board for Education & Training (NABET) and/or Quality Council of India (QCI) for conducting Environmental Studies (EIA/EMP) for category "A" River Valley Hydro-Electric Projects (>50 MW) as per scheme of accreditation & registration of MoEF&CC. This is a pre-requisite

2. **Period for completion of assignment**:- **07 months; Time is the essence of Contract.**

   Submission of draft CAT Plan : 06 months from the date of issuance of LOA.

   Submission of final CAT Plan: one month from the date of receipt of suggestions/ comments on draft CAT Plan from J&K Forest Department/ RHPCL.

3. **Terms and Schedule of Payment**:- Payments shall be released by RHPCL in favour of Director, NEERI, Nagpur, as follows:-

Sl. No.	Stages of Assignment	Amount to be paid
1.	On award of work	**40% of Awarded sum**
2.	On submission of draft report/ CAT Plan, for scrutiny	**40% of awarded sum**
3.	After submission of final CAT Plan	**20% of awarded sum**

4. Copy of other necessary documents like GST Registration, PAN etc. shall also be submitted by CSIR-NEERI.

5. **Taxes and duties**:-The prices quoted by CSIR-NEERI are firm and final till the completion of entire scope of work.

6. Until exempted, statutory deductions shall be made as per the applicable income tax/ GST Rules. Certificate regarding deduction of TDS shall be provided, as may be required.

7. Any other taxes including the surcharges of Central Govt. or State Govt. as applicable on the date of payment, shall be borne by RHPCL.

8. **A technical coordinator from the Department** (RHPCL) shall be deputed alongwith CSIR-NEERI Team for assistance in the data collection.

9. Free Lodging and boarding including local conveyance during sampling, for the visiting Project personnel shall be provided by RHPCL. However, the travelling expenses other than local conveyance shall be borne by CSIR-NEERI.

10. Expenditure if any, on insurance of equipments/manpower of CSIR-NEERI including labour engaged, if any/ watch & ward required for completion of the assignment, shall be borne by CSIR-NEERI.

11. CSIR-NEERI shall ensure all the applicable labour laws, during the period of assignment.

12. The meetings/discussions/presentations with officials of J&K Forest Department/ J&K Soil & water Conservation Department or any other Department of J&K Govt./ Central Govt. and collection of data / details from these Departments shall be the part of the Contract.

13. The consistency & accuracy shall be maintained in the Reports. The engineering measures and the biological interventions should be properly justified and depicted in the report.

14. CSIR-NEERI shall render the technical assistance to the RHPCL, required if any, during the course of study.

15. All the collected data shall be preserved by CSIR-NEERI up to a period of at least five years after the date of acceptance of final CAT Plan. All the collected data/ Plan so prepared will be provided by CSIR-NEERI, on the request of RHPCL.

16. In case of any disagreement arising out of the Contract, the decision of Engineer In-Charge shall prevail. Regarding any dispute arising out of the Contract, Hon'ble Court at Kishtwar only shall have the jurisdiction to adjudicate upon.

17. The following documents are enclosed herewith to enable CSIR-NEERI to complete the assignment:

i). Salient features of the Project (Appendix-I)
ii). Layout Plan of the Project (Appendix-II)
iii). CAT Plan of Project prepared in 2012 as part of EMP Report (Appendix-III)
iv). Preliminary suggestions received from J&K Forest Department (Appendix-IV).

Annexure-IV

Name of work

Hiring of consultancy services for carrying out the assignment "Revision and updation of Catchment Area Treatment (CAT) Plan of 850MW Ratle Hydro-Electric Project, Kishtwar (J&K), formulation of comprehensive site-specific CAT Plan and assistance in obtaining approval of the CAT Plan from J&K Forest Department / Committee authorized by Govt., for its implementation (complete job in all respects)".

Information to CSIR-NEERI

1. **Introduction to Ratle HE Project**:- Ratle Hydroelectric Project with installed capacity of 850MW located in District Kishtwar of UT Jammu and Kashmir is under the stage of implementation by **Ratle Hydroelectric Power Corporation Limited (RHPCL) which is a Joint Venture Company of NHPC and Jammu and Kashmir Power Development Corporation**. The Project envisages construction of 133mtr high (from deepest foundation level) Concrete gravity Dam over river Chenab besides other Project components near Village Drabshalla. The Salient features and Layout Plan of the Project are enclosed herewith as **Appendix- I & Appendix-II respectively**.

2. **EIA Studies and CAT Plan of the Project**:- The EIA studies of the Project were taken up in 2011-12 and accordingly EIA and EMP Reports were prepared and submitted. The Catchment Area Treatment (CAT) Plan prepared for Ratle HE Project as part of the EMP Report is enclosed as **Appendix-III**.

3. **Environment Clearance and Forest Clearance**:-The Environment Clearance to Ratle HEP has been accorded by MoEF&CC vide letter dated 12.12.2012 and dated 27.09.2021. Regarding Forest Clearance, the sanction has been accorded by GOJK to the diversion of forest land for use for construction of Ratle HE Project. MoEF&CC vide communication dated 08.03.2022, has accorded the approval for change of name of User Agency for the above mentioned forest land diverted for the Project.

4. As per Specific Conditions contained in the Environment Clearance letter of the Project, the Catchment Area Treatment (CAT) Plan as proposed in the EIA/EMP Report shall be undertaken in consultation with the State Forest Department.

5. The life span of a reservoir is greatly reduced due to erosion in the catchment area. As such, comprehensive Catchment Area Treatment Plan is required to be formulated for Ratle HE Project with main objective of arresting soil erosion in the catchment area. Based upon the topographic factors, soil type, climate, land use/vegetation cover in the catchment area etc., adequate preventive measures including engineering and biological interventions are thus needed with the aim to check the soil erosion, prevent siltation of reservoir and to maintain its storage capacity in the long run.

6. **Background of CAT Plan of the Project**:- The CAT Plan of Ratle HE Project has been taken up with J&K Forest Department and J&K Soil and Water Conservation Department for its implementation. It has been suggested by the J&K Forest

Department and J&K Soil & Water Conservation Department that the CAT Plan prepared in 2012 **needs to be made site specific after consulting the relevant working Plans of Forest Department. The Plan is also required to be updated/revised in consonance with the extant guidelines envisaged in Forest Conservation Rules, 2003 (Chapter 9).** A brief of the preliminary suggestions received from J&K Forest Department with regard to modification/ updation of CAT Plan of Ratle HE Project, is attached herewith as **Appendix-IV.**

Annexure-B

GOVERNMENT OF JAMMU & KASHMIR
Department of Disaster Management, Relief, Rehabilitation & Reconstruction
Civil Secretariat, Srinagar.
****

Subject:- Accord of Administrative Approval to the revised Rehabilitation and Resettlement (R&R) Plan of 850 MW Ratle Hydro-Electric Project, Kishtwar (UT J&K) and implementation of R&R Package including R&R Plan, Local Area Development Plan (including Skill Development Plan) and Corporate Social Responsibility (CSR) Activities-regarding.

Reference:-

I. Cabinet Decision No. 44/07/2013 dated 15.03.2013
II. Government Order No:- 91-PDD of 2013 dated 21.03.2013
III. Minutes of the Meeting of Standing Committee dated 29.06.2024.
IV. Ratle Hydroelectric Power Corporation Ltd.'s communication No. RATLE/CEO/2024/E-32 dated 25.07.2024.

Government Order No:- 61 - JK(DMRRR) of 2024
Dated :- 16 - 08.2024

Consequent upon the Administrative Council's Decision No.115/07/2024 dated 16.08.2024, sanction is hereby accorded to the implementation of Revised Rehabilitation and Resettlement Plan for 850 MW Ratle Hydro-Electric Project in District Kishtwar of UT Jammu and Kashmir for an estimated cost of Rs. 120.3216 Cr, comprising of Rs. 20.8716 Cr for R&R Plan (details indicated at Annexure "A" to this Government Order), Rs. 69.45 Cr for Local Area Development Plan (LADP) including Skill Development Activities of Rs. 30.00 Cr and Rs. 30.00 Cr for CSR Activities as per given below details:

S. No.	Component of R&R package	Original approved cost as per R&R package 2013 (Rs. in Crore)	Revised cost as per R&R package 2024 (Rs. in Crore)
1.	R&R Plan	20.00	20.8716
2.	LADP (including Skill Development Activities of Rs. 30.00 Cr.).	60.00	69.45
3.	CSR activities	30.00	30.00
Total Cost of R&R Package		110.00	120.3216

The above Administrative Approval is subject to the fulfilment of all codal formalities, procedural norms with the following conditions:

i) The Deputy Commissioner, Kishtwar/Corporation should while operationalizing R&R package, focus on slope stabilization, greening of catchment area, checking air pollution due to construction, low-cost greening & plantation.
ii) The work shall be executed within the approved cost, strictly as per norms.
iii) No escalation shall be admissible under any circumstances.
iv) Definite timelines be set for completion of the project and project be completed without cost or time overrun.
v) The concerned shall ensure that all codal formalities including provisions of GFR and Works Manual are strictly adhered to during execution of the project.
vi) The Corporation shall ensure availability of funds out of approved/earmarked resources.
vii) The funds so released shall be utilized only for the purpose specified after observing all prerequisite formalities/procedures as per GFR and shall not be available for further re-appropriation/diversion at any level and for any reason whatsoever.
viii) The execution of works shall be taken up strictly for the approved activities only within the approved cost and no extra liability shall be created to ensure cost optimization & financial discipline.
ix) The Deputy Commissioner, Kishtwar/Corporation shall obtain NOCs from the concerned departments/agencies, as applicable.
x) The Monitoring Committee shall monitor physical/financial progress on regular basis.

This issues with the concurrence of Finance Department, conveyed vide U.O. No. FD-Code/463/2021-02-268 dated 15.08.2024.

By order of Government of Jammu & Kashmir

Sd/-
(Chandraker Bharti), IAS
Principal Secretary to Government

No:- DMRRR-Plan/145/2021 (E.No. 105351) Dated:16.08.2024

Copy to the:-

1. Financial Commissioner (ACS), Jal Shakti (PHE, Irrigation & Flood Control) Department.
2. Financial Commissioner (ACS), Forest, Ecology & Environment Department.
3. Principal Secretary to Government, Power Development Department.
4. Principal Secretary to Government, Home Department
5. Principal Secretary to Government, Finance Department.
6. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.

7. Principal Accountant General, J&K.
8. Joint Secretary, JKL, Ministry of Home Affairs, Government of India.
9. Commissioner/Secretary to Government, General Administration Department.
10. Commissioner/ Secretary to Government, Housing & Urban Development Department.
11. Secretary to Government, Revenue Department
12. Secretary to Government, Public (R&B) Department.
13. Divisional Commissioner, Jammu
14. Secretary to Government, Planning, Development & Monitoring Department.
15. Deputy Commissioner, Kishtwar
16. Managing Director, JKPDCL
17. Director Archives, Archaeology and Museums J&K.
18. Chief Engineer, Distribution Jammu
19. Chief Executive Officer Ratle HEPP
20. DGM JKSPDCL
21. Private Secretary to the Chief Secretary, UT of J&K for kind information of Chief Secretary.
22. Pvt. Secretary to Principal Secretary to Government, Department of DMRR&R for information of the Principal Secretary.
23. I/c website GAD with the request to upload the said order.
24. I/c website DMRR&R with the request to upload the said order.
25. Government Order file.

(Sonia Vaid)
Joint Director(P)

Annexure 'A'

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
1.	7.2/7.3/7.6	**Loss of House:** Each displaced PAF shall be provided one time financial assistance for purchase of land/ plot of size ½ (half) Kanal and one time financial assistance for construction of house, including cost of the stamp duty and other fee payable for registration of the land and house. The Resettlement colony has not been proposed in the R&R Plan of Ratle HE Project, as such, the displaced PAFs shall be provided only cash compensation in lieu of cost of land and house construction. 1.Assistance for purchase of land/ plot of size ½ (half) Kanal= Rs. 6.00 Lakh. 2.Assistance for house construction = Rs.12.00 Lakh. **Total grant per displaced PAF = Rs.18.00 Lakh**	31 (displaced PAFs)	18,00,000/-	558.00	Provision stands approved by the Administrative Council.

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
2.	7.2/7.3/7.6	**Loss of shop**: Each PAF who is losing their shop (and water mill) shall be given a onetime financial assistance @ Rs. 50,000/- per shop (including cost of stamp duty and other fee payable), subject to entitlement on this account.	**93** (PAFs losing their shops as mentioned in original R&R Plan of 2013)	74,625/- (considering 49.25% increase in rates as per CPI Index from the base year 2016 upto April 2024)	69.41	Provision stands approved by the Administrative Council.
3.	7.4.1/ 7.9.1	**Loss of Agricultural land**: Each affected family losing agricultural land; may be allotted in the name of Khatedar(s) agricultural land or cultivable waste land to the extent of actual land loss by the Khatedar(s). Onetime financial assistance @Rs.10,000/- per Kanal may be extended as cost of compensation for allotment of waste land to each Khatedar in the affected family. (In the original R&R proposal of 2013, 228 khatedars have been mentioned as owners of the total private land of 55 Ha (1100 Kanal)	----	----	----	Provision omitted

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
		acquired for the Project).				
4.	7.10	**Loss of Cattle shed**: Each displaced PAF losing cattle shed (and kotha) shall get one time financial assistance of Rs. 25,000/- for construction of cattle shed.	**72** (As per original R&R Plan of 2013, 55 PAFs are losing cattle sheds and 17 PAFs are losing kothas).	**37,313/-** (considering 49.25% increase in rates as per CPI Index from the base year 2016 upto April 2024)	26.87	Provision stands approved by the Administrative Council.
5.	7.11	**Transportation charges**: Each displaced PAF shall get financial assistance of Rs.35,000/- as transportation cost for shifting of building materials, belongings, cattle, etc. from the affected zone to the resettlement zone.	**31** (displaced PAFs)	**52,238/-** (considering 49.25% increase in rates as per CPI Index from the base year 2016 upto April 2024)	16.20	Provision stands approved by the Administrative Council.

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
6.	7.12	**Assistance for Artisans**: Each PAF comprising of rural artisans/ small traders and self-employed persons shall get one time financial assistance of Rs. 40,000/- for construction of working shed/shop, subject to entitlement.	**62** (No. of rural artisans/ small traders and self-employed persons mentioned in the original R&R Plan of 2013 is 62)	**59,700/-** (considering 49.25% increase in rates as per CPI Index from the base year 2016 upto April 2024)	37.02	Provision stands approved by the Administrative Council.
7.	7.13.1	**Scholarships:** The requiring body shall offer scholarships and other skill development opportunities to the eligible persons from the affected families as per the criteria as may be fixed by the appropriate government. The scholarship of Rs. 1,000/- per month for a period of 24 months would be extended to all the school going children of PAFs, subject to verification of actual no. of children (assuming five (5) school going children per PAF; Rs.1000/- per month X 5 school	301 (all PAFs)	**1,20,000/-** (assuming five (5) school going children per PAF (Rs.1000/- per month X 5 school going children X 24 months).	361.20	Provision stands approved by the Administrative Council.

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
		going children X 24 months).				
8.	7.13.2	**Training facilities**: The affected persons shall be offered the necessary training facilities for development of entrepreneurship, technical and professional skill for self- employment. It is proposed that a grant of Rs. 2,000/- for a period of 12 months would be extended to all the PAFs (Trainees) for skill development. The similar provision was considered in the R&R Plan of Kiru HEP and Kishanganga HEP.	—	—	—	Provision omitted (as funds amounting to Rs. 30.00 Crore stand already allocated for Skill Development Activities under R&R Package of the Project sanctioned by GOJK in 2013).
9.	7.14	**Rehabilitation Grant**: PAFs who have not been provided agriculture land or employment shall be entitled to a rehabilitation grant equivalent to 750 days Minimum Agriculture Wages (MAW) as per applicable rates (Rs. 311/- per day).	301 (all PAFs)	**2,33,250/-** (MAW@ Rs. 311/- per day X 750 days)	702.09	Provision stands approved by the Administrative Council.

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
10.	7.16	**Subsistence Allowance:** Each displaced PAF will get monthly subsistence allowance @ Rs. 311/- per day equivalent to 25 days MAW per month for a period of one year from the date of displacement, subject to verification of entitlement.	31 (displaced PAFs)	**93,300/-** (MAW@Rs. 311/- per day X 300 days)	28.93	Provision stands approved by the Administrative Council.
11.	7.17	**Pension for Vulnerable Persons:** Annuity policies that will pay a pension for life to the vulnerable affected persons @ Rs. 2,000/- per month per person subject to verification of eligibility as per definition of vulnerable persons in NRRP- 2007. The premium (approx.) has been calculated by LIC based on Jeevan Akshay VII Pension Policy, assuming the average age of vulnerable affected persons as 50 years and considering the annuity for life. Commissioner R&R, Ratle HEP/ Deputy Commissioner, Kishtwar will have the option to organize the annuity pension through FD schemes of Banks or Post Office or any	**40** (40 persons as already considered in the original R&R Plan of 2013).	**3,40,000/-** (new rate of premium required to purchase annuity under LIC Jeevan Akshay VII Policy to pay pension of Rs. 2000/ month/ person)	136.00	Provision stands approved by the Administrative Council.

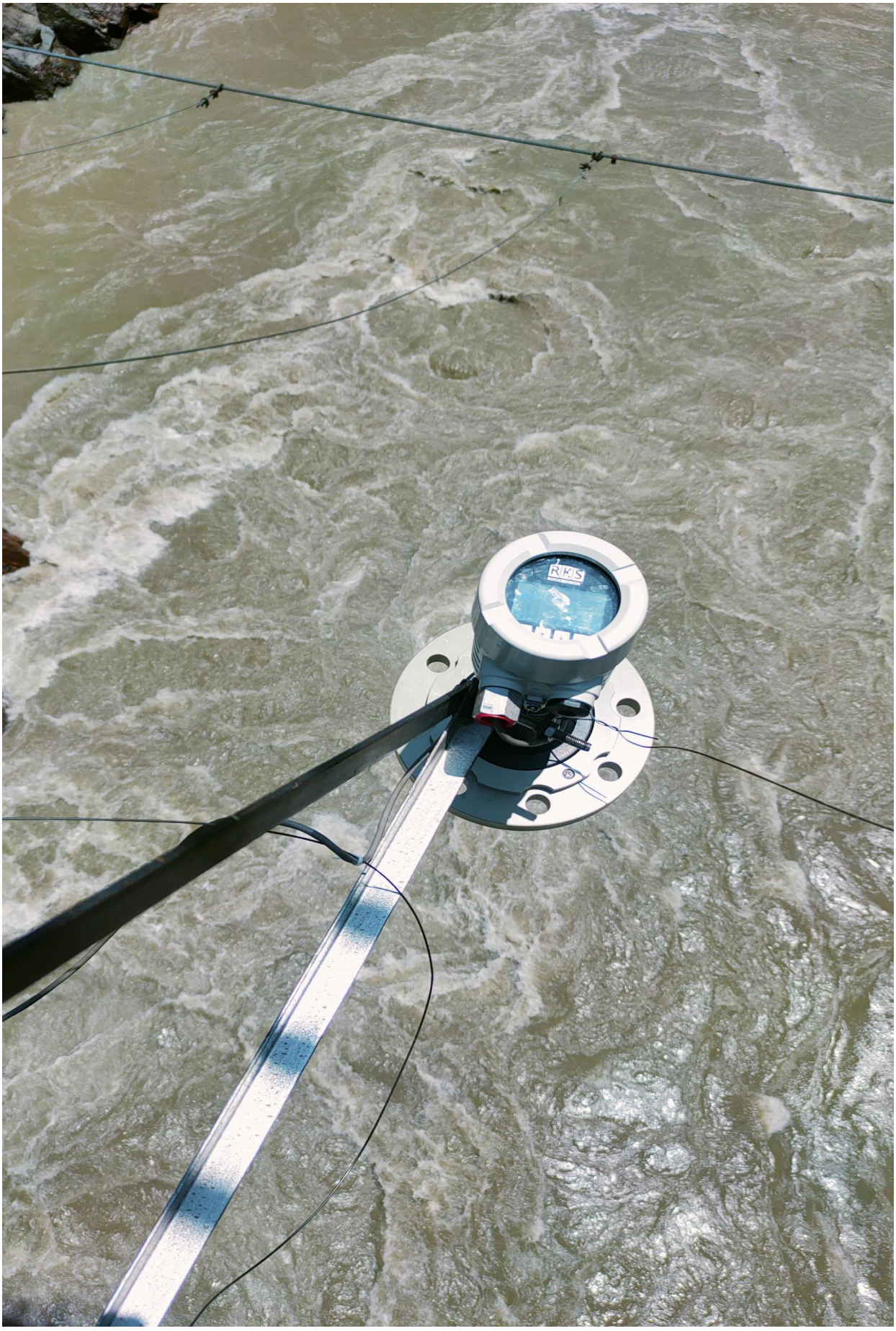
Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
		other suitable Plans so that a pension of Rs. 2,000/- per month to vulnerable affected persons is provided.				
12.	7.21.5	**Financial assistance for STs**: Each Scheduled Tribe (ST) affected family shall get additional one time financial assistance equivalent to 500 days of Minimum Agriculture Wages (MAW) as per applicable rates (Rs. 311/- per day), for loss of customary rights and forest usage. This shall be subject to verification of entitlement under this component.	**17** (as already considered in original R&R Plan of 2013).	**1,55,500/-** (MAW@ Rs. 311/- per day X 500 days)	26.435	Provision stands approved by the Administrative Council.
13.	7.22.2/7.22.3/7.22.4	**Infrastructure Facilities proposed in Resettlement Area:** The Resettlement colony has not been proposed in the R&R Plan of Ratle HE Project, therefore, no infrastructure facilities have been considered under this component. Only monetary compensation has been proposed to be provided to the displaced PAFs for purchase of land/ plot at place of their	—	—	(945.00 to be diverted towards Local Area Development Plan)	Provision omitted. (allocated funds will be diverted towards Local Area Development Plan already approved by GoJK in 2013 under R&R Package).

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
		choice and construction of house (as detailed at Sl. No. 1 of instant R&R proposal).				
14.	9.4	**Monitoring and evaluation set up:** For monitoring and reviewing the progress of implementation of R&R Plan for Ratle HE Project, the Committees at District level and the Project level were constituted by the J&K Government in 2013. For this purpose, a provision of Rs. 125.00 Lakh had been kept in the R&R Plan of the Project.	—	—	125.00	Provision stands approved by the Administrative Council.
15.	7.18	**Provision for Transitory accommodation allowance to displaced PAFs:** One time grant proposed to be extended to all the displaced PAFs @ Rs.2,500/- per month for a period of one year, in lieu of urgent displacement pending R&R.	—	—	—	Provision omitted
16.	7.2/7.3/7.6	**Provision for providing additional land for external development and building common infrastructure for**	—	—	—	Provision omitted. (as no Resettlement colony

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
		the Resettlement colony: Provision proposed to be extended to actual number of displaced PAFs opting for Resettlement Colony @ approx. 0.2162 Kanal land per Kanal of residential plot area of Resettlement Colony.				has been proposed in the R&R Plan).
17.	7.23	**Provision for escalation/ indexation of monetary benefits:** Escalation/ indexation of monetary benefits for three years on the basis of Consumer Price Index with capping@20% (on all components shown above except 1,3,15 and 16)	—	—	—	Provision omitted.
Revised estimate of R&R Plan of Ratle HEP as per above deliberations (2024)					**2087.16**	

Annexure-C

964
_Automatic Water Level Recorder



Annexure-D **_All weather Station**





Annexure-E

966

SSI Regd. : DICPC/SWC-188/PMT/00/1117

PCC/HO/BMW/1650521

KASHMIR HEALTH CARE SYSTEM

Nurturing Environment

COMMON BIO MEDICAL WASTE TREATMENT FACILITY

4154, I.G.C Lassipora, Pulwama, Kashmir

Contact : 9149756870,7006752109

AGREEMENT CERTIFICATE

Ref No. KHCS/24/ 928

This is to certify that Bio-Medical Waste (BMW) generated by M/S Megha Engineering & Infrastructures ltd. R.H.E.P-1305 Drabshalla, Kishtwar (J&K) Pin:182204 *is being collected as per schedule-I of Bio Medical Waste (Management & Handling) rules 2016 for scientific treatment at our Common Bio-Medical Waste Treatment Facility located at 4154, I.G.C. Lassipora, Pulwama. This certificate is valid from* 29/08/2024 *to* 31/08/2025

KASHMIR HEALTH CARE SYSTEM

For Kashmir Health Care System

Authorised Signatory

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967

INDIA NON JUDICIAL

Government of Jammu and Kashmir

सत्यमेव जयते

e-Stamp

Certificate No.	:	IN-JK08105931636540W
Certificate Issued Date	:	28-Jul-2024 10:43 AM
Account Reference	:	NEWIMPACC (SV)/ jk12546304/ KHANYAR/ JK-JM
Unique Doc. Reference	:	SUBIN-JKJK12546304050583794934 79W
Purchased by	:	MS KASHMIR HEALTH CARE SYSTEMS AT IGC LASSIPORA PL
Description of Document	:	Article 5 Agreement or Memorandum of an Agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	MS KASHMIR HEALTH CARE SYSTEMS AT IGC LASSIPORA PL
Second Party	:	Not Applicable
Stamp Duty Paid By	:	MS KASHMIR HEALTH CARE SYSTEMS AT IGC LASSIPORA PL
Stamp Duty Amount(Rs.)	:	10 (Ten only)

TARIQ AHMAD DAR * STAMP VENDOR * Lic. No. DCSU/2005

KASHMIR HEALTH CARE SYSTEMS

A G R E E M E N T

This Agreement is entered into on 29/August/2024 – 31/August/2025

Between

M/S Kashmir Health Care Systems at IGC Lassipora, Pulwama Kashmir (through its representative).

AND

Megha Engineering & Infrastructures Ltd. R.H.E.P-1305 Deabshalla Kishtwar (J&K) Pin:182204 under Proprietorship Of

_____(Herei nafter referred as Generator).

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

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Whereas the Kashmir Health Care Systems [KHCS] has setup a common bio-medical waste treatment disposal facility (CBWTF) at 4154, IGC Lassipora Pulwama Kashmir and has obtained authorization/consented from State Pollution Control Board (JKSPCB) for collection transportation treatment and disposal of Bio medical waste (BMW) generated by the health care establishment (Hospital, Nursing home, Blood Bank, OPD Clinic, pathological Lab, Diagnostic center etc)

Whereas Kashmir Health Care Systems offers to provide services to the generator on user pace principal for collection,transportation, treatment and disposal of Bio Medical waste at the prevalent rates.

Whereas the generator is a hospital OPD / pathological laboratory /Diagnostic center and agrees to avail the services being provided by Kashmir Health Care Systems with the terms and conditions as listed on succeeding Paras. **The agreement is valid for one year from the date of effect.**

KASHMIR HEALTH CARE SYSTEM

RESPONSIBILITIES OF KASHMIR HEALTH CARE SYSTEMS

1. Kashmir Health care Systems shall meet all the rules and regulations of the Central and State Pollution Control board and the Acts governing the waste management including Environmental rules and acts.
2. Kashmir Health Care Systems shall collect BMWs from the generator who has procured authorization from Pollution Control Board.
3. In case Kashmir Health care Systems fails to collect the BMW within 48 hours of the designated time due to any reason the generator shall inform Kashmir Health Care Systems at IGC Lassipora Pulwama who will ensure strict collection the BMW with next 48 hrs and KHCS office shall maintain a register for such complaints filed by the generator.
4. Kashmir Health Care Systems office shall collect the segregated BMW from the identified common waste collection site (segregation shed) in the premises of generator and shall not accept the BMW from any other premise(s).
5. Kashmir Health Care Systems office has a right to ask for an adequate segregation waste shed if the quantity of waste grows with the bed increase and shall not accept BMW from outside the segregation Shed from the generator.
6. Kashmir Health Care Systems office shall transport segregated waste in a closed container vehicle upto its treatment plant.
7. Kashmir Health Care Systems office will sensitize the generator regarding colour coded segregation of BMW.
8. Kashmir Health Care Systems office shall schedule the timing for the collection of waste in consultation with generator.
9. Kashmir Health Care Systems office will not be liable for environmental protection Act 1986 or any similar regulations setup by the central and state

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PCB (Govt bodies) in the event the generator violates any of the terms and conditions.

10. Kashmir Health Care Systems office shall be responsible for appropriate treatment of disinfected waste at the centralized facility as per schedule 1st of BMW rules 1998.

Responsibilities of the Generator

1. Generator shall segregate the waste at the point of generation in accordance with the BMW (M&H) rules 1998.
2. That the generator shall collect the segregated BMW in sealed non chlorinated plastic bags as a stipulated by State Pollution Control Board (SPCB) norms. BMW shall not be lifted in open condition of waste.
3. Generator should have well established barcode system which would be the pre requisite for lifting of BMW by the Kashmir Healthcare System as per the guidelines.
4. **In no case un-segregated waste will be lifted** by the service provider, Generator should take all steps to stop the un-healthy practice which otherwise will force the service provider to stop the service within a notice of 10 days under an intimation to State Pollution Control Board.
5. All consumable like bags, waste bins and disinfectants etc shall be procured by the generator at its own cost for their segregation staff and shed.
6. The generator shall disinfect the sharps and mutilate them and hand them over in puncture proof containers to Kashmir health care Systems office.
7. The generator shall take all the steps to ensure that the BMW is handled without adverse effect to human health and environment.
8. The generator must establish a common secured waste collection site (segregation shed) within its premises for collecting and final disposal to Kashmir Health care Systems.
9. The generator shall maintain all the relevant records and make report of the accidents, if any as prescribed under rules.
10. The generator shall be solely responsible for the change in declared number of beds and shall inform Kashmir health care Systems and SPCB within seven days about any such change in the number of beds. In case of non reporting will be considered suppression of facts which must have monetary consequences.

I. Total Number of beds as per sanction_____(at present) at the rate of 8.00 per bed per day inclusive of all taxes and charges with lab charge Rs. 1200/=

II. BMW Registration Charges : Rs 5600 (including GST) that will be one time and non refundable, with a monthly or a yearly bill.

KASHMIR HEALTH CARE SYSTEM

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TERMS OF MEMBERS AND PAYMENT

1) The GENERATOR shall pay a membership registration fee of Rs. 5600 (including GST) in case of private Hospital, pathological/ routine labs which is onetime, non-refundable charges..
2) **The GENERATOR shall credit a monthly due in the company account 0906010100000077 maintained at J&K Bank and generator shall provide an self declared authorization/ consent form in the name of the concerned branch of J&K Bank where his/her bank account is maintained to deduct/ credit the due charges towards KHCS and must be credited in the company account on 7th of every succeeding monthly bill.**
3) Kashmir Health Care Systems shall not collect BMW from GENERATOR if the payment of the servicing month is not received by or before 15th of succeeding month.
4) Payments made in favour of Kashmir Health Care Systems in the form of AC payee cheque and bounces if any shall be dealt under law .

FOR Kashmir Health Care Systems.

Authorized Signatory

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Annexure-F

PCC

J&K Pollution Control Committee
Jammu/Kashmir (www.jkspcb.nic.in)

Consent Order

Consent No.:- PCC/digital/22012758204 of 2022 **Date:- 16/06/2022**

Consent To Establish (Fresh) under Section 25/26 of the Water(Prevention & Control Pollution)Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended is granted in favour of

Sh. Chief Executive Officer, RHPCL
M/s Ratle Hydroelectric Project
Office: Ratle Hydroelectric Power Corporation, Shalimar Colony
Kishtwar, Kishtwar(registered with DIC vide registration No:
U40105JK2021GOI012380 date: 01/06/2021)

for a period upto one year from the date of issue for RED category of unit as per revised classification of industrial sector, subject to thefollowing terms and conditions in a time bound manner :

1. The consent granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
2. The consent is granted valid for the establishment of Hydroelectric Project as mentioned below with capital investment of Rs.528194.00 lakhs:

S No.	Name	Capacity of Power Generated	Unit
1	Hydroelectric Power Project	850	Megawatt

Any change / enhancement in power project shall have to be intimated to the Committee and the project proponent has to apply afresh for the same

3. **Compliance under Water Act :**

a. Standards of discharge for Sewage disposal:

Sewage Treatment - The Project proponent has to install and maintain continuous operation of a comprehensive treatment system as is warranted with reference to effluent quality and operate and maintain the same continuously so as to achieve the quality to treated effluent to the following standards before disposal :-

Parameters	Range	Conc. in mg/l except for pH
pH	between	6-9
Suspended Solids	Not to exceed	100
BOD(3 days at 27 degree celsius)	not to exceed	30

b. All the Waste water/Trade effluent shall be treated as per norms to meet the environment standards of EP Act 1986.

JAMMU KASHMIR STATE POLLUTION CONTROL BOARD
CONSENT TO ESTABLISH OPERATE FRESH RENEWAL
JAMMU/SRINAGAR

c. Water consumption
i. The daily quantity of water consumption shall not exceed -KLD.
ii. The daily quantity of sewage effluent from the unit shall not exceed -KLD

4. **Complance under Air Act :**

a. Project proponent shall comply to National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B).

b. The unit holder has to operate stack(s) of the following specifications :)

S. No.	Stack attached to	Volume Nm3/hr	Height (in Meters)	Top diameter (in Meters)	Velocity of gas emission m/sec
1					

c. Project proponent has to install and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emissions within the tolerance limits as prescribed under the environment protection act 1986:

S.No.	Pollution Control Equipments
1	Multi Cyclone Separator,Bag Filter,Dust Suppression System/Fogging System,Water Sprinkling System,Packed Bed Scrubber,Water Scrubber,ID fan,Exhaust Fans,Fire Extinguishers,Effluent Treatment Plant,Sewerage Treatment Plant,Pollution Control Devices as applicable under Environment Protection Act,Color coding bins ,good houses,

d. Fuel Consumption Details :-

S.No.	Type of fuel	Maximum Quantity	Unit
1			Metric Tonnes/Day

5. Project proponent shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016

6. Under the Noise Pollution (Regulation and Control) Rules 2000, the unit holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 am to 10 pm and night time is 10 pm to 6 am

7. Project proponent shall comply to the Plastic Waste Management Rules 2016 dated 18-3-2016

8. Self Monitoring Schedule :
The unit holder shall have to get the samples of emission/Effluents analysed from the laboratory of J&K PCC or laboratories approved by J&K PCC when unit becomes operational to the check the efficacy of Pollution Control Devices (PCDs) installed in the unit

9. Project proponent shall comply with the additional conditions as stipulated below:-

i. The Consent is valid for the Establishment of unit only. The unit holder can only manufacture products, at the rate of production as mentioned in consent order. Any change in production caapcity, process, raw materials use etc, shall have to be intimated to the Boad. For any enhancement of the above, fresh consent has to be obtained fom J & K Pollution Control Committee.

ii. Project proponent has to keep a record of the environmental data monitored regularly with regard to operation and maintenance of pollution control devices viz Air Pollution and Water Pollution Control to achieve the desired standards notified in EP Act.

iii. Pollution Control Devices (ETP/ECD) as contemplated to achieve the quality of effluent emission within the tolerance limits prescribed , shall have to be operational during the course of production. The effluent/emission shall not contain constituents in excess of the tolerance limits as laid down by J & K Pollution Control Committee.

iv. Project proponent shall be liable to pay compensation in case any damage is caused to the environment.

v. Project proponent shall abide by the directions of the Committee which will be issued from time to time.Any infringement/ violation or trangression of the statutory enactments of pollution control acts by the unit, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air/Water Acts and Environment Protection Act in force.

vi. Project proponent shall be under surveillance monitoring of J & K Pollution Control Committee

vii. Project proponent shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc which are likely to cause fire hazard including

environmental pollution.

viii. Project proponent shall adhere to general standards terms and conditions of Water / Air Acts and compliance ofenvironment standards as per environment protection act 1986

ix. Project proponent should apply 60 days in advance for renewal of consent before expiry the date of this Consent Order

x. Project proponent shall not operate the unit unless Committee issue Consent to Operate (Fresh)

Specific Conditions:-

1. The proponent shall submit half yearly details of expenditure to be incurred on 'Solid Waste Management Plan as per the proposal shown in Environmental Management Plan
2. The project proponent shall submit half yearly details of expenditure to be incurred on quality studies and control of Water Air and Noise as per the proposal shown in 'Environmental Management Plan' to be spent on the same.
3. The Project proponent shall adhere to the guideline of concerned executive / monitoring agencies for monitoring of various parameters under Environment Monitoring Plan.
4. The Project proponent shall also implement all other environmental safeguards, as proposed in the EIA / EMP report and other reports from time to time.
5. The Environmental Management Plan shall be strictly adhered, the budgetary provisions for the implementation of EMP shall be fully utilized and shall not to be diverted for any other purpose.
6. The Project proponent shall seek consent to operate (fresh) from board to operate the project.
7. Solid waste disposal through scientific means & also follow the terms and conditions in EC, EMP and EIA report.
8. The project proponent shall ensure that they shall not discharge the waste water in to any water body.
9. The PP shall ensure that conditions of Environmental Clearance and EMP are followed in the letter and spirit and shall submit the compliance of EC conditions periodically as stipulated in the EC order. and shall also become the conditions of Consent order as well.
10. The joint inspection team of the JKPCC experts in solid waste / waste water shall monitor the project bi - annually while in execution with regard to Air and water pollution so as to comply with the Environmental laws and ensure that no damage to environment shall take place.

xi. In case of violation of above mentioned conditions or any public complaint the consent shall be withdraw.

* This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.

'By Order'

(J N Sharma)
Environmental Engineer

22/06/22
Member Secretary

Copy to the :

1. Regional Director PCC Jammu for information and ensure the implementation of conditions as above.
2. General Manager DIC Kishtwar for information.
3. D.O PCC Kishtwar for the direction to monitor the conditions of the consent stated above.
4. P.A. to Chairman, J&K PCC for information of the Chairman
5. M/s Ratle Hydroelectric Project , Office: Ratle Hydroelectric Power Corporation, Shalimar Colony for compliance of above said conditions.
6. Office file

JAMMU KASHMIR STATE POLLUTION CONTROL BOARD
CONSENT TO ESTABLISH OPERATE FRESH RENEWAL
JAMMU/SRINAGAR

The unit holder shall comply to environment standards as notified under the environment protection Act 1986, read with the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 which can also be downloaded from the website www.jkspcb.nic.in or at www.cpcb.nic.in

Annexure-G

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

सन्दर्भसं: / Ref. No. **RATLE/CEO/2024/E-54** **दिनांक / Date:** 12-09-2024

Director
Impact Assessment Division-1
Ministry of Environment, Forests and Climate Change (MoEF&CC)
Indira Paryavaran Bhawan, Jor Bagh
New Delhi- 110 003
(email id: yogendra78@nic.in)

Sub:-Constitution of Multi-disciplinary Monitoring Committee (MDMC) to oversee the implementation of environmental safeguard measures at 850MW Ratle Hydro-Electric Project

Sir,

850MW Ratle HE Project located in District Kishtwar of Jammu and Kashmir is being implemented by Ratle Hydroelectric Power Corporation (RHPCL) which is a JV of NHPC and JKPDC. The Environment Clearance to Ratle HEP has been accorded by MoEF&CC vide letter No. J-12011/39/2010-IA.I dated 12.12.2012 and No. J-12011/39/2010-IA.I dated 27.09.2021.

To oversee the implementation of environmental safeguard measures at Ratle HE Project, the proposal for constitution of Multi-disciplinary Monitoring Committee was submitted to MoEF&CC, Sub Office, Jammu vide communication No. RATLE/CEO/2023/E-55 dated 05-12-2023 (**Annexure-I**). In response, vide email dated 09-08-2024, MoEF&CC, Sub Office, Jammu has requested Ratle HPCL to directly submit the aforementioned proposal to the concerned Division of MoEF&CC under intimation to their Office (**Annexure-II**).

In view of above, it is requested to kindly consider and approve the proposal of Ratle HPCL, Kishtwar for constitution of Multi-disciplinary Monitoring Committee at Ratle HE Project, to oversee the implementation of environmental safeguard measures. The Multi-disciplinary Committee is proposed as per the following composition:-

Sl. No.	Name/Post	Discipline	Nomination
1.	Head of Project, Ratle HEP	Head of Project (HoP)	Chairman
2.	Representative, MoEF&CC Sub Office, Jammu	MoEF&CC Representative	Member

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

3.	Prof. Piyush Malaviya, Department of Environmental Sciences, University of Jammu, Jammu	Env. Microbiology, Bioremediation	Member
4.	Conservator of Forests, Chenab Circle, Doda, J&K Forest Department	Forestry	Member
5.	Wildlife Warden, Chenab Wildlife Division, Kishtwar	Wildlife Protection	Member
6.	Joint Director(Central), Soil and water Conservation Department, J&K	Soil and Water Conservation	Member
7.	Assistant Director (Fisheries), J&K Fisheries Department, Kishtwar	Fisheries	Member
8.	Chairman of NGO (Vishva Shanti Society for Peace, Environment and Rural Development), Kishtwar	NGO	Member
9.	Gr. Sr. Manager(Environment), Ratle HE Project, Kishtwar	Environment	Member Secretary

After constitution of the MDMC, the minutes of Meetings convened, will be regularly submitted to the concerned Offices of MoEF&CC as part of Environment compliance mechanism.

Thanking you,

Yours faithfully,

A. K. Nauriyal
Chief Executive Officer

Copy to the:-

1. Deputy Director, Ministry of Environment, Forests and Climate Change (MoEF&CC) Sub Office, Jammu- for kind information.

Annexure-I

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

सन्दर्भसं: / Ref. No. **RATLE/CEO/2023/**E-55 **दिनांक / Date:** 05-12-2023

Regional Officer
Ministry of Environment, Forests and Climate Change (MoEF&CC)
Integrated Regional Office
Jammu (UT Jammu and Kashmir)

Sub:-Constitution of Multi-disciplinary Committee (MDC) to oversee the implementation of environmental safeguard measures at 850MW Ratle Hydro-Electric Project

Sir,

850MW Ratle HE Project located in District Kishtwar of Jammu and Kashmir is being implemented by Ratle Hydroelectric Power Corporation (RHPCL) which is a JV of NHPC and JKPDC. The Environment Clearance to Ratle HEP has been accorded by MoEF&CC vide letter No. J-12011/39/2010-IA.I dated 12.12.2012 and No. J-12011/39/2010-IA.I dated 27.09.2021.

In compliance to the conditions stipulated in the Environment Clearance letter, it is requested to kindly approve the constitution of Multi-disciplinary Committee at Ratle HE Project, Kishtwar to oversee the implementation of environmental safeguard measures. The Multi-disciplinary Committee is proposed as per the following composition:-

Sl. No.	Name/Post	Discipline	Nomination
1.	Head of Project, Ratle HEP	Head of Project (HoP)	Chairman
2.	Representative, MoEF&CC IRO, Jammu	MoEF&CC Representative	Member
3.	Prof. Piyush Malaviya, Department of Environmental Sciences, University of Jammu, Jammu	Env. Microbiology, Bioremediation	Member
4.	Conservator of Forests, Chenab Circle, Doda, J&K Forest Department	Forestry	Member
5.	Wildlife Warden, Chenab Wildlife Division, Kishtwar	Wildlife Protection	Member
6.	Joint Director(Central), Soil and water Conservation Department, J&K	Soil and Water Conservation	Member

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

7.	Assistant Director (Fisheries), J&K Fisheries Department, Kishtwar	Fisheries	Member
8.	Chairman of NGO (Vishva Shanti Society for Peace, Environment and Rural Development), Kishtwar	NGO	Member
9.	Sr. Manager(Environment), Ratle HE Project, Kishtwar	Environment	Member Secretary

After constitution of the MDC, the minutes of Meetings convened, will be regularly submitted to the concerned Offices of MoEF&CC as part of compliance mechanism.

Thanking you,

Yours faithfully,

A. K. Nauriyal
Chief Executive Officer

Annexure-II

Zimbra env-rhpcl@nhpc.nic.in

[LIKELY_SPAM]Re: Regarding constitution of Multi-disciplinary Committee (MDC) at 850MW Ratle Hydro-Electric Project to oversee the implementation of environmental safeguard measures

From : IRO Jammu <iro.jammu-mefcc@gov.in> Fri, Aug 09, 2024 04:29 PM
Subject : [LIKELY_SPAM]Re: Regarding constitution of Multi-disciplinary Committee (MDC) at 850MW Ratle Hydro-Electric Project to oversee the implementation of environmental safeguard measures
To : Environment RHPCL <env-rhpcl@nhpc.nic.in>

External images are not displayed. Display images below

Sir,

With reference to the trailing mail and your letter No. RATLE/CEO/2023/E-55 dated 05-12-2023, you are requested to submit the proposal for the constitution of Multi- disciplinary monitoring committee directly to the concern division of MoEF&CC with intimation to the Sub Office, Jammu.

Regards

From: "Environment RHPCL" <env-rhpcl@nhpc.nic.in>
To: "iro jammu-mefcc" <iro.jammu-mefcc@gov.in>
Sent: Wednesday, December 6, 2023 8:17:56 PM
Subject: Regarding constitution of Multi-disciplinary Committee (MDC) at 850MW Ratle Hydro-Electric Project to oversee the implementation of environmental safeguard measures

Sir,

In reference to subject cited above, kindly find attached herewith a copy of letter No. RATLE/CEO/2023/E-55 dated 05-12-2023.

Yours faithfully,

Shashi Paul Singh
Senior Manager (Environment)
Env. and Land Acquisition Division
Ratle Hydroelectric Power Corporation

Government of Jammu and Kashmir,
Power Development Department,
Civil Secretariat, Jammu.

Subject: Authorization to Power Development Department to lease out land to Ratle Hydroelectric Power Corporation Limited (RHPCL) for development of 850 MW Ratle HEP.

Ref: Administrative Council Decision No. 48/3/2022 dated 15.03.2022.

Government Order No: 55 -JK (PDD) of 2022.
Dated: 10 - 05 - 2022.

In supersession of Government Order No. 198-PDD of 2014 dated 15.10.2014, sanction is hereby accorded to the;

(a) Jammu and Kashmir Power Development Department to lease out 289.48 Ha out of 567.22 Ha of land acquired by J&K State Power Development Corporation, comprising 233.96 Ha (Two hundred thirty three hectares and ninety six square meters) of State Land and 55.52Ha (Fifty five hectares and fifty two square meters) of Private land, under the provisions of J&K Land Grants Act, 1960 and rules made there under and as per the terms and conditions as incorporated in MoU signed between GoJK, JKSPDCL and NHPC, to M/s Ratle Hydroelectric Power Corporation Limited for development of 850 MW Ratle HEP.

(b) utilization of 277.74 Ha out of 567.22 Ha of land acquired by J&K State Power Development Corporation, comprising of 138.93 Ha (One hundred thirty eight hectares and ninety three square meters) of Forest Land and 138.81 Ha (One hundred thirty eight hectares and eighty one square meters) of River Bed land falling in village Drabshalla of Tehsil/District Kishtwar, to M/s Ratle Hydroelectric Power Corporation Limited for development of 850 MW Ratle HEP for development of 850 Ratle HEP as per rules. The RHPCL shall abide by the terms and conditions of Government Orders issued by Forest Department for the Forest land so diverted and will be subject to final permission regarding change of User Agency by the Integrated Regional Office Jammu, MoEF&CC, Government of India.

(c) approval of lease deed, duly vetted by the Department of Law Justice and Parliamentary Affairs and signing of same by the J&K Power Development Department and Ratle Hydroelectric Power Corporation Limited.

(d) authorise the Principal Secretary to Government, PDD to take such actions and sign such document as may be required in this regard.

By order of the Government of Jammu and Kashmir.

Sd/-
(Nitishwar Kumar) IAS
Principal Secretary to the Government

No. PDD-PS/39/2021-05-PDD

Dated 10 .05. 2022

Copy to the:

1. Secretary, Ministry of Power, Government of India, New Delhi.
2. Financial Commissioner (Additional Chief Secretary), Finance.
3. Joint Secretary (J&K) Ministry of Home Affairs, Government of India.
4. Joint Secretary, Ministry of New and Renewal Energy (MNRE) Government of India.

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980

5. Principal Secretary to the Government, General Administration Department.
6. Commissioner/Secretary to the Government, Department of Forest, Ecology and Environment.
7. Secretary to the Government, Planning Dev. & Monitoring Department.
8. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
9. Managing Director J&K Power Development Corporation Limited.
10. Director, Archives, Archaeology and Museums, J&K, Jammu.
11. Director, Finance, Power Development Department.
12. Private Secretary to the Chief Secretary UT of J&K
13. Private Secretary to Principal Secretary to the Government, PDD.
14. I/C website, PDD.
15. Government Order file (w.e.f. [illegible])
16. Stock file.

(Dr. Tahir Parbaiz IAS)
Additional Secretary to the Government

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

ITUWTSA NEW DELHI 2024

सन्दर्भ सं: / Ref. No. **RATLE/CEO/2024/**E-60 **दिनांक / Date:** 18-10-2024

Deputy Director
Ministry of Environment, Forests and Climate Change (MoEF&CC)
Sub Office
Jammu (UT of J&K)-180 004

Subject:-Env. Compliance report with respect to the observations made during the Project visit of Deputy Director, MoEF&CC, Sub Office, Jammu on 06.05.2024

Ref: 1) MoEF&CC Sub Office, Jammu's communication No. F. No. 07-92/2022-RO(NZ) of August 2024 endorsed vide email dated 19.08.2024
2) Env. Clearance granted to Ratle HE Project by MoEF&CC vide F. No. No. J-12011/39/2010-IA.I dated 12.12.2012 and F. No. J-12011/39/2010-IA.I dated 27.09.2021

Sir,

Kindly refer to your aforementioned communication (**Ref-1**) on the subject cited above vide which Ratle HPCL has received a copy of observations along with the monitoring report of 850MW Ratle HE Project with respect to the conditions of Env. Clearance letter.

The necessary env. safeguard measures are being taken up from time to time to comply with all the conditions contained in the Env. Clearance letter and as per the directions conveyed by MoEF&CC Sub Office, Jammu during the site visit.

In this regard, kindly find enclosed herewith the detailed Env. compliance report along with relevant documents with respect to the observations conveyed by MoEF&CC Sub Office, Jammu, for your kind consideration.

Thanking you,

Yours faithfully,

A. K. Nauriyal
Chief Executive Officer

Copy to:-
1. Compliance Monitoring Division, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- for kind information please (email id: moefcc-monitring@gov.in)
2. Member Secretary, Jammu and Kashmir Pollution Control Committee, Forest Complex, Narwal, Jammu- for kind information please (email id: membersecretaryjkspcb@gmail.com)

(Part-I)

Compliance report w.r.t. monitoring of Ratle HE Project carried out by Deputy Director, MoEF&CC sub-Office, Jammu during Project visit on 6th May 2024

Sl. No.	Observation	Compliance report
i.	The construction work of the project has been initiated since 11.01.2022 but the work of CAT Plan has not been initiated yet **[Sp. Cond. No. (i)]**.	- The CAT Plan of Ratle HE Project prepared in 2012 by the Consultants is under updation/ revision for formulating a site specific Plan w.r.t. the working Plans of concerned Forest Divisions. - **Vide LOA dated 17.05.2024, the consultancy services of NEERI, Nagpur** have been hired for formulation of comprehensive site-specific CAT Plan and the microplanning of CAT Plan is under progress by NEERI. - After obtaining approval from PCCF(HoFF), J&K/ GOJK, the implementation of CAT Plan shall be started through J&K Forest Department (**Annexure-I**).
ii.	PP informed that the commitments will be fulfilled after the final approval of RR Plan **[Sp. Cond. No. (ii)]**.	- R&R Package for Ratle HE Project has been approved by GOJK vide Order dated 16.08.2024 (**Annexure-II**). - The R&R Plan, Local Area Development Plan (including Skill Development Activities) and CSR Activities are being processed for implementation through Commissioner R&R/ District Administration. The necessary budget provision for same has also been kept by RHPCL.
iii.	PP informed that RR plan has been approved by the standing committee but final approval has yet to be accorded. Hence, Rehabilitation and Resettlement plan has yet to be implemented **[Sp. Cond. No. (iii)]**.	- Revised R&R Plan for the Project has been approved by GOJK vide Order dated 16.08.2024. - The same is being processed for implementation through Commissioner R&R/ District Administration.

iv.	PP informed that Monitoring Committee for R&R will be constituted after finalization of RR plan **[Sp. Cond. No. (iv)]**.	- Earlier, the R&R Monitoring Committee for Ratle HE Project was constituted by GOJK in 2014 vide Order dated 12.02.2014. - However, after approval of revised R&R Plan by GOJK in August 2024, a new proposal shall be submitted shortly for re-constitution of R&R monitoring Committee.
v.	PP has not installed any Continuous Monitoring system for environmental flow measurement neither displayed this data nor submitted any data related to environmental flow to sub Regional office of Ministry **[Sp. Cond. No. (ix)]**.	- The Dam is not yet been constructed, as such, the river is flowing with its normal seasonal discharge. - The continuous monitoring system for environmental flow measurement shall be installed once the Dam structure is completed. - Accordingly, the data related to environmental flow shall be submitted to sub Regional office of Ministry, regularly.
vi.	PP has not installed the real time telemetry and data acquisition system including all weather hydro metrological stations for in-flow monitoring and advance flood warning. However, agree to comply before commissioning of the project **[Sp. Cond. No. (x)]**.	- An Automatic Water Level Recorder (AWLR) has been installed on river Chenab (upstream of Dam site), as part of Early Flood Warning System and the data is being monitored in real time and stored at NHPC Master Control Room (**Annexure-III**). - An All-Weather Station has also been installed by the Project at the colony area and the data is being collected round the clock (**Annexure-IV**).
vii.	Compensatory Afforestation Programme on 277.84 ha of land with 13 plant species has not been initiated yet. However, PP informed that 179.71 lakhs have been deposited to the State forest department for undertaking the Compensatory Afforestation Programme **[Sp. Cond. No. (xi)]**.	- Vide letter No. RATLE/CE/2024/E-47 dated 12.08.2024, J&K Forest Department has again been requested to provide the physical and financial progress of Compensatory Afforestation works against the funds amounting to Rs. 179.71 Lakh deposited with J&K Forest Department. - The details of Compensatory Afforestation works undertaken by J&K Forest Department are still awaited.

viii.	Biodiversity Conservation and Wildlife Management Plans has not been initiated yet. PP has not submitted any status report for the same **[Sp. Cond. No. (xiii)].**	- Biodiversity Conservation and Management Plan stands submitted to J&K Forest Department vide letter No. RATLE/GM(C-I)/2022/62 dated 29.09.2022. - Subsequently, the matter was discussed with J&K Forest Department in review meeting held by Nodal Officer (FCA)/Chief Conservator of Forests, UT J&K on dated 25.11.2022 and with Conservator of Forests, Chenab Circle, Doda at Kishtwar on 15.03.2023 and 07.09.2024, respectively. - Vide letter No. RATLE/CE/2024/E-46 dated 12.08.2024, J&K Forest Department has again been requested for an early finalization and approval of Biodiversity Conservation and Wildlife Management Plan of Ratle HE Project. - The matter is under regular pursuance with J&K Forest Department for timely approval and implementation of the Plan.
ix.	PP has not initiated the Local Area Development Activities (LADA). However, informed that same will be implemented by the Deputy Commissioner, Kishtwar **[Sp. Cond. No. (xvi)].**	- Local Area Development Activities (LADA) Component is a part of overall R&R Package approved by GOJK vide Order dated 16.08.2024 for a total cost of Rs.120.3216 Crore. - The Local Area Development Activities shall be undertaken shortly though Commissioner, R&R, Ratle HEP i.e. Deputy Commissioner, Kishtwar.
x.	PP informed that the LADA activities will be implemented by the Deputy Commissioner, Kishtwar **[Sp. Cond. No. (xvii)].**	- Local Area Development Activities (LADA) Component is a part of overall R&R Package approved by GOJK vide Order dated 16.08.2024 for a total cost of Rs.120.3216 Crore. - The Local Area Development Activities shall be undertaken shortly though Commissioner, R&R, Ratle HEP i.e. Deputy Commissioner, Kishtwar.

xi.	PP has not submitted any detail of tie ups between existing city hospitals or district hospital Kishtwar for disposal of Bio-medical waste **[Sp. Cond. No. (xviii)].**	- An agreement has been made with M/s Kashmir Health Care Systems, Pulwama, J&K (authorized by J&K Pollution Control Committee) vide No. KHCS/24/928 for collection of biomedical waste generated by M/s MEIL, Ratle HEP, Drabshalla and its scientific treatment at their facility at Pulwama, Kashmir, as per Bio Medical Waste (Management & Handling) Rules 2016 (**Annexure-V**).
xii.	PP has written a letter to the PHE Department for the permission of six bore well, but didn't submitted any clearance letter, Moreover the construction work of the project was initiated in 2022 but PP has obtained the CTE in 2024 under Consent No. PCC/digitat/ 24033871690 of 2024 **[Sp. Cond. No. (xix)].**	- During initial phase of Project also in 2022, the Consent to Establish (CTE) had been obtained from J&K Pollution Control Committee in favour of 850 MW Ratle HE Project vide Order dated 16.06.2022 (**Annexure-VI**). - As intimated by M/s MEIl, they have applied to J&K PHE Department for permission to install Borewell and are awaiting NOC for the same.
xiii.	Water sprinkling arrangements has been made by PP to suppress the fugitive emissions. But fugitive dust emissions were observed near the dam site during the site visit **[Gen. Cond. No. (iv)].**	- As intimated by M/s MEIL, a fleet of 3 Water Tankers is under deployment for sprinkling of water at work sites 24X7 for suppression of dust arising out of construction activities. The fleet of water Tankers will be further strengthened to enhance the water sprinkling to mitigate fugitive dust emissions effectively.
xiv.	PP has not constituted the MDMC committee yet **[Other Cond. No. (10)].**	- In Dec 2023, the proposal was submitted to MoEF&CC, sub Office, Jammu for constitution of multi-disciplinary committee to oversee the implementation of environmental safeguard measures at Ratle HEP. - Subsequently, as suggested by MoEF&CC sub Office, Jammu, the proposal for constitution of MDMC has been submitted to MoEF&CC, New Delhi vide communication dated 12.09.2024 (**Annexure-VII**).

xv.	PP informed that the information about the grant of EC has been advertised in two local newspapers widely circulated in the region around the Project site, but not submitted the copy of the advertisement to sub office, Jammu **[Other Cond. No. (12)].**	- The information pertains to 2012-13 when the Project was being taken up by JKPDC. - The Jammu and Kashmir Power Development Corporation has been requested to provide a copy of the advertisement published in two local newspapers at that time of grant of EC to Ratle HE Project in 2012. The information is awaited from JKPDC. - As soon as the above information is received from JKPDC, the same shall be submitted to MoEF&CC sub Office, Jammu for kind information.
	EC letters and latest compliance reports are not uploaded on the company's website.	EC letters and the six monthly compliance reports have been uploaded on the website of RHPCL i.e. www.rhpcindia.com.

PART-II & PART-III
DESCRIPTIVE REPORT ON STATUS OF COMPLIANCE TO CONDITIONS OF ENVIRONMENTAL CLEARANCE (EC) & ENVIRONMENTAL MANAGEMENT
J-12011/39/2010-IA.1 dated 27.09.2021

1. SPECIFIC CONDITIONS:

<table>
<tr><th>S. No.</th><th>EC Conditions</th><th>Remarks of MoEF&CC Regional Office during the Site Visit</th><th>Compliance</th></tr>
<tr><td>(i)</td><td>The Catchment Area Treatment (CAT) Plan as proposed in the EIA/EMP Report shall be undertaken in consultation with the State Forest Department and major work shall be completed before impounding of reservoir.
<table>
<tr><th>Item</th><th>I Year</th><th>II Year</th><th>III Year</th><th>IV Year</th><th>Total</th></tr>
<tr><td colspan="6">Biological Measures</td></tr>
<tr><td>Afforestation (ha)</td><td>2243</td><td>1747</td><td>923</td><td></td><td>4913</td></tr>
<tr><td>Enrichment Plantation (ha)</td><td>-</td><td>112</td><td>79</td><td>-</td><td>191</td></tr>
<tr><td>Pasture Development</td><td></td><td>376</td><td>195</td><td>-</td><td>591</td></tr>
<tr><td>Nursery Development (Nos)</td><td>3</td><td>-</td><td>-</td><td></td><td>3</td></tr>
<tr><td>Watch & ward 240 (Nos)</td><td>240</td><td>240</td><td>240</td><td>960</td><td></td></tr>
<tr><td colspan="6">Engineering Measures</td></tr>
<tr><td>Contour Bunding (ha)</td><td>434</td><td>409</td><td>324</td><td>171</td><td>1338</td></tr>
<tr><td>Check Dams (Ws)</td><td>50</td><td>25</td><td>30</td><td>20</td><td>125</td></tr>
</table></td><td>Not Complied: The construction work of the project has been initiated since 11.01.2022 but the work of CAT Plan has not been initiated yet.</td><td>Kindly refer Sl. No. i) of Part-I Compliance Report.</td></tr>
<tr><td>(ii)</td><td>All the commitments made during the public hearing shall be fulfilled completely.</td><td>Not Complied: PP informed that the commitments will be fulfilled after the final approval of RR Plan.</td><td>Kindly refer Sl. No. ii) of Part-I Compliance Report.</td></tr>
</table>

(iii)	The details of land holding of project affected persons whose land is being acquired shall be submitted to this ministry. The R&R benefits for the land losing households will be as per the National Rehabilitation and Resettlement Policy, 2007 (NRRP, 2007) or as per the State Rehabilitation and Resettlement Policy, whichever is higher. Adequate publicity of the compensation package shall be made in the affected villages.	**Not Complied:** PP informed that RR plan has been approved by the standing committee but final approval has yet to be accorded. Hence, Rehabilitation and Resettlement plan has yet to be implemented.	- R&R Package for Ratle HE Project has been approved by GOJK vide Order dated 16.08.2024 (**Annexure-II**). - JKPDC has been requested to provide the relevant information pertaining to previous period 2011 to 2013. - As soon as the information is received from JKPDC, the same will be submitted to MoEF&CC.
(iv)	A Monitoring Committee for R&R shall be constituted which must include representatives of project affected persons from SC/ST category and a women beneficiary.	**Not Complied:** PP informed that Monitoring Committee for R&R will be constituted after finalization of RR plan.	Kindly refer **Sl. No. iv)** of Part-I Compliance Report.
(v)	Consolidation and compilation of muck shall be carried-out only in the designated muck dumping sites as submitted in the EIA/EMP report. As per the proposed muck disposal plan, out of 24.4 lakh m3 of muck to be generated due to excavation, about 50% (i.e.12.2 lakh m3) will be utilized for construction purpose and the remaining 12.2 lakh m3 will be dumped at the 3 designated areas in an allocated area of 30.59 ha. The identified muck dumping sites shall be at-least 30m horizontally away from the edge of the river corresponding to high flood level (HFL).	**Not Complied:** PP has dumped the muck in the river at several places, moreover the designated site is less than 30m horizontally away from the edge of the river.	- Three (03) designated muck disposal sites stand handed over to M/s MEIL for proper disposal of muck. - The approach roads to Muck Disposal sites -I & II (have been developed by the Contractor. - Muck Disposal sites -I & II (downstream of Dam site) on right bank and left bank of river respectively, have been used by the Contractor for dumping of the muck. - As per the details provided by the Contractor, substantial amount of generated muck has been utilized by the Contractor. - Some part of generated muck has been temporarily stacked by MEIL along the river bank on right side and then across river left side for construction of coffer dykes/Dams, so as to isolate river area for construction of Main Dam. - The Contractor has confirmed that temporarily stacked muck/ muck dumped near the river will be suitably retrieved and relocated for use in the Project construction works.

			- To avoid any spillage of muck into the river, the dumping of muck on the right bank of river Chenab has been stopped since July 2024 under intimation to the District Administration/ GOJK. - Further, an alternative location within the acquired Project land is now being utilized by the Contactor for temporary storage/ stacking of muck.
(vi)	Muck dumping sites should be handed over to Forest Department only after restoration including plantations etc.	**Agree to Comply:** PP is agree to handed over the muck dumping site to Forest Department only after restoration including plantations etc.	--------
(vii)	A provision of an additional unit of 30 MW has been made in the project, which will be running for 24 hours continuously to maintain a minimum discharge of 33.43, cumecs/sec, during the lean season from November-February (About 27% of lean season) at the downstream, shall be strictly adhered-to. Monsoon flow shall be at least 30% of the Monsoon discharge.	**Agree to Comply:** The project is under construction phase, PP is agree to install an additional unit of 30 MW in the project, which will be running for 24 hours continuously to maintain a minimum discharge of 33.43, cumecs/sec, during the lean season.	--------
(viii)	An Auto mechanism /by pass arrangement in dam design shall be made to ensure release of environmental flow water in event of the 30 MW turbine or when it is put under maintenance.	**Agree to Comply:** The project is under construction phase, PP is agree to comply this condition before commissioning of the project.	--------
(ix)	Continuous Monitoring system for environmental flow measurement shall be installed and data shall be displayed at appropriate site for information of civil society, stake holders and regulators. Six monthly results shall be submitted to the regional Office of the Ministry and SPCB.	**Agree to Comply:** PP has not installed any Continuous Monitoring system for environmental flow measurement neither displayed this data nor	--------

		submitted any data related to environmental flow to sub Regional office of Ministry. However, agree to comply agree to comply before commissioning of the project.	
(x)	Real time telemetry and data acquisition system including all weather hydro metrological stations shall be installed for in-flow monitoring and advance flood warning. Advance flood warning and advance communication systems shall be installed in consultation with the downstream District Authorities.	**Not Complied:** PP has not installed the real time telemetry and data acquisition system including all weather hydro metrological stations for in-flow monitoring and advance flood warning. However, agree to comply before commissioning of the project.	Kindly refer **Sl. No. vi)** of Part-I Compliance Report.
(xi)	As proposed in the EMP, the Compensatory Afforestation Programme on 277.84 ha of land with 13 plant species shall be undertaken in consultation with the State Forest Department. Native species should be preferred in plantation. The allocated grant of Rs.1467.59 lakhs for this purpose shall be fully utilized and not to be diverted for any other purpose.	**Not Complied:** Compensatory Afforestation Programme on 277.84 ha of land with 13 plant species has not been initiated yet. However, 179.71 lakhs have been credited to the State forest department for undertaking the Compensatory Afforestation Programme.	Kindly refer **Sl. No. vii)** of Part-I Compliance Report.
(xii)	Greenbelt development along the approach roads, residential areas, office complex, dam site and other working areas shall be undertaken. The allocated budget of Rs.73 lakhs for this purpose shall be fully utilized and not to be diverted to any other purpose..	**Agree to Comply:** The project is under construction phase and PP informed that the green belt will be developed as per the CPCB guideline during the completion phase. The budget for the green belt has been allocated in the budget.	--------

(xiii)	As proposed in the EMP, the Biodiversity Conservation and Wildlife Management Plans shall be taken up and implementation shall be included in the sixth monthly compliance report to be submitted to the Ministry, including its Regional Office.	**Not Complied:** Biodiversity Conservation and Wildlife Management Plans has not been initiated yet. PP has not submitted any status report for the same.	Kindly refer **Sl. No. viii)** of Part-I Compliance Report.
(xiv)	Indigenous plant species should be used for implementation of Biodiversity Management Plan and for Compensatory Afforestation. Expertise from R&D Centers may be used for propagation techniques. Provision should also be made to include researchers to implement these Plans and carrying out plantation.	**Agree to Comply:** PP informed that implementation of Compensatory Afforestation and Biodiversity Management Plan will be undertaken by the State Forest Department as per the approved plan.	--------
(xv)	Equipment likely to generate high noise levels shall meet the ambient noise standards as notified under the noise Pollution (Regulation and Control) Rules 2000, as amended in 2010 under Environment Protection Act (EPA), 1986. For this, necessary insulation arrangement etc. to be ensured.	**Being Complied:** As per submitted data and during the monitoring the noise level was recorded below the ambient noise standards as notified under the noise Pollution (Regulation and Control) Rules 2000, as amended in 2010 under Environment Protection Act (EPA), 1986.	--------
(xvi)	A provision of Rs. 30 Crores earmarked towards the Local Area Development Activities (LADA) shall be fully utilized and not to be diverted for any other purpose. The implementation of activities as submitted to the Ministry shall be taken up as soon possible. In addition, a grant of Rs. 30 Crores earmarked for Corporate Social Responsibility (CSR) and Rs.30 Crores for skill development purpose shall also be duly utilized and not to be diverted for any other purpose	**Not Complied:** PP has not initiated the Local Area Development Activities (LADA). However, informed that same will be implemented by the Deputy Commissioner, Kishtwar.	Kindly refer **Sl. No. ix)** of Part-I Compliance Report.
(xvii)	LADA activities may be undertaken by M/s Ratle Hydro Electric Project Pvt. Ltd to enhance delivery mechanism for operational point of view.	**Not Complied:** PP informed that the LADA activities will be implemented by the Deputy Commissioner, Kishtwar.	Kindly refer **Sl. No. x)** of Part-I Compliance Report.

(xviii)	Tie-ups shall be made with existing city hospitals for disposal of Bio-medical waste in case district hospital at Kishtwar does not have the facility for handling biomedical waste as proposed in the report.	**Not Complied:** PP has not submitted any detail of tie ups between existing city hospitals or district hospital Kishtwar for disposal of Bio-medical waste.	Kindly refer **Sl. No. xi)** of Part-I Compliance Report.
(xix)	Any other clearance from other Organization/ department, if required, shall be obtained before commencement of the project.	**Not Complied:** PP has written a letter to the PHE Department for the six bore well, but didn't submitted any clearance letter, Moreover the construction work of the project was initiated in 2022 but PP has obtained the CTE in 2024 under Consent No. PCC/digital/ 24033871690 of 2024.	Kindly refer **Sl. No. xii)** of Part-I Compliance Report.
	B : GENERAL CONDITIONS:		
(i)	Adequate arrangement for providing free fuel like kerosene/wood/LPG shall be made at project cost for the labour engaged in the construction work so that indiscriminate felling of trees is prevented.	**Being Complied:** PP has established the mess for the staff and labour force engaged in the construction work.	--------
(ii)	Medical facilities as well as recreational facilities shall also be provided to labourers.	**Being Complied:** PP has established emergency first aid and medical care facility for the labourers.	--------
(iii)	All the labourers to be engaged for construction works shall be thoroughly examined by health personal and adequately treated before issuing them work permit.	**Being Complied:** PP informed that all the labourers to be engaged for construction works are being thoroughly examined by health personal prior to issuing them work permit.	--------

(iv)	No fugitive dust emissions should be observed at the construction sites. Water sprinkling arrangements should be made to suppress the fugitive emissions.	**Partially Complied:** Water sprinkling arrangements has been made by PP to suppress the fugitive emissions. But fugitive dust emissions were observed near the dam site during the site visit.	Kindly refer **Sl. No. xiii)** of Part-I Compliance Report.
(v)	Potable drinking water and proper sanitary facilities shall be provided for the labour force and the local area people.	**Being Complied:** Potable drinking water and proper sanitary facilities are being provided for the labour force.	--------
(vi)	Restoration of construction area including dumping site of excavated materials shall be ensured by levelling, filling up of burrow pits, landscaping etc. The area should be properly treated with suitable plantation.	**Agree to comply:** Currently the construction work is under progress for the dam construction and PP assured to comply this condition prior to commissioning of the project.	--------
(vii)	Environmental parameters shall be monitored regularly and six monthly reports shall be submitted to the regional Office of the Ministry and State Pollution Control Board for review.	**Being Complied:** PP is regularly submitting the six monthly compliance reports along with the data of monitoring to the Sub office of the Ministry.	--------
(viii)	The project proponent shall also submit six monthly compliance reports of the stipulated EC conditions (both hard copies as well as by e-mail) to the respective Regional Office of MoEF and State Pollution Control Board. Monitoring report and compliance report shall be up-loaded on the web-site of project proponent.	**Being Complied:** PP is regularly submitting the six monthly compliance reports to the Sub Office, Jammu and also uploading the monitoring report and compliance report on the web-site.	--------

Other Conditions:			
5.	The project proponent shall provide full cooperation and all required documents, data and access to the officials of Regional office of MOEF who would be monitoring the implementation of environmental safeguards.	**Being Complied:** PP has provided full cooperation and all required documents during the site visit.	--------
6.	Besides the above stated conditions M/S Ratle hydro Electric project Pvt. LTD and government of Jammu & Kashmir shall also be implement all other environmental safeguards, as proposed in EIA/EMP report and others reports from time to time. The J&K Government may also like to monitor implementation of EMP at regular interval.	Noted and agreed by the PP as informed during site visit.	--------
7.	Any change in the scope of the project shall be intimated to the Ministry and fresh approval, if required shall be taken from the Ministry.	Noted and agreed by the PP as informed during site visit.	--------
8.	Ministry reserve the right to add additional safeguard measures, subsequently, if found necessary and to take action including revoking of the clearance under the provisions of the environment Protection Act 1986 to ensure effective implementation of the suggested safeguard measures in the time bound and satisfactory manner.	Noted and agreed by the PP as informed during site visit.	--------
9.	The clearance letter is valid for a period of 10 years from the date of issue of this letter for commencement of construction work.	Noted and agreed by the PP as informed during site visit.	--------
10.	A multi-disciplinary committee for monitoring the implementation of environmental safeguards during construction shall be constituted by the project proponent in consultation with the Ministry as early as possible. The proponent shall Suggest the members and their profile for approval of ministry. Proponent shall organize six monthly meetings of the committee and submit the monitoring report to the ministry.	**Not Complied:** PP has not constituted the MDMC committee yet.	Kindly refer **Sl. No. xiv)** of Part-I Compliance Report.

11.	A copy of the clearance letter shall be sent by the proponent to local Panchayat, Zilla /parishad /Municipal corporation, urban local body and local NGO, if any from whom suggestions/ representations were received while processing the proposal. The clearance letter shall also be put on its websites by the project proponent.	**Being Complied:** PP informed that a copy of the clearance letter has been sent to the local Panchayat, Zilla /parishad /Municipal corporation, urban local body and local NGO. PP has also put on the clearance letter on its website.	--------
12.	The project proponent should advertise within 7 Days at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that has been accorded environmental clearance and copies of clearance letters are available with the state Pollution Control Board /Committee and may also be seen at website of the ministry of environment and forest at http://www.envfor.nic.in	**Partially Complied:** PP informed that the he has advertised the project has been accorded Environmental Clearance in two local newspapers widely circulated in the region around the project. However not submitted the detail of the same.	Kindly refer **Sl. No. xv)** of Part-I Compliance Report.
13.	After 5 years of the commissioning of the project, a study shall be undertaken regarding impact of the project on the environment and downstream ecology. The study shall be undertaken by an independent agency, to be decided in consultation with the Ministry.	**Noted and agreed by the PP** as informed during the site visit.	--------
14.	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) including the respective Regional office of MOEF and Zonal Office CPCB and SPCB.	**Being Complied:** PP is regularly submitting the six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data.	--------
15.	Any appeal against the Environmental clearance shall lie with the National Green Tribunal, if preferred with in a period of 30 days from the date of issue as, prescribed under section 10 of the National Green Tribunal Act 2010.	**Noted and agreed by the PP** as informed during the site visit.	--------

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

Ref.: RATLE/GM-Env/2024/LOA/E-12 **Date: 17.05.2024**

Letter of Acceptance

Director
NEERI (CSIR-NEERI),
Nehru Marg, Nagpur
Maharashtra – 440 020
Email id:-director@neeri.res.in; ms_kumar@neeri.res.in

Subject: Letter of Acceptance for providing consultancy services for carrying out the assignment "Revision and updation of Catchment Area Treatment (CAT) Plan of 850MW Ratle Hydro-Electric Project, Kishtwar (J&K), formulation of comprehensive site-specific CAT Plan and assistance in obtaining approval of the CAT Plan from J&K Forest Department / Committee authorized by Govt., for its implementation (complete job in all respects)".

Ref.: 1. RHPCL letter No. RATLE/CEO/2024/E-69 dated 17-01-2024
2. NEERI, Nagpur's e-mail dated 27-03-2024
3. RHPCL email dated 12-04-2024
4. NEERI, Nagpur's email dated 15-04-2024
5. RHPCL email dated 16-04-2024
6. NEERI, Nagpur's e-mail dated 16-04-2024
7. RHPCL email dated 07-05-2024
8. NEERI, Nagpur's e-mail dated 13-05-2024

Sir,

1. In response to RHPCL communication at **Ref. 1**) above and offer received from NEERI (CSIR-NEERI), Nagpur vide email dated 27-03-2024 (**Ref-2**) and subsequent correspondence(s) on the subject matter (**Ref-3 to 8**), the Contract for providing consultancy services for carrying out the assignment **"Revision and updation of Catchment Area Treatment (CAT) Plan of 850MW Ratle Hydro-Electric Project, Kishtwar (J&K), formulation of comprehensive site-specific CAT Plan and assistance in obtaining approval of the CAT Plan from J&K Forest Department / Committee authorized by Govt., for its implementation (complete job in all respects)" is hereby awarded in favour of National Environmental Engineering Research Institute (NEERI), Nagpur,** for total tentative financial implications of ₹38.35 Lakh (Rupees Thirty Eight Lakh and Thirty Five Thousand only)- inclusive of GST@18% as per Schedule of Quantities & Prices enclosed as **Annexure – I**.
2. The date of commencement of the Contract shall be reckoned w.e.f. the date of issuance of LOA.

3. The assignment shall be completed as per the scope of work and the terms and conditions contained in Special conditions of Contract (SCC) enclosed herewith as **Annexure-II and Annexure-III respectively.**
4. **The period for completion of assignment and terms & schedule of payment are detailed at Sl. No. 2) and 3) respectively in Special Conditions of Contract (SCC).**
5. The following documents are enclosed herewith to enable NEERI (CSIR-NEERI) to complete the assignment:-
   i). Information to NEERI (CSIR-NEERI)- Annexure-IV.
   Appendix-I to IV
   i). Salient Features of Ratle HE Project (Appendix-I)
   ii). Layout Plan of the Project (Appendix-II)
   iii). CAT Plan of Project prepared in 2012 as part of EMP Report (Appendix-III)
   iv). Preliminary suggestions received from J&K Forest Deptt.(Appendix-IV).
6. You are requested to contact General Manager (Civil) I/c Environment Division, Ratle HE Project, Office Complex, Shalimar Colony, Distt. Kishtwar, who is the **Engineer-In-Charge** of the work, for execution of work.
7. **Head of Finance, Finance division**, Ratle HE Project, Ratle Hydroelectric Power Corporation Limited, Distt. Kishtwar, UT of J&K, Pin. 182204 shall be the paying Authority.
8. As contained in Special conditions of Contract (SCC), you are requested to furnish the requisite supporting documents for completion of the assignment.
9. You are requested to execute Agreement and sign the Integrity Pact on non-judicial stamp paper of appropriate value as per stamp act applicable in UT of J&K, latest by 15.06.2024.
10. This Letter of Acceptance is being issued in duplicate. You are requested to return its duplicate copy duly signed and stamped on each page as a token of your acknowledgement and confirmation within 07 days of issue of this LOA, otherwise the same shall be deemed as accepted.

Encl: - Annexure-I to IV and Appendix-I to IV.

Thanking you,

Yours faithfully,

17/05/24

(A. K. Gupta)
General Manager (Civil)
I/c Environment Division

Copy to:

1. Dr. M. Suresh Kumar, Chief Scientist, CSIR-NEERI, Nagpur- for kind information.

Annexure-I

Schedule of Quantity and prices

Sl. No.	Description of Work	Qty	Unit	Amount (in Rs.)
01	Providing consultancy services for carrying out the assignment "Revision and updation of Catchment Area Treatment (CAT) Plan of 850MW Ratle Hydro-Electric Project, Kishtwar (J&K), formulation of comprehensive site-specific CAT Plan and assistance in obtaining approval of the CAT Plan from J&K Forest Department / Committee authorized by Govt., for its implementation (complete job in all respects)"	1	Job	Rs. 32,50,000/-
			GST@18%	Rs. 5,85,000/-
			Contract Price	Rs. 38,35,000/-
			(Rupees Thirty Eight Lakh Thirty Five Thousand only)	

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Note:

i) Free Lodging and boarding including local conveyance during sampling, for the visiting Project personnel to be provided by RHPCL.
ii) Other taxes including the surcharges of Central Govt. or State Govt. as applicable on the date of payment, to be borne by RHPCL.

Sr.SM(Com).
17/05/2024

Aditya
T.E. (C)
17/05/24

Annexure-II

Scope of work

1. The purpose of assignment is to carry out detailed field surveys & studies of Catchment area of 850MW Ratle Hydro-Electric Project in District Kishtwar (J&K), updation/revision of CAT Plan of the Project contained in EMP Report (prepared in 2012) and preparation of comprehensive site-specific and practically implementable Catchment Area Treatment (CAT) Plan in accordance with extant guidelines/norms of MoEF&CC and J&K Forest Department and assistance in obtaining approval of the CAT Plan from J&K Govt. / Committee authorized by Govt., for its implementation.

2. The CAT Plan should be site specific and to be integrated/ consulted with working plan of concerned Forest Divisions for site specific details. The flora and fauna to be recommended in the CAT plan should be as per site specific study.

3. The CAT Plan shall be updated / formulated with the objectives of checking soil erosion and land degradation in the erosion prone areas of Catchment by proposing adequate and effective soil and water conservation measures including biological measures and engineering measures which should be in consultation with concerned territorial Divisions of J&K Forest Department and Soil & Water Conservation Department of J&K.

4. The CAT Plan should cover the drainage characteristics in the Catchment, Slope Maps, remote sensing/ satellite maps/GIS modelling, Land Use/Land Cover studies, soil studies/soil maps, Soil Erosion Intensity studies, Precipitation pattern, estimation of soil loss, Silt Yield Index/ studies, other techniques/ modelling required for CAT studies, Erosion Intensity maps/ Categorization, micro-watersheds characteristics/maps, delineation and prioritization of sub-watersheds and micro-watersheds for treatment, mapping of critically degraded areas for various biological and engineering treatment measures along with their financial outlay etc.

5. The area proposed for treatment should be justified for the Catchment and should be identifiable on the ground (geo-referenced), coupled with ground survey.

6. The prioritization of micro-watersheds for treatment shall be properly justified. The Spatial Information in each micro watershed should be earmarked on the maps on proper scale (preferably 1:50,000). The maps of CAT plan shall have Geo referencing.

7. The Micro-Watershed Wise Treatment Measures (Engineering Measures and Biological Measures) should be clearly proposed along with period and schedule of Implementation. The CAT plan would be prepared with year-wise Physical and Financial details and targets.



8. **Procedure and methodology**:- The approach and methodology adopted while formulation of comprehensive CAT Plan of the Project shall be clearly outlined. The standard methodology and procedure including remote sensing studies/GIS modelling etc. shall be part of the studies.

9. After detailed surveys & studies, CSIR-NEERI will submit the draft CAT Plan to RHPCL, J&K Forest Department and J&K Soil & water Conservation Department / other concerned Department, as may be required, for checking/ scrutiny. The Final CAT Plan will be prepared by CSIR-NEERI after incorporation of the inputs received from J&K Forest Department and J&K Soil & water Conservation Department/ other concerned Department. The Final CAT Plan shall be submitted to the J&K Forest Department / other Govt. Deptt. or Committee, for its acceptance/ approval.

10. The study must conform to the existing standard guidelines read with Rules/orders/circulars/policies of Central Govt./ J&K Govt. governing such study/ Plan for River Valley Hydro-Electric Projects, issued from time to time.

11. The CSIR-NEERI shall fully support RHPCL in liaisoning and getting approval of the CAT Plan from J&K Forest Department/ Soil Conservation Department or any other Department of J&K Govt. Further, the information required from J&K Forest Department for preparation of CAT Plan viz. Working Plan and other relevant document shall be the responsibility of CSIR-NEERI. However, the introductory letter may be issued by RHPCL to the concerned Department, as may be required.

12. The presentation of the CAT Plan before the J&K Forest Department/ Soil & Water Conservation Department/ other Departments/ RHPCL or any committee of GOJK shall be taken up by CSIR-NEERI. The changes or modifications suggested, if any, shall be incorporated in the CAT plan. Further, a representative/ expert shall also be deputed by CSIR-NEERI to attend the meeting, if any, on the request of RHPCL.

13. CSIR-NEERI shall take up any additional study within the scope of work if demanded by the J&K Forest Department/ J&K Soil & Water Conservation Department during the preparation of CAT Plan.

14. **Number of Copies of CAT Plan required**:-
CSIR-NEERI shall submit the following minimum number of copies (original / coloured) of the CAT Plan:-
    i) Draft CAT Plan for scrutinization/ review & correction by J&K Forest Department/ Soil Conservation Department/ RHPCL:- **04 Sets** (along with soft copy).
    ii) Final CAT Plan (along with Executive Summary, if required by J&K Forest Department):- **05 Sets** (along with soft copy).
    iii) Any additional copy of CAT Plan, if required, shall be submitted on intimation of Engineer-in-Charge, for which the actual charges shall be reimbursed on submission of bill.

15. The CAT Plan including drawings, specifications, maps, etc. prepared by the CSIR-NEERI shall be the property of the RHPC Authorities and shall not be shared without permission from RHPCL. However, the study findings can be published in the Scientific Journal/ conferences etc. by CSIR-NEERI Team alongwith associated RHPCL Team members, only with due permission from RHPC Authorities.

16. The collection of requisite information/ details of working Plan or any other data from Forest Department/ Soil & Water Conservation Department or any other concerned Office of J&K Govt. shall be the responsibility of CSIR-NEERI.

17. The catchment area of the Project requiring treatment shall be clearly outlined on micro-watershed level with all important aspects.

18. The data collected for each discipline shall be analyzed and properly presented in the form of tables, charts, graphs, photographs and maps etc. Any parameter critical to the study area and having relevance to the CAT Plan, shall also be identified. The proposed treatment measures shall be properly presented in the form of diagrams/designs, layouts etc.

19. The financial outlay for implementation of the activities shall be clearly supported with the rates/ estimates and the cost of various components of CAT plan shall be as per the latest rates of J&K Forest schedule/ PWD schedule/ soil and moisture conservation activities, etc.

20. The preliminary suggestions received from J&K Forest Department and J&K Soil & Water Conservation Department with regard to revision/ updation of CAT Plan of Ratle HE Project, are detailed in **Appendix-IV**.

21. Any aspect / area of study, if not specified in the scope, however required for revision/ updation of the CAT Plan, shall also be covered.

Annexure-III

Special conditions of Contract (SCC)

1. CSIR-NEERI shall produce a valid supporting document in support of accreditation from National Accreditation Board for Education & Training (NABET) and/or Quality Council of India (QCI) for conducting Environmental Studies (EIA/EMP) for category "A" River Valley Hydro-Electric Projects (>50 MW) as per scheme of accreditation & registration of MoEF&CC. This is a pre-requisite

2. **Period for completion of assignment**:- **07 months; Time is the essence of Contract.**

   Submission of draft CAT Plan : 06 months from the date of issuance of LOA.

   Submission of final CAT Plan: one month from the date of receipt of suggestions/ comments on draft CAT Plan from J&K Forest Department/ RHPCL.

3. **Terms and Schedule of Payment**:- Payments shall be released by RHPCL in favour of Director, NEERI, Nagpur, as follows:-

Sl. No.	Stages of Assignment	Amount to be paid
1.	On award of work	**40% of Awarded sum**
2.	On submission of draft report/ CAT Plan, for scrutiny	**40% of awarded sum**
3.	After submission of final CAT Plan	**20% of awarded sum**

4. Copy of other necessary documents like GST Registration, PAN etc. shall also be submitted by CSIR-NEERI.

5. **Taxes and duties**:-The prices quoted by CSIR-NEERI are firm and final till the completion of entire scope of work.

6. Until exempted, statutory deductions shall be made as per the applicable income tax/ GST Rules. Certificate regarding deduction of TDS shall be provided, as may be required.

7. Any other taxes including the surcharges of Central Govt. or State Govt. as applicable on the date of payment, shall be borne by RHPCL.

8. **A technical coordinator from the Department** (RHPCL) shall be deputed alongwith CSIR-NEERI Team for assistance in the data collection.

9. Free Lodging and boarding including local conveyance during sampling, for the visiting Project personnel shall be provided by RHPCL. However, the travelling expenses other than local conveyance shall be borne by CSIR-NEERI.

10. Expenditure if any, on insurance of equipments/manpower of CSIR-NEERI including labour engaged, if any/ watch & ward required for completion of the assignment, shall be borne by CSIR-NEERI.

11. CSIR-NEERI shall ensure all the applicable labour laws, during the period of assignment.

12. The meetings/discussions/presentations with officials of J&K Forest Department/ J&K Soil & water Conservation Department or any other Department of J&K Govt./ Central Govt. and collection of data / details from these Departments shall be the part of the Contract.

13. The consistency & accuracy shall be maintained in the Reports. The engineering measures and the biological interventions should be properly justified and depicted in the report.

14. CSIR-NEERI shall render the technical assistance to the RHPCL, required if any, during the course of study.

15. All the collected data shall be preserved by CSIR-NEERI up to a period of at least five years after the date of acceptance of final CAT Plan. All the collected data/ Plan so prepared will be provided by CSIR-NEERI, on the request of RHPCL.

16. In case of any disagreement arising out of the Contract, the decision of Engineer In-Charge shall prevail. Regarding any dispute arising out of the Contract, Hon'ble Court at Kishtwar only shall have the jurisdiction to adjudicate upon.

17. The following documents are enclosed herewith to enable CSIR-NEERI to complete the assignment:

i). Salient features of the Project (Appendix-I)
ii). Layout Plan of the Project (Appendix-II)
iii). CAT Plan of Project prepared in 2012 as part of EMP Report (Appendix-III)
iv). Preliminary suggestions received from J&K Forest Department (Appendix-IV).

Annexure-IV

Name of work

Hiring of consultancy services for carrying out the assignment "Revision and updation of Catchment Area Treatment (CAT) Plan of 850MW Ratle Hydro-Electric Project, Kishtwar (J&K), formulation of comprehensive site-specific CAT Plan and assistance in obtaining approval of the CAT Plan from J&K Forest Department / Committee authorized by Govt., for its implementation (complete job in all respects)".

Information to CSIR-NEERI

1. **Introduction to Ratle HE Project**:- Ratle Hydroelectric Project with installed capacity of 850MW located in District Kishtwar of UT Jammu and Kashmir is under the stage of implementation by **Ratle Hydroelectric Power Corporation Limited (RHPCL) which is a Joint Venture Company of NHPC and Jammu and Kashmir Power Development Corporation**. The Project envisages construction of 133mtr high (from deepest foundation level) Concrete gravity Dam over river Chenab besides other Project components near Village Drabshalla. The Salient features and Layout Plan of the Project are enclosed herewith as **Appendix- I & Appendix-II respectively**.

2. **EIA Studies and CAT Plan of the Project**:- The EIA studies of the Project were taken up in 2011-12 and accordingly EIA and EMP Reports were prepared and submitted. The Catchment Area Treatment (CAT) Plan prepared for Ratle HE Project as part of the EMP Report is enclosed as **Appendix-III**.

3. **Environment Clearance and Forest Clearance**:-The Environment Clearance to Ratle HEP has been accorded by MoEF&CC vide letter dated 12.12.2012 and dated 27.09.2021. Regarding Forest Clearance, the sanction has been accorded by GOJK to the diversion of forest land for use for construction of Ratle HE Project. MoEF&CC vide communication dated 08.03.2022, has accorded the approval for change of name of User Agency for the above mentioned forest land diverted for the Project.

4. As per Specific Conditions contained in the Environment Clearance letter of the Project, the Catchment Area Treatment (CAT) Plan as proposed in the EIA/EMP Report shall be undertaken in consultation with the State Forest Department.

5. The life span of a reservoir is greatly reduced due to erosion in the catchment area. As such, comprehensive Catchment Area Treatment Plan is required to be formulated for Ratle HE Project with main objective of arresting soil erosion in the catchment area. Based upon the topographic factors, soil type, climate, land use/vegetation cover in the catchment area etc., adequate preventive measures including engineering and biological interventions are thus needed with the aim to check the soil erosion, prevent siltation of reservoir and to maintain its storage capacity in the long run.

6. **Background of CAT Plan of the Project**:- The CAT Plan of Ratle HE Project has been taken up with J&K Forest Department and J&K Soil and Water Conservation Department for its implementation. It has been suggested by the J&K Forest

Department and J&K Soil & Water Conservation Department that the CAT Plan prepared in 2012 **needs to be made site specific after consulting the relevant working Plans of Forest Department. The Plan is also required to be updated/revised in consonance with the extant guidelines envisaged in Forest Conservation Rules, 2003 (Chapter 9).** A brief of the preliminary suggestions received from J&K Forest Department with regard to modification/ updation of CAT Plan of Ratle HE Project, is attached herewith as **Appendix-IV.**

Annexure-II

GOVERNMENT OF JAMMU & KASHMIR
Department of Disaster Management, Relief, Rehabilitation & Reconstruction
Civil Secretariat, Srinagar.
****

Subject:- Accord of Administrative Approval to the revised Rehabilitation and Resettlement (R&R) Plan of 850 MW Ratle Hydro-Electric Project, Kishtwar (UT J&K) and implementation of R&R Package including R&R Plan, Local Area Development Plan (including Skill Development Plan) and Corporate Social Responsibility (CSR) Activities-regarding.

Reference:-

I. Cabinet Decision No. 44/07/2013 dated 15.03.2013
II. Government Order No:- 91-PDD of 2013 dated 21.03.2013
III. Minutes of the Meeting of Standing Committee dated 29.06.2024.
IV. Ratle Hydroelectric Power Corporation Ltd.'s communication No. RATLE/CEO/2024/E-32 dated 25.07.2024.

Government Order No:- 61 - JK(DMRRR) of 2024
Dated :- 16 - 08.2024

Consequent upon the Administrative Council's Decision No.115/07/2024 dated 16.08.2024, sanction is hereby accorded to the implementation of Revised Rehabilitation and Resettlement Plan for 850 MW Ratle Hydro-Electric Project in District Kishtwar of UT Jammu and Kashmir for an estimated cost of Rs. 120.3216 Cr, comprising of Rs. 20.8716 Cr for R&R Plan (details indicated at Annexure "A" to this Government Order), Rs. 69.45 Cr for Local Area Development Plan (LADP) including Skill Development Activities of Rs. 30.00 Cr and Rs. 30.00 Cr for CSR Activities as per given below details:

S. No.	Component of R&R package	Original approved cost as per R&R package 2013 (Rs. in Crore)	Revised cost as per R&R package 2024 (Rs. in Crore)
1.	R&R Plan	20.00	20.8716
2.	LADP (including Skill Development Activities of Rs. 30.00 Cr.).	60.00	69.45
3.	CSR activities	30.00	30.00
Total Cost of R&R Package		110.00	120.3216

The above Administrative Approval is subject to the fulfilment of all codal formalities, procedural norms with the following conditions:

i) The Deputy Commissioner, Kishtwar/Corporation should while operationalizing R&R package, focus on slope stabilization, greening of catchment area, checking air pollution due to construction, low-cost greening & plantation.
ii) The work shall be executed within the approved cost, strictly as per norms.
iii) No escalation shall be admissible under any circumstances.
iv) Definite timelines be set for completion of the project and project be completed without cost or time overrun.
v) The concerned shall ensure that all codal formalities including provisions of GFR and Works Manual are strictly adhered to during execution of the project.
vi) The Corporation shall ensure availability of funds out of approved/earmarked resources.
vii) The funds so released shall be utilized only for the purpose specified after observing all prerequisite formalities/procedures as per GFR and shall not be available for further re-appropriation/diversion at any level and for any reason whatsoever.
viii) The execution of works shall be taken up strictly for the approved activities only within the approved cost and no extra liability shall be created to ensure cost optimization & financial discipline.
ix) The Deputy Commissioner, Kishtwar/Corporation shall obtain NOCs from the concerned departments/agencies, as applicable.
x) The Monitoring Committee shall monitor physical/financial progress on regular basis.

This issues with the concurrence of Finance Department, conveyed vide U.O. No. FD-Code/463/2021-02-268 dated 15.08.2024.

By order of Government of Jammu & Kashmir

Sd/-
(Chandraker Bharti), IAS
Principal Secretary to Government

No:- DMRRR-Plan/145/2021 (E.No. 105351) Dated:16.08.2024

Copy to the:-

1. Financial Commissioner (ACS), Jal Shakti (PHE, Irrigation & Flood Control) Department.
2. Financial Commissioner (ACS), Forest, Ecology & Environment Department.
3. Principal Secretary to Government, Power Development Department.
4. Principal Secretary to Government, Home Department
5. Principal Secretary to Government, Finance Department.
6. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.

7. Principal Accountant General, J&K.
8. Joint Secretary, JKL, Ministry of Home Affairs, Government of India.
9. Commissioner/Secretary to Government, General Administration Department.
10. Commissioner/ Secretary to Government, Housing & Urban Development Department.
11. Secretary to Government, Revenue Department
12. Secretary to Government, Public (R&B) Department.
13. Divisional Commissioner, Jammu
14. Secretary to Government, Planning, Development & Monitoring Department.
15. Deputy Commissioner, Kishtwar
16. Managing Director, JKPDCL
17. Director Archives, Archaeology and Museums J&K.
18. Chief Engineer, Distribution Jammu
19. Chief Executive Officer Ratle HEPP
20. DGM JKSPDCL
21. Private Secretary to the Chief Secretary, UT of J&K for kind information of Chief Secretary.
22. Pvt. Secretary to Principal Secretary to Government, Department of DMRR&R for information of the Principal Secretary.
23. I/c website GAD with the request to upload the said order.
24. I/c website DMRR&R with the request to upload the said order.
25. Government Order file.

(Sonia Vaid)
Joint Director(P)

Annexure 'A'

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
1.	7.2/7.3/7.6	**Loss of House:** Each displaced PAF shall be provided one time financial assistance for purchase of land/ plot of size ½ (half) Kanal and one time financial assistance for construction of house, including cost of the stamp duty and other fee payable for registration of the land and house. The Resettlement colony has not been proposed in the R&R Plan of Ratle HE Project, as such, the displaced PAFs shall be provided only cash compensation in lieu of cost of land and house construction. 1.Assistance for purchase of land/ plot of size ½ (half) Kanal= Rs. 6.00 Lakh. 2.Assistance for house construction = Rs.12.00 Lakh. **Total grant per displaced PAF = Rs.18.00 Lakh**	31 (displaced PAFs)	18,00,000/-	558.00	Provision stands approved by the Administrative Council.

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
2.	7.2/7.3/7.6	**Loss of shop**: Each PAF who is losing their shop (and water mill) shall be given a onetime financial assistance @ Rs. 50,000/- per shop (including cost of stamp duty and other fee payable), subject to entitlement on this account.	**93** (PAFs losing their shops as mentioned in original R&R Plan of 2013)	74,625/- (considering 49.25% increase in rates as per CPI Index from the base year 2016 upto April 2024)	69.41	Provision stands approved by the Administrative Council.
3.	7.4.1/ 7.9.1	**Loss of Agricultural land**: Each affected family losing agricultural land; may be allotted in the name of Khatedar(s) agricultural land or cultivable waste land to the extent of actual land loss by the Khatedar(s). Onetime financial assistance @Rs.10,000/- per Kanal may be extended as cost of compensation for allotment of waste land to each Khatedar in the affected family. (In the original R&R proposal of 2013, 228 khatedars have been mentioned as owners of the total private land of 55 Ha (1100 Kanal)	----	----	----	Provision omitted

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
		acquired for the Project).				
4.	7.10	**Loss of Cattle shed**: Each displaced PAF losing cattle shed (and kotha) shall get one time financial assistance of Rs. 25,000/- for construction of cattle shed.	**72** (As per original R&R Plan of 2013, 55 PAFs are losing cattle sheds and 17 PAFs are losing kothas).	**37,313/-** (considering 49.25% increase in rates as per CPI Index from the base year 2016 upto April 2024)	26.87	Provision stands approved by the Administrative Council.
5.	7.11	**Transportation charges**: Each displaced PAF shall get financial assistance of Rs.35,000/- as transportation cost for shifting of building materials, belongings, cattle, etc. from the affected zone to the resettlement zone.	**31** (displaced PAFs)	**52,238/-** (considering 49.25% increase in rates as per CPI Index from the base year 2016 upto April 2024)	16.20	Provision stands approved by the Administrative Council.

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
6.	7.12	**Assistance for Artisans**: Each PAF comprising of rural artisans/ small traders and self-employed persons shall get one time financial assistance of Rs. 40,000/- for construction of working shed/shop, subject to entitlement.	**62** (No. of rural artisans/ small traders and self-employed persons mentioned in the original R&R Plan of 2013 is 62)	**59,700/-** (considering 49.25% increase in rates as per CPI Index from the base year 2016 upto April 2024)	37.02	Provision stands approved by the Administrative Council.
7.	7.13.1	**Scholarships:** The requiring body shall offer scholarships and other skill development opportunities to the eligible persons from the affected families as per the criteria as may be fixed by the appropriate government. The scholarship of Rs. 1,000/- per month for a period of 24 months would be extended to all the school going children of PAFs, subject to verification of actual no. of children (assuming five (5) school going children per PAF; Rs.1000/- per month X 5 school	301 (all PAFs)	**1,20,000/-** (assuming five (5) school going children per PAF (Rs.1000/- per month X 5 school going children X 24 months).	361.20	Provision stands approved by the Administrative Council.

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
		going children X 24 months).				
8.	7.13.2	**Training facilities**: The affected persons shall be offered the necessary training facilities for development of entrepreneurship, technical and professional skill for self- employment. It is proposed that a grant of Rs. 2,000/- for a period of 12 months would be extended to all the PAFs (Trainees) for skill development. The similar provision was considered in the R&R Plan of Kiru HEP and Kishanganga HEP.	——	——	——	Provision omitted (as funds amounting to Rs. 30.00 Crore stand already allocated for Skill Development Activities under R&R Package of the Project sanctioned by GOJK in 2013).
9.	7.14	**Rehabilitation Grant**: PAFs who have not been provided agriculture land or employment shall be entitled to a rehabilitation grant equivalent to 750 days Minimum Agriculture Wages (MAW) as per applicable rates (Rs. 311/- per day).	301 (all PAFs)	**2,33,250 /-** (MAW@ Rs. 311/- per day X 750 days)	702.09	Provision stands approved by the Administrative Council.

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
10.	7.16	**Subsistence Allowance:** Each displaced PAF will get monthly subsistence allowance @ Rs. 311/- per day equivalent to 25 days MAW per month for a period of one year from the date of displacement, subject to verification of entitlement.	31 (displaced PAFs)	**93,300/-** (MAW@Rs. 311/- per day X 300 days)	28.93	Provision stands approved by the Administrative Council.
11.	7.17	**Pension for Vulnerable Persons:** Annuity policies that will pay a pension for life to the vulnerable affected persons @ Rs. 2,000/- per month per person subject to verification of eligibility as per definition of vulnerable persons in NRRP- 2007. The premium (approx.) has been calculated by LIC based on Jeevan Akshay VII Pension Policy, assuming the average age of vulnerable affected persons as 50 years and considering the annuity for life. Commissioner R&R, Ratle HEP/ Deputy Commissioner, Kishtwar will have the option to organize the annuity pension through FD schemes of Banks or Post Office or any	**40** (40 persons as already considered in the original R&R Plan of 2013).	**3,40,000/-** (new rate of premium required to purchase annuity under LIC Jeevan Akshay VII Policy to pay pension of Rs. 2000/ month/ person)	136.00	Provision stands approved by the Administrative Council.

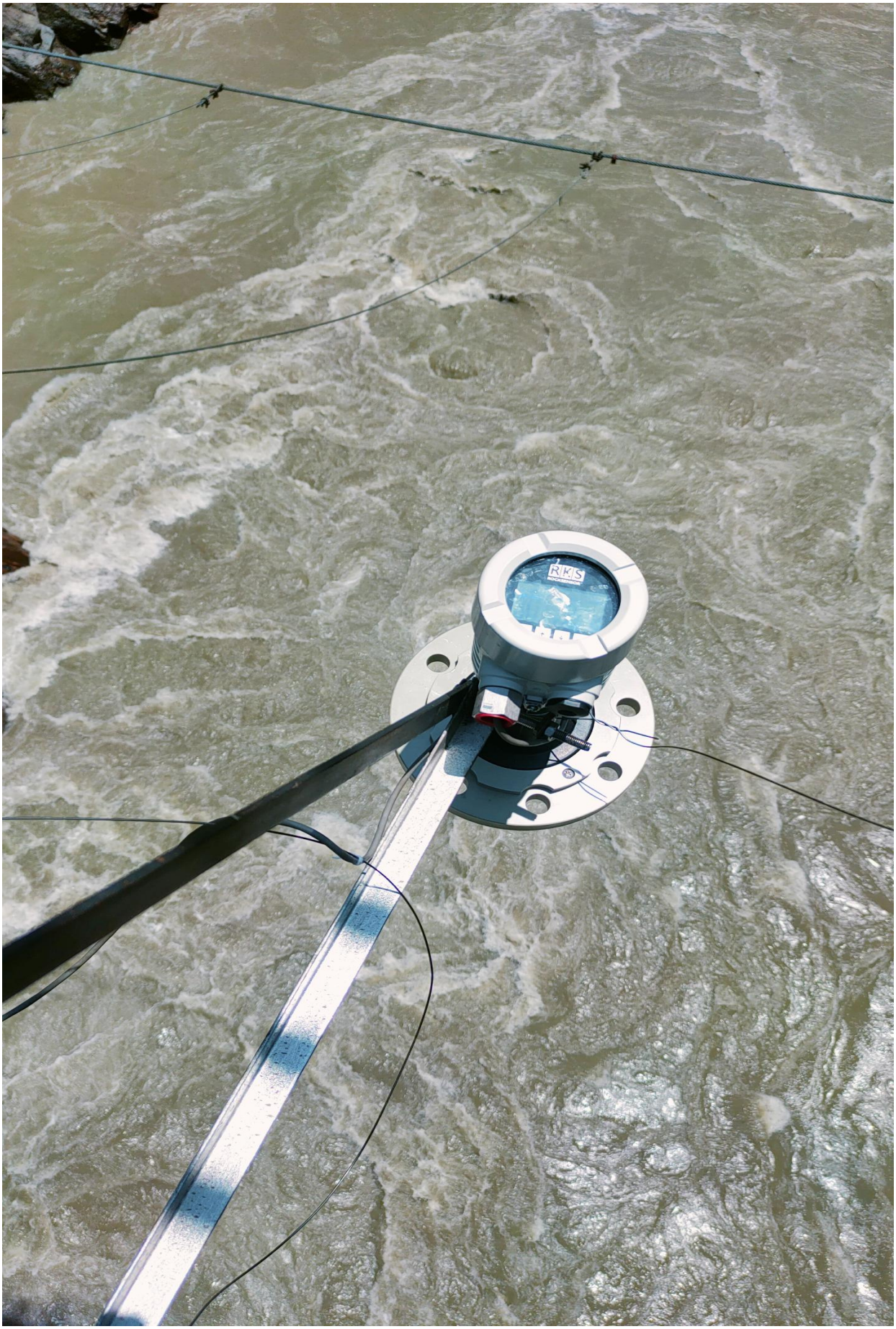
Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
		other suitable Plans so that a pension of Rs. 2,000/- per month to vulnerable affected persons is provided.				
12.	7.21.5	**Financial assistance for STs**: Each Scheduled Tribe (ST) affected family shall get additional one time financial assistance equivalent to 500 days of Minimum Agriculture Wages (MAW) as per applicable rates (Rs. 311/- per day), for loss of customary rights and forest usage. This shall be subject to verification of entitlement under this component.	**17** (as already considered in original R&R Plan of 2013).	**1,55,500/-** (MAW@ Rs. 311/- per day X 500 days)	26.435	Provision stands approved by the Administrative Council.
13.	7.22.2/7.22.3/7.22.4	**Infrastructure Facilities proposed in Resettlement Area:** The Resettlement colony has not been proposed in the R&R Plan of Ratle HE Project, therefore, no infrastructure facilities have been considered under this component. Only monetary compensation has been proposed to be provided to the displaced PAFs for purchase of land/ plot at place of their	—	—	(945.00 to be diverted towards Local Area Development Plan)	Provision omitted. (allocated funds will be diverted towards Local Area Development Plan already approved by GoJK in 2013 under R&R Package).

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
		choice and construction of house (as detailed at Sl. No. 1 of instant R&R proposal).				
14.	9.4	**Monitoring and evaluation set up:** For monitoring and reviewing the progress of implementation of R&R Plan for Ratle HE Project, the Committees at District level and the Project level were constituted by the J&K Government in 2013. For this purpose, a provision of Rs. 125.00 Lakh had been kept in the R&R Plan of the Project.	—	—	125.00	Provision stands approved by the Administrative Council.
15.	7.18	**Provision for Transitory accommodation allowance to displaced PAFs:** One time grant proposed to be extended to all the displaced PAFs @ Rs.2,500/- per month for a period of one year, in lieu of urgent displacement pending R&R.	—	—	—	Provision omitted
16.	7.2/7.3/7.6	**Provision for providing additional land for external development and building common infrastructure for**	—	—	—	Provision omitted. (as no Resettlement colony

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
		the Resettlement colony: Provision proposed to be extended to actual number of displaced PAFs opting for Resettlement Colony @ approx. 0.2162 Kanal land per Kanal of residential plot area of Resettlement Colony.				has been proposed in the R&R Plan).
17.	7.23	**Provision for escalation/ indexation of monetary benefits:** Escalation/ indexation of monetary benefits for three years on the basis of Consumer Price Index with capping@20% (on all components shown above except 1,3,15 and 16)	—	—	—	Provision omitted.
Revised estimate of R&R Plan of Ratle HEP as per above deliberations (2024)					**2087.16**	

1018

Annexure-III_Automatic Water Level Recorder



1019

Annexure-IV_All weather Station





Annexure-V

1020

SSI Regd. : DICPC/SWC-188/PMT/00/1117

PCC/HO/BMW/1650521

KASHMIR HEALTH CARE SYSTEM

Nurturing Environment

COMMON BIO MEDICAL WASTE TREATMENT FACILITY

4154, I.G.C Lassipora, Pulwama, Kashmir

Contact : 9149756870,7006752109

AGREEMENT CERTIFICATE

Ref No. KHCS/24/ 928

This is to certify that Bio-Medical Waste (BMW) generated by M/S Megha Engineering & Infrastructures ltd. R.H.E.P-1305 Drabshalla, Kishtwar (J&K) Pin:182204 *is being collected as per schedule-I of Bio Medical Waste (Management & Handling) rules 2016 for scientific treatment at our Common Bio-Medical Waste Treatment Facility located at 4154, I.G.C. Lassipora, Pulwama. This certificate is valid from* 29/08/2024 *to* 31/08/2025

KASHMIR HEALTH CARE SYSTEM

For Kashmir Health Care System

Authorised Signatory

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सत्यमेव जयते

INDIA NON JUDICIAL

Government of Jammu and Kashmir

e-Stamp

Certificate No.	:	IN-JK08105931636540W
Certificate Issued Date	:	28-Jul-2024 10:43 AM
Account Reference	:	NEWIMPACC (SV)/ jk12546304/ KHANYAR/ JK-JM
Unique Doc. Reference	:	SUBIN-JKJK12546304050583794934 79W
Purchased by	:	MS KASHMIR HEALTH CARE SYSTEMS AT IGC LASSIPORA PL
Description of Document	:	Article 5 Agreement or Memorandum of an Agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	MS KASHMIR HEALTH CARE SYSTEMS AT IGC LASSIPORA PL
Second Party	:	Not Applicable
Stamp Duty Paid By	:	MS KASHMIR HEALTH CARE SYSTEMS AT IGC LASSIPORA PL
Stamp Duty Amount(Rs.)	:	10 (Ten only)

TARIQ AHMAD DAR STAMP VENDOR Lic. No. DCSIL/0085

KASHMIR HEALTH CARE SYSTEMS

A G R E E M E N T

This Agreement is entered into on 29/August/2024 – 31/August/2025

Between

M/S Kashmir Health Care Systems at IGC Lassipora, Pulwama Kashmir (through its representative).

AND

Megha Engineering & Infrastructures Ltd. R.H.E.P-1305 Deabshalla Kishtwar (J&K) Pin:182204 under Proprietorship Of

_____(Herei nafter referred as Generator).

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

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Whereas the Kashmir Health Care Systems [KHCS] has setup a common bio-medical waste treatment disposal facility (CBWTF) at 4154, IGC Lassipora Pulwama Kashmir and has obtained authorization/consented from State Pollution Control Board (JKSPCB) for collection transportation treatment and disposal of Bio medical waste (BMW) generated by the health care establishment (Hospital, Nursing home, Blood Bank, OPD Clinic, pathological Lab, Diagnostic center etc)

Whereas Kashmir Health Care Systems offers to provide services to the generator on user pace principal for collection,transportation, treatment and disposal of Bio Medical waste at the prevalent rates.

Whereas the generator is a hospital OPD / pathological laboratory /Diagnostic center and agrees to avail the services being provided by Kashmir Health Care Systems with the terms and conditions as listed on succeeding Paras. **The agreement is valid for one year from the date of effect.**

KASHMIR HEALTH CARE SYSTEM

RESPONSIBILITIES OF KASHMIR HEALTH CARE SYSTEMS

1. Kashmir Health care Systems shall meet all the rules and regulations of the Central and State Pollution Control board and the Acts governing the waste management including Environmental rules and acts.
2. Kashmir Health Care Systems shall collect BMWs from the generator who has procured authorization from Pollution Control Board.
3. In case Kashmir Health care Systems fails to collect the BMW within 48 hours of the designated time due to any reason the generator shall inform Kashmir Health Care Systems at IGC Lassipora Pulwama who will ensure strict collection the BMW with next 48 hrs and KHCS office shall maintain a register for such complaints filed by the generator.
4. Kashmir Health Care Systems office shall collect the segregated BMW from the identified common waste collection site (segregation shed) in the premises of generator and shall not accept the BMW from any other premise(s).
5. Kashmir Health Care Systems office has a right to ask for an adequate segregation waste shed if the quantity of waste grows with the bed increase and shall not accept BMW from outside the segregation Shed from the generator.
6. Kashmir Health Care Systems office shall transport segregated waste in a closed container vehicle upto its treatment plant.
7. Kashmir Health Care Systems office will sensitize the generator regarding colour coded segregation of BMW.
8. Kashmir Health Care Systems office shall schedule the timing for the collection of waste in consultation with generator.
9. Kashmir Health Care Systems office will not be liable for environmental protection Act 1986 or any similar regulations setup by the central and state

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PCB (Govt bodies) in the event the generator violates any of the terms and conditions.

10. Kashmir Health Care Systems office shall be responsible for appropriate treatment of disinfected waste at the centralized facility as per schedule 1st of BMW rules 1998.

Responsibilities of the Generator

1. Generator shall segregate the waste at the point of generation in accordance with the BMW (M&H) rules 1998.
2. That the generator shall collect the segregated BMW in sealed non chlorinated plastic bags as a stipulated by State Pollution Control Board (SPCB) norms. BMW shall not be lifted in open condition of waste.
3. Generator should have well established barcode system which would be the pre requisite for lifting of BMW by the Kashmir Healthcare System as per the guidelines.
4. **In no case un-segregated waste will be lifted** by the service provider, Generator should take all steps to stop the un-healthy practice which otherwise will force the service provider to stop the service within a notice of 10 days under an intimation to State Pollution Control Board.
5. All consumable like bags, waste bins and disinfectants etc shall be procured by the generator at its own cost for their segregation staff and shed.
6. The generator shall disinfect the sharps and mutilate them and hand them over in puncture proof containers to Kashmir health care Systems office.
7. The generator shall take all the steps to ensure that the BMW is handled without adverse effect to human health and environment.
8. The generator must establish a common secured waste collection site (segregation shed) within its premises for collecting and final disposal to Kashmir Health care Systems.
9. The generator shall maintain all the relevant records and make report of the accidents, if any as prescribed under rules.
10. The generator shall be solely responsible for the change in declared number of beds and shall inform Kashmir health care Systems and SPCB within seven days about any such change in the number of beds. In case of non reporting will be considered suppression of facts which must have monetary consequences.

I. Total Number of beds as per sanction_____(at present) at the rate of 8.00 per bed per day inclusive of all taxes and charges with lab charge Rs. 1200/=

II. BMW Registration Charges : Rs 5600 (including GST) that will be one time and non refundable, with a monthly or a yearly bill.

KASHMIR HEALTH CARE SYSTEM

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TERMS OF MEMBERS AND PAYMENT

1) The GENERATOR shall pay a membership registration fee of Rs. 5600 (including GST) in case of private Hospital, pathological/ routine labs which is onetime, non-refundable charges..
2) **The GENERATOR shall credit a monthly due in the company account 0906010100000077 maintained at J&K Bank and generator shall provide an self declared authorization/ consent form in the name of the concerned branch of J&K Bank where his/her bank account is maintained to deduct/ credit the due charges towards KHCS and must be credited in the company account on 7th of every succeeding monthly bill.**
3) Kashmir Health Care Systems shall not collect BMW from GENERATOR if the payment of the servicing month is not received by or before 15th of succeeding month.
4) Payments made in favour of Kashmir Health Care Systems in the form of AC payee cheque and bounces if any shall be dealt under law .

FOR Kashmir Health Care Systems.

Authorized Signatory

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PCC

J&K Pollution Control Committee
Jammu/Kashmir (www.jkspcb.nic.in)

Consent Order

Consent No.:- PCC/digital/22012758204 of 2022 **Date:- 16/06/2022**

Consent To Establish (Fresh) under Section 25/26 of the Water(Prevention & Control Pollution)Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended is granted in favour of

Sh. Chief Executive Officer, RHPCL
M/s Ratle Hydroelectric Project
Office: Ratle Hydroelectric Power Corporation, Shalimar Colony
Kishtwar, Kishtwar(registered with DIC vide registration No:
U40105JK2021GOI012380 date: 01/06/2021)

for a period upto one year from the date of issue for RED category of unit as per revised classification of industrial sector, subject to thefollowing terms and conditions in a time bound manner :

1. The consent granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
2. The consent is granted valid for the establishment of Hydroelectric Project as mentioned below with capital investment of Rs.528194.00 lakhs:

S No.	Name	Capacity of Power Generated	Unit
1	Hydroelectric Power Project	850	Megawatt

Any change / enhancement in power project shall have to be intimated to the Committee and the project proponent has to apply afresh for the same

3. **Compliance under Water Act :**

a. Standards of discharge for Sewage disposal:

Sewage Treatment - The Project proponent has to install and maintain continuous operation of a comprehensive treatment system as is warranted with reference to effluent quality and operate and maintain the same continuously so as to achieve the quality to treated effluent to the following standards before disposal :-

Parameters	Range	Conc. in mg/l except for pH
pH	between	6-9
Suspended Solids	Not to exceed	100
BOD(3 days at 27 degree celsius)	not to exceed	30

b. All the Waste water/Trade effluent shall be treated as per norms to meet the environment standards of EP Act 1986.

JAMMU KASHMIR STATE POLLUTION CONTROL BOARD
CONSENT TO ESTABLISH OPERATE FRESH RENEWAL
JAMMU/SRINAGAR

c. Water consumption
i. The daily quantity of water consumption shall not exceed -KLD.
ii. The daily quantity of sewage effluent from the unit shall not exceed -KLD

4. **Complance under Air Act :**

a. Project proponent shall comply to National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B).

b. The unit holder has to operate stack(s) of the following specifications :)

S. No.	Stack attached to	Volume Nm3/hr	Height (in Meters)	Top diameter (in Meters)	Velocity of gas emission m/sec
1					

c. Project proponent has to install and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emissions within the tolerance limits as prescribed under the environment protection act 1986:

S.No.	Pollution Control Equipments
1	Multi Cyclone Separator,Bag Filter,Dust Suppression System/Fogging System,Water Sprinkling System,Packed Bed Scrubber,Water Scrubber,ID fan,Exhaust Fans,Fire Extinguishers,Effluent Treatment Plant,Sewerage Treatment Plant,Pollution Control Devices as applicable under Environment Protection Act,Color coding bins ,good houses,

d. Fuel Consumption Details :-

S.No.	Type of fuel	Maximum Quantity	Unit
1			Metric Tonnes/Day

5. Project proponent shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016

6. Under the Noise Pollution (Regulation and Control) Rules 2000, the unit holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 am to 10 pm and night time is 10 pm to 6 am

7. Project proponent shall comply to the Plastic Waste Management Rules 2016 dated 18-3-2016

8. Self Monitoring Schedule :
The unit holder shall have to get the samples of emission/Effluents analysed from the laboratory of J&K PCC or laboratories approved by J&K PCC when unit becomes operational to the check the efficacy of Pollution Control Devices (PCDs) installed in the unit

9. Project proponent shall comply with the additional conditions as stipulated below:-

i. The Consent is valid for the Establishment of unit only. The unit holder can only manufacture products, at the rate of production as mentioned in consent order. Any change in production caapcity, process, raw materials use etc, shall have to be intimated to the Boad. For any enhancement of the above, fresh consent has to be obtained fom J & K Pollution Control Committee.

ii. Project proponent has to keep a record of the environmental data monitored regularly with regard to operation and maintenance of pollution control devices viz Air Pollution and Water Pollution Control to achieve the desired standards notified in EP Act.

iii. Pollution Control Devices (ETP/ECD) as contemplated to achieve the quality of effluent emission within the tolerance limits prescribed , shall have to be operational during the course of production. The effluent/emission shall not contain constituents in excess of the tolerance limits as laid down by J & K Pollution Control Committee.

iv. Project proponent shall be liable to pay compensation in case any damage is caused to the environment.

v. Project proponent shall abide by the directions of the Committee which will be issued from time to time.Any infringement/ violation or trangression of the statutory enactments of pollution control acts by the unit, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air/Water Acts and Environment Protection Act in force.

vi. Project proponent shall be under surveillance monitoring of J & K Pollution Control Committee

vii. Project proponent shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc which are likely to cause fire hazard including

environmental pollution.

viii. Project proponent shall adhere to general standards terms and conditions of Water / Air Acts and compliance ofenvironment standards as per environment protection act 1986

ix. Project proponent should apply 60 days in advance for renewal of consent before expiry the date of this Consent Order

x. Project proponent shall not operate the unit unless Committee issue Consent to Operate (Fresh)

Specific Conditions:-

1. The proponent shall submit half yearly details of expenditure to be incurred on 'Solid Waste Management Plan as per the proposal shown in Environmental Management Plan
2. The project proponent shall submit half yearly details of expenditure to be incurred on quality studies and control of Water Air and Noise as per the proposal shown in 'Environmental Management Plan' to be spent on the same.
3. The Project proponent shall adhere to the guideline of concerned executive / monitoring agencies for monitoring of various parameters under Environment Monitoring Plan.
4. The Project proponent shall also implement all other environmental safeguards, as proposed in the EIA / EMP report and other reports from time to time.
5. The Environmental Management Plan shall be strictly adhered, the budgetary provisions for the implementation of EMP shall be fully utilized and shall not to be diverted for any other purpose.
6. The Project proponent shall seek consent to operate (fresh) from board to operate the project.
7. Solid waste disposal through scientific means & also follow the terms and conditions in EC, EMP and EIA report.
8. The project proponent shall ensure that they shall not discharge the waste water in to any water body.
9. The PP shall ensure that conditions of Environmental Clearance and EMP are followed in the letter and spirit and shall submit the compliance of EC conditions periodically as stipulated in the EC order. and shall also become the conditions of Consent order as well.
10. The joint inspection team of the JKPCC experts in solid waste / waste water shall monitor the project bi - annually while in execution with regard to Air and water pollution so as to comply with the Environmental laws and ensure that no damage to environment shall take place.

xi. In case of violation of above mentioned conditions or any public complaint the consent shall be withdraw.

* This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.

'By Order'

(J N Sharma)
Environmental Engineer

22/06/22
Member Secretary

Copy to the :

1. Regional Director PCC Jammu for information and ensure the implementation of conditions as above.
2. General Manager DIC Kishtwar for information.
3. D.O PCC Kishtwar for the direction to monitor the conditions of the consent stated above.
4. P.A. to Chairman, J&K PCC for information of the Chairman
5. M/s Ratle Hydroelectric Project , Office: Ratle Hydroelectric Power Corporation, Shalimar Colony for compliance of above said conditions.
6. Office file

JAMMU KASHMIR STATE POLLUTION CONTROL BOARD
CONSENT TO ESTABLISH OPERATE
FRESH RENEWAL
JAMMU/SRINAGAR

The unit holder shall comply to environment standards as notified under the environment protection Act 1986, read with the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 which can also be downloaded from the website www.jkspcb.nic.in or at www.cpcb.nic.in

Annexure-VII

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

सन्दर्भसं: / Ref. No. **RATLE/CEO/2024/E-54** **दिनांक / Date:** 12-09-2024

Director
Impact Assessment Division-1
Ministry of Environment, Forests and Climate Change (MoEF&CC)
Indira Paryavaran Bhawan, Jor Bagh
New Delhi- 110 003
(email id: yogendra78@nic.in)

Sub:-Constitution of Multi-disciplinary Monitoring Committee (MDMC) to oversee the implementation of environmental safeguard measures at 850MW Ratle Hydro-Electric Project

Sir,

850MW Ratle HE Project located in District Kishtwar of Jammu and Kashmir is being implemented by Ratle Hydroelectric Power Corporation (RHPCL) which is a JV of NHPC and JKPDC. The Environment Clearance to Ratle HEP has been accorded by MoEF&CC vide letter No. J-12011/39/2010-IA.I dated 12.12.2012 and No. J-12011/39/2010-IA.I dated 27.09.2021.

To oversee the implementation of environmental safeguard measures at Ratle HE Project, the proposal for constitution of Multi-disciplinary Monitoring Committee was submitted to MoEF&CC, Sub Office, Jammu vide communication No. RATLE/CEO/2023/E-55 dated 05-12-2023 (**Annexure-I**). In response, vide email dated 09-08-2024, MoEF&CC, Sub Office, Jammu has requested Ratle HPCL to directly submit the aforementioned proposal to the concerned Division of MoEF&CC under intimation to their Office (**Annexure-II**).

In view of above, it is requested to kindly consider and approve the proposal of Ratle HPCL, Kishtwar for constitution of Multi-disciplinary Monitoring Committee at Ratle HE Project, to oversee the implementation of environmental safeguard measures. The Multi-disciplinary Committee is proposed as per the following composition:-

Sl. No.	Name/Post	Discipline	Nomination
1.	Head of Project, Ratle HEP	Head of Project (HoP)	Chairman
2.	Representative, MoEF&CC Sub Office, Jammu	MoEF&CC Representative	Member

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

3.	Prof. Piyush Malaviya, Department of Environmental Sciences, University of Jammu, Jammu	Env. Microbiology, Bioremediation	Member
4.	Conservator of Forests, Chenab Circle, Doda, J&K Forest Department	Forestry	Member
5.	Wildlife Warden, Chenab Wildlife Division, Kishtwar	Wildlife Protection	Member
6.	Joint Director(Central), Soil and water Conservation Department, J&K	Soil and Water Conservation	Member
7.	Assistant Director (Fisheries), J&K Fisheries Department, Kishtwar	Fisheries	Member
8.	Chairman of NGO (Vishva Shanti Society for Peace, Environment and Rural Development), Kishtwar	NGO	Member
9.	Gr. Sr. Manager(Environment), Ratle HE Project, Kishtwar	Environment	Member Secretary

After constitution of the MDMC, the minutes of Meetings convened, will be regularly submitted to the concerned Offices of MoEF&CC as part of Environment compliance mechanism.

Thanking you,

Yours faithfully,

A. K. Nauriyal
Chief Executive Officer

Copy to the:-

1. Deputy Director, Ministry of Environment, Forests and Climate Change (MoEF&CC) Sub Office, Jammu- for kind information.

Annexure-I

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

सन्दर्भसं: / Ref. No. **RATLE/CEO/2023/**E-55 **दिनांक / Date:** 05-12-2023

Regional Officer
Ministry of Environment, Forests and Climate Change (MoEF&CC)
Integrated Regional Office
Jammu (UT Jammu and Kashmir)

Sub:-Constitution of Multi-disciplinary Committee (MDC) to oversee the implementation of environmental safeguard measures at 850MW Ratle Hydro-Electric Project

Sir,

850MW Ratle HE Project located in District Kishtwar of Jammu and Kashmir is being implemented by Ratle Hydroelectric Power Corporation (RHPCL) which is a JV of NHPC and JKPDC. The Environment Clearance to Ratle HEP has been accorded by MoEF&CC vide letter No. J-12011/39/2010-IA.I dated 12.12.2012 and No. J-12011/39/2010-IA.I dated 27.09.2021.

In compliance to the conditions stipulated in the Environment Clearance letter, it is requested to kindly approve the constitution of Multi-disciplinary Committee at Ratle HE Project, Kishtwar to oversee the implementation of environmental safeguard measures. The Multi-disciplinary Committee is proposed as per the following composition:-

Sl. No.	Name/Post	Discipline	Nomination
1.	Head of Project, Ratle HEP	Head of Project (HoP)	Chairman
2.	Representative, MoEF&CC IRO, Jammu	MoEF&CC Representative	Member
3.	Prof. Piyush Malaviya, Department of Environmental Sciences, University of Jammu, Jammu	Env. Microbiology, Bioremediation	Member
4.	Conservator of Forests, Chenab Circle, Doda, J&K Forest Department	Forestry	Member
5.	Wildlife Warden, Chenab Wildlife Division, Kishtwar	Wildlife Protection	Member
6.	Joint Director(Central), Soil and water Conservation Department, J&K	Soil and Water Conservation	Member

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

7.	Assistant Director (Fisheries), J&K Fisheries Department, Kishtwar	Fisheries	Member
8.	Chairman of NGO (Vishva Shanti Society for Peace, Environment and Rural Development), Kishtwar	NGO	Member
9.	Sr. Manager(Environment), Ratle HE Project, Kishtwar	Environment	Member Secretary

After constitution of the MDC, the minutes of Meetings convened, will be regularly submitted to the concerned Offices of MoEF&CC as part of compliance mechanism.

Thanking you,

Yours faithfully,

A. K. Nauriyal
Chief Executive Officer

Annexure-II

Zimbra env-rhpcl@nhpc.nic.in

[LIKELY_SPAM]Re: Regarding constitution of Multi-disciplinary Committee (MDC) at 850MW Ratle Hydro-Electric Project to oversee the implementation of environmental safeguard measures

From : IRO Jammu <iro.jammu-mefcc@gov.in> Fri, Aug 09, 2024 04:29 PM
Subject : [LIKELY_SPAM]Re: Regarding constitution of Multi-disciplinary Committee (MDC) at 850MW Ratle Hydro-Electric Project to oversee the implementation of environmental safeguard measures
To : Environment RHPCL <env-rhpcl@nhpc.nic.in>

External images are not displayed. Display images below

Sir,

With reference to the trailing mail and your letter No. RATLE/CEO/2023/E-55 dated 05-12-2023, you are requested to submit the proposal for the constitution of Multi- disciplinary monitoring committee directly to the concern division of MoEF&CC with intimation to the Sub Office, Jammu.

Regards

From: "Environment RHPCL" <env-rhpcl@nhpc.nic.in>
To: "iro jammu-mefcc" <iro.jammu-mefcc@gov.in>
Sent: Wednesday, December 6, 2023 8:17:56 PM
Subject: Regarding constitution of Multi-disciplinary Committee (MDC) at 850MW Ratle Hydro-Electric Project to oversee the implementation of environmental safeguard measures

Sir,

In reference to subject cited above, kindly find attached herewith a copy of letter No. RATLE/CEO/2023/E-55 dated 05-12-2023.

Yours faithfully,

Shashi Paul Singh
Senior Manager (Environment)
Env. and Land Acquisition Division
Ratle Hydroelectric Power Corporation

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

ITUWTSA NEW DELHI 2024

सन्दर्भ सं: / Ref. No. **RATLE/CEO/2024/**75-E

दिनांक / Date: 20-11-2024

Director/Scientist 'F'
Ministry of Environment, Forests and Climate Change (MoEF&CC)
Compliance & Monitoring Division-IA Division
Indira Paryavaran Bhavan
Jor Bagh Road, Ali Ganj
New Delhi- 110 003

(By E-mail & Speed Post.)

Subject:-Reply to Show cause Notice issued under Section 5 of Environment Protection Act, 1986 in respect of "Ratle Hydroelectric Project (850MW) in village Drabshalla, District Kishtwar of Jammu and Kashmir"

Ref: 1) Your Office communication No. F. No. IA-J-11014/257/2024-IA-I dated 22.10.2024

2) MoEF&CC, Sub Regional Office, Jammu's monitoring report No. 07-92/2022- RO(NZ) dated 16.08.2024

3) Ratle Hydroelectric Power Corporation Limited (RHPCL) letter No. RATLE/CEO/2024/E-60 dated 18.10.2024

Respected Madam,

Kindly refer to your aforementioned communication (**Ref-1**) on the cited subject whereunder a Show cause notice under Section 5 of Environment Protection Act, 1986 has been issued to 850MW Ratle Hydroelectric Project, Kishtwar for non-compliances of the EC conditions observed by MoEF&CC Sub Regional Office, Jammu during their visit to the Project on 06.05.2024.

In this regard, it is humbly submitted that the observations conveyed by MoEF&CC Sub Regional Office, Jammu w.r.t. Environment Clearance conditions, vide their communication at **Ref-2)** above, have been attended and a detailed Compliance Report in this regard has been submitted by Ratle HPCL to Deputy Director, MoEF&CC, SRO, Jammu vide communication at **Ref-3)** above (copy enclosed as **Annexure-I**). A copy of the said compliance report was also submitted to the Compliance Monitoring Division, MoEF&CC, New Delhi and Member Secretary, J&K Pollution Control Committee for kind consideration.

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
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ITUWTSA NEW DELHI 2024

However, some of the significant observations/ non-compliances w.r.t. EC conditions have been conveyed to RHPCL through the Show Cause Notice issued vide your Office communication dated 22.10.2024 (**Ref-1**), which has been received in Ratle HPCL, Kishtwar on 04.11.2024.

In this regard, the point wise reply/ response to the observations mentioned under Sl. No. 3 and 4 of the Show Cause Notice is enclosed herewith as **Annexure-II**, for kind information and consideration please.

Your good self is requested to kindly consider the aforementioned submissions and withdraw the Show Cause Notice issued to Ratle HE Project, Kishtwar.

Ratle HPCL is fully committed to comply with all the conditions stipulated in the Environment Clearance letter, provisions/ norms laid down under Environment Protection Act, 1986 and EIA Notification 2006 and the directions received from MoEF&CC, J&K Pollution Control Committee and /or other Regulatory Authorities from time to time.

Thanking you,

Yours faithfully,

A. K. Nauriyal
Chief Executive Officer

Copy to:-

1. Deputy Director General of Forest(C), MoEF&CC Regional Office, Chandigarh- for kind information.
2. Deputy Inspector General of Forest(C), MoEF&CC Sub Regional Office, Jammu- for kind information.
3. Member Secretary, Jammu and Kashmir Pollution Control Committee, Forest Complex, Narwal, Jammu- for kind information.
4. The Member Secretary, Hydro & River Valley, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- for kind information.
5. The Chairman, Central Pollution Control Board, Parivesh Bhavan, East Arjun Nagar, Delhi- for kind information.

Annexure-II

Compliance to the observations raised in the Show Cause Notice issued to 850MW Ratle HE Project w.r.t. monitoring report submitted by MoEF&CC sub Regional Office, Jammu during Project visit on 6th May 2024

Sl. No.	Observation	Compliance report
i.	The construction work of the project has been initiated since 11.01.2022 but the work of CAT Plan has not been initiated yet **(Specific Condition: i).**	- The CAT Plan of Ratle HE Project with budget allocation of Rs.46.82 Crore, was prepared in 2012 when the Project was being developed by M/s GVK under the supervision of JKPDC. - However, the Project was abandoned by M/s GVK in 2014 and the CAT Plan could not be finalized. - After a span of almost 8 years, the Project was taken over for implementation by RHPCL, a Joint Venture of NHPC and JKPDC, in the year 2021. - With the start of construction works in 2022, the CAT Plan was submitted to J&K Forest Department for finalization and approval. - However, vide communication No. JDJ/F-46/CAT/2226-27 dated 31.01.2023 issued by J&K Forest Department (Soil & water Conservation Deptt), Ratle Project Authorities were advised to revise the said CAT Plan so as to make it site specific and practically implementable, along with verification of the area available on the ground for afforestation and proposed interventions. - Accordingly, vide LOA dated 17.05.2024, the Consultancy services of National Environmental Engineering Research Institute **(NEERI), Nagpur** have been hired for formulating a comprehensive site specific CAT Plan for Ratle HE Project. - The field surveys for ground

		truthing have been carried out by teams of Scientists from NEERI and microplanning of CAT Plan is under progress and the draft CAT Plan is likely be submitted by NEERI in December 2024. - After obtaining approval from PCCF(HoFF), J&K/ GOJK, the implementation of CAT Plan shall be started through J&K Forest Department (**Annexure-A**).
ii.	Commitments made during public hearing has not been fulfilled and only assurance has been given that the same will be fulfilled after the final approval of RR Plan **(Specific Condition: ii).**	- The final approval to the updated R&R Package of Ratle HE Project with total cost of Rs.120.3216 Crore, has been accorded by Govt. of Jammu and Kashmir vide Order dated 16.08.2024 (**Annexure-B**). - As envisaged in the Govt. Order, the R&R Package is to be implemented through Commissioner, R&R (Deputy Commissioner, Kishtwar). - The R&R Plan, Local Area Development Plan, Skill Development Activities and the CSR Activities have been taken up for implementation through Commissioner R&R (Deputy Commissioner, Kishtwar). - An amount of Rs.10.25 Crore stands already released in favour of Commissioner R&R for the above purpose. - The provision for required funds has also been kept by RHPCL for ensuring timely implementation of R&R Package.
iii.	Final approval of R&R Plan has not been approved yet and Rehabilitation and Resettlement plan has to be implemented yet **(Specific Condition: iii).**	- As per the MoU signed between NHPC and JKPDC for formation of RHPCL, the rates of various benefits contained in the R&R Plan were required to be updated/revised. - Accordingly, revised R&R Plan for the Project has been approved by Govt. of J&K Vide Order dated 16.08.2024 (**Annexure-B**). - The same has been taken up for implementation through Commissioner R&R (Deputy Commissioner, Kishtwar).

iv.	Monitoring Committee for R&R has not been constituted yet and only assurance has been provided that the same will be constituted after finalization of R&R plan **(Specific Condition: iv).**	- Earlier, the R&R Monitoring Committee for Ratle HE Project was constituted by GOJK in 2014 vide Order dated 12.02.2014. - Now, after approval of revised R&R Plan by GOJK in August 2024, a request has been sent to Commissioner R&R for re-constitution of R&R monitoring Committee.
v.	Muck has been dumped in the river at several places against the stipulated condition **(Specific Condition: v).**	- Three (03) designated muck disposal sites stand handed over to M/s MEIL for proper disposal of muck. - Muck Disposal sites -I & II (downstream of Dam site) on right bank and left bank of river respectively, have been used by the Contractor for dumping of the muck. - As per the details provided by the Contractor, substantial amount of generated muck has been utilized by the Contractor. - Some part of generated muck has been temporarily stacked by MEIL along the river bank on right side and then across the river for construction of coffer dykes/Dams, so as to isolate river area for construction of Main Dam. - The Contractor has confirmed that temporarily stacked muck/ muck dumped near the river will be suitably retrieved and relocated for use in the Project construction works. - To avoid any spillage of muck into the river, the dumping of muck on the right bank of river Chenab has been stopped since July 2024 under intimation to the District Administration/ GOJK. - Further, an alternative location within the acquired Project land has been identified and is being utilized by the Contactor for temporary storage/ stacking of muck.

		- After completion of Project works, the muck disposal sites shall be suitably rehabilitated by way of plantation and other engineering & biological measures.
vi.	An additional unit of 30 MW in the project, which will be running for 24 hours continuously, has not been installed yet **(Specific Condition: vii).**	- The same shall be complied before commissioning of the Project. - The Project is under construction phase and additional unit of 30 MW is also a part of the Project. - This additional unit of 30 MW shall be installed in the project before its commissioning, which will be running for 24 hours continuously to maintain a minimum discharge of 33.43, cumecs/sec, during the lean season.
vii.	Continuous Monitoring system for environmental flow measurement has not been displaying data not submitting any data related to environmental flow to SRO **(Specific Condition: ix).**	- The Dam is not yet been constructed, as such, the river is flowing with its normal seasonal discharge. - The continuous monitoring system for environmental flow measurement shall be installed once the Dam structure is completed. - Accordingly, the data related to environmental flow shall be submitted to sub Regional office of Ministry, on regular basis.
viii.	Real time telemetry and data acquisition system has not been installed for inflow monitoring and advance flood warning **(Specific Condition: x).**	- An Automatic Water Level Recorder (AWLR) has been installed on river Chenab (upstream of Dam site), as part of Early Flood Warning System and the data is being monitored in real time and stored at NHPC Master Control Room (**Annexure-C**). - An All-Weather Station has also been installed by the Project at the colony area and the data is being collected round the clock (**Annexure-D**).

ix.	Compensatory Afforestation Programme on 277.84 ha of land with 13 plant species has not been initiated yet **(Specific Condition: xi).**	- An amount of Rs. 1.79 Crore has been deposited with J&K Forest Department (in 2012 and 2014) towards Compensatory Afforestation Programme for Ratle HE Project. - The Forest Department must have completed the works under Compensatory Afforestation Programme. - In this regard, J&K Forest Department has been requested to provide the physical and financial progress of the works competed under the said programme however, the response in this regard is yet awaited. - As soon as the details of CA works are received from the J&K Forest Department, the same shall be submitted to MoEF&CC on priority.
x.	Greenbelt has not been developed yet **(Specific Condition: xii).**	- The Green belt development is part of the Landscaping and Restoration Plan proposed in the EMP. - Under the green belt development, the plantations have to be carried out along the approach roads, around the periphery of reservoir rim, residential areas, office complex, dam site and other working areas. - Currently, the construction activities are under progress for Dam, approach roads etc. and the construction of Office buildings and residential complexes are yet to start. - In the meantime, the Landscaping and Restoration Plan including the green belt development, stands submitted to J&K Forest Department for its finalization and approval. - Accordingly, the development of green belt shall be taken up as provided in the Plan, in consultation with J&K Forest Department and

		Horticulture Department. - The necessary provision of funds has also been kept by RHPCL to ensure its proper implementation.
xi.	Biodiversity Conservation and Wildlife Management Plans has not been initiated yet **(Specific Condition: xii).**	- Biodiversity Conservation and Management Plan was submitted to J&K Forest Department vide letter No. RATLE/GM(C-I)/2022/62 dated 29.09.2022. - The matter was discussed with J&K Forest Department in review meeting held by Nodal Officer (FCA)/Chief Conservator of Forests, UT J&K on dated 25.11.2022 and with Conservator of Forests, Chenab Circle, Doda at Kishtwar on 15.03.2023 and 07.09.2024, respectively. - Vide letter No. RATLE/CE/2024/E-46 dated 12.08.2024, J&K Forest Department has again been requested for an early finalization and approval of Biodiversity Conservation and Wildlife Management Plan of Ratle HE Project. - The matter is under regular pursuance with J&K Forest Department for timely approval and implementation of the Plan.
xii.	Local Area Development Activities (LADA) have not been initiated yet **(Specific Condition: xvi, Specific Condition: xvii).**	- Local Area Development Activities (LADA) Component is a part of overall R&R Package approved by GOJK vide Order dated 16.08.2024 for a total cost of Rs.120.3216 Crore. - The Local Area Development Activities, have been taken up for implementation though Commissioner, R&R, Ratle HEP i.e. Deputy Commissioner, Kishtwar. - The provision of funds in this regard has been kept by RHPCL for ensuring timely implementation of the activities.

xiii.	Any detail of tie ups between existing city hospitals or district hospital Kishtwar for disposal of Bio-medical waste has not been submitted yet **(Specific Condition: xviii).**	- An agreement has been made with M/s Kashmir Health Care Systems, Pulwama, J&K (authorized by J&K Pollution Control Committee) vide No. KHCS/24/928 for collection of biomedical waste generated by M/s MEIL, Ratle HEP, Drabshalla and its scientific treatment at their facility at Pulwama, Kashmir, as per Bio Medical Waste (Management & Handling) Rules 2016 (**Annexure-E**).
xiv.	The construction work of the project was initiated in 2022 but PP has obtained CTE in 2024 **(Specific Condition: xix).**	- The CTE in respect of 850 MW Ratle HE Project was also obtained in 2022 during initiation of Project construction works, from J&K Pollution Control Committee vide Order dated 16.06.2022 (**Annexure-F**).
xv.	Fugitive dust emissions were observed near the dam site during the site visit **(General Condition: iv).**	- As submitted by M/s MEIL, a fleet of 3 Water Tankers has been deployed for sprinkling of water at work sites 24X7 for suppression of dust arising out of construction activities. - The drilling equipments deployed at Dam site have been equipped /supported with water jets sprinkling facilities to avoid any dust emissions. - M/s MEIL has been instructed to further strengthen the fleet of water Tankers to enhance the water sprinkling measures to mitigate fugitive dust emissions effectively.
xvi.	Multi-Disciplinary Committee for monitoring the implementation of Environmental safeguards has not been constituted yet **(Other Conditions: 10).**	- In Dec 2023, the proposal was submitted to MoEF&CC, Sub Regional Office, Jammu for constitution of Multi-Disciplinary Committee to oversee the implementation of environmental safeguard measures at Ratle HEP. - Subsequently, as suggested by MoEF&CC sub Office, Jammu, the proposal for constitution of MDMC has been submitted to MoEF&CC, New Delhi vide communication dated 12.09.2024 (**Annexure-G**).

xvii.	Details of EC advertised in local newspapers has not been provided yet **(Other Conditions: 12).**	- The information pertains to 2012-13 when the Project was being taken up by JKPDC. - Now, the Project has been taken over in June 2021 by RHPCL (a JV of NHPC and JKPDC). - The Jammu and Kashmir Power Development Corporation has been requested to provide a copy of the advertisement in two local newspapers regarding grant of EC to Ratle HE Project in 2012. The information is awaited from JKPDC. - As soon as the above information is received by RHPCL, the same shall be forwarded to MoEF&CC Sub Regional Office, Jammu on priority, for record and reference.

Reply to observation at Sl. No. 4.

Sl. No.	Observation	Clarification
	Discrepancy is noted in the land details provided in the Environmental Clearance (EC) dated 12.12.2012 of the Project and Part 1 of the inspection report submitted by the SRO Jammu.	The land details of Ratle HE Project have been suitably updated in the six monthly compliance reports, as per the following:- Forest land : 138.93 Ha Private land : 55.52 Ha State/Govt. land : 233.96 Ha River bed land : 138.81 Ha **Total land : 567.22 Ha** The above mentioned land details are as per the Govt. of J&K Order No. 55-JK(PDD) of 2022 dated 10.05.2022 (**Annexure-H**). Total land requirement of Project as mentioned above is 567.22 Ha which is same as mentioned in Environmental Clearance (EC) dated 12.12.2012 and latest six monthly compliance reports.

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

Ref.: RATLE/GM-Env/2024/LOA/E-12 **Date: 17.05.2024**

Letter of Acceptance

Director
NEERI (CSIR-NEERI),
Nehru Marg, Nagpur
Maharashtra – 440 020
Email id:-director@neeri.res.in; ms_kumar@neeri.res.in

Subject: Letter of Acceptance for providing consultancy services for carrying out the assignment "Revision and updation of Catchment Area Treatment (CAT) Plan of 850MW Ratle Hydro-Electric Project, Kishtwar (J&K), formulation of comprehensive site-specific CAT Plan and assistance in obtaining approval of the CAT Plan from J&K Forest Department / Committee authorized by Govt., for its implementation (complete job in all respects)".

Ref.: 1. RHPCL letter No. RATLE/CEO/2024/E-69 dated 17-01-2024
2. NEERI, Nagpur's e-mail dated 27-03-2024
3. RHPCL email dated 12-04-2024
4. NEERI, Nagpur's email dated 15-04-2024
5. RHPCL email dated 16-04-2024
6. NEERI, Nagpur's e-mail dated 16-04-2024
7. RHPCL email dated 07-05-2024
8. NEERI, Nagpur's e-mail dated 13-05-2024

Sir,

1. In response to RHPCL communication at **Ref. 1**) above and offer received from NEERI (CSIR-NEERI), Nagpur vide email dated 27-03-2024 (**Ref-2**) and subsequent correspondence(s) on the subject matter (**Ref-3 to 8**), the Contract for providing consultancy services for carrying out the assignment **"Revision and updation of Catchment Area Treatment (CAT) Plan of 850MW Ratle Hydro-Electric Project, Kishtwar (J&K), formulation of comprehensive site-specific CAT Plan and assistance in obtaining approval of the CAT Plan from J&K Forest Department / Committee authorized by Govt., for its implementation (complete job in all respects)" is hereby awarded in favour of National Environmental Engineering Research Institute (NEERI), Nagpur,** for total tentative financial implications of ₹38.35 Lakh (Rupees Thirty Eight Lakh and Thirty Five Thousand only)- inclusive of GST@18% as per Schedule of Quantities & Prices enclosed as **Annexure – I**.
2. The date of commencement of the Contract shall be reckoned w.e.f. the date of issuance of LOA.

3. The assignment shall be completed as per the scope of work and the terms and conditions contained in Special conditions of Contract (SCC) enclosed herewith as **Annexure-II and Annexure-III respectively.**
4. **The period for completion of assignment and terms & schedule of payment are detailed at Sl. No. 2) and 3) respectively in Special Conditions of Contract (SCC).**
5. The following documents are enclosed herewith to enable NEERI (CSIR-NEERI) to complete the assignment:-
   i). Information to NEERI (CSIR-NEERI)- Annexure-IV.
   Appendix-I to IV
   i). Salient Features of Ratle HE Project (Appendix-I)
   ii). Layout Plan of the Project (Appendix-II)
   iii). CAT Plan of Project prepared in 2012 as part of EMP Report (Appendix-III)
   iv). Preliminary suggestions received from J&K Forest Deptt.(Appendix-IV).
6. You are requested to contact General Manager (Civil) I/c Environment Division, Ratle HE Project, Office Complex, Shalimar Colony, Distt. Kishtwar, who is the **Engineer-In-Charge** of the work, for execution of work.
7. **Head of Finance, Finance division**, Ratle HE Project, Ratle Hydroelectric Power Corporation Limited, Distt. Kishtwar, UT of J&K, Pin. 182204 shall be the paying Authority.
8. As contained in Special conditions of Contract (SCC), you are requested to furnish the requisite supporting documents for completion of the assignment.
9. You are requested to execute Agreement and sign the Integrity Pact on non-judicial stamp paper of appropriate value as per stamp act applicable in UT of J&K, latest by 15.06.2024.
10. This Letter of Acceptance is being issued in duplicate. You are requested to return its duplicate copy duly signed and stamped on each page as a token of your acknowledgement and confirmation within 07 days of issue of this LOA, otherwise the same shall be deemed as accepted.

Encl: - Annexure-I to IV and Appendix-I to IV.

Thanking you,

Yours faithfully,

17/05/24

(A. K. Gupta)
General Manager (Civil)
I/c Environment Division

Copy to:

1. Dr. M. Suresh Kumar, Chief Scientist, CSIR-NEERI, Nagpur- for kind information.

Annexure-I

Schedule of Quantity and prices

Sl. No.	Description of Work	Qty	Unit	Amount (in Rs.)
01	Providing consultancy services for carrying out the assignment "Revision and updation of Catchment Area Treatment (CAT) Plan of 850MW Ratle Hydro-Electric Project, Kishtwar (J&K), formulation of comprehensive site-specific CAT Plan and assistance in obtaining approval of the CAT Plan from J&K Forest Department / Committee authorized by Govt., for its implementation (complete job in all respects)"	1	Job	Rs. 32,50,000/-
			GST@18%	Rs. 5,85,000/-
			Contract Price	Rs. 38,35,000/-
			(Rupees Thirty Eight Lakh Thirty Five Thousand only)	

1045

Note:

i) Free Lodging and boarding including local conveyance during sampling, for the visiting Project personnel to be provided by RHPCL.
ii) Other taxes including the surcharges of Central Govt. or State Govt. as applicable on the date of payment, to be borne by RHPCL.

Sr.SM(Com).
17/05/2024

Aditya
T.E. (C)
17/05/24

Annexure-II

Scope of work

1. The purpose of assignment is to carry out detailed field surveys & studies of Catchment area of 850MW Ratle Hydro-Electric Project in District Kishtwar (J&K), updation/revision of CAT Plan of the Project contained in EMP Report (prepared in 2012) and preparation of comprehensive site-specific and practically implementable Catchment Area Treatment (CAT) Plan in accordance with extant guidelines/norms of MoEF&CC and J&K Forest Department and assistance in obtaining approval of the CAT Plan from J&K Govt. / Committee authorized by Govt., for its implementation.

2. The CAT Plan should be site specific and to be integrated/ consulted with working plan of concerned Forest Divisions for site specific details. The flora and fauna to be recommended in the CAT plan should be as per site specific study.

3. The CAT Plan shall be updated / formulated with the objectives of checking soil erosion and land degradation in the erosion prone areas of Catchment by proposing adequate and effective soil and water conservation measures including biological measures and engineering measures which should be in consultation with concerned territorial Divisions of J&K Forest Department and Soil & Water Conservation Department of J&K.

4. The CAT Plan should cover the drainage characteristics in the Catchment, Slope Maps, remote sensing/ satellite maps/GIS modelling, Land Use/Land Cover studies, soil studies/soil maps, Soil Erosion Intensity studies, Precipitation pattern, estimation of soil loss, Silt Yield Index/ studies, other techniques/ modelling required for CAT studies, Erosion Intensity maps/ Categorization, micro-watersheds characteristics/maps, delineation and prioritization of sub-watersheds and micro-watersheds for treatment, mapping of critically degraded areas for various biological and engineering treatment measures along with their financial outlay etc.

5. The area proposed for treatment should be justified for the Catchment and should be identifiable on the ground (geo-referenced), coupled with ground survey.

6. The prioritization of micro-watersheds for treatment shall be properly justified. The Spatial Information in each micro watershed should be earmarked on the maps on proper scale (preferably 1:50,000). The maps of CAT plan shall have Geo referencing.

7. The Micro-Watershed Wise Treatment Measures (Engineering Measures and Biological Measures) should be clearly proposed along with period and schedule of Implementation. The CAT plan would be prepared with year-wise Physical and Financial details and targets.

8. **Procedure and methodology**:- The approach and methodology adopted while formulation of comprehensive CAT Plan of the Project shall be clearly outlined. The standard methodology and procedure including remote sensing studies/GIS modelling etc. shall be part of the studies.

9. After detailed surveys & studies, CSIR-NEERI will submit the draft CAT Plan to RHPCL, J&K Forest Department and J&K Soil & water Conservation Department / other concerned Department, as may be required, for checking/ scrutiny. The Final CAT Plan will be prepared by CSIR-NEERI after incorporation of the inputs received from J&K Forest Department and J&K Soil & water Conservation Department/ other concerned Department. The Final CAT Plan shall be submitted to the J&K Forest Department / other Govt. Deptt. or Committee, for its acceptance/ approval.

10. The study must conform to the existing standard guidelines read with Rules/orders/circulars/policies of Central Govt./ J&K Govt. governing such study/ Plan for River Valley Hydro-Electric Projects, issued from time to time.

11. The CSIR-NEERI shall fully support RHPCL in liaisoning and getting approval of the CAT Plan from J&K Forest Department/ Soil Conservation Department or any other Department of J&K Govt. Further, the information required from J&K Forest Department for preparation of CAT Plan viz. Working Plan and other relevant document shall be the responsibility of CSIR-NEERI. However, the introductory letter may be issued by RHPCL to the concerned Department, as may be required.

12. The presentation of the CAT Plan before the J&K Forest Department/ Soil & Water Conservation Department/ other Departments/ RHPCL or any committee of GOJK shall be taken up by CSIR-NEERI. The changes or modifications suggested, if any, shall be incorporated in the CAT plan. Further, a representative/ expert shall also be deputed by CSIR-NEERI to attend the meeting, if any, on the request of RHPCL.

13. CSIR-NEERI shall take up any additional study within the scope of work if demanded by the J&K Forest Department/ J&K Soil & Water Conservation Department during the preparation of CAT Plan.

14. **Number of Copies of CAT Plan required**:-
CSIR-NEERI shall submit the following minimum number of copies (original / coloured) of the CAT Plan:-
    i) Draft CAT Plan for scrutinization/ review & correction by J&K Forest Department/ Soil Conservation Department/ RHPCL:- **04 Sets** (along with soft copy).
    ii) Final CAT Plan (along with Executive Summary, if required by J&K Forest Department):- **05 Sets** (along with soft copy).
    iii) Any additional copy of CAT Plan, if required, shall be submitted on intimation of Engineer-in-Charge, for which the actual charges shall be reimbursed on submission of bill.

15. The CAT Plan including drawings, specifications, maps, etc. prepared by the CSIR-NEERI shall be the property of the RHPC Authorities and shall not be shared without permission from RHPCL. However, the study findings can be published in the Scientific Journal/ conferences etc. by CSIR-NEERI Team alongwith associated RHPCL Team members, only with due permission from RHPC Authorities.

16. The collection of requisite information/ details of working Plan or any other data from Forest Department/ Soil & Water Conservation Department or any other concerned Office of J&K Govt. shall be the responsibility of CSIR-NEERI.

17. The catchment area of the Project requiring treatment shall be clearly outlined on micro-watershed level with all important aspects.

18. The data collected for each discipline shall be analyzed and properly presented in the form of tables, charts, graphs, photographs and maps etc. Any parameter critical to the study area and having relevance to the CAT Plan, shall also be identified. The proposed treatment measures shall be properly presented in the form of diagrams/designs, layouts etc.

19. The financial outlay for implementation of the activities shall be clearly supported with the rates/ estimates and the cost of various components of CAT plan shall be as per the latest rates of J&K Forest schedule/ PWD schedule/ soil and moisture conservation activities, etc.

20. The preliminary suggestions received from J&K Forest Department and J&K Soil & Water Conservation Department with regard to revision/ updation of CAT Plan of Ratle HE Project, are detailed in **Appendix-IV**.

21. Any aspect / area of study, if not specified in the scope, however required for revision/ updation of the CAT Plan, shall also be covered.

Annexure-III

Special conditions of Contract (SCC)

1. CSIR-NEERI shall produce a valid supporting document in support of accreditation from National Accreditation Board for Education & Training (NABET) and/or Quality Council of India (QCI) for conducting Environmental Studies (EIA/EMP) for category "A" River Valley Hydro-Electric Projects (>50 MW) as per scheme of accreditation & registration of MoEF&CC. This is a pre-requisite

2. **Period for completion of assignment**:- **07 months; Time is the essence of Contract.**

   Submission of draft CAT Plan : 06 months from the date of issuance of LOA.

   Submission of final CAT Plan: one month from the date of receipt of suggestions/ comments on draft CAT Plan from J&K Forest Department/ RHPCL.

3. **Terms and Schedule of Payment**:- Payments shall be released by RHPCL in favour of Director, NEERI, Nagpur, as follows:-

Sl. No.	Stages of Assignment	Amount to be paid
1.	On award of work	**40% of Awarded sum**
2.	On submission of draft report/ CAT Plan, for scrutiny	**40% of awarded sum**
3.	After submission of final CAT Plan	**20% of awarded sum**

4. Copy of other necessary documents like GST Registration, PAN etc. shall also be submitted by CSIR-NEERI.

5. **Taxes and duties**:-The prices quoted by CSIR-NEERI are firm and final till the completion of entire scope of work.

6. Until exempted, statutory deductions shall be made as per the applicable income tax/ GST Rules. Certificate regarding deduction of TDS shall be provided, as may be required.

7. Any other taxes including the surcharges of Central Govt. or State Govt. as applicable on the date of payment, shall be borne by RHPCL.

8. **A technical coordinator from the Department** (RHPCL) shall be deputed alongwith CSIR-NEERI Team for assistance in the data collection.

9. Free Lodging and boarding including local conveyance during sampling, for the visiting Project personnel shall be provided by RHPCL. However, the travelling expenses other than local conveyance shall be borne by CSIR-NEERI.

10. Expenditure if any, on insurance of equipments/manpower of CSIR-NEERI including labour engaged, if any/ watch & ward required for completion of the assignment, shall be borne by CSIR-NEERI.

11. CSIR-NEERI shall ensure all the applicable labour laws, during the period of assignment.

12. The meetings/discussions/presentations with officials of J&K Forest Department/ J&K Soil & water Conservation Department or any other Department of J&K Govt./ Central Govt. and collection of data / details from these Departments shall be the part of the Contract.

13. The consistency & accuracy shall be maintained in the Reports. The engineering measures and the biological interventions should be properly justified and depicted in the report.

14. CSIR-NEERI shall render the technical assistance to the RHPCL, required if any, during the course of study.

15. All the collected data shall be preserved by CSIR-NEERI up to a period of at least five years after the date of acceptance of final CAT Plan. All the collected data/ Plan so prepared will be provided by CSIR-NEERI, on the request of RHPCL.

16. In case of any disagreement arising out of the Contract, the decision of Engineer In-Charge shall prevail. Regarding any dispute arising out of the Contract, Hon'ble Court at Kishtwar only shall have the jurisdiction to adjudicate upon.

17. The following documents are enclosed herewith to enable CSIR-NEERI to complete the assignment:

i). Salient features of the Project (Appendix-I)
ii). Layout Plan of the Project (Appendix-II)
iii). CAT Plan of Project prepared in 2012 as part of EMP Report (Appendix-III)
iv). Preliminary suggestions received from J&K Forest Department (Appendix-IV).

Annexure-IV

Name of work

Hiring of consultancy services for carrying out the assignment "Revision and updation of Catchment Area Treatment (CAT) Plan of 850MW Ratle Hydro-Electric Project, Kishtwar (J&K), formulation of comprehensive site-specific CAT Plan and assistance in obtaining approval of the CAT Plan from J&K Forest Department / Committee authorized by Govt., for its implementation (complete job in all respects)".

Information to CSIR-NEERI

1. **Introduction to Ratle HE Project**:- Ratle Hydroelectric Project with installed capacity of 850MW located in District Kishtwar of UT Jammu and Kashmir is under the stage of implementation by **Ratle Hydroelectric Power Corporation Limited (RHPCL) which is a Joint Venture Company of NHPC and Jammu and Kashmir Power Development Corporation**. The Project envisages construction of 133mtr high (from deepest foundation level) Concrete gravity Dam over river Chenab besides other Project components near Village Drabshalla. The Salient features and Layout Plan of the Project are enclosed herewith as **Appendix- I & Appendix-II respectively**.

2. **EIA Studies and CAT Plan of the Project**:- The EIA studies of the Project were taken up in 2011-12 and accordingly EIA and EMP Reports were prepared and submitted. The Catchment Area Treatment (CAT) Plan prepared for Ratle HE Project as part of the EMP Report is enclosed as **Appendix-III**.

3. **Environment Clearance and Forest Clearance**:-The Environment Clearance to Ratle HEP has been accorded by MoEF&CC vide letter dated 12.12.2012 and dated 27.09.2021. Regarding Forest Clearance, the sanction has been accorded by GOJK to the diversion of forest land for use for construction of Ratle HE Project. MoEF&CC vide communication dated 08.03.2022, has accorded the approval for change of name of User Agency for the above mentioned forest land diverted for the Project.

4. As per Specific Conditions contained in the Environment Clearance letter of the Project, the Catchment Area Treatment (CAT) Plan as proposed in the EIA/EMP Report shall be undertaken in consultation with the State Forest Department.

5. The life span of a reservoir is greatly reduced due to erosion in the catchment area. As such, comprehensive Catchment Area Treatment Plan is required to be formulated for Ratle HE Project with main objective of arresting soil erosion in the catchment area. Based upon the topographic factors, soil type, climate, land use/vegetation cover in the catchment area etc., adequate preventive measures including engineering and biological interventions are thus needed with the aim to check the soil erosion, prevent siltation of reservoir and to maintain its storage capacity in the long run.

6. **Background of CAT Plan of the Project**:- The CAT Plan of Ratle HE Project has been taken up with J&K Forest Department and J&K Soil and Water Conservation Department for its implementation. It has been suggested by the J&K Forest

Department and J&K Soil & Water Conservation Department that the CAT Plan prepared in 2012 **needs to be made site specific after consulting the relevant working Plans of Forest Department. The Plan is also required to be updated/revised in consonance with the extant guidelines envisaged in Forest Conservation Rules, 2003 (Chapter 9).** A brief of the preliminary suggestions received from J&K Forest Department with regard to modification/ updation of CAT Plan of Ratle HE Project, is attached herewith as **Appendix-IV.**

Annexure-B

GOVERNMENT OF JAMMU & KASHMIR
Department of Disaster Management, Relief, Rehabilitation & Reconstruction
Civil Secretariat, Srinagar.
****

Subject:- Accord of Administrative Approval to the revised Rehabilitation and Resettlement (R&R) Plan of 850 MW Ratle Hydro-Electric Project, Kishtwar (UT J&K) and implementation of R&R Package including R&R Plan, Local Area Development Plan (including Skill Development Plan) and Corporate Social Responsibility (CSR) Activities-regarding.

Reference:-

I. Cabinet Decision No. 44/07/2013 dated 15.03.2013
II. Government Order No:- 91-PDD of 2013 dated 21.03.2013
III. Minutes of the Meeting of Standing Committee dated 29.06.2024.
IV. Ratle Hydroelectric Power Corporation Ltd.'s communication No. RATLE/CEO/2024/E-32 dated 25.07.2024.

Government Order No:- 61 - JK(DMRRR) of 2024
Dated :- 16 - 08.2024

Consequent upon the Administrative Council's Decision No.115/07/2024 dated 16.08.2024, sanction is hereby accorded to the implementation of Revised Rehabilitation and Resettlement Plan for 850 MW Ratle Hydro-Electric Project in District Kishtwar of UT Jammu and Kashmir for an estimated cost of Rs. 120.3216 Cr, comprising of Rs. 20.8716 Cr for R&R Plan (details indicated at Annexure "A" to this Government Order), Rs. 69.45 Cr for Local Area Development Plan (LADP) including Skill Development Activities of Rs. 30.00 Cr and Rs. 30.00 Cr for CSR Activities as per given below details:

S. No.	Component of R&R package	Original approved cost as per R&R package 2013 (Rs. in Crore)	Revised cost as per R&R package 2024 (Rs. in Crore)
1.	R&R Plan	20.00	20.8716
2.	LADP (including Skill Development Activities of Rs. 30.00 Cr.).	60.00	69.45
3.	CSR activities	30.00	30.00
Total Cost of R&R Package		110.00	120.3216

The above Administrative Approval is subject to the fulfilment of all codal formalities, procedural norms with the following conditions:

i) The Deputy Commissioner, Kishtwar/Corporation should while operationalizing R&R package, focus on slope stabilization, greening of catchment area, checking air pollution due to construction, low-cost greening & plantation.
ii) The work shall be executed within the approved cost, strictly as per norms.
iii) No escalation shall be admissible under any circumstances.
iv) Definite timelines be set for completion of the project and project be completed without cost or time overrun.
v) The concerned shall ensure that all codal formalities including provisions of GFR and Works Manual are strictly adhered to during execution of the project.
vi) The Corporation shall ensure availability of funds out of approved/earmarked resources.
vii) The funds so released shall be utilized only for the purpose specified after observing all prerequisite formalities/procedures as per GFR and shall not be available for further re-appropriation/diversion at any level and for any reason whatsoever.
viii) The execution of works shall be taken up strictly for the approved activities only within the approved cost and no extra liability shall be created to ensure cost optimization & financial discipline.
ix) The Deputy Commissioner, Kishtwar/Corporation shall obtain NOCs from the concerned departments/agencies, as applicable.
x) The Monitoring Committee shall monitor physical/financial progress on regular basis.

This issues with the concurrence of Finance Department, conveyed vide U.O. No. FD-Code/463/2021-02-268 dated 15.08.2024.

By order of Government of Jammu & Kashmir

Sd/-
(Chandraker Bharti), IAS
Principal Secretary to Government

No:- DMRRR-Plan/145/2021 (E.No. 105351) Dated:16.08.2024

Copy to the:-

1. Financial Commissioner (ACS), Jal Shakti (PHE, Irrigation & Flood Control) Department.
2. Financial Commissioner (ACS), Forest, Ecology & Environment Department.
3. Principal Secretary to Government, Power Development Department.
4. Principal Secretary to Government, Home Department
5. Principal Secretary to Government, Finance Department.
6. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.

7. Principal Accountant General, J&K.
8. Joint Secretary, JKL, Ministry of Home Affairs, Government of India.
9. Commissioner/Secretary to Government, General Administration Department.
10. Commissioner/ Secretary to Government, Housing & Urban Development Department.
11. Secretary to Government, Revenue Department
12. Secretary to Government, Public (R&B) Department.
13. Divisional Commissioner, Jammu
14. Secretary to Government, Planning, Development & Monitoring Department.
15. Deputy Commissioner, Kishtwar
16. Managing Director, JKPDCL
17. Director Archives, Archaeology and Museums J&K.
18. Chief Engineer, Distribution Jammu
19. Chief Executive Officer Ratle HEPP
20. DGM JKSPDCL
21. Private Secretary to the Chief Secretary, UT of J&K for kind information of Chief Secretary.
22. Pvt. Secretary to Principal Secretary to Government, Department of DMRR&R for information of the Principal Secretary.
23. I/c website GAD with the request to upload the said order.
24. I/c website DMRR&R with the request to upload the said order.
25. Government Order file.

(Sonia Vaid)
Joint Director(P)

Annexure 'A'

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
1.	7.2/7.3/7.6	**Loss of House:** Each displaced PAF shall be provided one time financial assistance for purchase of land/ plot of size ½ (half) Kanal and one time financial assistance for construction of house, including cost of the stamp duty and other fee payable for registration of the land and house. The Resettlement colony has not been proposed in the R&R Plan of Ratle HE Project, as such, the displaced PAFs shall be provided only cash compensation in lieu of cost of land and house construction. 1.Assistance for purchase of land/ plot of size ½ (half) Kanal= Rs. 6.00 Lakh. 2.Assistance for house construction = Rs.12.00 Lakh. **Total grant per displaced PAF = Rs.18.00 Lakh**	31 (displaced PAFs)	18,00,000/-	558.00	Provision stands approved by the Administrative Council.

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
2.	7.2/7.3/7.6	**Loss of shop**: Each PAF who is losing their shop (and water mill) shall be given a onetime financial assistance @ Rs. 50,000/- per shop (including cost of stamp duty and other fee payable), subject to entitlement on this account.	**93** (PAFs losing their shops as mentioned in original R&R Plan of 2013)	74,625/- (considering 49.25% increase in rates as per CPI Index from the base year 2016 upto April 2024)	69.41	Provision stands approved by the Administrative Council.
3.	7.4.1/ 7.9.1	**Loss of Agricultural land**: Each affected family losing agricultural land; may be allotted in the name of Khatedar(s) agricultural land or cultivable waste land to the extent of actual land loss by the Khatedar(s). Onetime financial assistance @Rs.10,000/- per Kanal may be extended as cost of compensation for allotment of waste land to each Khatedar in the affected family. (In the original R&R proposal of 2013, 228 khatedars have been mentioned as owners of the total private land of 55 Ha (1100 Kanal)	—	—	—	Provision omitted

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
		acquired for the Project).				
4.	7.10	**Loss of Cattle shed**: Each displaced PAF losing cattle shed (and kotha) shall get one time financial assistance of Rs. 25,000/- for construction of cattle shed.	**72** (As per original R&R Plan of 2013, 55 PAFs are losing cattle sheds and 17 PAFs are losing kothas).	**37,313/-** (considering 49.25% increase in rates as per CPI Index from the base year 2016 upto April 2024)	26.87	Provision stands approved by the Administrative Council.
5.	7.11	**Transportation charges**: Each displaced PAF shall get financial assistance of Rs.35,000/- as transportation cost for shifting of building materials, belongings, cattle, etc. from the affected zone to the resettlement zone.	**31** (displaced PAFs)	**52,238/-** (considering 49.25% increase in rates as per CPI Index from the base year 2016 upto April 2024)	16.20	Provision stands approved by the Administrative Council.

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
6.	7.12	**Assistance for Artisans**: Each PAF comprising of rural artisans/ small traders and self-employed persons shall get one time financial assistance of Rs. 40,000/- for construction of working shed/shop, subject to entitlement.	**62** (No. of rural artisans/ small traders and self-employed persons mentioned in the original R&R Plan of 2013 is 62)	**59,700/-** (considering 49.25% increase in rates as per CPI Index from the base year 2016 upto April 2024)	37.02	Provision stands approved by the Administrative Council.
7.	7.13.1	**Scholarships:** The requiring body shall offer scholarships and other skill development opportunities to the eligible persons from the affected families as per the criteria as may be fixed by the appropriate government. The scholarship of Rs. 1,000/- per month for a period of 24 months would be extended to all the school going children of PAFs, subject to verification of actual no. of children (assuming five (5) school going children per PAF; Rs.1000/- per month X 5 school	301 (all PAFs)	**1,20,000/-** (assuming five (5) school going children per PAF (Rs.1000/- per month X 5 school going children X 24 months).	361.20	Provision stands approved by the Administrative Council.

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
		going children X 24 months).				
8.	7.13.2	**Training facilities**: The affected persons shall be offered the necessary training facilities for development of entrepreneurship, technical and professional skill for self- employment. It is proposed that a grant of Rs. 2,000/- for a period of 12 months would be extended to all the PAFs (Trainees) for skill development. The similar provision was considered in the R&R Plan of Kiru HEP and Kishanganga HEP.	——	——	——	Provision omitted (as funds amounting to Rs. 30.00 Crore stand already allocated for Skill Development Activities under R&R Package of the Project sanctioned by GOJK in 2013).
9.	7.14	**Rehabilitation Grant**: PAFs who have not been provided agriculture land or employment shall be entitled to a rehabilitation grant equivalent to 750 days Minimum Agriculture Wages (MAW) as per applicable rates (Rs. 311/- per day).	301 (all PAFs)	**2,33,250 /-** (MAW@ Rs. 311/- per day X 750 days)	702.09	Provision stands approved by the Administrative Council.

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
10.	7.16	**Subsistence Allowance:** Each displaced PAF will get monthly subsistence allowance @ Rs. 311/- per day equivalent to 25 days MAW per month for a period of one year from the date of displacement, subject to verification of entitlement.	31 (displaced PAFs)	**93,300/-** (MAW@Rs. 311/- per day X 300 days)	28.93	Provision stands approved by the Administrative Council.
11.	7.17	**Pension for Vulnerable Persons:** Annuity policies that will pay a pension for life to the vulnerable affected persons @ Rs. 2,000/- per month per person subject to verification of eligibility as per definition of vulnerable persons in NRRP- 2007. The premium (approx.) has been calculated by LIC based on Jeevan Akshay VII Pension Policy, assuming the average age of vulnerable affected persons as 50 years and considering the annuity for life. Commissioner R&R, Ratle HEP/ Deputy Commissioner, Kishtwar will have the option to organize the annuity pension through FD schemes of Banks or Post Office or any	**40** (40 persons as already considered in the original R&R Plan of 2013).	**3,40,000/-** (new rate of premium required to purchase annuity under LIC Jeevan Akshay VII Policy to pay pension of Rs. 2000/ month/ person)	136.00	Provision stands approved by the Administrative Council.

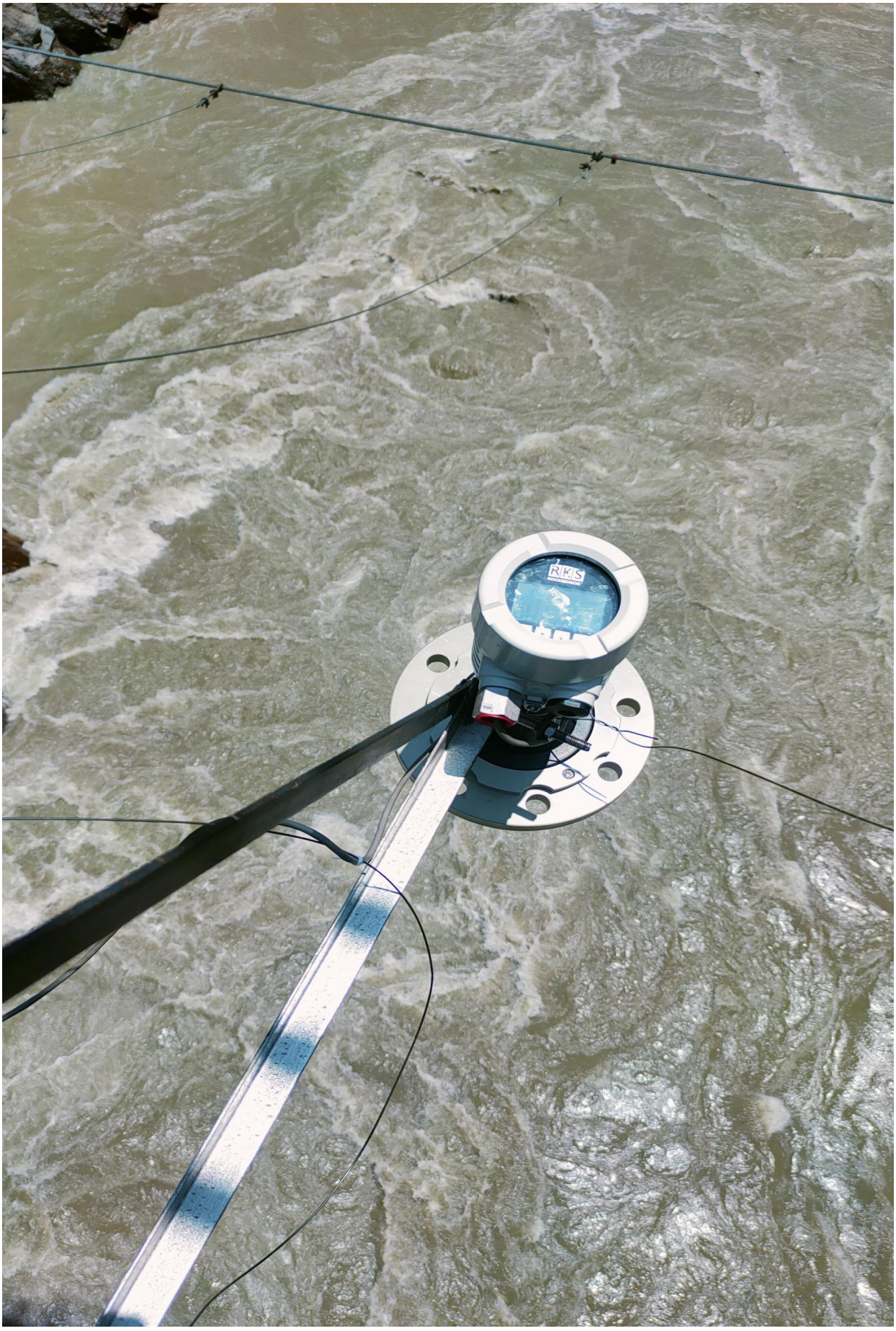
Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
		other suitable Plans so that a pension of Rs. 2,000/- per month to vulnerable affected persons is provided.				
12.	7.21.5	**Financial assistance for STs**: Each Scheduled Tribe (ST) affected family shall get additional one time financial assistance equivalent to 500 days of Minimum Agriculture Wages (MAW) as per applicable rates (Rs. 311/- per day), for loss of customary rights and forest usage. This shall be subject to verification of entitlement under this component.	**17** (as already considered in original R&R Plan of 2013).	**1,55,500/-** (MAW@ Rs. 311/- per day X 500 days)	26.435	Provision stands approved by the Administrative Council.
13.	7.22.2/7.22.3/7.22.4	**Infrastructure Facilities proposed in Resettlement Area:** The Resettlement colony has not been proposed in the R&R Plan of Ratle HE Project, therefore, no infrastructure facilities have been considered under this component. Only monetary compensation has been proposed to be provided to the displaced PAFs for purchase of land/ plot at place of their	—	—	(945.00 to be diverted towards Local Area Development Plan)	Provision omitted. (allocated funds will be diverted towards Local Area Development Plan already approved by GoJK in 2013 under R&R Package).

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
		choice and construction of house (as detailed at Sl. No. 1 of instant R&R proposal).				
14.	9.4	**Monitoring and evaluation set up:** For monitoring and reviewing the progress of implementation of R&R Plan for Ratle HE Project, the Committees at District level and the Project level were constituted by the J&K Government in 2013. For this purpose, a provision of Rs. 125.00 Lakh had been kept in the R&R Plan of the Project.	—	—	125.00	Provision stands approved by the Administrative Council.
15.	7.18	**Provision for Transitory accommodation allowance to displaced PAFs:** One time grant proposed to be extended to all the displaced PAFs @ Rs.2,500/- per month for a period of one year, in lieu of urgent displacement pending R&R.	—	—	—	Provision omitted
16.	7.2/7.3/7.6	**Provision for providing additional land for external development and building common infrastructure for**	—	—	—	Provision omitted. (as no Resettlement colony

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
		the Resettlement colony: Provision proposed to be extended to actual number of displaced PAFs opting for Resettlement Colony @ approx. 0.2162 Kanal land per Kanal of residential plot area of Resettlement Colony.				has been proposed in the R&R Plan).
17.	7.23	**Provision for escalation/ indexation of monetary benefits:** Escalation/ indexation of monetary benefits for three years on the basis of Consumer Price Index with capping@20% (on all components shown above except 1,3,15 and 16)	—	—	—	Provision omitted.
Revised estimate of R&R Plan of Ratle HEP as per above deliberations (2024)					**2087.16**	

Annexure-C

1065
_Automatic Water Level Recorder



Annexure-D **_All weather Station**





Annexure-E

1067

SSI Regd. : DICPC/SWC-188/PMT/00/1117

PCC/HO/BMW/1650521

KASHMIR HEALTH CARE SYSTEM

Nurturing Environment

COMMON BIO MEDICAL WASTE TREATMENT FACILITY

4154, I.G.C Lassipora, Pulwama, Kashmir

Contact : 9149756870,7006752109

AGREEMENT CERTIFICATE

Ref No. KHCS/24/ 928

This is to certify that Bio-Medical Waste (BMW) generated by M/S Megha Engineering & Infrastructures ltd. R.H.E.P-1305 Drabshalla, Kishtwar (J&K) Pin:182204 *is being collected as per schedule-I of Bio Medical Waste (Management & Handling) rules 2016 for scientific treatment at our Common Bio-Medical Waste Treatment Facility located at 4154, I.G.C. Lassipora, Pulwama. This certificate is valid from* 29/08/2024 *to* 31/08/2025

KASHMIR HEALTH CARE SYSTEM

For Kashmir Health Care System

Authorised Signatory

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1068

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Jammu and Kashmir

e-Stamp

Certificate No.	:	IN-JK08105931636540W
Certificate Issued Date	:	28-Jul-2024 10:43 AM
Account Reference	:	NEWIMPACC (SV)/ jk12546304/ KHANYAR/ JK-JM
Unique Doc. Reference	:	SUBIN-JKJK12546304050583794934 79W
Purchased by	:	MS KASHMIR HEALTH CARE SYSTEMS AT IGC LASSIPORA PL
Description of Document	:	Article 5 Agreement or Memorandum of an Agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	MS KASHMIR HEALTH CARE SYSTEMS AT IGC LASSIPORA PL
Second Party	:	Not Applicable
Stamp Duty Paid By	:	MS KASHMIR HEALTH CARE SYSTEMS AT IGC LASSIPORA PL
Stamp Duty Amount(Rs.)	:	10 (Ten only)

TARIQ AHMAD DAR * STAMP VENDOR * Lic. No. DCSIL/2085

KASHMIR HEALTH CARE SYSTEM

A G R E E M E N T

This Agreement is entered into on 29/August/2024 – 31/August/2025

Between

M/S Kashmir Health Care Systems at IGC Lassipora, Pulwama Kashmir (through its representative).

AND

Megha Engineering & Infrastructures Ltd. R.H.E.P-1305 Deabshalla Kishtwar (J&K) Pin:182204 under Proprietorship Of

_____(Herei nafter referred as Generator).

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

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Whereas the Kashmir Health Care Systems [KHCS] has setup a common bio-medical waste treatment disposal facility (CBWTF) at 4154, IGC Lassipora Pulwama Kashmir and has obtained authorization/consented from State Pollution Control Board (JKSPCB) for collection transportation treatment and disposal of Bio medical waste (BMW) generated by the health care establishment (Hospital, Nursing home, Blood Bank, OPD Clinic, pathological Lab, Diagnostic center etc)

Whereas Kashmir Health Care Systems offers to provide services to the generator on user pace principal for collection,transportation, treatment and disposal of Bio Medical waste at the prevalent rates.

Whereas the generator is a hospital OPD / pathological laboratory /Diagnostic center and agrees to avail the services being provided by Kashmir Health Care Systems with the terms and conditions as listed on succeeding Paras. **The agreement is valid for one year from the date of effect.**

KASHMIR HEALTH CARE SYSTEM

RESPONSIBILITIES OF KASHMIR HEALTH CARE SYSTEMS

1. Kashmir Health care Systems shall meet all the rules and regulations of the Central and State Pollution Control board and the Acts governing the waste management including Environmental rules and acts.
2. Kashmir Health Care Systems shall collect BMWs from the generator who has procured authorization from Pollution Control Board.
3. In case Kashmir Health care Systems fails to collect the BMW within 48 hours of the designated time due to any reason the generator shall inform Kashmir Health Care Systems at IGC Lassipora Pulwama who will ensure strict collection the BMW with next 48 hrs and KHCS office shall maintain a register for such complaints filed by the generator.
4. Kashmir Health Care Systems office shall collect the segregated BMW from the identified common waste collection site (segregation shed) in the premises of generator and shall not accept the BMW from any other premise(s).
5. Kashmir Health Care Systems office has a right to ask for an adequate segregation waste shed if the quantity of waste grows with the bed increase and shall not accept BMW from outside the segregation Shed from the generator.
6. Kashmir Health Care Systems office shall transport segregated waste in a closed container vehicle upto its treatment plant.
7. Kashmir Health Care Systems office will sensitize the generator regarding colour coded segregation of BMW.
8. Kashmir Health Care Systems office shall schedule the timing for the collection of waste in consultation with generator.
9. Kashmir Health Care Systems office will not be liable for environmental protection Act 1986 or any similar regulations setup by the central and state

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PCB (Govt bodies) in the event the generator violates any of the terms and conditions.

10. Kashmir Health Care Systems office shall be responsible for appropriate treatment of disinfected waste at the centralized facility as per schedule 1st of BMW rules 1998.

Responsibilities of the Generator

1. Generator shall segregate the waste at the point of generation in accordance with the BMW (M&H) rules 1998.
2. That the generator shall collect the segregated BMW in sealed non chlorinated plastic bags as a stipulated by State Pollution Control Board (SPCB) norms. BMW shall not be lifted in open condition of waste.
3. Generator should have well established barcode system which would be the pre requisite for lifting of BMW by the Kashmir Healthcare System as per the guidelines.
4. **In no case un-segregated waste will be lifted** by the service provider, Generator should take all steps to stop the un-healthy practice which otherwise will force the service provider to stop the service within a notice of 10 days under an intimation to State Pollution Control Board.
5. All consumable like bags, waste bins and disinfectants etc shall be procured by the generator at its own cost for their segregation staff and shed.
6. The generator shall disinfect the sharps and mutilate them and hand them over in puncture proof containers to Kashmir health care Systems office.
7. The generator shall take all the steps to ensure that the BMW is handled without adverse effect to human health and environment.
8. The generator must establish a common secured waste collection site (segregation shed) within its premises for collecting and final disposal to Kashmir Health care Systems.
9. The generator shall maintain all the relevant records and make report of the accidents, if any as prescribed under rules.
10. The generator shall be solely responsible for the change in declared number of beds and shall inform Kashmir health care Systems and SPCB within seven days about any such change in the number of beds. In case of non reporting will be considered suppression of facts which must have monetary consequences.

I. Total Number of beds as per sanction_____(at present) at the rate of 8.00 per bed per day inclusive of all taxes and charges with lab charge Rs. 1200/=

II. BMW Registration Charges : Rs 5600 (including GST) that will be one time and non refundable, with a monthly or a yearly bill.

KASHMIR HEALTH CARE SYSTEM

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TERMS OF MEMBERS AND PAYMENT

1) The GENERATOR shall pay a membership registration fee of Rs. 5600 (including GST) in case of private Hospital, pathological/ routine labs which is onetime, non-refundable charges..
2) **The GENERATOR shall credit a monthly due in the company account 0906010100000077 maintained at J&K Bank and generator shall provide an self declared authorization/ consent form in the name of the concerned branch of J&K Bank where his/her bank account is maintained to deduct/ credit the due charges towards KHCS and must be credited in the company account on 7th of every succeeding monthly bill.**
3) Kashmir Health Care Systems shall not collect BMW from GENERATOR if the payment of the servicing month is not received by or before 15th of succeeding month.
4) Payments made in favour of Kashmir Health Care Systems in the form of AC payee cheque and bounces if any shall be dealt under law .

FOR Kashmir Health Care Systems.

Authorized Signatory

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Annexure-F

PCC

J&K Pollution Control Committee
Jammu/Kashmir (www.jkspcb.nic.in)

Consent Order

Consent No.:- PCC/digital/22012758204 of 2022 **Date:- 16/06/2022**

Consent To Establish (Fresh) under Section 25/26 of the Water(Prevention & Control Pollution)Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended is granted in favour of

Sh. Chief Executive Officer, RHPCL
M/s Ratle Hydroelectric Project
Office: Ratle Hydroelectric Power Corporation, Shalimar Colony
Kishtwar, Kishtwar(registered with DIC vide registration No:
U40105JK2021GOI012380 date: 01/06/2021)

for a period upto one year from the date of issue for RED category of unit as per revised classification of industrial sector, subject to thefollowing terms and conditions in a time bound manner :

1. The consent granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
2. The consent is granted valid for the establishment of Hydroelectric Project as mentioned below with capital investment of Rs.528194.00 lakhs:

S No.	Name	Capacity of Power Generated	Unit
1	Hydroelectric Power Project	850	Megawatt

Any change / enhancement in power project shall have to be intimated to the Committee and the project proponent has to apply afresh for the same

3. **Compliance under Water Act :**

a. Standards of discharge for Sewage disposal:

Sewage Treatment - The Project proponent has to install and maintain continuous operation of a comprehensive treatment system as is warranted with reference to effluent quality and operate and maintain the same continuously so as to achieve the quality to treated effluent to the following standards before disposal :-

Parameters	Range	Conc. in mg/l except for pH
pH	between	6-9
Suspended Solids	Not to exceed	100
BOD(3 days at 27 degree celsius)	not to exceed	30

b. All the Waste water/Trade effluent shall be treated as per norms to meet the environment standards of EP Act 1986.

JAMMU KASHMIR STATE POLLUTION CONTROL BOARD
CONSENT TO ESTABLISH OPERATE FRESH RENEWAL
JAMMU/SRINAGAR

c. Water consumption
i. The daily quantity of water consumption shall not exceed -KLD.
ii. The daily quantity of sewage effluent from the unit shall not exceed -KLD

4. **Complance under Air Act :**

a. Project proponent shall comply to National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B).

b. The unit holder has to operate stack(s) of the following specifications :)

S. No.	Stack attached to	Volume Nm3/hr	Height (in Meters)	Top diameter (in Meters)	Velocity of gas emission m/sec
1					

c. Project proponent has to install and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emissions within the tolerance limits as prescribed under the environment protection act 1986:

S.No.	Pollution Control Equipments
1	Multi Cyclone Separator,Bag Filter,Dust Suppression System/Fogging System,Water Sprinkling System,Packed Bed Scrubber,Water Scrubber,ID fan,Exhaust Fans,Fire Extinguishers,Effluent Treatment Plant,Sewerage Treatment Plant,Pollution Control Devices as applicable under Environment Protection Act,Color coding bins ,good houses,

d. Fuel Consumption Details :-

S.No.	Type of fuel	Maximum Quantity	Unit
1			Metric Tonnes/Day

5. Project proponent shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016

6. Under the Noise Pollution (Regulation and Control) Rules 2000, the unit holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 am to 10 pm and night time is 10 pm to 6 am

7. Project proponent shall comply to the Plastic Waste Management Rules 2016 dated 18-3-2016

8. Self Monitoring Schedule :
The unit holder shall have to get the samples of emission/Effluents analysed from the laboratory of J&K PCC or laboratories approved by J&K PCC when unit becomes operational to the check the efficacy of Pollution Control Devices (PCDs) installed in the unit

9. Project proponent shall comply with the additional conditions as stipulated below:-

i. The Consent is valid for the Establishment of unit only. The unit holder can only manufacture products, at the rate of production as mentioned in consent order. Any change in production caapcity, process, raw materials use etc, shall have to be intimated to the Boad. For any enhancement of the above, fresh consent has to be obtained fom J & K Pollution Control Committee.

ii. Project proponent has to keep a record of the environmental data monitored regularly with regard to operation and maintenance of pollution control devices viz Air Pollution and Water Pollution Control to achieve the desired standards notified in EP Act.

iii. Pollution Control Devices (ETP/ECD) as contemplated to achieve the quality of effluent emission within the tolerance limits prescribed , shall have to be operational during the course of production. The effluent/emission shall not contain constituents in excess of the tolerance limits as laid down by J & K Pollution Control Committee.

iv. Project proponent shall be liable to pay compensation in case any damage is caused to the environment.

v. Project proponent shall abide by the directions of the Committee which will be issued from time to time.Any infringement/ violation or trangression of the statutory enactments of pollution control acts by the unit, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air/Water Acts and Environment Protection Act in force.

vi. Project proponent shall be under surveillance monitoring of J & K Pollution Control Committee

vii. Project proponent shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc which are likely to cause fire hazard including

environmental pollution.

viii. Project proponent shall adhere to general standards terms and conditions of Water / Air Acts and compliance ofenvironment standards as per environment protection act 1986

ix. Project proponent should apply 60 days in advance for renewal of consent before expiry the date of this Consent Order

x. Project proponent shall not operate the unit unless Committee issue Consent to Operate (Fresh)

Specific Conditions:-

1. The proponent shall submit half yearly details of expenditure to be incurred on 'Solid Waste Management Plan as per the proposal shown in Environmental Management Plan
2. The project proponent shall submit half yearly details of expenditure to be incurred on quality studies and control of Water Air and Noise as per the proposal shown in 'Environmental Management Plan' to be spent on the same.
3. The Project proponent shall adhere to the guideline of concerned executive / monitoring agencies for monitoring of various parameters under Environment Monitoring Plan.
4. The Project proponent shall also implement all other environmental safeguards, as proposed in the EIA / EMP report and other reports from time to time.
5. The Environmental Management Plan shall be strictly adhered, the budgetary provisions for the implementation of EMP shall be fully utilized and shall not to be diverted for any other purpose.
6. The Project proponent shall seek consent to operate (fresh) from board to operate the project.
7. Solid waste disposal through scientific means & also follow the terms and conditions in EC, EMP and EIA report.
8. The project proponent shall ensure that they shall not discharge the waste water in to any water body.
9. The PP shall ensure that conditions of Environmental Clearance and EMP are followed in the letter and spirit and shall submit the compliance of EC conditions periodically as stipulated in the EC order. and shall also become the conditions of Consent order as well.
10. The joint inspection team of the JKPCC experts in solid waste / waste water shall monitor the project bi - annually while in execution with regard to Air and water pollution so as to comply with the Environmental laws and ensure that no damage to environment shall take place.

xi. In case of violation of above mentioned conditions or any public complaint the consent shall be withdraw.

* This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.

'By Order'

(J N Sharma)
Environmental Engineer

22/06/22
Member Secretary

Copy to the :

1. Regional Director PCC Jammu for information and ensure the implementation of conditions as above.
2. General Manager DIC Kishtwar for information.
3. D.O PCC Kishtwar for the direction to monitor the conditions of the consent stated above.
4. P.A. to Chairman, J&K PCC for information of the Chairman
5. M/s Ratle Hydroelectric Project , Office: Ratle Hydroelectric Power Corporation, Shalimar Colony for compliance of above said conditions.
6. Office file

JAMMU KASHMIR STATE POLLUTION CONTROL BOARD
CONSENT TO ESTABLISH OPERATE
FRESH RENEWAL
JAMMU/SRINAGAR

The unit holder shall comply to environment standards as notified under the environment protection Act 1986, read with the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 which can also be downloaded from the website www.jkspcb.nic.in or at www.cpcb.nic.in

Annexure-G

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

सन्दर्भसं: / Ref. No. **RATLE/CEO/2024/E-54** **दिनांक / Date:** 12-09-2024

Director
Impact Assessment Division-1
Ministry of Environment, Forests and Climate Change (MoEF&CC)
Indira Paryavaran Bhawan, Jor Bagh
New Delhi- 110 003
(email id: yogendra78@nic.in)

Sub:-Constitution of Multi-disciplinary Monitoring Committee (MDMC) to oversee the implementation of environmental safeguard measures at 850MW Ratle Hydro-Electric Project

Sir,

850MW Ratle HE Project located in District Kishtwar of Jammu and Kashmir is being implemented by Ratle Hydroelectric Power Corporation (RHPCL) which is a JV of NHPC and JKPDC. The Environment Clearance to Ratle HEP has been accorded by MoEF&CC vide letter No. J-12011/39/2010-IA.I dated 12.12.2012 and No. J-12011/39/2010-IA.I dated 27.09.2021.

To oversee the implementation of environmental safeguard measures at Ratle HE Project, the proposal for constitution of Multi-disciplinary Monitoring Committee was submitted to MoEF&CC, Sub Office, Jammu vide communication No. RATLE/CEO/2023/E-55 dated 05-12-2023 (**Annexure-I**). In response, vide email dated 09-08-2024, MoEF&CC, Sub Office, Jammu has requested Ratle HPCL to directly submit the aforementioned proposal to the concerned Division of MoEF&CC under intimation to their Office (**Annexure-II**).

In view of above, it is requested to kindly consider and approve the proposal of Ratle HPCL, Kishtwar for constitution of Multi-disciplinary Monitoring Committee at Ratle HE Project, to oversee the implementation of environmental safeguard measures. The Multi-disciplinary Committee is proposed as per the following composition:-

Sl. No.	Name/Post	Discipline	Nomination
1.	Head of Project, Ratle HEP	Head of Project (HoP)	Chairman
2.	Representative, MoEF&CC Sub Office, Jammu	MoEF&CC Representative	Member

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

3.	Prof. Piyush Malaviya, Department of Environmental Sciences, University of Jammu, Jammu	Env. Microbiology, Bioremediation	Member
4.	Conservator of Forests, Chenab Circle, Doda, J&K Forest Department	Forestry	Member
5.	Wildlife Warden, Chenab Wildlife Division, Kishtwar	Wildlife Protection	Member
6.	Joint Director(Central), Soil and water Conservation Department, J&K	Soil and Water Conservation	Member
7.	Assistant Director (Fisheries), J&K Fisheries Department, Kishtwar	Fisheries	Member
8.	Chairman of NGO (Vishva Shanti Society for Peace, Environment and Rural Development), Kishtwar	NGO	Member
9.	Gr. Sr. Manager(Environment), Ratle HE Project, Kishtwar	Environment	Member Secretary

After constitution of the MDMC, the minutes of Meetings convened, will be regularly submitted to the concerned Offices of MoEF&CC as part of Environment compliance mechanism.

Thanking you,

Yours faithfully,

A. K. Nauriyal
Chief Executive Officer

Copy to the:-

1. Deputy Director, Ministry of Environment, Forests and Climate Change (MoEF&CC) Sub Office, Jammu- for kind information.

Annexure-I

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

सन्दर्भसं: / Ref. No. **RATLE/CEO/2023/**E-55 **दिनांक / Date:** 05-12-2023

Regional Officer
Ministry of Environment, Forests and Climate Change (MoEF&CC)
Integrated Regional Office
Jammu (UT Jammu and Kashmir)

Sub:-Constitution of Multi-disciplinary Committee (MDC) to oversee the implementation of environmental safeguard measures at 850MW Ratle Hydro-Electric Project

Sir,

850MW Ratle HE Project located in District Kishtwar of Jammu and Kashmir is being implemented by Ratle Hydroelectric Power Corporation (RHPCL) which is a JV of NHPC and JKPDC. The Environment Clearance to Ratle HEP has been accorded by MoEF&CC vide letter No. J-12011/39/2010-IA.I dated 12.12.2012 and No. J-12011/39/2010-IA.I dated 27.09.2021.

In compliance to the conditions stipulated in the Environment Clearance letter, it is requested to kindly approve the constitution of Multi-disciplinary Committee at Ratle HE Project, Kishtwar to oversee the implementation of environmental safeguard measures. The Multi-disciplinary Committee is proposed as per the following composition:-

Sl. No.	Name/Post	Discipline	Nomination
1.	Head of Project, Ratle HEP	Head of Project (HoP)	Chairman
2.	Representative, MoEF&CC IRO, Jammu	MoEF&CC Representative	Member
3.	Prof. Piyush Malaviya, Department of Environmental Sciences, University of Jammu, Jammu	Env. Microbiology, Bioremediation	Member
4.	Conservator of Forests, Chenab Circle, Doda, J&K Forest Department	Forestry	Member
5.	Wildlife Warden, Chenab Wildlife Division, Kishtwar	Wildlife Protection	Member
6.	Joint Director(Central), Soil and water Conservation Department, J&K	Soil and Water Conservation	Member

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

7.	Assistant Director (Fisheries), J&K Fisheries Department, Kishtwar	Fisheries	Member
8.	Chairman of NGO (Vishva Shanti Society for Peace, Environment and Rural Development), Kishtwar	NGO	Member
9.	Sr. Manager(Environment), Ratle HE Project, Kishtwar	Environment	Member Secretary

After constitution of the MDC, the minutes of Meetings convened, will be regularly submitted to the concerned Offices of MoEF&CC as part of compliance mechanism.

Thanking you,

Yours faithfully,

A. K. Nauriyal
Chief Executive Officer

कार्यालय: कमरा नंबर 08, ब्लॉक नंबर 02, एनएचपीसी क्षेत्रीय कार्यालय, जेडीए वाणिज्यिक परिसर नंबर 01, नरवाल, जम्मू, (जम्मू और कश्मीर) - 180006
Office : Room No. 08, Block No. 02, NHPC Regional Office, JDA Commercial Complex No. 01, Narwal, Jammu, (J&K) – 180006
Camp Office : NHPC Office Complex, Sector-33, Faridabad – 121003 (Haryana)
CIN: U40105JK2021GOI012380 E-mail id: rhpcl@nhpc.nic.in

Annexure-II

Zimbra env-rhpcl@nhpc.nic.in

[LIKELY_SPAM]Re: Regarding constitution of Multi-disciplinary Committee (MDC) at 850MW Ratle Hydro-Electric Project to oversee the implementation of environmental safeguard measures

From : IRO Jammu <iro.jammu-mefcc@gov.in> Fri, Aug 09, 2024 04:29 PM
Subject : [LIKELY_SPAM]Re: Regarding constitution of Multi-disciplinary Committee (MDC) at 850MW Ratle Hydro-Electric Project to oversee the implementation of environmental safeguard measures
To : Environment RHPCL <env-rhpcl@nhpc.nic.in>

External images are not displayed. Display images below

Sir,

With reference to the trailing mail and your letter No. RATLE/CEO/2023/E-55 dated 05-12-2023, you are requested to submit the proposal for the constitution of Multi- disciplinary monitoring committee directly to the concern division of MoEF&CC with intimation to the Sub Office, Jammu.

Regards

From: "Environment RHPCL" <env-rhpcl@nhpc.nic.in>
To: "iro jammu-mefcc" <iro.jammu-mefcc@gov.in>
Sent: Wednesday, December 6, 2023 8:17:56 PM
Subject: Regarding constitution of Multi-disciplinary Committee (MDC) at 850MW Ratle Hydro-Electric Project to oversee the implementation of environmental safeguard measures

Sir,

In reference to subject cited above, kindly find attached herewith a copy of letter No. RATLE/CEO/2023/E-55 dated 05-12-2023.

Yours faithfully,

Shashi Paul Singh
Senior Manager (Environment)
Env. and Land Acquisition Division
Ratle Hydroelectric Power Corporation

Government of Jammu and Kashmir,
Power Development Department,
Civil Secretariat, Jammu.

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Subject: Authorization to Power Development Department to lease out land to Ratle Hydroelectric Power Corporation Limited (RHPCL) for development of 850 MW Ratle HEP.

Ref: Administrative Council Decision No. 48/3/2022 dated 15.03.2022.

Government Order No: 55 -JK (PDD) of 2022.
Dated: 10 - 05 - 2022.

In supersession of Government Order No. 198-PDD of 2014 dated 15.10.2014, sanction is hereby accorded to the;

(a) Jammu and Kashmir Power Development Department to lease out 289.48 Ha out of 567.22 Ha of land acquired by J&K State Power Development Corporation, comprising 233.96 Ha (Two hundred thirty three hectares and ninety six square meters) of State Land and 55.52Ha (Fifty five hectares and fifty two square meters) of Private land, under the provisions of J&K Land Grants Act, 1960 and rules made there under and as per the terms and conditions as incorporated in MoU signed between GoJK, JKSPDCL and NHPC, to M/s Ratle Hydroelectric Power Corporation Limited for development of 850 MW Ratle HEP.

(b) utilization of 277.74 Ha out of 567.22 Ha of land acquired by J&K State Power Development Corporation, comprising of 138.93 Ha (One hundred thirty eight hectares and ninety three square meters) of Forest Land and 138.81 Ha (One hundred thirty eight hectares and eighty one square meters) of River Bed land falling in village Drabshalla of Tehsil/District Kishtwar, to M/s Ratle Hydroelectric Power Corporation Limited for development of 850 MW Ratle HEP for development of 850 Ratle HEP as per rules. The RHPCL shall abide by the terms and conditions of Government Orders issued by Forest Department for the Forest land so diverted and will be subject to final permission regarding change of User Agency by the Integrated Regional Office Jammu, MoEF&CC, Government of India.

(c) approval of lease deed, duly vetted by the Department of Law Justice and Parliamentary Affairs and signing of same by the J&K Power Development Department and Ratle Hydroelectric Power Corporation Limited.

(d) authorise the Principal Secretary to Government, PDD to take such actions and sign such document as may be required in this regard.

By order of the Government of Jammu and Kashmir.

Sd/-
(Nitishwar Kumar) IAS
Principal Secretary to the Government

No. PDD-PS/39/2021-05-PDD

Dated 10 .05. 2022

Copy to the:

1. Secretary, Ministry of Power, Government of India, New Delhi.
2. Financial Commissioner (Additional Chief Secretary), Finance.
3. Joint Secretary (J&K) Ministry of Home Affairs, Government of India.
4. Joint Secretary, Ministry of New and Renewal Energy (MNRE) Government of India.

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5. Principal Secretary to the Government, General Administration Department.
6. Commissioner/Secretary to the Government, Department of Forest, Ecology and Environment.
7. Secretary to the Government, Planning Dev. & Monitoring Department.
8. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
9. Managing Director, J&K Power Development Corporation Limited.
10. Director, Archives, Archaeology and Museums, J&K, Jammu.
11. Director, Finance, Power Development Department.
12. Private Secretary to the Chief Secretary UT of J&K
13. Private Secretary to Principal Secretary to the Government, PDD.
14. I/C website, PDD.
15. Government Order file (w.e.f. [illegible])
16. Stock file.

(Dr. Tahir Parbaiz IAS)
Additional Secretary to the Government

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

ITUWTSA NEW DELHI 2024

सन्दर्भ सं: / Ref. No. **RATLE/CEO/2024/**E-60 **दिनांक / Date:** 18-10-2024

Deputy Director
Ministry of Environment, Forests and Climate Change (MoEF&CC)
Sub Office
Jammu (UT of J&K)-180 004

Subject:-Env. Compliance report with respect to the observations made during the Project visit of Deputy Director, MoEF&CC, Sub Office, Jammu on 06.05.2024

Ref: 1) MoEF&CC Sub Office, Jammu's communication No. F. No. 07-92/2022-RO(NZ) of August 2024 endorsed vide email dated 19.08.2024

2) Env. Clearance granted to Ratle HE Project by MoEF&CC vide F. No. No. J-12011/39/2010-IA.I dated 12.12.2012 and F. No. J-12011/39/2010-IA.I dated 27.09.2021

Sir,

Kindly refer to your aforementioned communication (**Ref-1**) on the subject cited above vide which Ratle HPCL has received a copy of observations along with the monitoring report of 850MW Ratle HE Project with respect to the conditions of Env. Clearance letter.

The necessary env. safeguard measures are being taken up from time to time to comply with all the conditions contained in the Env. Clearance letter and as per the directions conveyed by MoEF&CC Sub Office, Jammu during the site visit.

In this regard, kindly find enclosed herewith the detailed Env. compliance report along with relevant documents with respect to the observations conveyed by MoEF&CC Sub Office, Jammu, for your kind consideration.

Thanking you,

Yours faithfully,

A. K. Nauriyal
Chief Executive Officer

Copy to:-

1. Compliance Monitoring Division, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- for kind information please (email id: moefcc-monitring@gov.in)
2. Member Secretary, Jammu and Kashmir Pollution Control Committee, Forest Complex, Narwal, Jammu- for kind information please (email id: membersecretaryjkspcb@gmail.com)

(Part-I)

Compliance report w.r.t. monitoring of Ratle HE Project carried out by Deputy Director, MoEF&CC sub-Office, Jammu during Project visit on 6th May 2024

Sl. No.	Observation	Compliance report
i.	The construction work of the project has been initiated since 11.01.2022 but the work of CAT Plan has not been initiated yet **[Sp. Cond. No. (i)]**.	- The CAT Plan of Ratle HE Project prepared in 2012 by the Consultants is under updation/ revision for formulating a site specific Plan w.r.t. the working Plans of concerned Forest Divisions. - **Vide LOA dated 17.05.2024, the consultancy services of NEERI, Nagpur** have been hired for formulation of comprehensive site-specific CAT Plan and the microplanning of CAT Plan is under progress by NEERI. - After obtaining approval from PCCF(HoFF), J&K/ GOJK, the implementation of CAT Plan shall be started through J&K Forest Department (**Annexure-I**).
ii.	PP informed that the commitments will be fulfilled after the final approval of RR Plan **[Sp. Cond. No. (ii)]**.	- R&R Package for Ratle HE Project has been approved by GOJK vide Order dated 16.08.2024 (**Annexure-II**). - The R&R Plan, Local Area Development Plan (including Skill Development Activities) and CSR Activities are being processed for implementation through Commissioner R&R/ District Administration. The necessary budget provision for same has also been kept by RHPCL.
iii.	PP informed that RR plan has been approved by the standing committee but final approval has yet to be accorded. Hence, Rehabilitation and Resettlement plan has yet to be implemented **[Sp. Cond. No. (iii)]**.	- Revised R&R Plan for the Project has been approved by GOJK vide Order dated 16.08.2024. - The same is being processed for implementation through Commissioner R&R/ District Administration.

iv.	PP informed that Monitoring Committee for R&R will be constituted after finalization of RR plan **[Sp. Cond. No. (iv)]**.	- Earlier, the R&R Monitoring Committee for Ratle HE Project was constituted by GOJK in 2014 vide Order dated 12.02.2014. - However, after approval of revised R&R Plan by GOJK in August 2024, a new proposal shall be submitted shortly for re-constitution of R&R monitoring Committee.
v.	PP has not installed any Continuous Monitoring system for environmental flow measurement neither displayed this data nor submitted any data related to environmental flow to sub Regional office of Ministry **[Sp. Cond. No. (ix)]**.	- The Dam is not yet been constructed, as such, the river is flowing with its normal seasonal discharge. - The continuous monitoring system for environmental flow measurement shall be installed once the Dam structure is completed. - Accordingly, the data related to environmental flow shall be submitted to sub Regional office of Ministry, regularly.
vi.	PP has not installed the real time telemetry and data acquisition system including all weather hydro metrological stations for in-flow monitoring and advance flood warning. However, agree to comply before commissioning of the project **[Sp. Cond. No. (x)]**.	- An Automatic Water Level Recorder (AWLR) has been installed on river Chenab (upstream of Dam site), as part of Early Flood Warning System and the data is being monitored in real time and stored at NHPC Master Control Room (**Annexure-III**). - An All-Weather Station has also been installed by the Project at the colony area and the data is being collected round the clock (**Annexure-IV**).
vii.	Compensatory Afforestation Programme on 277.84 ha of land with 13 plant species has not been initiated yet. However, PP informed that 179.71 lakhs have been deposited to the State forest department for undertaking the Compensatory Afforestation Programme **[Sp. Cond. No. (xi)]**.	- Vide letter No. RATLE/CE/2024/E-47 dated 12.08.2024, J&K Forest Department has again been requested to provide the physical and financial progress of Compensatory Afforestation works against the funds amounting to Rs. 179.71 Lakh deposited with J&K Forest Department. - The details of Compensatory Afforestation works undertaken by J&K Forest Department are still awaited.

viii.	Biodiversity Conservation and Wildlife Management Plans has not been initiated yet. PP has not submitted any status report for the same **[Sp. Cond. No. (xiii)]**.	- Biodiversity Conservation and Management Plan stands submitted to J&K Forest Department vide letter No. RATLE/GM(C-I)/2022/62 dated 29.09.2022. - Subsequently, the matter was discussed with J&K Forest Department in review meeting held by Nodal Officer (FCA)/Chief Conservator of Forests, UT J&K on dated 25.11.2022 and with Conservator of Forests, Chenab Circle, Doda at Kishtwar on 15.03.2023 and 07.09.2024, respectively. - Vide letter No. RATLE/CE/2024/E-46 dated 12.08.2024, J&K Forest Department has again been requested for an early finalization and approval of Biodiversity Conservation and Wildlife Management Plan of Ratle HE Project. - The matter is under regular pursuance with J&K Forest Department for timely approval and implementation of the Plan.
ix.	PP has not initiated the Local Area Development Activities (LADA). However, informed that same will be implemented by the Deputy Commissioner, Kishtwar **[Sp. Cond. No. (xvi)]**.	- Local Area Development Activities (LADA) Component is a part of overall R&R Package approved by GOJK vide Order dated 16.08.2024 for a total cost of Rs.120.3216 Crore. - The Local Area Development Activities shall be undertaken shortly though Commissioner, R&R, Ratle HEP i.e. Deputy Commissioner, Kishtwar.
x.	PP informed that the LADA activities will be implemented by the Deputy Commissioner, Kishtwar **[Sp. Cond. No. (xvii)]**.	- Local Area Development Activities (LADA) Component is a part of overall R&R Package approved by GOJK vide Order dated 16.08.2024 for a total cost of Rs.120.3216 Crore. - The Local Area Development Activities shall be undertaken shortly though Commissioner, R&R, Ratle HEP i.e. Deputy Commissioner, Kishtwar.

xi.	PP has not submitted any detail of tie ups between existing city hospitals or district hospital Kishtwar for disposal of Bio-medical waste **[Sp. Cond. No. (xviii)].**	- An agreement has been made with M/s Kashmir Health Care Systems, Pulwama, J&K (authorized by J&K Pollution Control Committee) vide No. KHCS/24/928 for collection of biomedical waste generated by M/s MEIL, Ratle HEP, Drabshalla and its scientific treatment at their facility at Pulwama, Kashmir, as per Bio Medical Waste (Management & Handling) Rules 2016 (**Annexure-V**).
xii.	PP has written a letter to the PHE Department for the permission of six bore well, but didn't submitted any clearance letter, Moreover the construction work of the project was initiated in 2022 but PP has obtained the CTE in 2024 under Consent No. PCC/digitat/ 24033871690 of 2024 **[Sp. Cond. No. (xix)].**	- During initial phase of Project also in 2022, the Consent to Establish (CTE) had been obtained from J&K Pollution Control Committee in favour of 850 MW Ratle HE Project vide Order dated 16.06.2022 (**Annexure-VI**). - As intimated by M/s MEIl, they have applied to J&K PHE Department for permission to install Borewell and are awaiting NOC for the same.
xiii.	Water sprinkling arrangements has been made by PP to suppress the fugitive emissions. But fugitive dust emissions were observed near the dam site during the site visit **[Gen. Cond. No. (iv)].**	- As intimated by M/s MEIL, a fleet of 3 Water Tankers is under deployment for sprinkling of water at work sites 24X7 for suppression of dust arising out of construction activities. The fleet of water Tankers will be further strengthened to enhance the water sprinkling to mitigate fugitive dust emissions effectively.
xiv.	PP has not constituted the MDMC committee yet **[Other Cond. No. (10)].**	- In Dec 2023, the proposal was submitted to MoEF&CC, sub Office, Jammu for constitution of multi-disciplinary committee to oversee the implementation of environmental safeguard measures at Ratle HEP. - Subsequently, as suggested by MoEF&CC sub Office, Jammu, the proposal for constitution of MDMC has been submitted to MoEF&CC, New Delhi vide communication dated 12.09.2024 (**Annexure-VII**).

xv.	PP informed that the information about the grant of EC has been advertised in two local newspapers widely circulated in the region around the Project site, but not submitted the copy of the advertisement to sub office, Jammu **[Other Cond. No. (12)].**	- The information pertains to 2012-13 when the Project was being taken up by JKPDC. - The Jammu and Kashmir Power Development Corporation has been requested to provide a copy of the advertisement published in two local newspapers at that time of grant of EC to Ratle HE Project in 2012. The information is awaited from JKPDC. - As soon as the above information is received from JKPDC, the same shall be submitted to MoEF&CC sub Office, Jammu for kind information.
	EC letters and latest compliance reports are not uploaded on the company's website.	EC letters and the six monthly compliance reports have been uploaded on the website of RHPCL i.e. www.rhpcindia.com.

PART-II & PART-III
DESCRIPTIVE REPORT ON STATUS OF COMPLIANCE TO CONDITIONS OF ENVIRONMENTAL CLEARANCE (EC) & ENVIRONMENTAL MANAGEMENT
J-12011/39/2010-IA.1 dated 27.09.2021

1. SPECIFIC CONDITIONS:

<table>
<tr><th>S. No.</th><th>EC Conditions</th><th>Remarks of MoEF&CC Regional Office during the Site Visit</th><th>Compliance</th></tr>
<tr><td>(i)</td><td>The Catchment Area Treatment (CAT) Plan as proposed in the EIA/EMP Report shall be undertaken in consultation with the State Forest Department and major work shall be completed before impounding of reservoir.
<table>
<tr><th>Item</th><th>I Year</th><th>II Year</th><th>III Year</th><th>IV Year</th><th>Total</th></tr>
<tr><td colspan="6">Biological Measures</td></tr>
<tr><td>Afforestation (ha)</td><td>2243</td><td>1747</td><td>923</td><td></td><td>4913</td></tr>
<tr><td>Enrichment Plantation (ha)</td><td>-</td><td>112</td><td>79</td><td>-</td><td>191</td></tr>
<tr><td>Pasture Development</td><td></td><td>376</td><td>195</td><td>-</td><td>591</td></tr>
<tr><td>Nursery Development (Nos)</td><td>3</td><td>-</td><td>-</td><td></td><td>3</td></tr>
<tr><td>Watch & ward 240 (Nos)</td><td>240</td><td>240</td><td>240</td><td>960</td><td></td></tr>
<tr><td colspan="6">Engineering Measures</td></tr>
<tr><td>Contour Bunding (ha)</td><td>434</td><td>409</td><td>324</td><td>171</td><td>1338</td></tr>
<tr><td>Check Dams (Ws)</td><td>50</td><td>25</td><td>30</td><td>20</td><td>125</td></tr>
</table></td><td>Not Complied: The construction work of the project has been initiated since 11.01.2022 but the work of CAT Plan has not been initiated yet.</td><td>Kindly refer Sl. No. i) of Part-I Compliance Report.</td></tr>
<tr><td>(ii)</td><td>All the commitments made during the public hearing shall be fulfilled completely.</td><td>Not Complied: PP informed that the commitments will be fulfilled after the final approval of RR Plan.</td><td>Kindly refer Sl. No. ii) of Part-I Compliance Report.</td></tr>
</table>

(iii)	The details of land holding of project affected persons whose land is being acquired shall be submitted to this ministry. The R&R benefits for the land losing households will be as per the National Rehabilitation and Resettlement Policy, 2007 (NRRP, 2007) or as per the State Rehabilitation and Resettlement Policy, whichever is higher. Adequate publicity of the compensation package shall be made in the affected villages.	**Not Complied:** PP informed that RR plan has been approved by the standing committee but final approval has yet to be accorded. Hence, Rehabilitation and Resettlement plan has yet to be implemented.	- R&R Package for Ratle HE Project has been approved by GOJK vide Order dated 16.08.2024 (**Annexure-II**). - JKPDC has been requested to provide the relevant information pertaining to previous period 2011 to 2013. - As soon as the information is received from JKPDC, the same will be submitted to MoEF&CC.
(iv)	A Monitoring Committee for R&R shall be constituted which must include representatives of project affected persons from SC/ST category and a women beneficiary.	**Not Complied:** PP informed that Monitoring Committee for R&R will be constituted after finalization of RR plan.	Kindly refer **Sl. No. iv)** of Part-I Compliance Report.
(v)	Consolidation and compilation of muck shall be carried-out only in the designated muck dumping sites as submitted in the EIA/EMP report. As per the proposed muck disposal plan, out of 24.4 lakh m3 of muck to be generated due to excavation, about 50% (i.e.12.2 lakh m3) will be utilized for construction purpose and the remaining 12.2 lakh m3 will be dumped at the 3 designated areas in an allocated area of 30.59 ha. The identified muck dumping sites shall be at-least 30m horizontally away from the edge of the river corresponding to high flood level (HFL).	**Not Complied:** PP has dumped the muck in the river at several places, moreover the designated site is less than 30m horizontally away from the edge of the river.	- Three (03) designated muck disposal sites stand handed over to M/s MEIL for proper disposal of muck. - The approach roads to Muck Disposal sites -I & II (have been developed by the Contractor. - Muck Disposal sites -I & II (downstream of Dam site) on right bank and left bank of river respectively, have been used by the Contractor for dumping of the muck. - As per the details provided by the Contractor, substantial amount of generated muck has been utilized by the Contractor. - Some part of generated muck has been temporarily stacked by MEIL along the river bank on right side and then across river left side for construction of coffer dykes/Dams, so as to isolate river area for construction of Main Dam. - The Contractor has confirmed that temporarily stacked muck/ muck dumped near the river will be suitably retrieved and relocated for use in the Project construction works.

			- To avoid any spillage of muck into the river, the dumping of muck on the right bank of river Chenab has been stopped since July 2024 under intimation to the District Administration/ GOJK. - Further, an alternative location within the acquired Project land is now being utilized by the Contactor for temporary storage/ stacking of muck.
(vi)	Muck dumping sites should be handed over to Forest Department only after restoration including plantations etc.	**Agree to Comply:** PP is agree to handed over the muck dumping site to Forest Department only after restoration including plantations etc.	--------
(vii)	A provision of an additional unit of 30 MW has been made in the project, which will be running for 24 hours continuously to maintain a minimum discharge of 33.43, cumecs/sec, during the lean season from November-February (About 27% of lean season) at the downstream, shall be strictly adhered-to. Monsoon flow shall be at least 30% of the Monsoon discharge.	**Agree to Comply:** The project is under construction phase, PP is agree to install an additional unit of 30 MW in the project, which will be running for 24 hours continuously to maintain a minimum discharge of 33.43, cumecs/sec, during the lean season.	--------
(viii)	An Auto mechanism /by pass arrangement in dam design shall be made to ensure release of environmental flow water in event of the 30 MW turbine or when it is put under maintenance.	**Agree to Comply:** The project is under construction phase, PP is agree to comply this condition before commissioning of the project.	--------
(ix)	Continuous Monitoring system for environmental flow measurement shall be installed and data shall be displayed at appropriate site for information of civil society, stake holders and regulators. Six monthly results shall be submitted to the regional Office of the Ministry and SPCB.	**Agree to Comply:** PP has not installed any Continuous Monitoring system for environmental flow measurement neither displayed this data nor	--------

		submitted any data related to environmental flow to sub Regional office of Ministry. However, agree to comply agree to comply before commissioning of the project.	
(x)	Real time telemetry and data acquisition system including all weather hydro metrological stations shall be installed for in-flow monitoring and advance flood warning. Advance flood warning and advance communication systems shall be installed in consultation with the downstream District Authorities.	**Not Complied:** PP has not installed the real time telemetry and data acquisition system including all weather hydro metrological stations for in-flow monitoring and advance flood warning. However, agree to comply before commissioning of the project.	Kindly refer **Sl. No. vi)** of Part-I Compliance Report.
(xi)	As proposed in the EMP, the Compensatory Afforestation Programme on 277.84 ha of land with 13 plant species shall be undertaken in consultation with the State Forest Department. Native species should be preferred in plantation. The allocated grant of Rs.1467.59 lakhs for this purpose shall be fully utilized and not to be diverted for any other purpose.	**Not Complied:** Compensatory Afforestation Programme on 277.84 ha of land with 13 plant species has not been initiated yet. However, 179.71 lakhs have been credited to the State forest department for undertaking the Compensatory Afforestation Programme.	Kindly refer **Sl. No. vii)** of Part-I Compliance Report.
(xii)	Greenbelt development along the approach roads, residential areas, office complex, dam site and other working areas shall be undertaken. The allocated budget of Rs.73 lakhs for this purpose shall be fully utilized and not to be diverted to any other purpose..	**Agree to Comply:** The project is under construction phase and PP informed that the green belt will be developed as per the CPCB guideline during the completion phase. The budget for the green belt has been allocated in the budget.	--------

(xiii)	As proposed in the EMP, the Biodiversity Conservation and Wildlife Management Plans shall be taken up and implementation shall be included in the sixth monthly compliance report to be submitted to the Ministry, including its Regional Office.	**Not Complied:** Biodiversity Conservation and Wildlife Management Plans has not been initiated yet. PP has not submitted any status report for the same.	Kindly refer **Sl. No. viii)** of Part-I Compliance Report.
(xiv)	Indigenous plant species should be used for implementation of Biodiversity Management Plan and for Compensatory Afforestation. Expertise from R&D Centers may be used for propagation techniques. Provision should also be made to include researchers to implement these Plans and carrying out plantation.	**Agree to Comply:** PP informed that implementation of Compensatory Afforestation and Biodiversity Management Plan will be undertaken by the State Forest Department as per the approved plan.	--------
(xv)	Equipment likely to generate high noise levels shall meet the ambient noise standards as notified under the noise Pollution (Regulation and Control) Rules 2000, as amended in 2010 under Environment Protection Act (EPA), 1986. For this, necessary insulation arrangement etc. to be ensured.	**Being Complied:** As per submitted data and during the monitoring the noise level was recorded below the ambient noise standards as notified under the noise Pollution (Regulation and Control) Rules 2000, as amended in 2010 under Environment Protection Act (EPA), 1986.	--------
(xvi)	A provision of Rs. 30 Crores earmarked towards the Local Area Development Activities (LADA) shall be fully utilized and not to be diverted for any other purpose. The implementation of activities as submitted to the Ministry shall be taken up as soon possible. In addition, a grant of Rs. 30 Crores earmarked for Corporate Social Responsibility (CSR) and Rs.30 Crores for skill development purpose shall also be duly utilized and not to be diverted for any other purpose	**Not Complied:** PP has not initiated the Local Area Development Activities (LADA). However, informed that same will be implemented by the Deputy Commissioner, Kishtwar.	Kindly refer **Sl. No. ix)** of Part-I Compliance Report.
(xvii)	LADA activities may be undertaken by M/s Ratle Hydro Electric Project Pvt. Ltd to enhance delivery mechanism for operational point of view.	**Not Complied:** PP informed that the LADA activities will be implemented by the Deputy Commissioner, Kishtwar.	Kindly refer **Sl. No. x)** of Part-I Compliance Report.

(xviii)	Tie-ups shall be made with existing city hospitals for disposal of Bio-medical waste in case district hospital at Kishtwar does not have the facility for handling biomedical waste as proposed in the report.	**Not Complied:** PP has not submitted any detail of tie ups between existing city hospitals or district hospital Kishtwar for disposal of Bio-medical waste.	Kindly refer **Sl. No. xi)** of Part-I Compliance Report.
(xix)	Any other clearance from other Organization/ department, if required, shall be obtained before commencement of the project.	**Not Complied:** PP has written a letter to the PHE Department for the six bore well, but didn't submitted any clearance letter, Moreover the construction work of the project was initiated in 2022 but PP has obtained the CTE in 2024 under Consent No. PCC/digital/ 24033871690 of 2024.	Kindly refer **Sl. No. xii)** of Part-I Compliance Report.
	B : GENERAL CONDITIONS:		
(i)	Adequate arrangement for providing free fuel like kerosene/wood/LPG shall be made at project cost for the labour engaged in the construction work so that indiscriminate felling of trees is prevented.	**Being Complied:** PP has established the mess for the staff and labour force engaged in the construction work.	--------
(ii)	Medical facilities as well as recreational facilities shall also be provided to labourers.	**Being Complied:** PP has established emergency first aid and medical care facility for the labourers.	--------
(iii)	All the labourers to be engaged for construction works shall be thoroughly examined by health personal and adequately treated before issuing them work permit.	**Being Complied:** PP informed that all the labourers to be engaged for construction works are being thoroughly examined by health personal prior to issuing them work permit.	--------

(iv)	No fugitive dust emissions should be observed at the construction sites. Water sprinkling arrangements should be made to suppress the fugitive emissions.	**Partially Complied:** Water sprinkling arrangements has been made by PP to suppress the fugitive emissions. But fugitive dust emissions were observed near the dam site during the site visit.	Kindly refer **Sl. No. xiii)** of Part-I Compliance Report.
(v)	Potable drinking water and proper sanitary facilities shall be provided for the labour force and the local area people.	**Being Complied:** Potable drinking water and proper sanitary facilities are being provided for the labour force.	--------
(vi)	Restoration of construction area including dumping site of excavated materials shall be ensured by levelling, filling up of burrow pits, landscaping etc. The area should be properly treated with suitable plantation.	**Agree to comply:** Currently the construction work is under progress for the dam construction and PP assured to comply this condition prior to commissioning of the project.	--------
(vii)	Environmental parameters shall be monitored regularly and six monthly reports shall be submitted to the regional Office of the Ministry and State Pollution Control Board for review.	**Being Complied:** PP is regularly submitting the six monthly compliance reports along with the data of monitoring to the Sub office of the Ministry.	--------
(viii)	The project proponent shall also submit six monthly compliance reports of the stipulated EC conditions (both hard copies as well as by e-mail) to the respective Regional Office of MoEF and State Pollution Control Board. Monitoring report and compliance report shall be up-loaded on the web-site of project proponent.	**Being Complied:** PP is regularly submitting the six monthly compliance reports to the Sub Office, Jammu and also uploading the monitoring report and compliance report on the web-site.	--------

Other Conditions:			
5.	The project proponent shall provide full cooperation and all required documents, data and access to the officials of Regional office of MOEF who would be monitoring the implementation of environmental safeguards.	**Being Complied:** PP has provided full cooperation and all required documents during the site visit.	--------
6.	Besides the above stated conditions M/S Ratle hydro Electric project Pvt. LTD and government of Jammu & Kashmir shall also be implement all other environmental safeguards, as proposed in EIA/EMP report and others reports from time to time. The J&K Government may also like to monitor implementation of EMP at regular interval.	Noted and agreed by the PP as informed during site visit.	--------
7.	Any change in the scope of the project shall be intimated to the Ministry and fresh approval, if required shall be taken from the Ministry.	Noted and agreed by the PP as informed during site visit.	--------
8.	Ministry reserve the right to add additional safeguard measures, subsequently, if found necessary and to take action including revoking of the clearance under the provisions of the environment Protection Act 1986 to ensure effective implementation of the suggested safeguard measures in the time bound and satisfactory manner.	Noted and agreed by the PP as informed during site visit.	--------
9.	The clearance letter is valid for a period of 10 years from the date of issue of this letter for commencement of construction work.	Noted and agreed by the PP as informed during site visit.	--------
10.	A multi-disciplinary committee for monitoring the implementation of environmental safeguards during construction shall be constituted by the project proponent in consultation with the Ministry as early as possible. The proponent shall Suggest the members and their profile for approval of ministry. Proponent shall organize six monthly meetings of the committee and submit the monitoring report to the ministry.	**Not Complied:** PP has not constituted the MDMC committee yet.	Kindly refer **Sl. No. xiv)** of Part-I Compliance Report.

11.	A copy of the clearance letter shall be sent by the proponent to local Panchayat, Zilla /parishad /Municipal corporation, urban local body and local NGO, if any from whom suggestions/ representations were received while processing the proposal. The clearance letter shall also be put on its websites by the project proponent.	**Being Complied:** PP informed that a copy of the clearance letter has been sent to the local Panchayat, Zilla /parishad /Municipal corporation, urban local body and local NGO. PP has also put on the clearance letter on its website.	--------
12.	The project proponent should advertise within 7 Days at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that has been accorded environmental clearance and copies of clearance letters are available with the state Pollution Control Board /Committee and may also be seen at website of the ministry of environment and forest at http://www.envfor.nic.in	**Partially Complied:** PP informed that the he has advertised the project has been accorded Environmental Clearance in two local newspapers widely circulated in the region around the project. However not submitted the detail of the same.	Kindly refer **Sl. No. xv)** of Part-I Compliance Report.
13.	After 5 years of the commissioning of the project, a study shall be undertaken regarding impact of the project on the environment and downstream ecology. The study shall be undertaken by an independent agency, to be decided in consultation with the Ministry.	**Noted and agreed by the PP** as informed during the site visit.	--------
14.	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) including the respective Regional office of MOEF and Zonal Office CPCB and SPCB.	**Being Complied:** PP is regularly submitting the six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data.	--------
15.	Any appeal against the Environmental clearance shall lie with the National Green Tribunal, if preferred with in a period of 30 days from the date of issue as, prescribed under section 10 of the National Green Tribunal Act 2010.	**Noted and agreed by the PP** as informed during the site visit.	--------

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड

(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)

RATLE HYDROELECTRIC POWER CORPORATION LIMITED

(A Joint Venture of NHPC Limited and JKSPDC Limited)

Ref.: RATLE/GM-Env/2024/LOA/E-12 **Date: 17.05.2024**

Letter of Acceptance

Director
NEERI (CSIR-NEERI),
Nehru Marg, Nagpur
Maharashtra – 440 020
Email id:-director@neeri.res.in; ms_kumar@neeri.res.in

Subject: Letter of Acceptance for providing consultancy services for carrying out the assignment "Revision and updation of Catchment Area Treatment (CAT) Plan of 850MW Ratle Hydro-Electric Project, Kishtwar (J&K), formulation of comprehensive site-specific CAT Plan and assistance in obtaining approval of the CAT Plan from J&K Forest Department / Committee authorized by Govt., for its implementation (complete job in all respects)".

Ref.: 1. RHPCL letter No. RATLE/CEO/2024/E-69 dated 17-01-2024
2. NEERI, Nagpur's e-mail dated 27-03-2024
3. RHPCL email dated 12-04-2024
4. NEERI, Nagpur's email dated 15-04-2024
5. RHPCL email dated 16-04-2024
6. NEERI, Nagpur's e-mail dated 16-04-2024
7. RHPCL email dated 07-05-2024
8. NEERI, Nagpur's e-mail dated 13-05-2024

Sir,

1. In response to RHPCL communication at **Ref. 1**) above and offer received from NEERI (CSIR-NEERI), Nagpur vide email dated 27-03-2024 (**Ref-2**) and subsequent correspondence(s) on the subject matter (**Ref-3 to 8**), the Contract for providing consultancy services for carrying out the assignment **"Revision and updation of Catchment Area Treatment (CAT) Plan of 850MW Ratle Hydro-Electric Project, Kishtwar (J&K), formulation of comprehensive site-specific CAT Plan and assistance in obtaining approval of the CAT Plan from J&K Forest Department / Committee authorized by Govt., for its implementation (complete job in all respects)" is hereby awarded in favour of National Environmental Engineering Research Institute (NEERI), Nagpur,** for total tentative financial implications of ₹38.35 Lakh (Rupees Thirty Eight Lakh and Thirty Five Thousand only)- inclusive of GST@18% as per Schedule of Quantities & Prices enclosed as **Annexure – I**.
2. The date of commencement of the Contract shall be reckoned w.e.f. the date of issuance of LOA.

3. The assignment shall be completed as per the scope of work and the terms and conditions contained in Special conditions of Contract (SCC) enclosed herewith as **Annexure-II and Annexure-III respectively.**
4. **The period for completion of assignment and terms & schedule of payment are detailed at Sl. No. 2) and 3) respectively in Special Conditions of Contract (SCC).**
5. The following documents are enclosed herewith to enable NEERI (CSIR-NEERI) to complete the assignment:-
   i). Information to NEERI (CSIR-NEERI)- Annexure-IV.
   Appendix-I to IV
   i). Salient Features of Ratle HE Project (Appendix-I)
   ii). Layout Plan of the Project (Appendix-II)
   iii). CAT Plan of Project prepared in 2012 as part of EMP Report (Appendix-III)
   iv). Preliminary suggestions received from J&K Forest Deptt.(Appendix-IV).
6. You are requested to contact General Manager (Civil) I/c Environment Division, Ratle HE Project, Office Complex, Shalimar Colony, Distt. Kishtwar, who is the **Engineer-In-Charge** of the work, for execution of work.
7. **Head of Finance, Finance division**, Ratle HE Project, Ratle Hydroelectric Power Corporation Limited, Distt. Kishtwar, UT of J&K, Pin. 182204 shall be the paying Authority.
8. As contained in Special conditions of Contract (SCC), you are requested to furnish the requisite supporting documents for completion of the assignment.
9. You are requested to execute Agreement and sign the Integrity Pact on non-judicial stamp paper of appropriate value as per stamp act applicable in UT of J&K, latest by 15.06.2024.
10. This Letter of Acceptance is being issued in duplicate. You are requested to return its duplicate copy duly signed and stamped on each page as a token of your acknowledgement and confirmation within 07 days of issue of this LOA, otherwise the same shall be deemed as accepted.

Encl: - Annexure-I to IV and Appendix-I to IV.

Thanking you,

Yours faithfully,

17/05/24

(A. K. Gupta)
General Manager (Civil)
I/c Environment Division

Copy to:

1. Dr. M. Suresh Kumar, Chief Scientist, CSIR-NEERI, Nagpur- for kind information.

Annexure-I

Schedule of Quantity and prices

Sl. No.	Description of Work	Qty	Unit	Amount (in Rs.)
01	Providing consultancy services for carrying out the assignment "Revision and updation of Catchment Area Treatment (CAT) Plan of 850MW Ratle Hydro-Electric Project, Kishtwar (J&K), formulation of comprehensive site-specific CAT Plan and assistance in obtaining approval of the CAT Plan from J&K Forest Department / Committee authorized by Govt., for its implementation (complete job in all respects)"	1	Job	Rs. 32,50,000/-
			GST@18%	Rs. 5,85,000/-
			Contract Price	Rs. 38,35,000/-
			(Rupees Thirty Eight Lakh Thirty Five Thousand only)	

1099

Note:

i) Free Lodging and boarding including local conveyance during sampling, for the visiting Project personnel to be provided by RHPCL.
ii) Other taxes including the surcharges of Central Govt. or State Govt. as applicable on the date of payment, to be borne by RHPCL.

Sr.SM(Com).
17/05/2024

Aditya
T.E. CY
17/05/24

Annexure-II

Scope of work

1. The purpose of assignment is to carry out detailed field surveys & studies of Catchment area of 850MW Ratle Hydro-Electric Project in District Kishtwar (J&K), updation/revision of CAT Plan of the Project contained in EMP Report (prepared in 2012) and preparation of comprehensive site-specific and practically implementable Catchment Area Treatment (CAT) Plan in accordance with extant guidelines/norms of MoEF&CC and J&K Forest Department and assistance in obtaining approval of the CAT Plan from J&K Govt. / Committee authorized by Govt., for its implementation.

2. The CAT Plan should be site specific and to be integrated/ consulted with working plan of concerned Forest Divisions for site specific details. The flora and fauna to be recommended in the CAT plan should be as per site specific study.

3. The CAT Plan shall be updated / formulated with the objectives of checking soil erosion and land degradation in the erosion prone areas of Catchment by proposing adequate and effective soil and water conservation measures including biological measures and engineering measures which should be in consultation with concerned territorial Divisions of J&K Forest Department and Soil & Water Conservation Department of J&K.

4. The CAT Plan should cover the drainage characteristics in the Catchment, Slope Maps, remote sensing/ satellite maps/GIS modelling, Land Use/Land Cover studies, soil studies/soil maps, Soil Erosion Intensity studies, Precipitation pattern, estimation of soil loss, Silt Yield Index/ studies, other techniques/ modelling required for CAT studies, Erosion Intensity maps/ Categorization, micro-watersheds characteristics/maps, delineation and prioritization of sub-watersheds and micro-watersheds for treatment, mapping of critically degraded areas for various biological and engineering treatment measures along with their financial outlay etc.

5. The area proposed for treatment should be justified for the Catchment and should be identifiable on the ground (geo-referenced), coupled with ground survey.

6. The prioritization of micro-watersheds for treatment shall be properly justified. The Spatial Information in each micro watershed should be earmarked on the maps on proper scale (preferably 1:50,000). The maps of CAT plan shall have Geo referencing.

7. The Micro-Watershed Wise Treatment Measures (Engineering Measures and Biological Measures) should be clearly proposed along with period and schedule of Implementation. The CAT plan would be prepared with year-wise Physical and Financial details and targets.



8. **Procedure and methodology**:- The approach and methodology adopted while formulation of comprehensive CAT Plan of the Project shall be clearly outlined. The standard methodology and procedure including remote sensing studies/GIS modelling etc. shall be part of the studies.

9. After detailed surveys & studies, CSIR-NEERI will submit the draft CAT Plan to RHPCL, J&K Forest Department and J&K Soil & water Conservation Department / other concerned Department, as may be required, for checking/ scrutiny. The Final CAT Plan will be prepared by CSIR-NEERI after incorporation of the inputs received from J&K Forest Department and J&K Soil & water Conservation Department/ other concerned Department. The Final CAT Plan shall be submitted to the J&K Forest Department / other Govt. Deptt. or Committee, for its acceptance/ approval.

10. The study must conform to the existing standard guidelines read with Rules/orders/circulars/policies of Central Govt./ J&K Govt. governing such study/ Plan for River Valley Hydro-Electric Projects, issued from time to time.

11. The CSIR-NEERI shall fully support RHPCL in liaisoning and getting approval of the CAT Plan from J&K Forest Department/ Soil Conservation Department or any other Department of J&K Govt. Further, the information required from J&K Forest Department for preparation of CAT Plan viz. Working Plan and other relevant document shall be the responsibility of CSIR-NEERI. However, the introductory letter may be issued by RHPCL to the concerned Department, as may be required.

12. The presentation of the CAT Plan before the J&K Forest Department/ Soil & Water Conservation Department/ other Departments/ RHPCL or any committee of GOJK shall be taken up by CSIR-NEERI. The changes or modifications suggested, if any, shall be incorporated in the CAT plan. Further, a representative/ expert shall also be deputed by CSIR-NEERI to attend the meeting, if any, on the request of RHPCL.

13. CSIR-NEERI shall take up any additional study within the scope of work if demanded by the J&K Forest Department/ J&K Soil & Water Conservation Department during the preparation of CAT Plan.

14. **Number of Copies of CAT Plan required**:-
CSIR-NEERI shall submit the following minimum number of copies (original / coloured) of the CAT Plan:-
    i) Draft CAT Plan for scrutinization/ review & correction by J&K Forest Department/ Soil Conservation Department/ RHPCL:- **04 Sets** (along with soft copy).
    ii) Final CAT Plan (along with Executive Summary, if required by J&K Forest Department):- **05 Sets** (along with soft copy).
    iii) Any additional copy of CAT Plan, if required, shall be submitted on intimation of Engineer-in-Charge, for which the actual charges shall be reimbursed on submission of bill.

15. The CAT Plan including drawings, specifications, maps, etc. prepared by the CSIR-NEERI shall be the property of the RHPC Authorities and shall not be shared without permission from RHPCL. However, the study findings can be published in the Scientific Journal/ conferences etc. by CSIR-NEERI Team alongwith associated RHPCL Team members, only with due permission from RHPC Authorities.

16. The collection of requisite information/ details of working Plan or any other data from Forest Department/ Soil & Water Conservation Department or any other concerned Office of J&K Govt. shall be the responsibility of CSIR-NEERI.

17. The catchment area of the Project requiring treatment shall be clearly outlined on micro-watershed level with all important aspects.

18. The data collected for each discipline shall be analyzed and properly presented in the form of tables, charts, graphs, photographs and maps etc. Any parameter critical to the study area and having relevance to the CAT Plan, shall also be identified. The proposed treatment measures shall be properly presented in the form of diagrams/designs, layouts etc.

19. The financial outlay for implementation of the activities shall be clearly supported with the rates/ estimates and the cost of various components of CAT plan shall be as per the latest rates of J&K Forest schedule/ PWD schedule/ soil and moisture conservation activities, etc.

20. The preliminary suggestions received from J&K Forest Department and J&K Soil & Water Conservation Department with regard to revision/ updation of CAT Plan of Ratle HE Project, are detailed in **Appendix-IV**.

21. Any aspect / area of study, if not specified in the scope, however required for revision/ updation of the CAT Plan, shall also be covered.

Annexure-III

Special conditions of Contract (SCC)

1. CSIR-NEERI shall produce a valid supporting document in support of accreditation from National Accreditation Board for Education & Training (NABET) and/or Quality Council of India (QCI) for conducting Environmental Studies (EIA/EMP) for category "A" River Valley Hydro-Electric Projects (>50 MW) as per scheme of accreditation & registration of MoEF&CC. This is a pre-requisite

2. **Period for completion of assignment**:- **07 months; Time is the essence of Contract.**

   Submission of draft CAT Plan : 06 months from the date of issuance of LOA.

   Submission of final CAT Plan: one month from the date of receipt of suggestions/ comments on draft CAT Plan from J&K Forest Department/ RHPCL.

3. **Terms and Schedule of Payment**:- Payments shall be released by RHPCL in favour of Director, NEERI, Nagpur, as follows:-

Sl. No.	Stages of Assignment	Amount to be paid
1.	On award of work	**40% of Awarded sum**
2.	On submission of draft report/ CAT Plan, for scrutiny	**40% of awarded sum**
3.	After submission of final CAT Plan	**20% of awarded sum**

4. Copy of other necessary documents like GST Registration, PAN etc. shall also be submitted by CSIR-NEERI.

5. **Taxes and duties**:-The prices quoted by CSIR-NEERI are firm and final till the completion of entire scope of work.

6. Until exempted, statutory deductions shall be made as per the applicable income tax/ GST Rules. Certificate regarding deduction of TDS shall be provided, as may be required.

7. Any other taxes including the surcharges of Central Govt. or State Govt. as applicable on the date of payment, shall be borne by RHPCL.

8. **A technical coordinator from the Department** (RHPCL) shall be deputed alongwith CSIR-NEERI Team for assistance in the data collection.

9. Free Lodging and boarding including local conveyance during sampling, for the visiting Project personnel shall be provided by RHPCL. However, the travelling expenses other than local conveyance shall be borne by CSIR-NEERI.

10. Expenditure if any, on insurance of equipments/manpower of CSIR-NEERI including labour engaged, if any/ watch & ward required for completion of the assignment, shall be borne by CSIR-NEERI.

11. CSIR-NEERI shall ensure all the applicable labour laws, during the period of assignment.

12. The meetings/discussions/presentations with officials of J&K Forest Department/ J&K Soil & water Conservation Department or any other Department of J&K Govt./ Central Govt. and collection of data / details from these Departments shall be the part of the Contract.

13. The consistency & accuracy shall be maintained in the Reports. The engineering measures and the biological interventions should be properly justified and depicted in the report.

14. CSIR-NEERI shall render the technical assistance to the RHPCL, required if any, during the course of study.

15. All the collected data shall be preserved by CSIR-NEERI up to a period of at least five years after the date of acceptance of final CAT Plan. All the collected data/ Plan so prepared will be provided by CSIR-NEERI, on the request of RHPCL.

16. In case of any disagreement arising out of the Contract, the decision of Engineer In-Charge shall prevail. Regarding any dispute arising out of the Contract, Hon'ble Court at Kishtwar only shall have the jurisdiction to adjudicate upon.

17. The following documents are enclosed herewith to enable CSIR-NEERI to complete the assignment:

i). Salient features of the Project (Appendix-I)
ii). Layout Plan of the Project (Appendix-II)
iii). CAT Plan of Project prepared in 2012 as part of EMP Report (Appendix-III)
iv). Preliminary suggestions received from J&K Forest Department (Appendix-IV).

Annexure-IV

Name of work

Hiring of consultancy services for carrying out the assignment "Revision and updation of Catchment Area Treatment (CAT) Plan of 850MW Ratle Hydro-Electric Project, Kishtwar (J&K), formulation of comprehensive site-specific CAT Plan and assistance in obtaining approval of the CAT Plan from J&K Forest Department / Committee authorized by Govt., for its implementation (complete job in all respects)".

Information to CSIR-NEERI

1. **Introduction to Ratle HE Project**:- Ratle Hydroelectric Project with installed capacity of 850MW located in District Kishtwar of UT Jammu and Kashmir is under the stage of implementation by **Ratle Hydroelectric Power Corporation Limited (RHPCL) which is a Joint Venture Company of NHPC and Jammu and Kashmir Power Development Corporation**. The Project envisages construction of 133mtr high (from deepest foundation level) Concrete gravity Dam over river Chenab besides other Project components near Village Drabshalla. The Salient features and Layout Plan of the Project are enclosed herewith as **Appendix- I & Appendix-II respectively**.

2. **EIA Studies and CAT Plan of the Project**:- The EIA studies of the Project were taken up in 2011-12 and accordingly EIA and EMP Reports were prepared and submitted. The Catchment Area Treatment (CAT) Plan prepared for Ratle HE Project as part of the EMP Report is enclosed as **Appendix-III**.

3. **Environment Clearance and Forest Clearance**:-The Environment Clearance to Ratle HEP has been accorded by MoEF&CC vide letter dated 12.12.2012 and dated 27.09.2021. Regarding Forest Clearance, the sanction has been accorded by GOJK to the diversion of forest land for use for construction of Ratle HE Project. MoEF&CC vide communication dated 08.03.2022, has accorded the approval for change of name of User Agency for the above mentioned forest land diverted for the Project.

4. As per Specific Conditions contained in the Environment Clearance letter of the Project, the Catchment Area Treatment (CAT) Plan as proposed in the EIA/EMP Report shall be undertaken in consultation with the State Forest Department.

5. The life span of a reservoir is greatly reduced due to erosion in the catchment area. As such, comprehensive Catchment Area Treatment Plan is required to be formulated for Ratle HE Project with main objective of arresting soil erosion in the catchment area. Based upon the topographic factors, soil type, climate, land use/vegetation cover in the catchment area etc., adequate preventive measures including engineering and biological interventions are thus needed with the aim to check the soil erosion, prevent siltation of reservoir and to maintain its storage capacity in the long run.

6. **Background of CAT Plan of the Project**:- The CAT Plan of Ratle HE Project has been taken up with J&K Forest Department and J&K Soil and Water Conservation Department for its implementation. It has been suggested by the J&K Forest

Department and J&K Soil & Water Conservation Department that the CAT Plan prepared in 2012 **needs to be made site specific after consulting the relevant working Plans of Forest Department. The Plan is also required to be updated/revised in consonance with the extant guidelines envisaged in Forest Conservation Rules, 2003 (Chapter 9).** A brief of the preliminary suggestions received from J&K Forest Department with regard to modification/ updation of CAT Plan of Ratle HE Project, is attached herewith as **Appendix-IV.**

Annexure-II

GOVERNMENT OF JAMMU & KASHMIR
Department of Disaster Management, Relief, Rehabilitation & Reconstruction
Civil Secretariat, Srinagar.
****

Subject:- Accord of Administrative Approval to the revised Rehabilitation and Resettlement (R&R) Plan of 850 MW Ratle Hydro-Electric Project, Kishtwar (UT J&K) and implementation of R&R Package including R&R Plan, Local Area Development Plan (including Skill Development Plan) and Corporate Social Responsibility (CSR) Activities-regarding.

Reference:-

I. Cabinet Decision No. 44/07/2013 dated 15.03.2013
II. Government Order No:- 91-PDD of 2013 dated 21.03.2013
III. Minutes of the Meeting of Standing Committee dated 29.06.2024.
IV. Ratle Hydroelectric Power Corporation Ltd.'s communication No. RATLE/CEO/2024/E-32 dated 25.07.2024.

Government Order No:- 61 - JK(DMRRR) of 2024
Dated :- 16 - 08.2024

Consequent upon the Administrative Council's Decision No.115/07/2024 dated 16.08.2024, sanction is hereby accorded to the implementation of Revised Rehabilitation and Resettlement Plan for 850 MW Ratle Hydro-Electric Project in District Kishtwar of UT Jammu and Kashmir for an estimated cost of Rs. 120.3216 Cr, comprising of Rs. 20.8716 Cr for R&R Plan (details indicated at Annexure "A" to this Government Order), Rs. 69.45 Cr for Local Area Development Plan (LADP) including Skill Development Activities of Rs. 30.00 Cr and Rs. 30.00 Cr for CSR Activities as per given below details:

S. No.	Component of R&R package	Original approved cost as per R&R package 2013 (Rs. in Crore)	Revised cost as per R&R package 2024 (Rs. in Crore)
1.	R&R Plan	20.00	20.8716
2.	LADP (including Skill Development Activities of Rs. 30.00 Cr.).	60.00	69.45
3.	CSR activities	30.00	30.00
Total Cost of R&R Package		110.00	120.3216

The above Administrative Approval is subject to the fulfilment of all codal formalities, procedural norms with the following conditions:

i) The Deputy Commissioner, Kishtwar/Corporation should while operationalizing R&R package, focus on slope stabilization, greening of catchment area, checking air pollution due to construction, low-cost greening & plantation.
ii) The work shall be executed within the approved cost, strictly as per norms.
iii) No escalation shall be admissible under any circumstances.
iv) Definite timelines be set for completion of the project and project be completed without cost or time overrun.
v) The concerned shall ensure that all codal formalities including provisions of GFR and Works Manual are strictly adhered to during execution of the project.
vi) The Corporation shall ensure availability of funds out of approved/earmarked resources.
vii) The funds so released shall be utilized only for the purpose specified after observing all prerequisite formalities/procedures as per GFR and shall not be available for further re-appropriation/diversion at any level and for any reason whatsoever.
viii) The execution of works shall be taken up strictly for the approved activities only within the approved cost and no extra liability shall be created to ensure cost optimization & financial discipline.
ix) The Deputy Commissioner, Kishtwar/Corporation shall obtain NOCs from the concerned departments/agencies, as applicable.
x) The Monitoring Committee shall monitor physical/financial progress on regular basis.

This issues with the concurrence of Finance Department, conveyed vide U.O. No. FD-Code/463/2021-02-268 dated 15.08.2024.

By order of Government of Jammu & Kashmir

Sd/-
(Chandraker Bharti), IAS
Principal Secretary to Government

No:- DMRRR-Plan/145/2021 (E.No. 105351) Dated:16.08.2024

Copy to the:-

1. Financial Commissioner (ACS), Jal Shakti (PHE, Irrigation & Flood Control) Department.
2. Financial Commissioner (ACS), Forest, Ecology & Environment Department.
3. Principal Secretary to Government, Power Development Department.
4. Principal Secretary to Government, Home Department
5. Principal Secretary to Government, Finance Department.
6. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.

7. Principal Accountant General, J&K.
8. Joint Secretary, JKL, Ministry of Home Affairs, Government of India.
9. Commissioner/Secretary to Government, General Administration Department.
10. Commissioner/ Secretary to Government, Housing & Urban Development Department.
11. Secretary to Government, Revenue Department
12. Secretary to Government, Public (R&B) Department.
13. Divisional Commissioner, Jammu
14. Secretary to Government, Planning, Development & Monitoring Department.
15. Deputy Commissioner, Kishtwar
16. Managing Director, JKPDCL
17. Director Archives, Archaeology and Museums J&K.
18. Chief Engineer, Distribution Jammu
19. Chief Executive Officer Ratle HEPP
20. DGM JKSPDCL
21. Private Secretary to the Chief Secretary, UT of J&K for kind information of Chief Secretary.
22. Pvt. Secretary to Principal Secretary to Government, Department of DMRR&R for information of the Principal Secretary.
23. I/c website GAD with the request to upload the said order.
24. I/c website DMRR&R with the request to upload the said order.
25. Government Order file.

(Sonia Vaid)
Joint Director(P)

Annexure 'A'

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
1.	7.2/7.3/7.6	**Loss of House:** Each displaced PAF shall be provided one time financial assistance for purchase of land/ plot of size ½ (half) Kanal and one time financial assistance for construction of house, including cost of the stamp duty and other fee payable for registration of the land and house. The Resettlement colony has not been proposed in the R&R Plan of Ratle HE Project, as such, the displaced PAFs shall be provided only cash compensation in lieu of cost of land and house construction. 1.Assistance for purchase of land/ plot of size ½ (half) Kanal= Rs. 6.00 Lakh. 2.Assistance for house construction = Rs.12.00 Lakh. **Total grant per displaced PAF = Rs.18.00 Lakh**	31 (displaced PAFs)	18,00,000/-	558.00	Provision stands approved by the Administrative Council.

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
2.	7.2/7.3/7.6	**Loss of shop**: Each PAF who is losing their shop (and water mill) shall be given a onetime financial assistance @ Rs. 50,000/- per shop (including cost of stamp duty and other fee payable), subject to entitlement on this account.	**93** (PAFs losing their shops as mentioned in original R&R Plan of 2013)	74,625/- (considering 49.25% increase in rates as per CPI Index from the base year 2016 upto April 2024)	69.41	Provision stands approved by the Administrative Council.
3.	7.4.1/ 7.9.1	**Loss of Agricultural land**: Each affected family losing agricultural land; may be allotted in the name of Khatedar(s) agricultural land or cultivable waste land to the extent of actual land loss by the Khatedar(s). Onetime financial assistance @Rs.10,000/- per Kanal may be extended as cost of compensation for allotment of waste land to each Khatedar in the affected family. (In the original R&R proposal of 2013, 228 khatedars have been mentioned as owners of the total private land of 55 Ha (1100 Kanal)	—	—	—	Provision omitted

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
		acquired for the Project).				
4.	7.10	**Loss of Cattle shed**: Each displaced PAF losing cattle shed (and kotha) shall get one time financial assistance of Rs. 25,000/- for construction of cattle shed.	**72** (As per original R&R Plan of 2013, 55 PAFs are losing cattle sheds and 17 PAFs are losing kothas).	**37,313/-** (considering 49.25% increase in rates as per CPI Index from the base year 2016 upto April 2024)	26.87	Provision stands approved by the Administrative Council.
5.	7.11	**Transportation charges**: Each displaced PAF shall get financial assistance of Rs.35,000/- as transportation cost for shifting of building materials, belongings, cattle, etc. from the affected zone to the resettlement zone.	**31** (displaced PAFs)	**52,238/-** (considering 49.25% increase in rates as per CPI Index from the base year 2016 upto April 2024)	16.20	Provision stands approved by the Administrative Council.

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
6.	7.12	**Assistance for Artisans**: Each PAF comprising of rural artisans/ small traders and self-employed persons shall get one time financial assistance of Rs. 40,000/- for construction of working shed/shop, subject to entitlement.	**62** (No. of rural artisans/ small traders and self-employed persons mentioned in the original R&R Plan of 2013 is 62)	**59,700/-** (considering 49.25% increase in rates as per CPI Index from the base year 2016 upto April 2024)	37.02	Provision stands approved by the Administrative Council.
7.	7.13.1	**Scholarships:** The requiring body shall offer scholarships and other skill development opportunities to the eligible persons from the affected families as per the criteria as may be fixed by the appropriate government. The scholarship of Rs. 1,000/- per month for a period of 24 months would be extended to all the school going children of PAFs, subject to verification of actual no. of children (assuming five (5) school going children per PAF; Rs.1000/- per month X 5 school	301 (all PAFs)	**1,20,000/-** (assuming five (5) school going children per PAF (Rs.1000/- per month X 5 school going children X 24 months).	361.20	Provision stands approved by the Administrative Council.

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
		going children X 24 months).				
8.	7.13.2	**Training facilities**: The affected persons shall be offered the necessary training facilities for development of entrepreneurship, technical and professional skill for self- employment. It is proposed that a grant of Rs. 2,000/- for a period of 12 months would be extended to all the PAFs (Trainees) for skill development. The similar provision was considered in the R&R Plan of Kiru HEP and Kishanganga HEP.	——	——	——	Provision omitted (as funds amounting to Rs. 30.00 Crore stand already allocated for Skill Development Activities under R&R Package of the Project sanctioned by GOJK in 2013).
9.	7.14	**Rehabilitation Grant**: PAFs who have not been provided agriculture land or employment shall be entitled to a rehabilitation grant equivalent to 750 days Minimum Agriculture Wages (MAW) as per applicable rates (Rs. 311/- per day).	301 (all PAFs)	**2,33,250/-** (MAW@ Rs. 311/- per day X 750 days)	702.09	Provision stands approved by the Administrative Council.

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
10.	7.16	**Subsistence Allowance:** Each displaced PAF will get monthly subsistence allowance @ Rs. 311/- per day equivalent to 25 days MAW per month for a period of one year from the date of displacement, subject to verification of entitlement.	31 (displaced PAFs)	**93,300/-** (MAW@Rs. 311/- per day X 300 days)	28.93	Provision stands approved by the Administrative Council.
11.	7.17	**Pension for Vulnerable Persons:** Annuity policies that will pay a pension for life to the vulnerable affected persons @ Rs. 2,000/- per month per person subject to verification of eligibility as per definition of vulnerable persons in NRRP- 2007. The premium (approx.) has been calculated by LIC based on Jeevan Akshay VII Pension Policy, assuming the average age of vulnerable affected persons as 50 years and considering the annuity for life. Commissioner R&R, Ratle HEP/ Deputy Commissioner, Kishtwar will have the option to organize the annuity pension through FD schemes of Banks or Post Office or any	**40** (40 persons as already considered in the original R&R Plan of 2013).	**3,40,000/-** (new rate of premium required to purchase annuity under LIC Jeevan Akshay VII Policy to pay pension of Rs. 2000/ month/ person)	136.00	Provision stands approved by the Administrative Council.

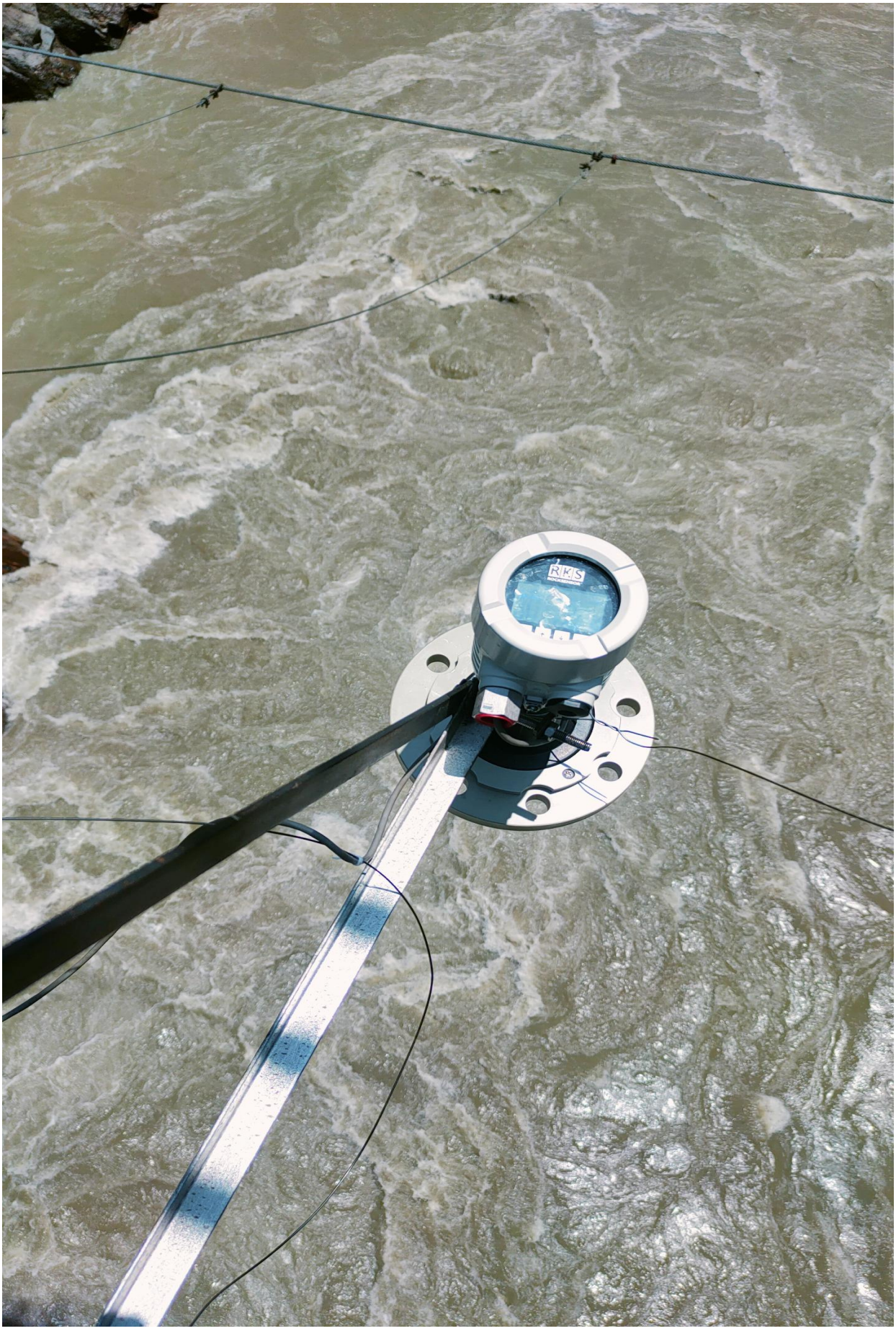
Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
		other suitable Plans so that a pension of Rs. 2,000/- per month to vulnerable affected persons is provided.				
12.	7.21.5	**Financial assistance for STs**: Each Scheduled Tribe (ST) affected family shall get additional one time financial assistance equivalent to 500 days of Minimum Agriculture Wages (MAW) as per applicable rates (Rs. 311/- per day), for loss of customary rights and forest usage. This shall be subject to verification of entitlement under this component.	**17** (as already considered in original R&R Plan of 2013).	**1,55,500/-** (MAW@ Rs. 311/- per day X 500 days)	26.435	Provision stands approved by the Administrative Council.
13.	7.22.2/7.22.3/7.22.4	**Infrastructure Facilities proposed in Resettlement Area:** The Resettlement colony has not been proposed in the R&R Plan of Ratle HE Project, therefore, no infrastructure facilities have been considered under this component. Only monetary compensation has been proposed to be provided to the displaced PAFs for purchase of land/ plot at place of their	—	—	(945.00 to be diverted towards Local Area Development Plan)	Provision omitted. (allocated funds will be diverted towards Local Area Development Plan already approved by GoJK in 2013 under R&R Package).

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
		choice and construction of house (as detailed at Sl. No. 1 of instant R&R proposal).				
14.	9.4	**Monitoring and evaluation set up:** For monitoring and reviewing the progress of implementation of R&R Plan for Ratle HE Project, the Committees at District level and the Project level were constituted by the J&K Government in 2013. For this purpose, a provision of Rs. 125.00 Lakh had been kept in the R&R Plan of the Project.	—	—	125.00	Provision stands approved by the Administrative Council.
15.	7.18	**Provision for Transitory accommodation allowance to displaced PAFs:** One time grant proposed to be extended to all the displaced PAFs @ Rs.2,500/- per month for a period of one year, in lieu of urgent displacement pending R&R.	—	—	—	Provision omitted
16.	7.2/7.3/7.6	**Provision for providing additional land for external development and building common infrastructure for**	—	—	—	Provision omitted. (as no Resettlement colony

Sl. No.	Clause No. of NRRP 2007	Proposed provision in the R&R Plan	No. of eligible PAFs	Approved Unit cost (Rs.)	Amount (Rs. in Lakh)	Remarks
		the Resettlement colony: Provision proposed to be extended to actual number of displaced PAFs opting for Resettlement Colony @ approx. 0.2162 Kanal land per Kanal of residential plot area of Resettlement Colony.				has been proposed in the R&R Plan).
17.	7.23	**Provision for escalation/ indexation of monetary benefits:** Escalation/ indexation of monetary benefits for three years on the basis of Consumer Price Index with capping@20% (on all components shown above except 1,3,15 and 16)	—	—	—	Provision omitted.
Revised estimate of R&R Plan of Ratle HEP as per above deliberations (2024)					**2087.16**	

1119

Annexure-III_Automatic Water Level Recorder



1120

Annexure-IV_All weather Station





Annexure-V

1121

SSI Regd. : DICPC/SWC-188/PMT/00/1117

PCC/HO/BMW/1650521

KASHMIR HEALTH CARE SYSTEM

Nurturing Environment

COMMON BIO MEDICAL WASTE TREATMENT FACILITY

4154, I.G.C Lassipora, Pulwama, Kashmir

Contact : 9149756870,7006752109

AGREEMENT CERTIFICATE

Ref No. KHCS/24/ 928

This is to certify that Bio-Medical Waste (BMW) generated by M/S Megha Engineering & Infrastructures Ltd. R.H.E.P-1305 Drabshalla, Kishtwar (J&K) Pin:182204 *is being collected as per schedule-I of Bio Medical Waste (Management & Handling) rules 2016 for scientific treatment at our Common Bio-Medical Waste Treatment Facility located at 4154, I.G.C. Lassipora, Pulwama. This certificate is valid from* 29/08/2024 *to* 31/08/2025

KASHMIR HEALTH CARE SYSTEM

For Kashmir Health Care System

Authorised Signatory

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1122

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Jammu and Kashmir

e-Stamp

Certificate No.	:	IN-JK08105931636540W
Certificate Issued Date	:	28-Jul-2024 10:43 AM
Account Reference	:	NEWIMPACC (SV)/ jk12546304/ KHANYAR/ JK-JM
Unique Doc. Reference	:	SUBIN-JKJK12546304050583794934 79W
Purchased by	:	MS KASHMIR HEALTH CARE SYSTEMS AT IGC LASSIPORA PL
Description of Document	:	Article 5 Agreement or Memorandum of an Agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	MS KASHMIR HEALTH CARE SYSTEMS AT IGC LASSIPORA PL
Second Party	:	Not Applicable
Stamp Duty Paid By	:	MS KASHMIR HEALTH CARE SYSTEMS AT IGC LASSIPORA PL
Stamp Duty Amount(Rs.)	:	10 (Ten only)

TARIQ AHMAD DAR * STAMP VENDOR * Lic. No. DCSD/2005

KASHMIR HEALTH CARE SYSTEM

A G R E E M E N T

This Agreement is entered into on 29/August/2024 – 31/August/2025

Between

M/S Kashmir Health Care Systems at IGC Lassipora, Pulwama Kashmir (through its representative).

AND

Megha Engineering & Infrastructures Ltd. R.H.E.P-1305 Deabshalla Kishtwar (J&K) Pin:182204 under Proprietorship Of

_____(Herei nafter referred as Generator).

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

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Whereas the Kashmir Health Care Systems [KHCS] has setup a common bio-medical waste treatment disposal facility (CBWTF) at 4154, IGC Lassipora Pulwama Kashmir and has obtained authorization/consented from State Pollution Control Board (JKSPCB) for collection transportation treatment and disposal of Bio medical waste (BMW) generated by the health care establishment (Hospital, Nursing home, Blood Bank, OPD Clinic, pathological Lab, Diagnostic center etc)

Whereas Kashmir Health Care Systems offers to provide services to the generator on user pace principal for collection,transportation, treatment and disposal of Bio Medical waste at the prevalent rates.

Whereas the generator is a hospital OPD / pathological laboratory /Diagnostic center and agrees to avail the services being provided by Kashmir Health Care Systems with the terms and conditions as listed on succeeding Paras. **The agreement is valid for one year from the date of effect.**

KASHMIR HEALTH CARE SYSTEM

RESPONSIBILITIES OF KASHMIR HEALTH CARE SYSTEMS

1. Kashmir Health care Systems shall meet all the rules and regulations of the Central and State Pollution Control board and the Acts governing the waste management including Environmental rules and acts.
2. Kashmir Health Care Systems shall collect BMWs from the generator who has procured authorization from Pollution Control Board.
3. In case Kashmir Health care Systems fails to collect the BMW within 48 hours of the designated time due to any reason the generator shall inform Kashmir Health Care Systems at IGC Lassipora Pulwama who will ensure strict collection the BMW with next 48 hrs and KHCS office shall maintain a register for such complaints filed by the generator.
4. Kashmir Health Care Systems office shall collect the segregated BMW from the identified common waste collection site (segregation shed) in the premises of generator and shall not accept the BMW from any other premise(s).
5. Kashmir Health Care Systems office has a right to ask for an adequate segregation waste shed if the quantity of waste grows with the bed increase and shall not accept BMW from outside the segregation Shed from the generator.
6. Kashmir Health Care Systems office shall transport segregated waste in a closed container vehicle upto its treatment plant.
7. Kashmir Health Care Systems office will sensitize the generator regarding colour coded segregation of BMW.
8. Kashmir Health Care Systems office shall schedule the timing for the collection of waste in consultation with generator.
9. Kashmir Health Care Systems office will not be liable for environmental protection Act 1986 or any similar regulations setup by the central and state

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PCB (Govt bodies) in the event the generator violates any of the terms and conditions.

10. Kashmir Health Care Systems office shall be responsible for appropriate treatment of disinfected waste at the centralized facility as per schedule 1st of BMW rules 1998.

Responsibilities of the Generator

1. Generator shall segregate the waste at the point of generation in accordance with the BMW (M&H) rules 1998.
2. That the generator shall collect the segregated BMW in sealed non chlorinated plastic bags as a stipulated by State Pollution Control Board (SPCB) norms. BMW shall not be lifted in open condition of waste.
3. Generator should have well established barcode system which would be the pre requisite for lifting of BMW by the Kashmir Healthcare System as per the guidelines.
4. **In no case un-segregated waste will be lifted** by the service provider, Generator should take all steps to stop the un-healthy practice which otherwise will force the service provider to stop the service within a notice of 10 days under an intimation to State Pollution Control Board.
5. All consumable like bags, waste bins and disinfectants etc shall be procured by the generator at its own cost for their segregation staff and shed.
6. The generator shall disinfect the sharps and mutilate them and hand them over in puncture proof containers to Kashmir health care Systems office.
7. The generator shall take all the steps to ensure that the BMW is handled without adverse effect to human health and environment.
8. The generator must establish a common secured waste collection site (segregation shed) within its premises for collecting and final disposal to Kashmir Health care Systems.
9. The generator shall maintain all the relevant records and make report of the accidents, if any as prescribed under rules.
10. The generator shall be solely responsible for the change in declared number of beds and shall inform Kashmir health care Systems and SPCB within seven days about any such change in the number of beds. In case of non reporting will be considered suppression of facts which must have monetary consequences.

I. Total Number of beds as per sanction_____(at present) at the rate of 8.00 per bed per day inclusive of all taxes and charges with lab charge Rs. 1200/=

II. BMW Registration Charges : Rs 5600 (including GST) that will be one time and non refundable, with a monthly or a yearly bill.

KASHMIR HEALTH CARE SYSTEM

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TERMS OF MEMBERS AND PAYMENT

1) The GENERATOR shall pay a membership registration fee of Rs. 5600 (including GST) in case of private Hospital, pathological/ routine labs which is onetime, non-refundable charges..
2) **The GENERATOR shall credit a monthly due in the company account 0906010100000077 maintained at J&K Bank and generator shall provide an self declared authorization/ consent form in the name of the concerned branch of J&K Bank where his/her bank account is maintained to deduct/ credit the due charges towards KHCS and must be credited in the company account on 7th of every succeeding monthly bill.**
3) Kashmir Health Care Systems shall not collect BMW from GENERATOR if the payment of the servicing month is not received by or before 15th of succeeding month.
4) Payments made in favour of Kashmir Health Care Systems in the form of AC payee cheque and bounces if any shall be dealt under law .

FOR Kashmir Health Care Systems.

Authorized Signatory

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1126

PCC

J&K Pollution Control Committee
Jammu/Kashmir (www.jkspcb.nic.in)

Consent Order

Consent No.:- PCC/digital/22012758204 of 2022 **Date:- 16/06/2022**

Consent To Establish (Fresh) under Section 25/26 of the Water(Prevention & Control Pollution)Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended is granted in favour of

Sh. Chief Executive Officer, RHPCL
M/s Ratle Hydroelectric Project
Office: Ratle Hydroelectric Power Corporation, Shalimar Colony
Kishtwar, Kishtwar(registered with DIC vide registration No:
U40105JK2021GOI012380 date: 01/06/2021)

for a period upto one year from the date of issue for RED category of unit as per revised classification of industrial sector, subject to thefollowing terms and conditions in a time bound manner :

1. The consent granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
2. The consent is granted valid for the establishment of Hydroelectric Project as mentioned below with capital investment of Rs.528194.00 lakhs:

S No.	Name	Capacity of Power Generated	Unit
1	Hydroelectric Power Project	850	Megawatt

Any change / enhancement in power project shall have to be intimated to the Committee and the project proponent has to apply afresh for the same

3. **Compliance under Water Act :**

a. Standards of discharge for Sewage disposal:

Sewage Treatment - The Project proponent has to install and maintain continuous operation of a comprehensive treatment system as is warranted with reference to effluent quality and operate and maintain the same continuously so as to achieve the quality to treated effluent to the following standards before disposal :-

Parameters	Range	Conc. in mg/l except for pH
pH	between	6-9
Suspended Solids	Not to exceed	100
BOD(3 days at 27 degree celsius)	not to exceed	30

b. All the Waste water/Trade effluent shall be treated as per norms to meet the environment standards of EP Act 1986.

JAMMU KASHMIR STATE POLLUTION CONTROL BOARD
CONSENT TO ESTABLISH/OPERATE FRESH/RENEWAL
JAMMU/SRINAGAR

c. Water consumption
i. The daily quantity of water consumption shall not exceed -KLD.
ii. The daily quantity of sewage effluent from the unit shall not exceed -KLD

4. **Complance under Air Act :**

a. Project proponent shall comply to National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B).

b. The unit holder has to operate stack(s) of the following specifications :)

S. No.	Stack attached to	Volume Nm3/hr	Height (in Meters)	Top diameter (in Meters)	Velocity of gas emission m/sec
1					

c. Project proponent has to install and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emissions within the tolerance limits as prescribed under the environment protection act 1986:

S.No.	Pollution Control Equipments
1	Multi Cyclone Separator,Bag Filter,Dust Suppression System/Fogging System,Water Sprinkling System,Packed Bed Scrubber,Water Scrubber,ID fan,Exhaust Fans,Fire Extinguishers,Effluent Treatment Plant,Sewerage Treatment Plant,Pollution Control Devices as applicable under Environment Protection Act,Color coding bins ,good houses,

d. Fuel Consumption Details :-

S.No.	Type of fuel	Maximum Quantity	Unit
1			Metric Tonnes/Day

5. Project proponent shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016

6. Under the Noise Pollution (Regulation and Control) Rules 2000, the unit holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 am to 10 pm and night time is 10 pm to 6 am

7. Project proponent shall comply to the Plastic Waste Management Rules 2016 dated 18-3-2016

8. Self Monitoring Schedule :
The unit holder shall have to get the samples of emission/Effluents analysed from the laboratory of J&K PCC or laboratories approved by J&K PCC when unit becomes operational to the check the efficacy of Pollution Control Devices (PCDs) installed in the unit

9. Project proponent shall comply with the additional conditions as stipulated below:-

i. The Consent is valid for the Establishment of unit only. The unit holder can only manufacture products, at the rate of production as mentioned in consent order. Any change in production caapcity, process, raw materials use etc, shall have to be intimated to the Boad. For any enhancement of the above, fresh consent has to be obtained fom J & K Pollution Control Committee.

ii. Project proponent has to keep a record of the environmental data monitored regularly with regard to operation and maintenance of pollution control devices viz Air Pollution and Water Pollution Control to achieve the desired standards notified in EP Act.

iii. Pollution Control Devices (ETP/ECD) as contemplated to achieve the quality of effluent emission within the tolerance limits prescribed , shall have to be operational during the course of production. The effluent/emission shall not contain constituents in excess of the tolerance limits as laid down by J & K Pollution Control Committee.

iv. Project proponent shall be liable to pay compensation in case any damage is caused to the environment.

v. Project proponent shall abide by the directions of the Committee which will be issued from time to time.Any infringement/ violation or trangression of the statutory enactments of pollution control acts by the unit, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air/Water Acts and Environment Protection Act in force.

vi. Project proponent shall be under surveillance monitoring of J & K Pollution Control Committee

vii. Project proponent shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc which are likely to cause fire hazard including

environmental pollution.

viii. Project proponent shall adhere to general standards terms and conditions of Water / Air Acts and compliance ofenvironment standards as per environment protection act 1986

ix. Project proponent should apply 60 days in advance for renewal of consent before expiry the date of this Consent Order

x. Project proponent shall not operate the unit unless Committee issue Consent to Operate (Fresh)

Specific Conditions:-

1. The proponent shall submit half yearly details of expenditure to be incurred on 'Solid Waste Management Plan as per the proposal shown in Environmental Management Plan
2. The project proponent shall submit half yearly details of expenditure to be incurred on quality studies and control of Water Air and Noise as per the proposal shown in 'Environmental Management Plan' to be spent on the same.
3. The Project proponent shall adhere to the guideline of concerned executive / monitoring agencies for monitoring of various parameters under Environment Monitoring Plan.
4. The Project proponent shall also implement all other environmental safeguards, as proposed in the EIA / EMP report and other reports from time to time.
5. The Environmental Management Plan shall be strictly adhered, the budgetary provisions for the implementation of EMP shall be fully utilized and shall not to be diverted for any other purpose.
6. The Project proponent shall seek consent to operate (fresh) from board to operate the project.
7. Solid waste disposal through scientific means & also follow the terms and conditions in EC, EMP and EIA report.
8. The project proponent shall ensure that they shall not discharge the waste water in to any water body.
9. The PP shall ensure that conditions of Environmental Clearance and EMP are followed in the letter and spirit and shall submit the compliance of EC conditions periodically as stipulated in the EC order. and shall also become the conditions of Consent order as well.
10. The joint inspection team of the JKPCC experts in solid waste / waste water shall monitor the project bi - annually while in execution with regard to Air and water pollution so as to comply with the Environmental laws and ensure that no damage to environment shall take place.

xi. In case of violation of above mentioned conditions or any public complaint the consent shall be withdraw.

* This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.

'By Order'

(J N Sharma)
Environmental Engineer

22/06/22
Member Secretary

Copy to the :

1. Regional Director PCC Jammu for information and ensure the implementation of conditions as above.
2. General Manager DIC Kishtwar for information.
3. D.O PCC Kishtwar for the direction to monitor the conditions of the consent stated above.
4. P.A. to Chairman, J&K PCC for information of the Chairman
5. M/s Ratle Hydroelectric Project , Office: Ratle Hydroelectric Power Corporation, Shalimar Colony for compliance of above said conditions.
6. Office file

JAMMU KASHMIR STATE POLLUTION CONTROL BOARD
CONSENT TO ESTABLISH OPERATE FRESH RENEWAL
JAMMU/SRINAGAR

The unit holder shall comply to environment standards as notified under the environment protection Act 1986, read with the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 which can also be downloaded from the website www.jkspcb.nic.in or at www.cpcb.nic.in

Annexure-VII

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

सन्दर्भसं: / Ref. No. **RATLE/CEO/2024/E-54** **दिनांक / Date:** 12-09-2024

Director
Impact Assessment Division-1
Ministry of Environment, Forests and Climate Change (MoEF&CC)
Indira Paryavaran Bhawan, Jor Bagh
New Delhi- 110 003
(email id: yogendra78@nic.in)

Sub:-Constitution of Multi-disciplinary Monitoring Committee (MDMC) to oversee the implementation of environmental safeguard measures at 850MW Ratle Hydro-Electric Project

Sir,

850MW Ratle HE Project located in District Kishtwar of Jammu and Kashmir is being implemented by Ratle Hydroelectric Power Corporation (RHPCL) which is a JV of NHPC and JKPDC. The Environment Clearance to Ratle HEP has been accorded by MoEF&CC vide letter No. J-12011/39/2010-IA.I dated 12.12.2012 and No. J-12011/39/2010-IA.I dated 27.09.2021.

To oversee the implementation of environmental safeguard measures at Ratle HE Project, the proposal for constitution of Multi-disciplinary Monitoring Committee was submitted to MoEF&CC, Sub Office, Jammu vide communication No. RATLE/CEO/2023/E-55 dated 05-12-2023 (**Annexure-I**). In response, vide email dated 09-08-2024, MoEF&CC, Sub Office, Jammu has requested Ratle HPCL to directly submit the aforementioned proposal to the concerned Division of MoEF&CC under intimation to their Office (**Annexure-II**).

In view of above, it is requested to kindly consider and approve the proposal of Ratle HPCL, Kishtwar for constitution of Multi-disciplinary Monitoring Committee at Ratle HE Project, to oversee the implementation of environmental safeguard measures. The Multi-disciplinary Committee is proposed as per the following composition:-

Sl. No.	Name/Post	Discipline	Nomination
1.	Head of Project, Ratle HEP	Head of Project (HoP)	Chairman
2.	Representative, MoEF&CC Sub Office, Jammu	MoEF&CC Representative	Member

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

3.	Prof. Piyush Malaviya, Department of Environmental Sciences, University of Jammu, Jammu	Env. Microbiology, Bioremediation	Member
4.	Conservator of Forests, Chenab Circle, Doda, J&K Forest Department	Forestry	Member
5.	Wildlife Warden, Chenab Wildlife Division, Kishtwar	Wildlife Protection	Member
6.	Joint Director(Central), Soil and water Conservation Department, J&K	Soil and Water Conservation	Member
7.	Assistant Director (Fisheries), J&K Fisheries Department, Kishtwar	Fisheries	Member
8.	Chairman of NGO (Vishva Shanti Society for Peace, Environment and Rural Development), Kishtwar	NGO	Member
9.	Gr. Sr. Manager(Environment), Ratle HE Project, Kishtwar	Environment	Member Secretary

After constitution of the MDMC, the minutes of Meetings convened, will be regularly submitted to the concerned Offices of MoEF&CC as part of Environment compliance mechanism.

Thanking you,

Yours faithfully,

A. K. Nauriyal
Chief Executive Officer

Copy to the:-

1. Deputy Director, Ministry of Environment, Forests and Climate Change (MoEF&CC) Sub Office, Jammu- for kind information.

Annexure-I

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
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(A Joint Venture of NHPC Limited and JKSPDC Limited)

सन्दर्भसं: / Ref. No. **RATLE/CEO/2023/**E-55 **दिनांक / Date:** 05-12-2023

Regional Officer
Ministry of Environment, Forests and Climate Change (MoEF&CC)
Integrated Regional Office
Jammu (UT Jammu and Kashmir)

Sub:-Constitution of Multi-disciplinary Committee (MDC) to oversee the implementation of environmental safeguard measures at 850MW Ratle Hydro-Electric Project

Sir,

850MW Ratle HE Project located in District Kishtwar of Jammu and Kashmir is being implemented by Ratle Hydroelectric Power Corporation (RHPCL) which is a JV of NHPC and JKPDC. The Environment Clearance to Ratle HEP has been accorded by MoEF&CC vide letter No. J-12011/39/2010-IA.I dated 12.12.2012 and No. J-12011/39/2010-IA.I dated 27.09.2021.

In compliance to the conditions stipulated in the Environment Clearance letter, it is requested to kindly approve the constitution of Multi-disciplinary Committee at Ratle HE Project, Kishtwar to oversee the implementation of environmental safeguard measures. The Multi-disciplinary Committee is proposed as per the following composition:-

Sl. No.	Name/Post	Discipline	Nomination
1.	Head of Project, Ratle HEP	Head of Project (HoP)	Chairman
2.	Representative, MoEF&CC IRO, Jammu	MoEF&CC Representative	Member
3.	Prof. Piyush Malaviya, Department of Environmental Sciences, University of Jammu, Jammu	Env. Microbiology, Bioremediation	Member
4.	Conservator of Forests, Chenab Circle, Doda, J&K Forest Department	Forestry	Member
5.	Wildlife Warden, Chenab Wildlife Division, Kishtwar	Wildlife Protection	Member
6.	Joint Director(Central), Soil and water Conservation Department, J&K	Soil and Water Conservation	Member

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
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RATLE HYDROELECTRIC POWER CORPORATION LIMITED
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7.	Assistant Director (Fisheries), J&K Fisheries Department, Kishtwar	Fisheries	Member
8.	Chairman of NGO (Vishva Shanti Society for Peace, Environment and Rural Development), Kishtwar	NGO	Member
9.	Sr. Manager(Environment), Ratle HE Project, Kishtwar	Environment	Member Secretary

After constitution of the MDC, the minutes of Meetings convened, will be regularly submitted to the concerned Offices of MoEF&CC as part of compliance mechanism.

Thanking you,

Yours faithfully,

A. K. Nauriyal
Chief Executive Officer

Annexure-II

Zimbra env-rhpcl@nhpc.nic.in

[LIKELY_SPAM]Re: Regarding constitution of Multi-disciplinary Committee (MDC) at 850MW Ratle Hydro-Electric Project to oversee the implementation of environmental safeguard measures

From : IRO Jammu <iro.jammu-mefcc@gov.in> Fri, Aug 09, 2024 04:29 PM
Subject : [LIKELY_SPAM]Re: Regarding constitution of Multi-disciplinary Committee (MDC) at 850MW Ratle Hydro-Electric Project to oversee the implementation of environmental safeguard measures
To : Environment RHPCL <env-rhpcl@nhpc.nic.in>

External images are not displayed. Display images below

Sir,

With reference to the trailing mail and your letter No. RATLE/CEO/2023/E-55 dated 05-12-2023, you are requested to submit the proposal for the constitution of Multi- disciplinary monitoring committee directly to the concern division of MoEF&CC with intimation to the Sub Office, Jammu.

Regards

From: "Environment RHPCL" <env-rhpcl@nhpc.nic.in>
To: "iro jammu-mefcc" <iro.jammu-mefcc@gov.in>
Sent: Wednesday, December 6, 2023 8:17:56 PM
Subject: Regarding constitution of Multi-disciplinary Committee (MDC) at 850MW Ratle Hydro-Electric Project to oversee the implementation of environmental safeguard measures

Sir,

In reference to subject cited above, kindly find attached herewith a copy of letter No. RATLE/CEO/2023/E-55 dated 05-12-2023.

Yours faithfully,

Shashi Paul Singh
Senior Manager (Environment)
Env. and Land Acquisition Division
Ratle Hydroelectric Power Corporation

Megha Engineering & Infrastructures Ltd.
An ISO 9001-2008 Company
S-2, Technocrat Industrial Estate, Balanagar, Hyderabad-500037, T.S., INDIA
Tel: +91 40 4460 9100, +91 40 4433 6700, Fax: +91 40 4433 6800
E-mail: info@meil.in, Visit us: www.meil.in U45202TG2006PLV050271

No. RHEP/MEIL/D/24/01/

30th January, 2024

The Regional Director
J&K Pollution Control Committee
UT of Jammu and Kashmir.

Ref: - **PCC/RJD/GGC-20/2023/3026-29 dated 18-12-2023**

Subject:-Regarding safeguards measures for Control of pollution and proper disposal of Muck.

Respected Sir,

In compliance to your letter no. **PCC/RJD/GGC-20/2023/3026-29** Dated **18-12-2023** regarding the subject matter, Point wise reply is submitted as below.

1) **Water Tankers:-** Only 05 Km project roads are there in the project and 3 No's of water tankers have been deployed for water sprinkling which are more than sufficient.
2) **Air monitoring stations & Quarterly Self-Monitoring Reports:-** All the measures for control of Air, Water and noise pollution have been enforced at site like water sprinkling, use of high pressure mechanical nozzle machines such as LG Mart, Pantra & Tiger, Water sprinkling over the blasted rock surface is done to avoid the flying of the dust, Air, Noise, Surface Water, Waste Water and Drinking water ambient testing is being conducted regularly on six monthly basis through third party 'Idma Laboratory Limited', current report from Idma Laboratory Limited has been obtained. The Services of a blasting engineers/expert are being utilized at site by using latest electronic blasting technology to avoid spillage, blasting hazard and vibrations etc.
3) **Proper disposal of Muck: -** Muck gabions have been constructed to store the muck from excavation sites. A road is near completion for haulage of muck to crushers on the left bank of river, similarly a road on the right bank of river Chenab has been constructed to manage the retention of muck. Walls have been erected in upstream to handle the muck generated from excavations as well as re-use of the same at stone crushers for manufacturing of aggregates and sand to be used in dam concrete work.
The muck generated so far will be absorbed in making of concrete for dam/coffer ... power house construction etc.
Hence a detailed report is submitted for favour kind perusal.
4) All the measures for control of Air, Water and noise pollution have been enforced at site like water sprinkling, use of high pressure mechanical nozzle machines such as LG Mart, Pantra & Tiger, Water sprinkling over the blasted rock surface is done to avoid the flying of the dust, Air, Noise, Surface Water, Waste Water and Drinking water ambient testing is being conducted regularly on six monthly basis through third party 'Idma Laboratory Limited', current report from Idma Laboratory Limited is enclosed herewith for kind perusal.

25

Yours Faithfully,

For Megha Engineering & Infrastructures Limited.

Harendra Singh Rathor
(C G M Project)

Authorized Signatory

Receipt No: 4708
Dt: 12/02/2024.

Megha Engineering & Infrastructures Ltd.
1135
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E-mail: info@meil.in, Visit us: www.meil.in U45202TG2006PLV050271

Date:08.10.2024

To,
The Regional Director,
Jammu & Kashmir Pollution Control Committee,

Subject: Reply to the Notice dated 26.09.2024 for Alleged Violations in Ratle Hydroelectric Project (850 MW) by M/s Megha Engineering & Infrastructures Ltd.

Respected Sir/Madam,

We, on behalf of M/s Megha Engineering & Infrastructures Ltd. (hereinafter referred to as "MEIL"), submit this reply to your notice dated 26.09.2024 concerning the alleged violations under environmental laws related to the ongoing construction work at the Ratle Hydroelectric Project (850 MW) in Kishtwar, Jammu and Kashmir.

At the outset, we would like to highlight that MEIL, as a contractor for the project, has adhered strictly to all legal and environmental requirements and fulfilled its contractual obligations with the project proponent, Ratle Hydroelectric Power Corporation Ltd. (RHPCL). The following points are submitted in response to the notice and to respectfully request that no legal action be initiated against us:

1. **Sanction of Environmental Clearances and CTE (Consent to Establish) to the Project.**

The Ratle Hydroelectric Power Corporation Limited (RHPCL) is the owner of the Project namely 'Ratle Hydroelectric Project 850MW' under construction on Chenab River at Kishtwar, J&K. The project's environmental clearance was originally granted in December 2012 to GVK Ratle Hydroelectric Project Pvt. Ltd., and later transferred to present project owner i.e. RHPCL in September 2021. We were participated in the bid called for by RHPCL for construction of Project & was awarded with contractor. MEIL, as a contractor, undertook all project activities as per conditions of Contract Agreement signed with RHPCL after getting valid permissions and in strict compliance with the Consent to Establish (CTE), which was granted on 16-06-2022 (Consent Order No. PCC/Digital/22012758204 of 2022) by J&KPCC. The CTE was renewed on 28-05-2024, valid until June 2025. Copies of the relevant clearances are attached herewith for your kind perusal as **Annexure-1 (Colly).** J&KPCC has granted renewal of CTE upto June, 2025 only after inspection of the project site. In the Environmental Clearance sanctioned by Central Government, a detailed muck disposal plan was approved by the competent authority and accordingly we, as contractor, are handling the muck disposal at the designated sites of RHPCL.

Megha Engineering & Infrastructures Ltd.
An ISO 9001-2008 Company
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E-mail: info@meil.in, Visit us: www.meil.in U45202TG2006PLV050271

2. Proper Muck Disposal Measures and Adherence to Environmental Guidelines

As per the muck disposal plan mentioned in the sanctioned Environmental Clearance, RHPCL handed over muck disposal sites to us. The designated muck dumping zones, as prescribed in the Contract Agreement for Civil Works (Volume-II, Pages 5-6), were meticulously followed, and muck was disposed of at the prescribed locations. A reinforced crate wall was constructed along the banks of the Chenab River to prevent any spillage or displacement of muck into the river. This proactive step highlights our commitment to environmental protection.

Pictures of the crate wall, showing the measures taken to prevent muck from affecting the river's flow or causing any ecological disturbance, are attached herewith as **Annexure-2 (Colly).**

3. Sustainable Practices and Reuse of Muck

MEIL was permitted to utilise the 100% of muck generated during the construction hence MEIL will reuse the total muck in the project itself. This not only ensures compliance with environmental regulations but also promotes sustainable practices, reducing the need for additional waste disposal areas and ensuring the muck is effectively repurposed. This demonstrates MEIL's commitment to minimizing the environmental footprint of the project.

4. Contribution to Socio-Economic Development and Employment

The Ratle Hydroelectric Project is a crucial infrastructure project aimed at balancing the national grid and improving the power supply in Jammu and Kashmir and neighbouring states. Additionally, the project has created direct and indirect employment for around 4,000 persons, furthering the socio-economic development of the region. Legal action against MEIL would have a detrimental impact not only on the project but also on the local economy and employment.

5. Commitment to Environmental Conservation

MEIL, being contractor to RHPCL, has been adhering to and implementing highest standards of environmental conservation and sustainable practices. All necessary protocols and technologies have been adopted to minimize the environmental impact of the project. Our proactive efforts, such as the construction of the crate wall and compliance with muck disposal guidelines, underscore our dedication to preserving the local ecosystem.

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E-mail: info@meil.in, Visit us: www.meil.in U45202TG2006PLV050271

6. No Legal Basis for Action

Given that MEIL has complied with all applicable laws, including Environmental Clearance conditions, Consent to Establish, and muck disposal guidelines, there is no legal basis for initiating any punitive action against the noticee. We have continually demonstrated our commitment to environmental protection and sustainable practices and have adhered to all requirements mandated by J&KPCC and other regulatory authorities.

7. Current matter being sub-judice in the Hon'ble National Green Tribunal

Furthermore, we wish to inform you that the matter under the show cause notice is sub-judice before Hon'ble National Green Tribunal, New Delhi and is being pursued Suo moto by the NGT, New Delhi in O.A. No. 955 of 2024 (President Municipal Committee Thathri Vs. Union Territory of J&K). A Joint Committee has been constituted by the Hon'ble NGT to investigate the alleged violations and its report is awaited. We respectfully submit that J&KPCC should allow the matter to be dealt with by the NGT in accordance with its ongoing proceedings, and no further actions should be initiated by your office until the final decision is rendered by the NGT.

We, being contractor, were made as party to said O.A. No. 955/2024 and we already filed our reply before the NGT. Copy of the reply filed by us in O.A. No.955/2024 before NGT, New Delhi is also enclosed herewith for your kind perusal. Thus, investigation into the issue raised in the show cause notice issued by J&KPCC is already in the process therefore the present show cause notice has become infructuous in the eye of law and liable to be withdrawn.

In light of the above, we submit that there are no grounds for any legal action against MEIL. We have complied with all the relevant provisions of environmental laws and fulfilled our obligations under the contract with RHPCL. We kindly request that the notice be withdrawn, and no further action be initiated against the notice.

We remain committed to cooperation with the authorities to ensure continued environmental conservation and adherence to legal norms.

Sincerely,

Megha Engineering & Infrastructure Limited

Harpal Singh

(Joint-COO)

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(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

सन्दर्भसं: / Ref. No. **RATLE/CEO/2024/**798 **दिनांक / Date:** 26-07-2024

M/s Megha Engineering & Infrastructures Limited
S2, Technocrat Industrial Estate,
Balanagar, Hyderabad,
Telangana- 500 037

Kind Attention: Mr. B. Umamaheswara Reddy, VP
E-mail: umr@meilgroup.com

Sub:-Strict compliance of condition pertaining to disposal of muck, only at designated sites
Ref:- LOA No. RATLE/CEO/2022/145 dated 18-01-2022

Sir,

As per **Sl. No. (v) of Specific Conditions** of Environment Clearance letter of MoEF&CC, the unused muck is to be disposed off along with its consolidation and compaction, only at three designated muck disposal sites. Further, the muck disposal is to be carried out at these sites at least 30mtr horizontally away from the edge of the river corresponding to HFL, avoiding any spillage of muck or debris into the river.

The instructions in this regard, have been conveyed to MEIL from time to time, for ensuring the strict compliance, as also stipulated in Clause 53 of GCC (Contract Agreement).

However, it has been observed at site that excavated muck and debris arising out of construction works are not being dumped properly at designated sites. This non-compliance of Environment Clearance condition is a matter of serious concern and the violation of norms may attract the penal action in terms of provisions contained in Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, EPA, 1986 and guidelines issued by Hon'ble NGT, CPCB, JKPCC, etc. in this regard.

It is reiterated here that RHPCL shall not be liable for any sort of penal action, whether monetary penalty or legal action, if arises in future due to non-compliance of proper muck disposal and the same shall be the sole responsibility of MEIL.

रतले हाइड्रोइलेक्ट्रिक पॉवर कॉरपोरेशन लिमिटेड
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)
RATLE HYDROELECTRIC POWER CORPORATION LIMITED
(A Joint Venture of NHPC Limited and JKSPDC Limited)

It is brought out here that Project land including three designated muck disposal sites with sufficient area, stands already handed over to MEIL. If required, M/s MEIL may explore the possibility of temporarily utilizing other areas within the handed over land, for stacking of the muck. In case of additional land requirement, the possibility may be explored by MEIL for temporary hiring of suitable land in nearby areas, at their own cost.

It is, therefore, again requested to ensure that the muck and debris arising out of construction activities of Ratle HE Project are dumped only at handed over designated Muck Disposal sites, without any spillage into the river Chenab or any other water body.

It is also requested to immediately relocate the muck/debris, if dumped at any unauthorized location, to the designated muck disposal sites of the Project.

Thanking you,

Yours faithfully,

A. K. Nauriyal
Chief Executive Officer

Copy to the:-

1. General Manager (Civil)-I/II/III, RHPCL, Kishtwar- for ensuring the necessary compliance.
2. Sh. M. S. Pai, AVP, M/s MEIL (sainathpai.m@meghaeng.com).
3. Sh. Harpal Singh, COO, MEIL (harpalsingh@meilgroup.com).
4. Sh. S. N. Jha, CGM, M/s MEIL (sachindranath.jha@meghaeng.com).
5. Sh. Mallikarjuna Reddy, M/s MEIL, Hyderabad (mallikarjuna.k@ meilgroup.in).
6. MEIL Office, Hyderabad (ssrvk.reddy@meilgroup.com).

Annexure-I

Annexure-I

रतले हाइड्रोइलेक्ट्रिक पॉवरकॉरपोरेशन लिमिटेड

(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)

RATLE HYDROELECTRIC POWER CORPORATION LIMITED

(A Joint Venture of NHPC Limited and JKSPDC Limited)

सन्दर्भ सं. / Ref. No. RATLE/GM(C-I)/2023/ 440 दिनांक / Date: 23-02-2023

M/s Megha Engineering & Infrastructures Limited
S2, Technocrat Industrial Estate,
Balanagar, Hyderabad,
Telangana- 500 037

Kind Attention: Mr. B. Umamaheswara Reddy, VP
E-mail: umr@meilgroup.com

Sub:-Compliance of provisions pertaining to Ecological Balance- ensuring compliance w.r.t. disposal of muck at designated sites only

Ref:- i) RHPCL letter No. RATLE/GM(C)/2022/66 dated 07-11-2022
ii) RHPCL letter No. RATLE/CEO/2022/GM(C-I)/330 dated 27-09-2022
iii) RHPCL letter No. RATLE/CEO/2022/281 dated 13-07-2022
iv) RHPCL letter No. RATLE/CEO/2022/257 dated 10-06-2022
v) LOA No. RATLE/CEO/2022/145 dated 18-01-2022

Sir,

Please refer to our aforementioned communications on the subject cited above vide which necessary instructions have been conveyed to MEIL from time to time for disposal of muck only at designated muck disposal sites, in environmentally safe manner. It was also suggested to immediately relocate the muck/debris dumped, if any, at any locations other than designated muck disposal sites to avoid any violation of laid down guidelines. However, it is regretted that despite repeated communications on the subject matter, not much improvement has been noticed on part of M/s MEIL.

As per Clause 53 of GCC of Contract Agreement and Env Clearance letter Part A: Specific Conditions, the muck is to be disposed of only at designated muck disposal sites and further, proper consolidation and compaction of disposed muck is to be carried out avoiding any spillage of muck or debris into the river/ streams.

It is reiterated here that disposal/ spillage of muck/debris into a river/ stream/ water body is a serious offence under The Water (Prevention and Control of Pollution) Act, 1974, Environment Protection Act 1986 and various rulings of Honourable National Green Tribunal (NGT) which may result into monetary penalty and/or legal action against the defaulters.

In this connection, directions have also been issued by District Magistrate, Kishtwar vide Order No. DM/K/22-23/1707-08 dated 24-09-2022 citing various NGT rulings and other

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(A Joint Venture of NHPC Limited and JKSPDC Limited)

statutory regulations (copy of Order sent to M/s MEIL vide letter No. RATLE/CEO/2022/GM(C-I)/330 dated 27-09-2022 enclosed).

It may be noted here that ensuring the safe disposal of muck only at designated muck dumping sites is sole responsibility of M/s MEIL. RHPCL shall not be liable for any penalty/ legal action arising out of violation of Acts (Water Act, 1974 and EPA, 1986) or existing norms governing the subject matter. As such, taking a serious note of matter, M/s MEIL may take suitable remedial/ corrective measures to prevent any unlawful dumping of muck/ spillage of debris into the river.

It is also brought out that entire Project land including three designated muck disposal sites with sufficient area, stands handed over to MEIL however, a portion of the muck disposal sites is being utilized by MEIL for their temporary construction facilities. If required, M/s MEIL may explore the possibility to temporarily utilize other suitable locations within handed over Project land, for stacking of the utilizable muck/ excavated material. To meet any additional requirement, MEIL may also explore other suitable land in nearby areas at their own cost.

In view of above deliberations, it is once again directed to ensure strict compliance w.r.t. disposal of muck only at designated sites as provided in the GCC of Contract Agreement and Env. Clearance letter Part A: Specific Conditions. Further, MEIL may expedite the development of muck disposal sites on priority and muck/debris dumped, if any, at undesignated location, may be immediately relocated to designated muck disposal sites of the Project.

Thanking you,

Yours faithfully,
For and on behalf of RHPCL

Rakesh 23/02/23

General Manager (Civil)

Copy to:-

1. District Magistrate, District Kishtwar, UT Jammu and Kashmir- for information.
2. CEO, RHPCL, Kishtwar.
3. Sr. Manager(Environment), RHPCL, Kishtwar.
4. Sh. H. S. Rathore, CGM, M/s MEIL, Rate HEP (Harendra.rathor@meghaeng.com).
5. Sh. P. Sudhakar Reddy, M/s MEIL, Rate HEP, Kishtwar (psudhakar@meilgroup.com).
6. MEIL Office, Hyderabad (ssrvk.reddy@meilgroup.com); Sh. Narendra Reddy, M/s MEIL, Hyderabad (narendrareddy.g@meilgroup.org).

रतले हाइड्रोइलेक्ट्रिक पॉवरकॉरपोरेशन लिमिटेड

(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)

RATLE HYDROELECTRIC POWER CORPORATION LIMITED

(A Joint Venture of NHPC Limited and JKSPDC Limited)

सन्दर्भसं: / Ref. No. **RATLE/CEO/2022/GM(C-I)/330** **दिनांक / Date:** 27-09-2022

M/s Megha Engineering & Infrastructures Limited
S2, Technocrat Industrial Estate,
Balanagar, Hyderabad,
Telangana- 500 037

Kind Attention: Mr. B. Umamaheswara Reddy, VP
E-mail: umr@meilgroup.com

Sub:- Compliance of provisions pertaining to Ecological Balance- Regarding disposal of muck at designated sites only

Ref:- i) RHPCL letter No. RATLE/CEO/2022/281 dated 13-07-2022
ii) RHPCL letter No. RATLE/CEO/2022/257 dated 10-06-2022
iii) LOA No. RATLE/CEO/2022/145 dated 18-01-2022

Sir,

Please refer to our aforementioned letters on the cited subject. As per Clause 53 of GCC of Contract Agreement and also mentioned in Part A : Specific Conditions of Environment Clearance letter of Ratle HEP dated 12-12-2012 and 27-09-2021, the muck is to be disposed of only at designated muck disposal sites and further, proper consolidation and compaction of disposed muck is to be carried out avoiding any spillage of muck or debris into the river/ streams.

In this regard, District Magistrate, Kishtwar has also issued Order vide No. DM/K/22-23/1707-08 dated 24-09-2022 (copy enclosed) vide which all the executing Agencies/ Projects in Kishtwar have been restrained for dumping of muck at other than designated muck dumping sites. Further, providing and maintaining of proper crate walls/ breast walls has also been directed vide the above Order.

In view of above, it is again requested to dispose of the muck only at designated sites strictly as per directions conveyed vide aforementioned Order of DM, Kishtwar and also provided in Part A: Specific Conditions contained in Env. Clearance letter.

Thanking you,

Yours faithfully,
For and on behalf of RHPCL

27/9/22

General Manager (Civil)

Copy for information to:-

1. Chief Executive Officer, Ratle Hydroelectric Power Corporation Limited, Kishtwar, UT of J&K.
2. Sh. Narendra Reddy, M/s MEIL, Hyderabad (narendrareddy.g@meilgroup.org).
3. Sh. P. Sudhakar Reddy, M/s MEIL, Kishtwar (psudhakar@meilgroup.com).